

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
WESTERN ZONAL, BENCH AT PUNE  
(Filed under Section 14, 15, read with Section 20 of the  
National Green Tribunal Act, 2010)  
ORIGINAL APPLICATION NO. 12 OF 2023**

**In the matter of:**

Anil A. Masurkar

... Applicant

Versus

Union of India & Ors.

... Respondents

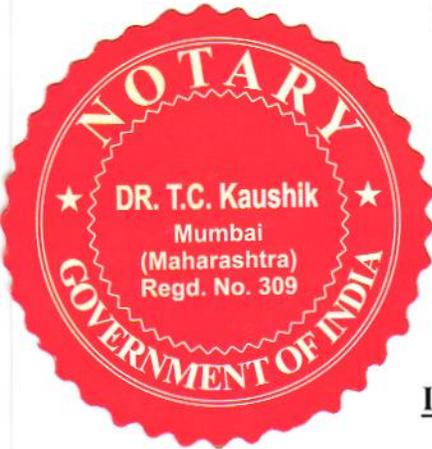
**INDEX**

<b>SR. NO.</b>	<b>PARTICULARS</b>	<b>PAGE NO.</b>
1	Affidavit in Reply on behalf of Respondent No. 3.	<b>317 - 336</b>
2	<u>Exhibit A</u> - Copy of the Letter dated 14.02.2023 addressed to the District Collector Sindhudurg.	<b>337</b>
3	<u>Exhibit B</u> - Copy of the Writ Petition (St) No. 25542 of 2022 without annexures.	<b>338 - 376</b>
4	<u>Exhibit C</u> - Copy of the Order dated 19.12.2022 passed by the Hon'ble Bombay High Court in Writ Petition (St) No. 25542 of 2022.	<b>377</b>
5	<u>Exhibit D Colly</u> - Copies of CRZ notification 2011 and CRZ notification 2019.	<b>378 - 447</b>
6	<u>Exhibit E</u> - Copy of the authorization letter dated 06.10.2021 addressed to the District Collector Sindhudurg by the Respondent No. 3.	<b>448 - 461</b>
7	<u>Exhibit F</u> - Copy of the Government Resolution dated 21 <sup>st</sup> May 2015, issued by the Revenue and Forest Department of State of Maharashtra with respect to dredging.	<b>462 - 482</b>
8	<u>Exhibit G</u> - Copy of the Government Resolution dated 19 <sup>th</sup> April 2023 issued by the Revenue and Forest Department of State of Maharashtra.	<b>483 - 502</b>

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
WESTERN ZONAL, BENCH AT PUNE

(Filed under Section 14, 15, read with Section 20 of the  
National Green Tribunal Act, 2010)

ORIGINAL APPLICATION NO. 12 OF 2023



**In the matter of:**

Anil A. Masurkar ... Applicant

Versus

Union of India & Ors. ... Respondents

**AFFIDAVIT IN REPLY ON BEHALF OF RESPONDENT**

**NO. 3 TO THE ORIGINAL APPLICATION**

I, Commander Sandeep Kumar Dhuraji, Hydrographer and the Authorized Signatory of the Respondent No. 3, having office address at Indian Mercantile Chambers, 3<sup>rd</sup> Floor, 14 Ramjibhai Kamani Marg, Ballard Estate, Mumbai 400 004 do hereby solemnly affirm and state as under:

1. I am the Authorized Signatory of Respondent No.3, having my address as mentioned above and I am competent, authorized, and able to depose the present Affidavit. I have perused and made myself conversant with the contents and record pertaining to the present Application and I am otherwise aware of the facts and circumstances of the present case from personal



knowledge as also office records and thus, competent to depose the same. I say that I am filing the present Affidavit in Reply for the limited purpose of opposing the reliefs as sought for by the Applicant. I crave leave to file a further detailed affidavit/additional affidavit along with supporting documents if the circumstances so warrant.

2. At the outset, I deny each and every averment made in the present Application which is contrary to and/or inconsistent with that which is stated in the present Affidavit and humbly submit that nothing contained in the Original Application shall be deemed to have been admitted by or on behalf of the Respondent No.3, merely for want of specific traverse. I clarify and submit that the averments made herein are in the alternative and without prejudice to one another.

**Brief background of the Respondent No.3:**

3. The Respondent No. 3 is a statutory board established under the provisions of Maharashtra Maritime Board Act, 1996 tasked with developing, conserving, regulating, facilitating and administering the non-major port limits on the coast of Maharashtra. The Respondent No. 3 ensures sustainable planned development of minor ports, maritime facilities and



has successfully developed Green Field Ports, multipurpose terminals, captive jetties, navigational routes, shipyards and inland water transport.

**Preliminary Objections:**

4. At the further outset, I submit that captioned Original Application is liable to be dismissed with costs, *inter alia*, on the following grounds, which are without prejudice to each other:

***Non-joinder of necessary parties***

- 4.1. The captioned Original Application suffers from the vice of non-joinder of parties. The Applicant ought to have joined the names of the sand licensees at Annexure A/7 as parties in the captioned Original Application. The Applicant is aware that the parties mentioned therein have obtained permissions from the Respondent, hence, it was necessary for the Applicant to add the names of the said licensees as parties to the present Original Application. It is trite that all parties that are likely to be affected by the outcome of a *lis*, are proper and necessary parties and ought to be joined as parties. It is submitted that the doctrine of necessary and proper parties is a preliminary issue which is required to be dealt with prior to any other



question of law or fact since it would have a direct bearing on the rights of the sand licensees. Any ignorance of this principle shall vitiate the effectiveness of the adjudication. In view of the aforesaid, it is respectfully prayed that the captioned Original Application be dismissed *in limine*.

### ***Limitation***

4.2 The captioned original Application has been filed under Section 14, 15, read with Section 20 of the NGT Act. Sub-section (3) of Section 14 of the NGT Act expressly states that no application for adjudication of dispute under this section shall be entertained by the Tribunal unless it is made within a period of six months from the date on which cause of action for such dispute first arose. The proviso to Sub-section (3) of Section 14 of the NGT Act states that this Hon'ble Tribunal may, if it is satisfied that the applicant was prevented by sufficient cause from filing the application within the said period, allow it to be filed within a further period not exceeding sixty days. The Respondent No.3 states that this Hon'ble Tribunal ought not to entertain the captioned original application and the same deserves to be dismissed at the very threshold on the sole ground of limitation. The Respondent



No.3 states that the National Green Tribunal is a creation of the NGT Act. The NGT Act prescribes strict timelines under Section 14. It is humbly submitted that the Tribunal is bound by the NGT Act. In the instant case, admittedly, Respondent No. 3 issued letter dated 27.10.2016 to Respondent No. 4 reserving and identifying “C” slot as an environmental sensitive area. The said letter is already annexed at Annexure A/3 to the original Application. Therefore, the cause of action first arose for any concerned party to file an application under Section 14 of NGT Act, on 27.10.2016 and the captioned Original Application ought to have been filed within a period of 6 months therefrom or within a further period not exceeding sixty days, as stipulated in Sub-section (3) of Section 14 of the NGT Act and the proviso thereto. However, the captioned Original Application was filed only on 27.01.2023, which is *ex facie* beyond the period of limitation stipulated in Sub-section (3) of Section 14 of the NGT Act and the proviso thereto. In the instance case, there is admittedly no condonation application filed by the original applicant in spite of the original application being filed beyond the period of limitation as prescribed by the NGT Act. Therefore, Respondent No. 3 states that the captioned Original



Application which is filed beyond the period as prescribed under the NGT Act and deserves to be dismissed.

***Non-disclosure of Petition***

4.3 I say that it is the Applicant's own case that he has been fighting against alleged irregular and unscientific sand mining/dredging since last decade and he has filed a Petition against "sand mafia" as well as certain other Respondents of the present original Application. In the circumstances, I say that the Applicant be directed to produce papers and proceedings of the Petition referred to in the original Application before this Hon'ble Tribunal so as to avoid multiplicity of proceedings and conflicting decisions and the present original Application be dismissed for non-disclosure of Petition.

**OA No. 23 of 2022:**

5. At the outset, I submit that a similar issue was raised relating to sand mining in Kalvali Creek, Sindhudurg District as alleged in Original Application No. 23 of 2022. In the said OA No. 23 of 2022, the Petitioner therein prayed for direction to be issued to the District Mining Officer not to allot sand mining leases in



violation of District Survey Reports (DSR) in District Sindhudurg and Respondents be directed to take immediate steps to stop illegal and unscientific mining in the area, further, also prayed for Respondent No. 1 to take proper steps for protection of the villages from soil erosion and for restoration of the area to its original position and protection of the villages from soil erosion and for restoration of the area to its original position and protecting the village and its agricultural fields from ingress of saline water. The Hon'ble Tribunal vide Order dated 30.05.2022 has already decided the said issues. The Hon'ble Tribunal vide the said Order dated 30.05.2022 was pleased to issue certain directions, more particularly in compliance to the directive mentioned in Para 10 (ii) of the said Order dated 30.05.2022, the Respondent No. 3 has diligently carried out its allotted task of carrying out hydrographic survey in Kalaval Creek and have submitted the result of the survey to the District Collector Sindhudurg vide MMB Letter No. MSM/JAA/T-179/NGT Order/23-2022(WZ)/2023/119 dated 14.02.2023. Hereto annexed and marked as **Exhibit A** is the copy of the MMB Letter No MSM/JAA/T-179/NGT Order/23-2022(WZ)/2023/119 dated 14.02.2023 addressed to the District Collector Sindhudurg.



**Writ Petition (St) No. 25542 of 2022:**

6. I submit that Respondent No. 3 was not a party to the said OA No. 23 of 2022. However, pursuant to the directions passed by the Hon'ble Tribunal, vide the Order dated 30.05.2022, directing the Respondent No. 3 to conduct a survey every September in coastal areas wherever sand mining is required to be undertaken for maintaining navigational channels, the Respondent No. 3 preferred an appeal in the Hon'ble Bombay High Court bearing Writ Petition (St) No. 25542 of 2022 against the said Order dated 30.05.2022. Hereto annexed and marked as **Exhibit B** is a copy of the Writ Petition (St) No. 25542 of 2022 without annexures as filed in the Hon'ble Bombay High Court against the Order dated 30.05.2022. I say that the said Writ Petition is still pending before the Hon'ble Bombay High Court and notice is issued to all the Respondents. Hereto annexed and marked as **Exhibit C** is the copy of the Order dated 19.12.2022 passed by the Hon'ble Bombay High Court in Writ Petition (St) No. 25542 of 2022. Therefore, as the said dispute is already a subject matter before the Hon'ble Bombay High Court, in order to avoid duplicity of proceedings, conflicting decisions and to save



judicial time, it is just and proper that the present Original Application be dismissed.

### **Overview of the Alleged Violations**

7. The Respondent No.3 states that on reading the captioned Original Application in its entirety, it is clear that the Original Applicant has raised the following allegations:
  - a) Judgment of this Hon'ble Tribunal in OA 23 of 2022 is an "ideal judgment" for Masure village;
  - b) Representations made to Respondent No. 3 and 4 dated 06.06.2022 and 26.12.2022 to not open the proposed "C" slot of Kalawal creek at Masure Village for tendering process were not considered;
  - c) In the year 2016, Respondent No. 3 issued a letter to Respondent No. 4 and identified/reserved "C" Slot as a environmentally sensitive area;
  - d) Exploitation of sand has caused depth of "C" Slot in creek to be more than 20 ft in low tide and above 40 ft in high tide;
  - e) Respondent No. 3 has given permission in Slot "C" for the year 2021-2022 to licensor for 3 brass sizes of 23 boats,



however, there are more than 48 boats each having a capacity of 6 brass for sand dredging/hatpati;

- f) District Survey Report (DSR) prohibits mining activities in the district;
- g) Mining aggravates the impact of sea level rise;
- h) Ingress of saline water in farms;
- i) Erosion causing risk of flood;
- j) Loss of private and forest land because of erosion.

**Response of Respondent No. 3 to the allegations**

***8. Judgment of this Hon'ble Tribunal in OA 23 of 2022 is an "ideal judgment" for Masure village-***

I say that the Office Memorandum dated 08.11.2011 issued by Ministry of Environment and Forests clearly states that the conditions required for removal of sand bar by traditional coastal committee only by manual method requires the District Collector to chair a seven-member Committee consisting of concerned officials as also atleast one representative of each from a scientific or technical institute, the local communities like the fisher folk and the local civil society and therefore, it is the District Collector who is the authority that needs to address the issues raised by the Applicant affecting the village Masure.



I say that the Applicant has highlighted the judgment in OA No. 23 of 2022 stating that the said judgment also applies to village Masure, which is in close proximity to Talashil-Tondavali Village.

***9. Representations made to Respondent No. 3 and 4 dated 06.06.2022 and 26.12.2022 to not open the proposed "C" slot of Kalawal creek at Masure Village for tendering process were not considered-***

As per procedure, Respondent No. 3 proposes a particular sub-gut for Manual dredging to the District Collector based on the available hydrographic data. The District Collector in accordance with the Office Memorandum dated 08.11.2011 issued by Ministry of Environment and Forests as mentioned hereinabove, auction the guts for manual dredging after examining all the relevant issues and in accordance with the state Government Resolution dated 28<sup>th</sup> January 2022 executes the entire process and also exercises control on the process of manual dredging. Therefore, it is the District Collector who can respond to the queries raised by the Applicant as to why inspite of this area (i.e., Masure Village, 'C' Gut) being environmentally sensitive have been included for dredging.



*10. In the year 2016, Respondent No. 3 issued a letter to Respondent No. 4 and identified/reserved "C" Slot as a environmentally sensitive area-*

As per the CRZ notification dated 18<sup>th</sup> January 2019 as well as CRZ notification 2011 and Maharashtra Government Resolution dated 28<sup>th</sup> January 2022 dredging by manual method is a permissible activity and is carried out after duly obtaining the required clearance by the seven-member committee under the chairmanship of Dist. Collector Sindhudurg in accordance with MOEF memorandum dated 08<sup>th</sup> November 2011. Post obtaining the required clearance as mentioned above, the District Collector executes the entire process of manual dredging.

*11. Exploitation of sand has caused depth of "C" Slot in creek to be more than 20 ft in low tide and above 40 ft in high tide-*

Respondent No. 3 states that the dredging activity in the CRZ area is a permissible activity as per CRZ notification 2011 as well as CRZ notification 2019. Hereto annexed and marked as **Exhibit D Colly**. are the copies of CRZ notification 2011 and CRZ notification 2019. The relevant portions of the CRZ



notification 2011 and 2019 are reproduced herein for ready reference;

CRZ Notification 2011;

*“3. Prohibited activities within CRZ, - The following are declared as prohibited activities within the CRZ,-*

...

*(iv) Land reclamation, bunding or disturbing the natural course of seawater except those, -*

...

*(c) maintenance or clearing of waterways, channels and ports, based on EIA studies;”*

CRZ Notification 2019;

*“5.4 CRZ-IV: Activities shall be permitted and regulated in the CRZ IV areas as under:-*

....

*(d) maintenance and clearing of waterways, channels and ports;”*

12. As per the provisions of CRZ notification 2011 as well as CRZ notification 2019, mining is a prohibited activity in the CRZ area. The dredging blocks for manual dredging are proposed to the District Collector based on the available bathymetric data. In the present case, the Respondent No. 3 has vide its letter dated 10.03.2022 proposed manual dredging in sub-blocks C-1 and C-2 for the year 2022-20223 based on the available hydrographic data (Bathymetric Sheet No. 2040/2021). It is the case of the Applicant that the depth in



block "C" is more than 17-20 feet in low tide, however, the same is not in accordance with the data available with the Respondent No. 3. The Respondent No. 3 states that the average depths in the sub-gut C-2 is 1.12 meters with respect to Chart datum (lowest tidal level). The contention of the Applicant regarding the increase of depth in block "C" from 17-20 feet in low tide to 35-40 feet in high tide is completely misconceived and unscientific as the maximum tidal range which occurs during spring tide (new moon phase/full moon phase) in this creek is around 2.41 meters or 8 feet. Hence, the claim of the Applicant that the depth of "C" Gut increases from 17-20 feet to 35-40 feet (an increase of around 18-20 feet) is entirely misconceived.

- 13. Respondent No. 3 has given permission in Slot "C" for the year 2021-2022 to licensor for 3 brass sizes of 23 boats, however, there are more than 48 boats each having a capacity of 6 brass for sand dredging/hatpati;*

The Respondent No. 3 states that the Respondent has never mentioned 3 brass sizes of 23 boats in the authorization letter addressed to the District Collector Sindhudurg for manual dredging for the year 2021. Hereto annexed and marked as



Exhibit E is a copy of the authorization letter dated 06.10.2021 addressed to the District Collector Sindhudurg by the Respondent No. 3.

**14. District Survey Report (DSR) prohibits mining activities in the district-**

- a. The Respondent No. 3 states that mining is a prohibited activity in CRZ Area and dredging is a permitted activity to clear navigational channels. The Respondent No. 3 states that the District Survey Report (DSR) is not applicable to CRZ Area.
- b. On 21<sup>st</sup> May 2015, the Revenue and Forest Department State of Maharashtra issued a Government Resolution regarding dredging activity to be carried out in Creeks. By the said Government Resolution, procedure for carrying out dredging activity has been prescribed. The Respondent No. 3, being technical expert in Hydrography study, was entrusted with various responsibilities pertaining to dredging activity to be carried out in creeks for clear navigational channel. Hereto marked and annexed as Exhibit F is a copy of the Government Resolution dated 21<sup>st</sup> May 2015, issued by the Revenue



and Forest Department of State of Maharashtra with respect to dredging.

- c. On 18<sup>th</sup> January 2019, the Central Government in exercise of the powers conferred by sub-section (1) and clause (v) of subsection (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) and in supersession of the Coastal Regulation Zone Notification 2011, number S.O. 19(E), dated the 6<sup>th</sup> January, 2011 notified the CRZ notification to regulate activities in the CRZ area.
- d. On 28<sup>th</sup> January 2022, the Revenue and Forest Department, State of Maharashtra issued a Government Resolution with respect to dredging activities being carried out in Maharashtra. The said Resolution is issued in furtherance of the aforesaid Resolution dated 21<sup>st</sup> May 2015. Vide the said Resolution, the Respondent No. 3 continued to be the technical support for dredging activity to be carried out in creeks at the coastline of Maharashtra. The Respondent No. 3 states that the dredging activity in the CRZ area is a permissible activity as per CRZ notification 2011 as well as CRZ notification 2019.



15. The Revenue and Forest Department of State of Maharashtra issued a Government Resolution dated 19<sup>th</sup> April 2023 formulating a comprehensive policy on mining, storage and online sale of sand. As per the said policy, manual dredging is now permitted only in '*Intertidal*' areas of CRZ. However, in the said Kalawal creek, which is the subject matter of the present Original Application, there are no areas which are classified as '*Intertidal areas*' in MMB's navigational channel passing through this creek as per CZMP plan prepared by MCZMA in accordance with CRZ Notification 2011. Hence, considering the new provision introduced for manual dredging, and due to MCZMA maps not showing any areas falling in the navigational channel as '*Intertidal*', no blocks for dredging by manual maps can be proposed to the Dist. Collector Sindhudurg in Kalawal Creek. Hereto annexed and marked as **Exhibit G** is the copy of the Government Resolution dated 19<sup>th</sup> April 2023 issued by the Revenue and Forest Department of State of Maharashtra.

16. With respect to the remaining allegations quathe impact of sea level rise, ingress of saline water in farms, erosion causing risk of flood, loss of private and forest land because of erosion, etc. are all beyond the scope of work of the



Respondent No. 3 and the same can be answered by the other answering Respondents.

17. In light of the facts stated hereinabove, the Respondent No.3 states that this Hon'ble Tribunal ought to dismiss the Original Application with heavy costs on the Original Applicants for not satisfying their a) the prima facie correctness or nature of information given by him; and b) the information being vague and indefinite.
18. The Respondent No.3 states that the Respondent will not be dealing with the Original Application in seriatim more particularly since the entire bogey of allegations and contentions raised in the Original Application have been dealt with and answered in terms of the above. The Respondent No.3, however, expressly craves leave to file an additional Affidavit dealing with the Memo of Application in a paragraph-wise manner, if the circumstances so warrant.
19. The Respondent No.3 states that the issues and grievances raised by the Original Applicant stand fully answered in terms of all that is stated hereinabove and thus, the Original Applicant has failed to make out a cogent and compelling case for grant of any reliefs by this Hon'ble Tribunal.



20.The Respondent No.3 submits that the Original Applicant has presented a case, replete with bald allegations, surmises and conjectures and have failed to make out a cogent and compelling case for grant of reliefs as against this Respondent by this Hon'ble Tribunal.

21.In the premises therefore, the answering Respondent submits that the Original Application be dismissed by this Hon'ble Tribunal with the imposition of costs.

Solemnly affirmed at Mumbai )

Dated this \_\_\_ day of May 2023.)

17 MAY 2023



*[Signature]*

Commander Sandeep Kumar Dhuraji  
Authorized signatory

Seen/ Xerox/ File/ Copy/ Org./ POA/  
Board/ Society/ Company Resolution  
Date: 11.05.2023

*[Signature]*

Advocates for Respondent No.3

Before me,

BEFORE ME

*[Signature]* 17/05/2023

DR. T. C. KAUSHIK  
ADVOCATE HIGH COURT &  
NOTARY, GOVT. OF INDIA

REGD. NO. 309;  
FLAT NO. 904, BLDG. NO. 11,  
YVONNE BUILDING, NAHAR AMRIT SHAKTI,  
CHANDIVALI, ANDHERI (E), MUMBAI- 400 072

NOTED & REGISTERED

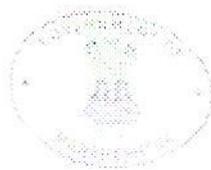
Sr. No. 6236... Page No. 82

Book No. 100... Date: 17.7.MAY.2023



ID/ Aadhar / PAN / DL / EID  
No 43119488688 Seen

HOME DEPARTMENT (PORTS & TRANSPORT)  
**MAHARASHTRA MARITIME BOARD**  
 Indian Mercantile Chambers, 3rd Floor,  
 14 Ramjibhai Kamani Marg, Ballard Estate, Mumbai - 400 001.  
 Tel.: 022-22658375, Fax : 022-22614331



गृह विभाग (खंडरे व परिवहन)  
**महाराष्ट्र मेरीटाईम बोर्ड**  
 इंडियन मर्कण्टाइल चेंबर्स, ३वां मजला, १४ रामजीभाई कामानी मार्ग,  
 बॅलाड ईस्टेट, मुंबई - ४०० ००१.  
 दूरध्वनी क्र.: ०२२-२२६५८३७५, फॅक्स क्र.: ०२२-२२६१४३३१

Website : <https://mahammb.maharashtra.gov.in> Email : [ceommb@gmail.com](mailto:ceommb@gmail.com)

**TO WHOM IT MAY CONCERN**

I, the undersigned, Dr. Amit Saini, being the Chief Executive Officer Maritime Board, Mumbai hereby authorize Commander Sandeep kumar Dhuraji, the Hydrographer of Maharashtra Maritime Board, to represent and sign an Affidavit in reply etc. on behalf of Maharashtra Maritime Board in the Original Application 12 of 2023 before Hon'ble National Green Tribunal. Any and all acts carried out by Commander Sandeep Kumar Dhuraji, the Hydrographer, on behalf of the undersigned shall have the same effect as acts of own.

This Authority Letter shall be valid till disposal of the above mentioned Original Application by the Hon'ble National Green Tribunal or until this authority is withdrawn by the Chief Executive Officer, Maharashtra Maritime Board.

Yours faithfully,

  
 (Dr. Amit Saini)

Chief Executive Officer

Maharashtra Maritime Board, Mumbai.

Date: 11<sup>th</sup> May, 2023

Place: Mumbai



(Commander Sandeep kumar Dhuraji)

Hydrographer

Attested by me

  
 (Dr. Amit Saini)

Chief Executive Officer

Maharashtra Maritime Board, Mumbai.



HOME DEPARTMENT (PORTS &amp; TRANSPORT)

MAHARASHTRA MARITIME BOARD

OFFICE OF THE HYDROGRAPHER

Naushad Ali Marg, Khardanda, Khar (W), Mumbai - 400 052

Tel.: 022-26044274, Fax : 022-26046702

Website : <https://mahammb.maharashtra.gov.in> Email : [hgr.mumbai@mmb.maharashtra.gov.in](mailto:hgr.mumbai@mmb.maharashtra.gov.in)

गृह विभाग (बंदरे व परिवहन)

महाराष्ट्र सागरी मंडळ

जलआलेखक यांचे कार्यालय

नौबंद गरी मागे, खारवडा, खार (पश्चिम), मुंबई- ४०० ०५२

दूरध्वनी क्र.: ०२२-२६०४४२७४, फॅक्स क्र.: ०२२-२६०४६७०२

जा.क्र. मसामं/जआ/टी-१७९/NGT Order/२३-२०२२ (WZY)२०२३/१९८

दिनांक : 14 FEB 2023

प्रति,  
मा. जिल्हाधिकारी,  
सिंधुदुर्ग.

विषय : मा. राष्ट्रीय हरित लवाद (वेस्टर्न झोन, पुणे) यांचेकडील दावा क्रमांक २३/२०२२ मधील दिनांक ३०/०५/२०२२ चे न्यायालयीन आदेशाचे अनुषंगाने कार्यवाही करणेबाबत.  
संदर्भ : मा. राष्ट्रीय हरित लवाद (वेस्टर्न झोन, पुणे) यांचेकडील दावा क्रमांक २३/२०२२ मधील दिनांक ३०/०५/२०२२ रोजीचे न्यायालयीन आदेश.

महोदय,

विषयांकित प्रकरणी, कालावल खाडीमधील तोंडवळी व तळाशिल गावानजिक होणा-या अनधिकृत रेली उत्खननासंदर्भात श्री. संजय चंद्रकांत केळुसकर विरुद्ध महाराष्ट्र सरकार आणि इतर यासंदर्भात दाखल झालेली याचिका क्रमांक २३/२०२२ (Original Application No. 23/2022 (WZ)) बाबतचे निर्णय मा. राष्ट्रीय हरित लवाद (वेस्टर्न झोन, पुणे) यांनी दिनांक ३०/०५/२०२२ रोजी जारी केलेले आहेत.

दिनांक ३०/०५/२०२२ रोजी जारी झालेल्या आदेशामधील मुद्दा क्रमांक 10 (ii) मध्ये नमूद केलेल्या निर्देशानुसार "The Hydrology and Hydrography Survey / Study shall be conducted and completed by October, 2022", या कार्यालयाकडून कालावल खाडीमध्ये तोंडवळी व तळाशिल गावानजिक असलेल्या खाडी क्षेत्राचे जलसर्वेक्षण करण्यात आले. त्याप्रमाणे या क्षेत्राचे जलसर्वेक्षण नकाशे क्रमांक २१९८/२०२२ (सर्जेकोट ते शेल्टी) व २१९९/२०२२ (शेल्टी ते हडडी-कालावल) तयार करण्यात आले असून या पत्रासोबत पाठविण्यात येत आहे.

तथापि, मा. राष्ट्रीय हरित लवाद (वेस्टर्न झोन, पुणे) यांचे दिनांक ३०/०५/२०२२ रोजी जारी केलेल्या आदेशामधील परिच्छेद क्रमांक 10 (ii) मध्ये नमूद केल्याप्रमाणे "Hydrology Survey" या कार्यालयाचे अखत्यारित येत नसल्याची बाब तसेच अन्य काही बाबीसंदर्भात या कार्यालयाकडून मा. उच्च न्यायालय, मुंबई यांचेकडे याचिका (Writ Petition) क्रमांक २५५४२/२०२२ दाखल करण्यात आलेली आहे.

तरी वरील नमूद करण्यात आलेली माहिती आपले आवश्यक त्या कार्यवाहीकरीता अग्रेषित करण्यात येत आहे.

आपला विश्वासु,



जलआलेखक

महाराष्ट्र सागरी मंडळ, मुंबई.

सोबत : वरीलप्रमाणे.

प्रत : प्रादेशिक बंदर अधिकारी, वेंगुर्ला बंदर समूह, महाराष्ट्र सागरी मंडळ, वेंगुर्ला यांचे माहितीकरीता.



W.P. 87 25542/22  
12/10/22

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

CIVIL APPELLATE JURISDICTION

WRIT PETITION NO. OF 2022

Maharashtra Maritime Board

...Petitioner

Versus

State Of Maharashtra & Ors.

.... Respondents

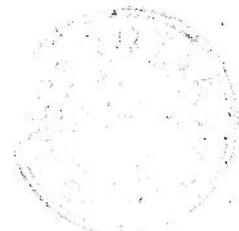
INDEX

Sr. No.	Exhibits	Particulars	Page Nos.
1.		Synopsis	A-C
2.		Memo of Petition	1-35
3.	A	Copy of order dated 30 <sup>th</sup> May 2022 in OA 23 of 2022	36 - 52
3.	A1	Copy of notification dated 6 <sup>th</sup> January 2011	53 - 80
4.	B	Copy of the memorandum issues by MOEF dated 8 <sup>th</sup> November 2011	81 - 83
5.	C	Copy of order dated 29 <sup>th</sup> May 2014 passed by ("W) in OA 34/2013	84 - 127
6.	D	Copy of Government Resolution dated 21 <sup>st</sup> May 2015, issued by the Revenue and Forest Department of State of Maharashtra with respect to dredging	128 - 148
7.	E	Copy of the CRZ notification of 2019	149 - 204
8.	F	Copy of Resolution dated 28 <sup>th</sup> January 2022	205 - 237



9.	G	Copy of the judgement passed by the Hon'ble apex Court which states that though an appeal is provided, the Supreme Court does not oust the jurisdiction of a constitutional Court	238- 300
10.		Vakalatnama	301- 303

Advocates for the Petitioner





B

**II. DATES AND EVENTS:**

Date	Events	Pg.Nos . Exh.
06.01.201 1	The Central Government in exercise of powers also conferred by clause (d) and sub rule (3) of rule 5 of Environment (protection) Act, 1986, issued CRZ notification 2011 for regulating activities around CRZ areas.	Ex. A1
08.11.201 1	The Ministry of Environment and Forest ("MOEF") was pleased to issue Office Memorandum with respect to removal of sand in the Coastal Regulation Zone Area ("CRZ")	Ex. B
29.05.201 4	The Hon'ble NGT passed an order in Original Application No.34 of 2013.	Ex. C
21.05.201 5	The Revenue and Forest Department State of Maharashtra issued a Government Resolution Regarding dredging activity to be carried out in Creeks.	Ex. D
18.01.201 9	The Central Government in exercise of the powers conferred by sub-section (1) and clause (v) of subsection (2) of section 3 of the Environment (Protection) Act 1986 and in supersession of the Coastal Regulation Zone Notification 2011, number S.O. 19(E), dated the 6 <sup>th</sup> January, 2011 notified the CRZ notification to regulate activities in the CRZ area.	Ex. E



28.01.2022	The Revenue and Forest Department, State of Maharashtra issued a Government Resolution with respect to dredging activities being carried out in Maharashtra.	Ex. F
30.05.2022	The Hon'ble NGT passed an order in OA 23 of 2022 directing the Petitioner to conduct hydrographic study of coastal areas in every September and determine the locations for sand mining.	Ex. A
	Hence this Petition.	

### III. POINTS TO BE URGED

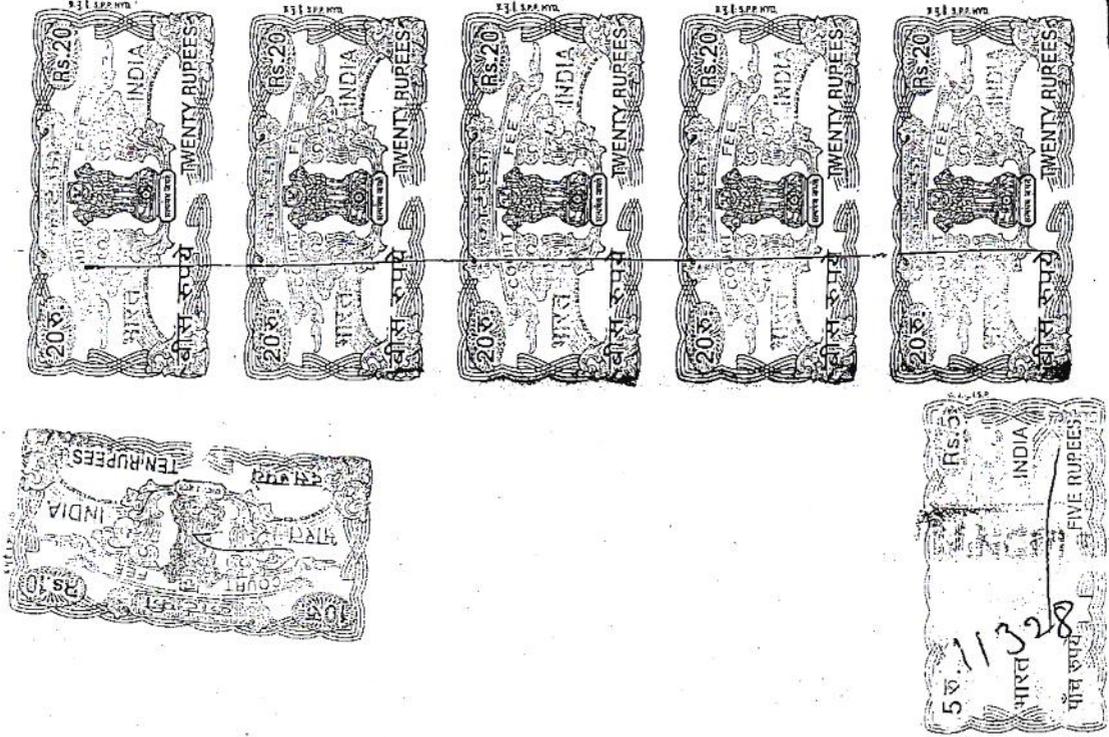
As pleaded in the grounds.

### ACTS & AUTHORITIES TO BE REFERRED:-

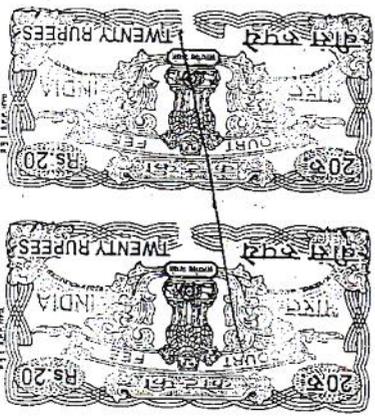
The Constitution of India.

*Abdul Jalil*  
Advocate for the Petitioner





IN THE HIGH COURT OF JUDICATURE AT BOMBAY  
 CIVIL APPELLATE JURISDICTION  
 WRIT PETITION NO. OF 2022



In the matter of Article 14, 226 and  
 227 of the Constitution of India;

And  
 In the matter of violation of  
 principle of natural justice

And  
 In the matter of the Hon'ble  
 National Green Tribunal, Western

Q.



Zone passing an order dated 30<sup>th</sup>

May 2022 in O.A. No.23 of 2022,

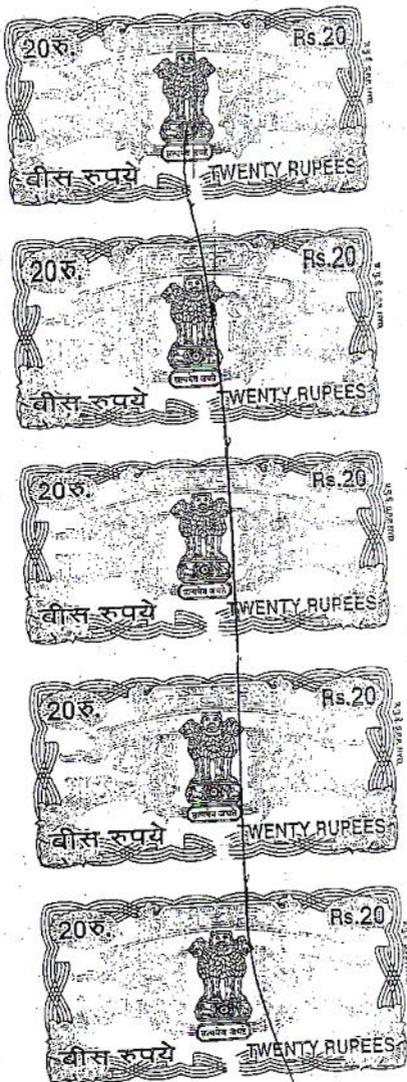
thereby passing directions against the Petitioner without giving any hearing and/or joining the Petitioner as a Party;

And

In the matter of Order directing the Petitioner to conduct a survey every September in coastal areas wherever sand mining is required to be undertaken for maintaining navigational channels, which is practically and economically unviable and impossible to be conducted;

And

In the matter of Order directing to conduct and complete Hydrology and Hydrography survey / study in



3

Kalvali creek by October, 2022  
positively.

And

In the matter of Petitioner being a  
statutory board established under  
the provisions of Maharashtra  
Maritime Board Act, 1996,  
working in the interest of Public.

**Maharashtra Maritime Board**

A Statutory Board constituted under the  
Maharashtra Maritime Board Act,  
1996 through the Chief Executive Officer  
Having its office at 3<sup>rd</sup> Floor,  
Indian Mercantile Chambers,  
Ramjibhai Kamani Marg,  
Ballard Estate, Mumbai-400 038.

...Petitioner

**Versus**

1. STATE OF MAHARASHTRA  
Through its Chief Secretary  
CS Office, Main Building, Mantralaya  
6<sup>th</sup> Floor, Madame Cama Road,



4

✓  
Mumbai – 400 032.

2. Sanjay Chandrakant Keluskar  
Tondavali, Talashil, Hadi,  
HadiMalvanSindhudurg  
Maharashtra 416 626.
3. SEIAA, MAHARASHTRA  
Through its Chairperson  
601, 6<sup>th</sup> Floor, NKM International House  
Behind LIC Yogakeshema Building  
177, Babubhai ChinoyMarg,  
Nariman Point, Mumbai – 400 020.
4. District Collector, Sindhudurg  
Police Line, Oros, Sindhudurg District  
Maharashtra – 416 812.
5. District Mining Officer, Sindhudurg  
District Collector Officer, Oros  
Taluka Kudal, District Sindhudurg – 416 812.
6. Maharashtra Coastal Zone Management  
Authority  
Through its Member Secretary  
Environment Department, Government  
of Maharashtra  
2<sup>nd</sup> floor, Room No.217, Annexe Building

Q

✓



Mantralaya, Mumbai - 400 032,  
Maharashtra.

... Respondents

TO

THE HON'BLE THE CHIEF JUSTICE AND  
THE HON'BLE PUISNE JUDGES OF THIS  
HON'BLE HIGH COURT AT BOMBAY

HUMBLE PETITION OF THE  
PETITIONER ABOVENAMED:

MOST RESPECTFULLY SHEWETH:

1. Parties;

- 1.1. The Petitioner is a statutory board established under the provisions of Maharashtra Maritime Board Act, 1996 tasked with developing, conserving, regulating, facilitating and administering the non-major port limits on the coast of Maharashtra. The Petitioner ensures sustainable planned development of non-major ports, port infrastructure and maritime facilities and has successfully developed Green Field Ports, multipurpose jetties, captive jetties, navigational routes, shipyards and inland water transport.



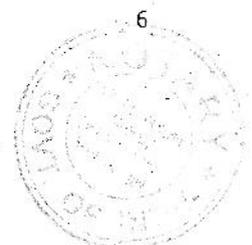
6

1.2. The Respondent No.1 (Original Respondent No.1) is the State of Maharashtra through its Chief Secretary. The Respondent No.2 is the Original Applicant in OA 23 of 2022, at who's behest the impugned order came to be passed. The Respondent No.3 (Original Respondent No.2) the State Environment Impact Assessment Authority constituted for the State of Maharashtra. The Respondent No. 4 (Original Respondent No.3) is the Collector of Sindhudurg District. The Respondent No. 5 (Original Respondent No.4) is the District mining officer of District Sindhudurg. The Respondent No.6 (Original Respondent No.5) is the Maharashtra Coastal Zone Management Authority.

**2. Cause of Action:**

2.1. The Petitioner is filing the instant Writ Petition invoking the extra ordinary jurisdiction of this Hon'ble Court challenging the order dated 30<sup>th</sup> May 2022, passed by the Hon'ble National Green Tribunal, WZ in O.A. No.23 of 2022 ("impugned order") and is seeking;

9



7

- i) Quashing and setting aside of the impugned order to the extent it affects the Petitioner;
- ii) directions to the Respondent authorities to not insist upon compliance and/or take any coercive steps against the Petitioner.
- iii) In the interregnum the Petitioner is seeking stay the effect, operation and implementation of the impugned order.

Hereto marked and annexed as **Exhibit- A** is a copy of the order dated 30<sup>th</sup> May 2022 in OA 23 of 2022

2.2. The Respondent No.2 has filed O.A. 23 of 2022 before the Hon'ble NGT (WZ) raising various allegations with respect to the alleged sand mining which is being carried out near Tondavali and Talashil Village, Kalavali Creek of Gad river, Sindudurg. The Hon'ble Tribunal vide order dated 30<sup>th</sup> May 2022 was pleased to dispose of OA 23 of 2022 in terms of the following directions;

Q



8

- i) To conduct and complete hydrology and hydrographic survey/ study with respect to Kalavali Creek by October 2022 positively.
- ii) For maintaining navigation channel in coastal areas wherever sand mining is required to be undertaken Petitioner shall conduct a Hydrographic survey in September every year to determine the locations for sand mining and CEO, MMB shall be responsible for obtaining required environmental and Coastal Regulations Zone (CRZ) clearance.

2.3. The impugned order of Hon'ble NGT directs to conduct and complete the Hydrology and Hydrographic survey / study in Kalavali creek by October, 2022 positively. In view of this direction of the Hon'ble NGT this Petitioner will carry out the hydrographic survey in Kalavali creek by October, 2022 or at the earliest thereafter depending upon weather conditions. However, it is pertinent to note that every time no such survey is necessary in case of manual dredging as the quantity allotted to local community people is very less as compared to

D



9

~~1~~  
mechanical dredging quantity. And in case of manual dredging, the whole quantity never gets exhausted fully in one year. Further, upon consumption of full quantity available in manual dredging gats, post dredging hydrographic survey is conducted by the Petitioner. Therefore, in Kalavali creek only as a special case, Petitioner will conduct and complete the survey of Kalvalli creek in view of the directions of Hon'ble NGT by October, 2022 or at the earliest thereafter depending upon weather conditions. It is also important to note that Hydrology study is a different from the Hydrography study and Hydrology study is neither the mandate nor the expertise of Hydrographer wing of the Petitioner, therefore this petitioner cannot carry out the Hydrology study.

- 2.4. The impugned order directs the Petitioner to conduct hydrographic study of coastal areas in every September and determine the locations for sand mining. The Hon'ble Tribunal failed to take into consideration that hydrographic survey is ~~is~~ an extremely sensitive,

Q.



10

~~3~~  
 exhaustive, vivid, weather and local geographical conditions dependent, capital intensive scientific activity. Thus, conducting a hydrographic survey is a prolonged process, which involves careful and meticulous planning involving management of expensive resources (manpower, survey Equipment and vessels with fuel) and thus having a substantial financial implications. As a matter of practice and/or fact, considering that bathymetric of a region does not get unduly disturbed unless some external causes are present. The Petitioner selects sites for hydrographic surveys and carries out hydrographic survey as on required basis based on various factors like necessity or the purpose, currency of the previous hydrographic survey, reporting of any undue change in the depth profile of that area etc. It is pertinent to point that the directions given in the impugned order to conduct hydrographic survey in September every year is practically and economically impossible to be given effect to, considering ~~4~~ the fact that the State of

5



Maharashtra is bestowed with the coast line of around 720 kilometres and about 42 creeks.

2.5. Further, The impugned order is passed on the basis that sand mining is being carried out for clearing navigational channel in coastal areas including the Kalavali Creek and is the subject matter of the O.A. and the same is passed in ignorance of the fact that sand mining (commercial sand mining) is different from dredging and only dredging is permitted for clear navigational channel in creeks. A bare perusal of the impugned order shows that the dredging is amounting to sand mining (commercial sand mining).

2.6. All these technical issues could have been considered by the Tribunal before passing the impugned directions, had the Petitioner been made a party to the proceedings. The Tribunal would have had the benefit of the Petitioner placing on record the technical issues involved in the matter. Therefore, the impugned order is passed in violation of the principles of natural justice, grossly

12

misplaced and has been passed on the basis of conceptual misunderstanding.

2.7. In these premises, the Petitioner is approaching this Hon'ble Court invoking its extraordinary jurisdiction under articles 226 and 227 of the Constitution of India.

### 3. BRIEF FACTS:

3.1. The Petitioner is a statutory body established under the provisions of Maharashtra Maritime Board, 1996. The Petitioner is entrusted with the duty of developing, conserving, regulating, facilitating and administering the non-major port limits on the coast of Maharashtra. The Petitioner ensures sustainable and planned development on ports, port infrastructure, navigational routes and maritime facilities. The Petitioner has successfully developed green field ports, multipurpose jetties, captive jetties, navigational routes, shipyards, inland waters transport.

3.2. On 6<sup>th</sup> January 2011, the Central Government in exercise of powers also conferred by clause (d) and sub rule (3) of

D

13

rule 5 of Environment (Protection) Act, 1986, issued CRZ notification 2011 for regulating activities around the CRZ areas. Hereto marked and annexed as Exhibit- A1 is a copy of the notification dated 6<sup>th</sup> January 2011.

- 3.3. On 8<sup>th</sup> November 2011, the Ministry of Environment and Forest ("MOEF") was pleased to issue Office Memorandum with respect to removal of sand in the Coastal Regulation Zone ("CRZ") area. After examining the provisions of the CRZ notification 2011, with respect to manual dredging, the Memorandum directs that the District Collector shall chair a 7 member committee which shall consist of a scientific and technical experts and representative of the local community like the fisherfolk of civil society. Based on the recommendation of such committee, the District Collect may permit removal of sand in a particular area along with specific quantity. Therefore, as per the said notification the 7 member committee could form an opinion, based on which the Collector would take actions in furtherance of removal of sand in CRZ area. Hereto marked and



14

annexed as ~~Exhibit-B~~ is a copy of the office memorandum issued by the MOEF dated 8<sup>th</sup> November 2011.

3.4. On 29<sup>th</sup> May 2014, the Hon'ble NGT passed an order in Original Application No.34 of 2013. In the said order the Hon'ble NGT was pleased to come to a conclusion that the extraction of sand for clearance of navigational channel is a port activity and, therefore, is a regulated permissible activity under the CRZ notification. The execution and implementation of the activity of maintenance of dredging must be undertaken by the Petitioner and the MCZMA. The Hon'ble NGT further observed that it is necessary that the State Government takes appropriate policy decision and ensures that the work of maintenance dredging planned by the Petitioner under the strict supervision of the MCZMA. Therefore, post the order dated 29<sup>th</sup> May 2014, the Petitioner had a major role to play with respect to carrying out dredging and/or clearing navigational channel activities. Hereto marked and annexed as ~~Exhibit-C~~ is a copy of the order

Q

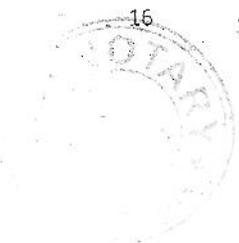


16

of the Coastal Regulation Zone Notification 2011, number S.O. 19(E), dated the 6th January, 2011 notified the CRZ notification to regulate activities in the CRZ area. Hereto annexed and marked as **Exhibit-E** is a copy of the CRZ notification 2019.

3.7. On 28<sup>th</sup> January 2022, the Revenue and Forest Department, State of Maharashtra issued a Government Resolution with respect to dredging activities being carried out in Maharashtra. The said Resolution is issued in furtherance of the aforesaid Resolution dated 21<sup>st</sup> May 2015. Vide the said Resolution, Petitioner continued to be the technical support for dredging activity to be carried out in creeks at the coastline of Maharashtra. Hereto annexed and marked as **Exhibit-F** is a copy of the Resolution dated 28<sup>th</sup> January 2022.

3.8. The Petitioner states that the dredging activity in the CRZ area is a permissible activity as per CRZ notification 2011 as well as CRZ notification 2019. The relevant



17

portions of the CRZ notification 2011 and 2019 are reproduced herein for ready reference;

CRZ Notification 2011;

*"3. Prohibited activities within CRZ,- The following are declared as prohibited activities within the CRZ,-*

...

*(iv) Land reclamation, bunding or disturbing the natural course of seawater except those,-*

...

*(c) maintenance or clearing of waterways, channels and ports, based on EIA studies;"*

CRZ Notification 2019;

*"5.4 CRZ-IV: Activities shall be permitted and regulated in the CRZ IV areas as under:-*

....

*(d) maintenance and clearing of waterways, channels and ports;"*

- 3.9. In light of the fact that the Hydrographer wing of the Petitioner is a technical expert, the Petitioner conducts hydrographic survey as per the requirements on the creeks at the coast of Maharashtra. The Petitioner on an average conduct about 40 hydrographic surveys in a year (fair weather period). It is pertinent to mention at this juncture that as the bathymetry of a place does not change frequently, unless disturbed by a natural calamity or manmade calamity or causes, the Petitioner does not

Q.



18

carry out yearly hydrographic surveys of all the places on the state's coastline and in every navigable creek. However, the Petitioner examines the overall necessity, condition and requirement of conducting hydrographic surveys depending on the currency of present available empirical data and then decides the locations for conducting hydrographic surveys. It is also brought to the notice of the Hon'ble Court that the Petitioner being an autonomous statutory authority has to generate its own financial resources for the entire running of the organisation and hence extreme financial prudence is required to be exercised in selection of the site for conducting hydrographic surveys, being a highly capital intensive activity so that the resources of the Petitioner are judiciously and gainfully utilised. Based on the results of hydrographic survey, the Petitioner recommends manual dredging or mechanical dredging.

3.10. In case of dredging by manual method, the people from local community are given a very limited quantity (as the rate of manual dredging is very less) to dredge manually,



without use of any machineries. The Petitioner authorises District Collector to execute the process of manual dredging by providing him all the necessary technical details of dredging along with bathymetric sheets based on the available hydrographic data. In case of Manual dredging, the Dist. Collector in accordance with MOEF office memorandum dated 08th November 2011 chairs a seven-member committee and based on the committee's decision and clearance, permits manual dredging and issues Work order for manual dredging to various people from local community in a particular dredging block. It is pertinent to note that post exhaustion of entire proposed dredging quantity in a particular dredging block by way of manual dredging, the Petitioner conducts a study so as to ensure that dredging has been carried out to check the status of depth in the area.

Q. 3.11. As per the CRZ notification dated 18<sup>th</sup> January 2019 as well as CRZ notification 2011 and Maharashtra Government Resolution dated 28<sup>th</sup> January 2022 dredging



20

by manual method is a permissible activity and is carried out after duly obtaining the required clearance by the seven member committee under the chairmanship of Dist. Collector Sindhudurg in accordance with MOEF memorandum dated 08<sup>th</sup> November 2011. Post obtaining the required clearance as mentioned above, the District Collector executes the entire process of manual dredging.

3.12. In case of Mechanical dredging, The Petitioner on the basis of available hydrographic data provides all the necessary technical details including detailed bathymetric sheets of the particular area where dredging is being proposed to Dist. Collectors of Coastal districts of the state and authorises Dist. Collector to execute the entire process of dredging including issuance of work orders to successful bidders and monitor dredging activity in accordance with state Government Resolution dated 28<sup>th</sup> January 2022. Unlike Manual dredging in case of mechanical dredging, after the short listing of successful bidder for a particular dredging block by Dist. Collector, the Petitioner requires the successful bidder to conduct a



21

pre-dredging hydrographic study i.e. prior to initiating the mechanical dredging operations as well as a post-dredging hydrographic study after the completion of the dredging. Such studies are carried out to ensure that the dredging has been conducted as per the conditions imposed by the Petitioner and the main aim of improving the navigability of the channel in a creek has been achieved or not. It is important to mention here that unlike manual dredging, mechanical dredging requires not only a CRZ clearance from the MCZMA but also requires the project proponent to appoint an Accredited Environment Consultant (Accredited by NABET) to prepare an exhaustive EIA report after carrying out a Rapid Environment Impact Assessment study (REIA) of that proposed dredging area as per the laid down standards of MOEF&CC. And for dredging by mechanical method this Petitioner requires to environment clearance as per the Government Resolution dated 28<sup>th</sup> January 2022.

Q.



22

3.13. In the said impugned order, the Hon'ble NGT was pleased to direct to conduct and complete the hydrology and hydrographic study with respect to Kalavali Creek by October 2022 positively. Further, directs that every September Petitioner shall conduct survey in coastal areas wherever sand mining is required. Further, CEO MMB shall be responsible for obtaining required environment and CRZ clearance. The Petitioner states that as brought out in above paragraphs, hydrology is different study and Petitioner is not the expert body for the same. Petitioner can carry out Hydrographic survey of Kalavali creek by October, 2002 or thereafter at the earliest as and when weather conditions permits. To carry out hydrographic survey of all coastal area in Maharashtra in every September is not feasible. As stated above conducting and carrying out a hydrographic survey is a tedious and time consuming process, which is completely dependent on the prevalent local weather, tide, season conditions, etc. and it is practically and economically not feasible to carry out hydrographic

23

survey on the entire 720 kilometres coast line of Maharashtra every year. Regarding directions to CEO, MMB to obtain environment clearance, it is reiterated here that the mandate of obtaining environment and CRZ clearance in case of manual dredging and mechanical dredging is different. In case of manual dredging procedure as prescribed in MOEF memorandum dated 8<sup>th</sup> November, 2011 required to follow and in case of mechanical dredging this petitioner has been mandated to obtain environment and CRZ clearance from the authorities.

3.14. In light of the facts mentioned hereinabove, the Petitioner is invoking the extra ordinary jurisdiction of this Hon'ble Court under Article 226 and 227 of the Constitution of India on the following grounds, which are raised without prejudice to each other.

#### GROUNDS

A) The impugned order has been passed without the Petitioner being made a party and/or without issuing notice to the



24

Petitioner and/or without hearing the Petitioner. In effect the Hon'ble NGT has passed adverse orders against the Petitioner without even hearing the Petitioner, which is gross violation of the principles of natural justice.

B) The Hon'ble Tribunal by way of the impugned order has issued directions to the Petitioner for conducting hydrographic surveys in all coastal areas every year in September. A bare perusal of the process of conducting a hydrographic survey detailed below shows that hydrographic study is not required to be done every year as it is an economically and practically unviable and will be a complete waste of resources and a futile exercise if carried out every year of every area.

a. Hydrography is a study which deals with the measurement and description of the features of the sea and coastal areas for the primary purpose of the navigation and other marine purposes such as offshore activities research, protection of environment, prediction services etc. The said survey is a highly specialised

25

scientific activity carried out by experts by deploying various state of the art sophisticated hydrographic survey equipment and software. The process involves mobilisation of specially trained manpower, survey vessels and conduct of other onshore activities such as establishing horizontal control and vertical control involving setting up tide guage, measuring tide etc. The process of conducting hydrographic survey is extremely sensitive to the weather, season, tide, and the local geographical conditions. Due to the vulnerability and sensitivity of hydrographic survey, the same is extremely capital-intensive activity.

Q. b. It is worth noting that after conducting the hydrographic survey, a bathymetry sheet is prepared of the surveyed area. It is well established fact that a bathymetry of an area does not change frequently unless disturbed by large scale manmade or natural event. Hence, a single formula cannot be applied for carrying out hydrographic survey for every area every year where dredging is proposed even though no



26

dredging has been undertaken in that area. Therefore, the Petitioner being an expert in the said field, regularly carries out studies and surveys to prioritise the areas which require hydrographic survey and then subsequently prepares an Annual hydrographic Survey Program for that year and as per which hydrographic tasks are undertaken.

Q C) The Hon'ble NGT has failed to appreciate that there is a difference between dredging and sand mining. The Petitioner states that dredging is a permissible activity as per the various directives issued in this regard namely office memorandum of 08<sup>th</sup> Nov 2011 issued by MOEF, Government resolution issued by the State of Maharashtra and the CRZ Notification. The activity of dredging is carried out for the purpose of clearing navigational channels and not for commercial purpose. The impugned order appears to be misplaced as it has been passed on the basis that dredging and sand mining is the same.

27

- D) The Hon'ble NGT has failed to appreciate the fact that there are only manual dredging permissions granted by the Petitioner with respect to Kalavali creek and has passed the impugned order on the basis that sand mining is being carried out on the Kalavali creek;
- E) The Hon'ble NGT has failed to appreciate the fact that it is practically and economically impossible for the Petitioner to carry out hydrographic survey with respect to all the coastal areas;
- F) The Hon'ble NGT failed to appreciate the fact that conducting hydrographic survey in case of manual dredging is not necessary in view of the reasons as mentioned in para 2.5 above, however as a special case as per the directive survey will be done by the Petitioner by October, 2022 or at the earliest depending on the weather conditions;
- G) The Hon'ble NGT has failed to consider the fact that there is system in place for the purpose of keeping a check on the dredging process and securing the environment. The Petitioner carries out hydrographic surveys and studies to

Q.



28

prioritise the places which actually require dredging. After a dredging block is successfully auctioned, and before issuing work order of dredging to the bidder by Dist. Collector, a pre-dredging survey is conducted to ascertain the dredging quantity and on completion of the dredging, again a post dredging hydrographic survey is conducted to check the quantity dredged out and to check whether the aim of improving the navigability of the creek has been achieved or not. The Petitioner in accordance with state Government Resolution dated 28<sup>th</sup> January, 2022 authorises Dist. Collector to undertake dredging in two ways;

i) Manual dredging;

The said dredging is given to the people from local community who without using any equipment/machineries, extract sand in small portions allocated to them. Prior to issuing work order by Dist. Collector for manual dredging, the Dist. Collector in accordance with MOEF office memorandum dated 08<sup>th</sup> November 2011, being the chairperson of seven member

6  
committee obtains the necessary environment related permission for carrying out manual dredging. The Petitioner authorises Dist. collector to execute the manual dredging. It is worth noting that in the case of Manual dredging, since the dredging block is allotted to various local people on permit system in small quantities (unlike mechanical dredging where the entire proposed dredging quantity in a dredging block is allotted to a single bidder) , on exhaustion / consumption of the entire proposed dredging quantity in that particular dredging block by way of manual dredging , a post-dredging hydrographic survey study is conducted to ensure that the dredging activity has taken place as per the terms and conditions specified in the Permission issued by the Petitioner .

ii) Mechanical dredging;

Q.  
It is pertinent to note that prior to carrying out mechanical dredging, a pre dredging study is required to be carried out. Furthermore, an EIA report ought to be prepared with respect to mechanical dredging for



30

obtaining the required CRZ clearance/permission from the MCZMA.

Therefore, only after scrupulously following the procedure and experts applying their mind, the process of dredging is initiated by the Petitioner;

H) The Hon'ble NGT has failed to appreciate the fact that the order of the Supreme Court in **Deepak Kumar and Ors. vs State of Haryana & Ors.** is only applicable to sand mining in rivers which are non-CRZ areas and not for dredging activities in CRZ areas, which are actually being carried out by the Petitioner;

4. In these circumstances, it is just, necessary and convenient that in the interest of justice, equity, this Hon'ble Court be pleased to issue a writ of certiorari as well as Writ of Mandamus exercising its extra ordinary jurisdiction under articles 226 and 227 of the Constitution of India. Furthermore, it is also just, necessary and convenient to urgently grant interim relief as the Petitioners apprehend that the Respondent authorities will take

Q



action in furtherance of implementing the order dated 30<sup>th</sup> May 2022;

5. The Petitioners state that grave and irreparable harm, loss and injury will be caused to the Petitioner in the event urgent reliefs are not granted in the captioned petition, whereas no prejudice of whatsoever nature will be caused to the Respondents
6. The Petitioners state that the balance of convenience is in favour of the Petitioners.
7. The Petitioners state that the impugned order is passed on 30<sup>th</sup> May 2022. However, the Petitioners came to know about the impugned order only on 3<sup>rd</sup> June 2022 when the collector sent the impugned order to the Petitioner. Therefore, the present Petition does not suffer from delay and laches.
8. The Petitioners have not filed any other Writ Petition and/or any other legal proceedings in respect of the impugned order and/or impugned notice in this Hon'ble Court or in any other court or the Hon'ble Supreme Court of India relating to the subject matter of this present petition.

32

9. The Petitioners submit that it is well settled principle that though there is an alternate remedy available, the same does not put a blanket band on this Hon'ble Court from exercising its extra ordinary jurisdiction under articles 226 and 227 of the Constitution of India, more particularly when the impugned order is passed in complete breach of the principles of natural justice. In the present facts and circumstances the impugned order is completely illegal, perverse and contrary to the settled principles of natural justice, equity and good conscience, thus, this Hon'ble Court ought not to relegate the Petitioner to any alternate remedy as laid down by the Apex Court in the case of *Whirlpool Corporation vs Registrar of Trademarks*. Hereto annexed and marked as **Exhibit- G** is a copy of the judgment passed by the Hon'ble ampex Court which states that though an appeal is provided, the Supreme Court does not oust the jurisdiction of a constitutional Court;

10. The Petitioners are affixing the court fees on the present Writ  
Petition.

32



11. The Petitioners state that the Petitioners were not a party to the captioned proceedings before the Hon'ble NGT and expressly crave leave to agitate all the issues with respect to the merits raised in O.A. No. 23 of 2022. The instant petition is filed mainly on the ground that the impugned order is passed in violation of principles of natural justice.
12. The Petition is being affirmed on oath by Dr. Amit Saini who is the Chief Executive Officer of Petitioner and is able and competent to file the present petition.
13. The Petitioners crave leave to add, alter, amend, delete any part of the instant Petition.
14. The Petitioners will rely on the documents, a list whereof is annexed hereto.
15. Each of the submissions made herein above is without prejudice and in alternative to one another.

### PRAYERS

The Petitioners therefore prays that;

Q.

- a) This Hon'ble Court be pleased to issue a writ of certiorari or writ in the nature of certiorari, or any other appropriate writ, order and/or direction calling for the records and proceedings SS culminating into passing of



34

the order dated 30<sup>th</sup> May 2022 in OA no. 23 OF 2022 and after examining the legality, validity thereof, be pleased to quash and set aside the operative part –paragraph 10(ii) and paragraph 10(iv) of the impugned order dated 30<sup>th</sup> May 2022 to the extent it affects the present Petitioner; impugned order dated 30<sup>th</sup> May 2022;

- b) This Hon'ble Court be pleased to issue a writ of mandamus or writ in the nature of mandamus or any other appropriate writ, order and/or direction directing the Respondent authorities to not insist compliance and/or take any coercive action against the Petitioners in furtherance of complying with the directions issued in the impugned order dated 23<sup>rd</sup> May 2022 passed in OA No. 23 of 2022;
- c) Pending the hearing and final disposal of this Writ Petition, this Hon'ble Court be pleased to stay the effect, implementation and operation of the impugned order dated 23<sup>rd</sup> May 2022 passed by the Hon'ble NGT in OA No. 23 of 2022, to the extent it affects the present Petitioner;
- d) Pending the hearing and final disposal of this Writ Petition, this Hon'ble Court be pleased to stay the effect, implementation and operation of the operative part –paragraph 10(ii) and paragraph 10(iv) of the impugned order dated 30<sup>th</sup> May 2022 to the extent it affects the present Petitioner;
- e) Interim and ad interim reliefs in terms of prayer clause (c) and (d);



35

f) For such other and further reliefs as this Hon'ble Court may deem fit and proper.

Mumbai

Dated this 12 day of September 2022

*Sudarshan Gaur*  
Advocates for the Petitioner

*[Signature]*  
Petitioner No.1  
(COR SANDEEP KUMAR DHURAJI)

VERIFICATION

*S.* ~~COR SANDEEP KUMAR DHURAJI~~

I, ~~\_\_\_\_\_~~, Age:- 50 years, the Chief Executive Officer Of the Petitioner herein, having my office address at Indian Mercantile Chambers, 3<sup>rd</sup> Floor, Ballard Estate, Mumbai-400001, do solemnly declares that what is stated above in paragraph no. 1 to 9 is true to my knowledge and that what is stated in the paragraph no. (a) to (c) of the grounds are true to the best of my information and paragraph no. (d) to (e) are my prayers

Date:- 12/10/2022

Place:- Mumbai

Solemnly declared at Mumbai

Identified by

*[Signature]*  
*Sudarshan Gaur*  
Advocate for Petitioner  
Sec. Dist. authority letter  
10/10/2022

*[Signature]*  
Petitioner  
(Comm. Sandeep Kumar Dhuraji)

Solemnly Affirmed before me  
by COR SANDEEP KUMAR DHURAJI  
who is identified before me  
by Sudarshan Gaur Adv. Clerk  
whom I personally know  
this 12 day of Oct 22  
at Mumbai



*[Signature]*  
12/10/2022

431174884850

19.15543.22-wp.docx

Digitally  
signed by  
BASAVRAJ  
GURAPPA  
PATIL  
Date:  
2022.12.20  
10:52:32  
+0530

**IN THE HIGH COURT OF JUDICATURE AT BOMBAY  
CIVIL APPELLATE JURISDICTION  
WRIT PETITION NO. 18543 OF 2022**

Maharashtra Maritime Board ..... Petitioner  
Vs.  
The State of Maharashtra & Ors. .... Respondents

Mr. Saket Mone a/w. Abhishek Salian I/b. Vidhi Partners for the  
Petitioner  
Mrs. Nisha Mehra, AGP for the State  
Mrs. Jaya Bagwe for Respondent No.6.

**CORAM: S.V.GANGAPURWALA, ACJ &  
S.G.CHAPALGAONKAR, J.**

**DATED : DECEMBER 19, 2022**

**P.C.**

1 The learned Counsel submits that the directions are issued by the National Green Tribunal against the Petitioner to conduct the hydrographic survey in respect of the activity that is banned. According to the learned counsel, the Petitioner was not a party in the Original Application before the National Green Tribunal.

2 Notice to the Respondents, returnable on 24<sup>th</sup> January 2023.  
Hamdast allowed.

3 Mrs. Nisha Mehra, AGP appears for Respondent Nos.1, 4, 5 & 7.  
The learned Counsel appears for Respondent No.6.

**(S.G.CHAPALGAONKAR, J)**

**(ACTING CHIEF JUSTICE)**

Basavraj

1/1



1

MINISTRY OF ENVIRONMENT AND FORESTS  
(Department of Environment, Forests and Wildlife)  
**COASTAL REGULATION ZONE NOTIFICATION**

New Delhi, the 6<sup>th</sup> January, 2011

S.O.19(E).- WHEREAS a draft notification under sub-section (1) of section and clause (V) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 was issued inviting objections and suggestions for the declaration of coastal stretches as Coastal Regulation Zone and imposing restrictions on industries, operations and processes in the CRZ was published vide S.O.No.2291 (E), dated 15<sup>th</sup> September, 2010.;

AND WHEREAS, copies of the said Gazette were made available to the public on 15<sup>th</sup> September, 2010.;

AND WHEREAS, the suggestions and objections received from the public have been considered by the Central Government.;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government, with a view to ensure livelihood security to the fisher communities and other local communities, living in the coastal areas, to conserve and protect coastal stretches, its unique environment and its marine area and to promote development through sustainable manner based on scientific principles taking into account the dangers of natural hazards in the coastal areas, sea level rise due to global warming, does hereby, declare the coastal stretches of the country and the water area upto its territorial water limit, excluding the islands of Andaman and Nicobar and Lakshadweep and the marine areas surrounding these islands upto its territorial limit, as Coastal Regulation Zone (hereinafter referred to as the CRZ) and restricts the setting up and expansion of any industry, operations or processes and manufacture or handling or storage or disposal of hazardous substances as specified in the Hazardous Substances (Handling, Management and Transboundary Movement) Rules, 2009 in the aforesaid CRZ.; and

In exercise of powers also conferred by clause (d) and sub rule (3) of rule 5 of Environment (Protection) Act, 1986 and in supersession of the notification of the Government of India in the Ministry of Environment and Forests, number S.O.114(E), dated the 19<sup>th</sup> February, 1991 except as respects things done or omitted to be done before such supersession, the Central Government hereby declares the following areas as CRZ and imposes with effect from the date of the notification the following restrictions on the setting up and expansion of industries, operations or processes and the like in the CRZ,-

- (i) the land area from High Tide Line (hereinafter referred to as the HTL) to 500mts on the landward side along the seafront.
- (ii) CRZ shall apply to the land area between HTL to 100 mts or width of the creek whichever is less on the landward side along the tidal influenced water bodies that are connected to the sea and the distance upto which development along such tidal influenced water bodies is to be regulated shall be governed by the distance upto which the tidal effects are experienced which shall be determined based on salinity concentration of 5 parts per thousand (ppt) measured during the driest period of the year and distance upto which tidal effects are experienced shall be clearly identified and demarcated accordingly in the Coastal Zone Management Plans (hereinafter



referred to as the CZMPs).

*Explanation.-* For the purposes of this sub-paragraph the expression tidal influenced water bodies means the water bodies influenced by tidal effects from sea, in the bays, estuaries, rivers, creeks, backwaters, lagoons, ponds connected to the sea or creeks and the like.

~~(iii) the land area falling between the hazard line and 500mts from HTL on the landward side, in case of seafront and between the hazard line and 100mts line in case of tidal influenced water body the word 'hazard line' denotes the line demarcated by Ministry of Environment and Forests (hereinafter referred to as the MoEF) through the Survey of India (hereinafter referred to as the SoI) taking into account tides, waves, sea level rise and shoreline changes.<sup>1</sup>~~

(iii) land area between HTL and Low Tide Line (hereinafter referred to as the LTL) which will be termed as the intertidal zone.

(iv) the water and the bed area between the LTL to the territorial water limit (12 Nm) in case of sea and the water and the bed area between LTL at the bank to the LTL on the opposite side of the bank, of tidal influenced waterbodies.

2 For the purposes of this notification, the HTL means the line on the land upto which the highest water line reaches during the spring tide and shall be demarcated uniformly in all parts of the country by the demarcating authority(s) so authorized by the MoEF in accordance with the general guidelines issued at Annexure-I. HTL shall be demarcated within one year from the date of issue of this notification.

3. Prohibited activities within CRZ,- The following are declared as prohibited activities within the CRZ,-

(i) Setting up of new industries and expansion of existing industries except,-

(a) those directly related to waterfront or directly needing foreshore facilities;

*Explanation:* The expression "foreshore facilities" means those activities permissible under this notification and they require waterfront for their operations such as ports and harbours, jetties, quays, wharves, erosion control measures, breakwaters, pipelines, lighthouses, navigational safety facilities, coastal police stations and the like.;

(b) projects of Department of Atomic Energy;

(c) facilities for generating power by non-conventional energy sources and setting up of desalination plants in the areas not classified as CRZ-I(i) based on an impact assessment study including social impacts.;

(d) development of green field Airport already permitted only at Navi Mumbai;

(e) reconstruction, repair works of dwelling units of local communities including fishers in accordance with local town and country planning regulations.

<sup>1</sup>Deleted vide Notification No. S.O. 3197(E) dated 2<sup>nd</sup> July, 2018



(ii) manufacture or handling oil storage or disposal of hazardous substance as specified in the notification of Ministry of Environment and Forests, No. S.O.594 (E), dated the 28<sup>th</sup> July 1989, S.O.No.966(E), dated the 27<sup>th</sup> November, 1989 and GSR 1037 (E), dated the 5<sup>th</sup> December, 1989 except,-

- (a) transfer of hazardous substances from ships to ports, terminals and refineries and vice versa;
- (b) facilities for receipt and storage of petroleum products and liquefied natural gas as specified in Annexure-II appended to this notification and facilities for regasification of Liquefied Natural Gas (hereinafter referred to as the LNG) in the areas not classified as CRZ- I(i) subject to implementation of safety regulations including guidelines issued by the Oil Industry Safety Directorate in the Ministry of Petroleum and Natural Gas and guidelines issued by MoEF and subject to further terms and conditions for implementation of ameliorative and restorative measures in relation to environment as may be stipulated by in MoEF.

Provided that facilities for receipt and storage of fertilizers and raw materials required for manufacture of fertilizers like ammonia, phosphoric acid, sulphur, sulphuric acid, nitric acid and the like, shall be permitted within the said zone in the areas not classified as CRZ-I(i).

(iii) Setting up and expansion of fish processing units including warehousing except hatchery and natural fish drying in permitted areas:

(iv) Land reclamation, bunding or disturbing the natural course of seawater except those,-

- (a) required for setting up, construction or modernisation or expansion of foreshore facilities like ports, harbours, jetties, wharves, quays, slipways, bridges, sealink, road on stilts, [road on reclaimed surface]<sup>2</sup> and such as meant for defence and security purpose and for other facilities that are essential for activities permissible under the notification;

**[Provided that such roads shall not be taken as authorised for permitting development on landward side of such roads till existing High Tide Line.**

**Provided further that the use of reclaimed land may be permitted for roads, mass rapid or multimodal transit system, construction and installation, on landward side of such roads, of all necessary associated public utilities and infrastructure to operate such transit or transport system including those for electrical or electronic signal system, transit stopover of permitted designs; except for any industrial operation, repair and maintenance.]<sup>3</sup>**

(b) measures for control of erosion, based on scientific including Environmental Impact Assessment (hereinafter referred to as the EIA) studies

(c) maintenance or clearing of waterways, channels and ports, based on EIA studies;

(d) measures to prevent sand bars, installation of tidal regulators, laying of storm water drains or for structures for prevention of salinity ingress and freshwater recharge based on

<sup>2</sup>Added *vide* Notification No. S.O.3552(E) dated 30<sup>th</sup> December, 2015

<sup>3</sup>Added *vide* Notification No. S.O.3552(E) dated 30<sup>th</sup> December, 2015



carried out by any agency to be specified by MoEF.

- (v) Setting up and expansion of units or mechanism for disposal of wastes and effluents except facilities required for,-
- (a) discharging treated effluents into the water course with approval under the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974);
- (b) storm water drains and ancillary structures for pumping;
- (c) treatment of waste and effluents arising from hotels, beach resorts and human settlements located in CRZ areas other than CRZ-I and disposal of treated wastes and effluents;
- (vi) Discharge of untreated waste and effluents from industries, cities or towns and other human settlements. The concerned authorities shall implement schemes for phasing out existing discharge of this nature, if any, within a time period not exceeding two years from the date of issue of this notification.
- (vii) Dumping of city or town wastes including construction debris, industrial solid wastes, flyash for the purpose of land filling and the like and the concerned authority shall implement schemes for phasing out any existing practice, if any, shall be phased out within a period of one year from date of commencement of this notification.

Note:-The MoEF will issue a separate instruction to the State Governments and Union territory Administration in respect of preparation of Action Plans and their implementation as also monitoring including the time schedule thereof, in respect of paras (v), (vi) and (vii).

- (viii) Port and harbour projects in high eroding stretches of the coast, except those projects classified as strategic and defence related in terms of EIA notification, 2006 identified by MoEF based on scientific studies and in consultation with the State Government or the Union territory Administration.
- (ix) ~~Reclamation for commercial purposes such as shopping and housing complexes, hotels and entertainment activities.~~

**[Reclamation for commercial purposes such as shopping and housing complexes, hotels and entertainment activities except for construction of memorials/monuments and allied facilities, only in CRZ-IV(A) areas, in exceptional cases, by the concerned State Government, on a case to case basis.]<sup>4</sup>**

- (x) Mining of sand, rocks and other sub-strata materials except,-
- (a) ~~Those are rare minerals not available outside the CRZ area,~~  
**[(a) mining of Atomic Minerals notified under Part-B of the First Schedule of the Mining and Minerals (Development) Act, 1957 (67 of 1957) occurring as such or in association with one or other minerals]<sup>5</sup>**
- (b) Exploration and exploitation of Oil and Natural Gas.

<sup>4</sup>Substituted *vide* Notification No S.O.556(E) dated 17<sup>th</sup> February, 2015

<sup>5</sup>Substituted *vide* Notification No G.S.R dated 6<sup>th</sup> October, 2017





grant of approval by the relevant planning authority.

- (e) MoEF may under a specific or general order specify projects which require prior public hearing of project affected people.
- (f) construction and operation for ports and harbours, jetties, wharves, quays, slipways, ship construction yards, breakwaters, groynes, erosion control measures [**and salt works**]<sup>8</sup>;
- (g) [**construction of road by way of reclamation in CRZ area shall be only in exceptional cases, to be recommended by the concerned Coastal Zone Management Authority and approved by the Ministry of Environment, Forest and Climate Change; and in case the construction of such road is passing through mangroves or likely to damage the mangroves, three times the number of mangroves destroyed or cut during the construction process shall be replanted**]<sup>9</sup>
- (ii) the following activities shall require clearance from MoEF [**after being recommended by the concerned CZMA**]<sup>10</sup>, namely:-
- (a) ~~those activities not listed in the EIA notification, 2006.~~  
**[(a) Those activities listed under the Category 'A' in the EIA Notification 2006 and permissible under the said Notification]**<sup>11</sup>
- (b) construction activities relating to projects of Department of Atomic Energy or Defence requirements for which foreshore facilities are essential such as, slipways, jetties, wharves, quays; except for classified operational component of defence projects. Residential buildings, office buildings, hospital complexes, workshops of strategic and defence projects in terms of EIA notification, 2006.;
- (c) construction, operation of lighthouses;
- (d) laying of pipelines, conveying systems, transmission line;
- (e) exploration and extraction of oil and natural gas and all associated activities and facilities thereto;
- (f) Foreshore requiring facilities for transport of raw materials, facilities for intake of cooling water and outfall for discharge of treated wastewater or cooling water from thermal power plants. MoEF may specify for category of projects such as at (f), (g) and (h) of para4;
- (g) ~~Mining of rare minerals as listed by the Department of Atomic Energy;~~  
**[(g) mining of Atomic Minerals notified under Part-B of the First Schedule of the Mining and Minerals (Development) Act, 1957 occurring as such or in association with one or**

<sup>8</sup>Inserted *vide* Notification No. S.O.3085(E) dated 28<sup>th</sup> November, 2014

<sup>9</sup>Added *vide* Notification No. S.O.3552(E) dated 30<sup>th</sup> December, 2015

<sup>10</sup>Inserted *vide* Notification No. S.O.3085(E) dated 28<sup>th</sup> November, 2014

<sup>11</sup>Substituted *vide* Notification No. S.O.3085(E) dated 28<sup>th</sup> November, 2014



**other minerals]**<sup>12</sup>

- (h) Facilities for generating power by non-conventional energy resources, desalination plants and weather radars;
- (i) Demolition and reconstruction of (a) buildings of archaeological and historical importance, (b) heritage buildings; and buildings under public use which means buildings such as for the purposes of worship, education, medical care and cultural activities;
- (j)[Construction of memorials/monuments and allied facilities by the concerned State Government in CRZ-IV(A) areas, in exceptional cases, with adequate environmental safeguards, subject to following, namely:-**
- (A) The concerned State Government shall submit justification for locating the project in CRZ-IV(A) area along with details of alternate sites considered and weightage matrix on various parameters including environmental parameters, to State CZMA who will examine the project and make recommendation to the Central Government (MoEF) for grant of Terms of Reference (ToRs) for preparation of an environmental impact assessment report by the State Government;**
- (B) On grant of ToRs by the Central Government, the concerned State Government shall submit the draft Environmental Impact Assessment Report (EIA) with the Environmental Management Plan (EMP), draft Risk Assessment Report with Disaster Management Plan (DMP) including on-site and off-site emergency plan and evacuation plan during emergency, to the State Pollution Control Board for conduct of public hearing for the proposed project in accordance with the procedure laid down under the Environment Impact Assessment Notification;**
- (C) The concerned State Government shall, after addressing the relevant issues raised by the public during the public hearing referred to in sub-item (B), submit the final EIA, EMP, Risk Assessment and DMP, to the State CZMA for their examination and recommendation to the MoEF;**
- (D) The Central Government may, if it considers necessary to do so, dispense with the requirement of public hearing referred to in sub-item (B), if it is satisfied that the project will not involve rehabilitation and resettlement of the public or the project site is located away from human habitation.]**<sup>13</sup>

4.2 Procedure for clearance of permissible activities.- All projects attracting this notification shall

<sup>12</sup>Substituted *vide* Notification No. G.S.R.1227(E) dated 6<sup>th</sup> October, 2017

<sup>13</sup>Added *vide* Notification No. S.O. 556(E) dated 17<sup>th</sup> February, 2015



be considered for CRZ clearance as per the following procedure, namely:-

- (i) The project proponents shall apply with the following documents seeking prior clearance under CRZ notification to the concerned State or the Union territory Coastal Zone Management Authority,-
  - (a) Form-1 (Annexure-IV of the notification);
  - (b) Rapid EIA Report including marine and terrestrial component except for construction projects listed under 4(c) and (d)
  - (c) Comprehensive EIA with cumulative studies for projects in the stretches classified as low and medium eroding by MoEF based on scientific studies and in consultation with the State Governments and Union territory Administration;
  - (d) Disaster Management Report, Risk Assessment Report and Management Plan;
  - (e) CRZ map indicating HTL and LTL demarcated by one of the authorized agency (as indicated in para 2) in 1:4000 scale;
  - (f) Project layout superimposed on the above map indicated at (e) above;
  - (g) The CRZ map normally covering 7km radius around the project site.
  - (h) The CRZ map indicating the CRZ-I, II, III and IV areas including other notified ecologically sensitive areas;
  - (i) No Objection Certificate from the concerned State Pollution Control Boards or Union territory Pollution Control Committees for the projects involving discharge of effluents, solid wastes, sewage and the like.;
- (ii) The concerned CZMA shall examine the above documents in accordance with the approved CZMP and in compliance with CRZ notification and make recommendations within a period of sixty days from date of receipt of complete application,-
  - (a) MoEF or State Environmental Impact Assessment Authority (hereinafter referred to as the SEIAA) as the case may be for the project attracting EIA notification, 2006;
  - (b) MoEF for the projects not covered in the EIA notification, 2006 but attracting para 4(ii) of the CRZ notification;
  - (c) **[SEIAA, for the projects specified under paragraph 4(i) (except with respect to item (d) thereof relating to building projects with less than 20,000 sq. mts. of built-up area) and for the projects not attracting EIA Notification, 2006]<sup>14</sup>**
- ~~(iii) MoEF or SEIAA shall consider such projects for clearance based on the recommendations of the concerned CZMA within a period of sixty days.~~
- (iii) [MoEFCC or SEIAA shall consider such projects for clearance based on the**

<sup>14</sup>Added vide Notification No. S.O.3085(E) dated 28<sup>th</sup> November, 2014

recommendations of the concerned CZMA within a period of sixty days.]<sup>15</sup>

~~(iv) The clearance accorded to the projects under the CRZ Notification shall be valid for the period of five years from the date of issue of the clearance for commencement of construction and operation.~~

**[(iv) In case CZMAs are not in operation due to their reconstitution or any other reasons, then it shall be the responsibility of the Department of Environment in the State Government or Union Territory Administrations, who are the custodian of the Coastal Zone Management Plans of respective States or Union Territories to provide comments and recommend the proposals in terms of the provisions of the said Notification to the Ministry of Environment, Forest and Climate Change.]<sup>16</sup>**

~~(v) For Post-clearance monitoring—~~

~~(a) it shall be mandatory for the project proponent to submit half yearly compliance reports in respect of the stipulated terms and conditions of the environmental clearance in hard and soft copies to the regulatory authority(s) concerned, on 1st June and 31st December of each calendar year and all such compliance reports submitted by the project proponent shall be published in public domain and its copies shall be given to any person on application to the concerned CZMA.~~

~~(b) the compliance report shall also be displayed on the website of the concerned regulatory authority.~~

~~[The clearance accorded to the projects under the CRZ Notification shall be valid for the period of five years from the date of issue of the clearance for commencement of construction and operation.]<sup>17</sup>~~

**[(v) The clearance accorded to the projects under this Notification shall be valid for a period of seven years from the date of issue of such clearance:**

**Provided that the construction activities shall commence within a period of five years from the date of the issue of clearance and the construction be completed and the operations be commenced within seven years from the date of issue of such a clearance:**

**Provided further that the period of validity may be extended for a maximum period of three years in case an application is made to the concerned authority by the applicant within the validity period, along with recommendation for extension of validity of the clearance by the concerned State/Union Territory Coastal Zone Management**

<sup>15</sup> Substituted *vide* Notification No. S.O.1393(E) dated 3<sup>rd</sup> May, 2017

<sup>16</sup> Substituted *vide* Notification No. S.O.1393(E) dated 3<sup>rd</sup> May, 2017

<sup>17</sup> Added *vide* Notification No. S.O.1393(E) dated 3<sup>rd</sup> May, 2017



Authority.]<sup>18</sup>

~~(vi) To maintain transparency in the working of the CZMAs it shall be the responsibility of the CZMA to create a dedicated website and post the agenda, minutes, decisions taken, clearance letters, violations, action taken on the violations and court matters including the Orders of the Hon'ble Court as also the approved CZMPs of the respective State Government or Union territory.~~

[(vi) For Post clearance monitoring –

(a) It shall be mandatory for the project proponent to submit half-yearly compliance reports in respect of the stipulated terms and conditions of the environmental clearance in hard and soft copies to the regulatory authority(s) concerned, on 1<sup>st</sup> June and 31<sup>st</sup> December of each calendar year and all such compliance reports submitted by the project proponent shall be published in public domain and its copies shall be given to any person on application to the concerned CZMA.

(b) The compliance report shall also be displayed on the website of the concerned regulatory authority.]<sup>19</sup>

(vii) [To maintain transparency in the working of the CZMAs it shall be the responsibility of the CZMA to create a dedicated website and post the agenda, minutes, decisions taken, clearance letters, violations, action taken on the violations and court matters including the Orders of the Hon'ble Court as also the approved CZMPs of the respective State Government or Union Territory.]<sup>20</sup>

#### 4.3 [Post facto clearance for permissible activities-

- i All activities, which are otherwise permissible under the provisions of this notification, but have commenced construction without prior clearance, would be considered for regularization only in such cases wherein the project applied for regularization in the specified time and the projects which are in violation of CRZ norms would not be regularized;
- ii The concerned Coastal Zone Management Authority shall give specific recommendations regarding regularization of such proposals and shall certify that there have been no violations of the CRZ regulations, while making such recommendations;
- iii Such cases where the construction have been commenced before the date of this

<sup>18</sup> Substituted *vide* Notification No. S.O. 1002(E) dated 6<sup>th</sup> March, 2018

<sup>19</sup> Substituted *vide* Notification No. S.O. 1392(E) dated 3<sup>rd</sup> May, 2017

<sup>20</sup> Substituted *vide* Notification No. S.O. 1392(E) dated 3<sup>rd</sup> May, 2017



notification without the requisite CRZ clearance, shall be considered only by the Ministry of Environment, Forest and Climate Change, provided that the request for such regularisation is received in the said Ministry by 30<sup>th</sup> June, 2018.]<sup>21</sup>

#### 5. Preparation of Coastal Zone Management Plans.

- (i) The MoEF may obtain the CZMPs prepared through the respective State Government or Union territory;
- (ii) The CZMPs may be prepared by the coastal State Government or Union territory by engaging reputed and experienced scientific institution(s) or the agencies including the National Centre for Sustainable Coastal Management (hereinafter referred to as the NCSCM) of MoEF and in consultation with the concerned stakeholders;
- ~~(iii) The hazard line shall be mapped by MoEF through SoI all along the coastline of the country and the hazard line shall be demarcated taking into account, tide, waves, sea level rise and shoreline changes;~~
- ~~(iv) For the purpose of depicting the flooding due to tides, waves and sea level rise in the next fifty and hundred years, the contour mapping of the coastline shall be carried out at 0.5m interval normally upto 7km from HTL on the landward side, and the shoreline changes shall be demarcated based on historical data by comparing the previous satellite imageries with the recent satellite imageries;~~
- ~~(v) Mapping of the hazard line shall be carried out in 1:25,000 scale for macro level planning and 1:10,000 scale or cadastral scale for micro level mapping and the hazard line shall be taken into consideration while preparing the land use plan of the coastal areas;~~
- (iii) [A 'Hazard line' shall be demarcated by the Survey of India, taking into account the extent of the flooding on the land area due to water level fluctuations, sea level rise and shoreline changes (erosion/accretion) occurring over a period of time, and shared with the coastal State and Union Territories through the National Centre for Sustainable Coastal Management, Chennai;
- (iv) The Hazard line shall be used as a tool for disaster management plan for the coastal environment, including planning of adaptive and mitigation measures;
- (v) With a view to reduce the vulnerability of the coastal communities and ensuring sustainable livelihood, while drawing the Coastal Zone Management Plan (CZMPs), the land use planning for the area between the Hazard Line and HTL shall take into account such impacts of climate change and shoreline changes.]<sup>22</sup>

<sup>21</sup>Inserted *vide* Notification No. S.O. 1002(E) dated 6<sup>th</sup> March, 2018

<sup>22</sup>Substituted *vide* Notification No. S.O.3197(E) dated 2<sup>nd</sup> July, 2018

(vi) The coastal States and Union Territory will prepare within a period of twenty four months from the date of issue this notification, draft CZMPs in 1:25,000 scale map identifying and classifying the CRZ areas within the respective territories in accordance with the guidelines given in Annexure-I of the notification, which involve public consultation;

(vii) The draft CZMPs shall be submitted by the State Government or Union territory to the concerned CZMA for appraisal, including appropriate consultations, and recommendations in accordance with the procedure(s) laid down in the Environment (Protection) Act, 1986;

~~(viii) The State Government or Union territory CZMA shall submit the draft CZMPs to MoEF along with its recommendations on the CZMP within a period of six months after incorporating the suggestions and objections received from the stakeholders; The State Government or the Union Territory CZMA shall submit the draft CZMPs to MoEF along with its recommendations on the CZMP on or before the 30<sup>th</sup> September, 2013, after incorporating the suggestions and objections received from the stakeholders.<sup>23</sup> [The Coastal Zone Management Authority of the State Government or of the Union Territory shall submit the draft Coastal Zone] Management Plan along with its recommendation to the Ministry of Environment and Forests on or before 30<sup>th</sup> September, 2014 after incorporating the suggestions and objections received from the stakeholders.<sup>24</sup>~~

**[(viii) The Coastal Zone Management Authority of the State or of the Union Territory shall submit the draft Coastal Zone Management Plan along with its recommendations to the Ministry of Environment, Forests and Climate Change after incorporating the suggestions and objections received from the stakeholders.]<sup>25</sup>**

(ix) MoEF shall thereafter consider and approve the CZMPs within a period of four months from the date of receipt of the CZMPs complete in all respects;

(x) All developmental activities listed in this notification shall be regulated by the State Government, Union Territory Administration, the local authority or the concerned CZMA within the framework of such approved CZMPs as the case may be in accordance with provisions of this notification;

(xi) The CZMPs shall not normally be revised before a period of five years after which, the concerned State Government or the Union territory may consider undertaking revision of the maps following the above procedures;

~~(xii) The CZMPs already approved under CRZ notification, 1991 shall be valid for a period of twenty four months unless the aforesaid period is extended by MoEF by a specific notification subject to such terms and conditions as may be specified therein.~~

~~[The CZMPs already approved by the MoEF shall be used till 31<sup>st</sup> January, 2014.]<sup>26</sup>~~

<sup>23</sup>Substituted *vide* Notification No. S.O.2557 (E) dated 22<sup>nd</sup> August, 2013

<sup>24</sup>Substituted *vide* Notification No. S.O.1244 (E) dated 30<sup>th</sup> April, 2014

<sup>25</sup>Substituted *vide* Notification No. S.O. 938 (E) dated 31<sup>st</sup> March, 2015

<sup>26</sup>Substituted *vide* Notification No. S.O. 2557 (E) dated 22<sup>nd</sup> August, 2013



~~[The Coastal Zone Management Plans which are already approved by the Ministry of Environment and Forests shall be used till 31<sup>st</sup> January, 2015]<sup>27</sup>~~

~~[The Coastal Zone Management Plans as already approved by the Ministry of Environment and Forests shall be valid upto 31<sup>st</sup> day of January, 2016 [2017]<sup>28</sup>, or till such time as the approval is given by the Ministry to the fresh Coastal Zone Management Plans made under the said notification, whichever is earlier.]<sup>29</sup>~~

**[(xii) The Coastal Zone Management Plans as already approved by the Ministry of Environment and Forests shall be valid up to the 31<sup>st</sup> day of July, [2017 2018]<sup>30</sup> or till such time as the approval is given by the Ministry to the fresh Coastal Zone Management Plans made under the said notification, whichever is earlier.]<sup>31</sup>**

#### 6. Enforcement of the CRZ, notification, 2011-

- (a) For the purpose of implementation and enforcement of the provisions this notification and compliance with conditions stipulated thereunder, the powers either original or delegated are available under Environment (Protection) Act, 1986 with the MoEF, State Government or the Union territory Administration NCZMA and SCZMAs;
- (b) The composition, tenure and mandate of NCZMA and State Government or the Union territory CZMAs have already been notified by MoEF in terms of Orders of Hon'ble Supreme Court in Writ Petition 664 of 1993;
- (c) the State Government or the Union territory CZMAs shall primarily be responsible for enforcing and monitoring of this notification and to assist in this task, the State Government and the Union territory shall constitute district level Committees under the Chairmanship of the District Magistrate concerned containing atleast three representatives of local traditional coastal communities including from fisherfolk;
- (d) The dwelling units of the traditional coastal communities including fisherfolk, tribals as were permissible under the provisions of the CRZ notification, 1991, but which have not obtained formal approval from concerned authorities under the aforesaid notification shall be considered by the respective Union territory CZMAs and the dwelling units shall be regularized subject to the following condition, namely-

<sup>27</sup> Substituted *vide* Notification No. S.O. 1244 (E) dated 30<sup>th</sup> April, 2014

<sup>28</sup> Substituted *vide* Notification No. S.O. 1212 (E) dated 22<sup>nd</sup> March, 2016

<sup>29</sup> Substituted *vide* Notification No. S.O. 938 (E) dated 31<sup>st</sup> March, 2015

<sup>30</sup> Substituted *vide* Notification No. S.O. 2444 (E) dated 31<sup>st</sup> July, 2017

<sup>31</sup> Substituted *vide* Notification No. S.O. 622 (E) dated 23<sup>rd</sup> February, 2017



- (i) these are not used for any commercial activity
- (ii) these are not sold or transferred to non-traditional coastal community.

7. Classification of the CRZ – For the purpose of conserving and protecting the coastal areas and marine waters, the CRZ area shall be classified as follows, namely:-

(i) CRZ-I,-

- A. The areas that are ecologically sensitive and the geomorphological features which play a role in the maintaining the integrity of the coast,-
- (a) Mangroves, in case mangrove area is more than 1000 sq mts, a buffer of 50meters along the mangroves shall be provided;
  - (b) Corals and coral reefs and associated biodiversity;
  - (c) Sand Dunes;
  - (d) Mudflats which are biologically active;
  - (e) National parks, marine parks, sanctuaries, reserve forests, wildlife habitats and other protected areas under the provisions of Wild Life (Protection) Act, 1972 (53 of 1972), the Forest (Conservation) Act, 1980 (69 of 1980) or Environment (Protection) Act, 1986 (29 of 1986); including Biosphere Reserves;
  - (f) Salt Marshes;
  - (g) Turtle nesting grounds;
  - (h) Horse shoe crabs habitats;
  - (i) Sea grass beds;
  - (j) Nesting grounds of birds;
  - (k) Areas or structures of archaeological importance and heritage sites.

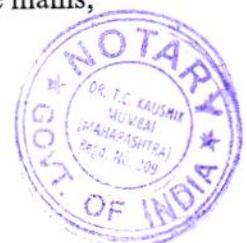
B. The area between Low Tide Line and High Tide Line;

(ii) CRZ-II,-

The areas that have been developed upto or close to the shoreline.

*Explanation.-* For the purposes of the expression “developed area” is referred to as that area within the existing municipal limits or in other existing legally designated urban areas which are substantially built-up and has been provided with drainage and approach roads and other infrastructural facilities, such as water supply and sewerage mains;

(iii) CRZ-III,-



Areas that are relatively undisturbed and those do not belong to either CRZ-I or II which include coastal zone in the rural areas (developed and undeveloped) and also areas within municipal limits or in other legally designated urban areas, which are not substantially built up.

(iv) CRZ-IV,-

- A. The water area from the Low Tide Line to twelve nautical miles on the seaward side;
- B. shall include the water area of the tidal influenced water body from the mouth of the water body at the sea upto the influence of tide which is measured as five parts per thousand during the driest season of the year.

(v) Areas requiring special consideration for the purpose of protecting the critical coastal environment and difficulties faced by local communities,-

- A. (i) CRZ area falling within municipal limits of Greater Mumbai;
- (ii) the CRZ areas of Kerala including the backwaters and backwater islands;
- (iii) CRZ areas of Goa.
- B. Critically Vulnerable Coastal Areas (CVCA) such as Sunderbans region of West Bengal and other ecologically sensitive areas identified as under Environment (Protection) Act, 1986 and managed with the involvement of coastal communities including fisherfolk.

8. Norms for regulation of activities permissible under this notification,-

- (i) The development or construction activities in different categories of CRZ shall be regulated by the concerned CZMA in accordance with the following norms, namely:-

~~Note: The word existing use hereinafter in relation to existence of various features or existence of regularisation or norms shall mean existence of these features or regularisation or norms as on 19.2.1991 wherein CRZ notification, was notified<sup>32, 33</sup>~~

I. CRZ-I,-

- (i) no new construction shall be permitted in CRZ-I except,-
  - (a) projects relating to Department of Atomic Energy;

<sup>32</sup> Note added *vide* Corrigendum No. S.O. 651(E) dated 29<sup>th</sup> March, 2011

<sup>33</sup> Note deleted *vide* Notification No. S.O. 1599(E) dated 16<sup>th</sup> June, 2015



- (b) pipelines, conveying systems including transmission lines;
  - (c) facilities that are essential for activities permissible under CRZ-I;
  - (d) installation of weather radar for monitoring of cyclones movement and prediction by Indian Meteorological Department;
  - (e) construction of trans harbour sea link and without affecting the tidal flow of water, between LTL and HTL.
  - (f) Development of greenfield airport already approved at only Navi Mumbai;
  - (g) **[projects relating to Defence organisations which are of strategic requirement and national importance and cannot be located elsewhere, subject to strict environmental safeguards.]**<sup>34</sup>
- (ii) Areas between LTL and HTL which are not ecologically sensitive, necessary safety measures will be incorporated while permitting the following, namely:-
- (a) exploration and extraction of natural gas;
  - (b) construction of dispensaries, schools, public rain shelter, community toilets, bridges, roads, jetties, **[erosion control measures]**<sup>35</sup>, water supply, drainage, sewerage which are required for traditional inhabitants living within the biosphere reserves after obtaining approval from concerned CZMA.
  - (c) necessary safety measure shall be incorporated while permitting such developmental activities in the area falling in the hazard zone;
  - (d) salt harvesting by solar evaporation of seawater;
  - (e) desalination plants;
  - (f) storage of non-hazardous cargo such as edible oil, fertilizers and food grain within notified ports;
  - (g) construction of trans harbour sea links, roads on stilts or pillars without affecting the tidal flow of water.
  - (h) **[Manual mining of atomic mineral(s) notified under Part-B of First Schedule of Mining and Minerals (Development) Act, 1957 occurring as such or in association with one or other minerals – in the intertidal zone by such agencies as authorized by Department of Atomic Energy, as per mining plan approved by the Department of Atomic Energy:**

**Provided that the manual mining operations are carried out by deploying persons using baskets and hand spades for collection of ore or mineral within the intertidal zone as per approved mining plan.**

**Explanation – For the purpose of this notification, manual mining shall**

<sup>34</sup>Added vide Notification No. S.O. 3197(E) dated 2<sup>nd</sup> July, 2018

<sup>35</sup> Inserted vide Notification No. S.O. 3085(E) dated 28<sup>th</sup> November, 2014



mean the mining operations undertaken without deploying or using drilling and blasting or Heavy Earth Moving machinery in the intertidal zone.]<sup>36</sup>

II. CRZ-II,-

- (i) buildings shall be permitted only on the landward side of the existing road, or on the landward side of existing authorized structures;
- ~~(ii) buildings permitted on the landward side of the existing and proposed roads or existing authorized structures shall be subject to the existing local town and country planning regulations including the 'existing' norms of Floor Space Index or Floor Area Ratio: Provided that no permission for construction of buildings shall be given on landward side of any new roads which are constructed on the seaward side of an existing road:~~

**[(ii) buildings permitted on the landward side of the existing and proposed roads or existing authorized structures shall be subject to the existing local town and country planning regulations as modified from time to time, except the Floor Space Index or Floor Area Ratio, which shall be as per 1991 level:**

**Provided that no permission for construction of buildings shall be given on landward side of any new roads which are constructed on the seaward side of an existing road:**

**Provided further that the construction in CRZ-II area of Goa, Kerala and Mumbai shall be governed by the provisions of Clause V of paragraph 8.]<sup>37</sup>**

- (iii) reconstruction of authorized building to be permitted subject with the existing Floor Space Index or Floor Area Ratio Norms and without change in present use;
- (iv) facilities for receipt and storage of petroleum products and liquefied natural gas as specified in Annexure-II appended to this notification and facilities for regasification of Liquefied Natural Gas subject to the conditions as mentioned in sub-paragraph (ii) of paragraph 3;
- (v) desalination plants and associated facilities;
- (vi) storage of non-hazardous cargo, such as edible oil, fertilizers and food grain in notified ports;
- (vii) facilities for generating power by non-conventional power sources and associated facilities;

III. CRZ-III,-

- A. Area upto 200mts from HTL on the landward side in case of seafront and 100mts along tidal influenced water bodies or width of the creek whichever is less is to be earmarked

<sup>36</sup>Inserted *vide* Notification No. G.S.R. No. 1227(E) dated 6<sup>th</sup> October, 2017

<sup>37</sup>Substituted *vide* Notification No. S.O. 1599(E) dated 16<sup>th</sup> June, 2015



as "No Development Zone (NDZ)",-

- (i) The NDZ shall not be applicable in such area falling within any notified port limits;
- (ii) No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure not exceeding existing Floor Space Index, existing plinth area and existing density and for permissible activities under the notification including facilities essential for activities; Construction/ reconstruction of dwelling units of traditional coastal communities including fisherfolk may be permitted between 100 and 200 metres from the HTL along the seafront in accordance with a comprehensive plan prepared by the State Government or the Union territory in consultation with the traditional coastal communities including fisherfolk and incorporating the necessary disaster management provision, sanitation and recommended by the concerned State or the Union territory CZMA to NCZMA for approval by MoEF;
- (iii) however, the following activities may be permitted in NDZ-
  - (a) agriculture, horticulture, gardens, pasture, parks, play field, and forestry;
  - (b) projects relating to Department of Atomic Energy;
  - ~~(c) mining of rare minerals;~~
  - [(c) Mining of Atomic Minerals notified under Part-B of the First Schedule of the Mining and Minerals (Development) Act, 1957 occurring as such or in association with one or other minerals.]<sup>38</sup>**
  - (d) salt manufacture from seawater;
  - (e) facilities for receipt and storage of petroleum products and liquefied natural gas as specified in Annexure-II;
  - (f) facilities for regasification of liquefied natural gas subject to conditions as mentioned in sub paragraph (ii) of paragraph 3;
  - (g) facilities for generating power by non-conventional energy sources;
  - (h) Foreshore facilities for desalination plants and associated facilities;
  - (i) Weather radars;
  - (j) construction of dispensaries, schools, public rain shelter, community toilets, bridges, roads, provision of facilities for water supply, drainage, sewerage, crematoria, cemeteries and electric sub-station which are required for the local inhabitants may be permitted on a case to case basis by CZMA;
  - (k) construction of units or auxiliary thereto for domestic sewage, treatment and

<sup>38</sup>Substituted vide Notification No. G.S.R. 1227(E) dated 6<sup>th</sup> October, 2017

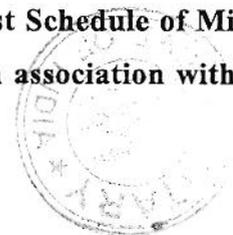
disposal with the prior approval of the concerned Pollution Control Board or Committee;

- (l) facilities required for local fishing communities such as fish drying yards, auction halls, net mending yards, traditional boat building yards, ice plant, ice crushing units, fish curing facilities and the like;
- (m) development of green field airport already permitted only at Navi Mumbai.

**B. Area between 200 mts to 500 mts,-**

The following activities shall be permissible in the above areas;

- (i) development of vacant plot in designated areas for construction of hotels or beach resorts for tourists or visitors subject to the conditions as specified in the guidelines at Annexure-III;
- (ii) facilities for receipt and storage of petroleum products and liquefied natural gas as specified in Annexure-II;
- (iii) facilities for regasification of liquefied natural gas subject to conditions as mentioned in sub-paragraph (ii) of paragraph 3;
- (iv) storage of non-hazardous cargo such as, edible oil, fertilizers, food grain in notified ports;
- (v) foreshore facilities for desalination plants and associated facilities;
- (vi) facilities for generating power by non-conventional energy sources;
- (vii) construction or reconstruction of dwelling units so long it is within the ambit of traditional rights and customary uses such as existing fishing villages and goathans. Building permission for such construction or reconstruction will be subject to local town and country planning rules with overall height of construction not exceeding 9mts with two floors (ground + one floor);
- (viii) Construction of public rain shelters, community toilets, water supply drainage, sewerage, roads and bridges by CZMA who may also permit construction of schools and dispensaries for local inhabitants of the area for those panchayats, the major part of which falls within CRZ if no other area is available for construction of such facilities;
- (ix) reconstruction or alteration of existing authorised building subject to sub-paragraph (vii),(viii);
- (x) development of green field airport already permitted only at Navi Mumbai.
- (xi) **[Mining of Atomic Minerals notified under Part-B of the First Schedule of Mining and Minerals (Development) Act, 1957 occurring as such or in association with one**



or other minerals.]<sup>39</sup>

(IV) In CRZ-IV areas,-

The activities impugning on the sea and tidal influenced water bodies will be regulated except for traditional fishing and related activities undertaken by local communities as follows:-

- (a) No untreated sewage, effluents, ballast water, ship washes, fly ash or solid waste from all activities including from aquaculture operations shall be let off or dumped. A comprehensive plan for treatment of sewage generating from the coastal towns and cities shall be formulated within a period of one year in consultation with stakeholders including traditional coastal communities, traditional fisherfolk and implemented;
- (b) Pollution from oil and gas exploration and drilling, mining, boat house and shipping;
- (c) There shall be no restriction on the traditional fishing and allied activities undertaken by local communities.

V. Areas requiring special consideration,-

1. CRZ areas falling within municipal limits of the Greater Mumbai.

(i) Developmental activities in the CRZ area of the Greater Mumbai because of the environmental issues, relating to degradation of mangroves, pollution of creeks and coastal waters, due to discharge of untreated effluents and disposal of solid waste, the need to provide decent housing to the poor section of society and lack of suitable alternatives in the inter connected islands of Greater Mumbai shall be regulated as follows, namely:-

A. Construction of roads - In CRZ-I areas indicated at sub-paragraph (i) of paragraph 7 of the notification the following activities only can be taken up:-

(a) Construction of roads, approach roads and missing link roads approved in the Developmental Plan of Greater Mumbai on stilts ensuring that the free flow of tidal water is not affected, without any benefit of CRZ-II accruing on the landward side of such constructed roads or approach roads subject to the following conditions:-

(i) All mangrove areas shall be mapped and notified as protected forest and necessary protection and conservation measures for the identified mangrove areas shall be initiated.

(ii) Five times the number of mangroves destroyed/cut during the construction process shall be replanted.

B. Solid waste disposal sites shall be identified outside the CRZ area and thereafter within two years the existing conventional solid waste sites shall be relocated outside

<sup>39</sup>Inserted vide Notification No. G.S.R. 1227(E) dated 6<sup>th</sup> October, 2017

the CRZ area.

- C. **[The construction of sewage treatment plans in CRZ-I for the purpose of treating the sewage from the municipal area shall be taken only by the municipal authorities in exceptional circumstances, where no alternate site is available to set up such facilities, subject to recommendations of the concerned CZMA and approval by the Central Government. Three times the number of mangroves destroyed or cut during construction process shall be replanted.]<sup>40</sup>**

(iii) In CRZ-II areas-

- (a) The development or redevelopment shall continue to be undertaken in accordance with the norms laid down in the Town and Country Planning Regulations as they existed on the date of issue of the notification dated the 19<sup>th</sup> February, 1991, unless specified otherwise in this notification.

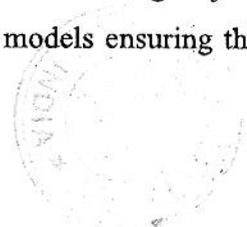
(b) SLUM REHABILITATION SCHEMES,-

1. In the Greater Mumbai area there are large slum clusters with lakhs of families residing therein and the living conditions in these slums are deplorable and the civic agencies are not able to provide basic infrastructure such as drinking water, electricity, roads, drainage and the like because the slums come up in an unplanned and congested manner and the slums in the coastal area are at great risk in the event of cyclones, storm surges or tsunamis, in view of the difficulties in providing rescue, relief and evacuation.
2. To provide a safe and decent dwelling to the slum dwellers, the State Government may implement slum redevelopment schemes as identified as on the date of issue of this notification directly or through its parastatal agencies like Maharashtra Housing and Area Development Authority (MHADA), Shivshahi Punarvasan Prakalp Limited (SPPL), Mumbai Metropolitan Region Development Authority (MMRDA) and the like.:

Provided that,-

- (i) such redevelopment schemes shall be undertaken directly or through joint ventures or through public private partnerships or other similar models ensuring that

<sup>40</sup>Added *vide* Notification No. S.O. 1392(E) dated 3<sup>rd</sup> May, 2017



the stake of the State Government or its parastatal entities shall be not less than 51%;

(ii) the Floor Space Index or Floor Area Ratio for such redevelopment schemes shall be in accordance with the Town and Country Planning Regulations prevailing as on the date on which the project is granted approval by the competent authority;

(iii) it shall be the duty of the project proponent undertaking the redevelopment through conditions (i) (2) above along with the State Government to ensure that all legally regularized tenants are provided houses in situ or as per norms laid down by the State Government in this regard.

(c) REDEVELOPMENT OF DILAPIDATED, CESSED AND UNSAFE BUILDINGS:

1. In the Greater Mumbai, there are, also a large number of old and dilapidated, cessed and unsafe buildings in the CRZ areas and due to their age these structures are extremely vulnerable and disaster prone and therefore there is an urgent need for the redevelopment or reconstruction of these identified buildings.

2. These projects shall be taken up subject to the following conditions and safeguards:

(i) such redevelopment or reconstruction projects as identified on the date of issue of this notification shall be allowed to be taken up involving the owners of these buildings either above or with private developers in accordance with the prevailing Regulation, directly or through joint ventures or through other similar models.

(ii) the Floor Space Index or Floor Area Ratio for such redevelopment schemes shall be in accordance with the Town and Country Planning Regulations prevailing as on the date on which the project is granted approval by the competent authority

(iii) suitable accommodation to the original tenants of the specified buildings shall be ensured during the course of redevelopment or reconstruction of the buildings by the project proponents, undertaking the redevelopment through condition 2(i) above.

(d) Notwithstanding anything contained in this notification, the developmental activities

for slums and for dilapidated, cessed and unsafe buildings as specified at paras (b) and (c) above shall be carried out in an accountable and transparent manner by the project proponents mentioned therein which shall include the following pre-condition measures, wherever applicable;-

1. (i) applicability of the Right to Information Act, 2005 to all redevelopment or reconstruction projects granted clearance by the Competent Authorities;
  - (ii) MoEF shall issue an order constituting the CPIO and the first Appellate Authority of appropriate ranks in consultation with Government of Maharashtra;
  - (iii) details of the Slum Rehabilitation Scheme, including the complete proposal and the names of the eligible slum dwellers will be declared suo-moto as a requirement of Section 4 of compliance of the Right to Information Act, 2005 by the appropriate authority in the Government of Maharashtra in one month before approving it;
  - (iv) the implementing or executing agency at the State Government with regard to projects indicated at sub-item (b) and (c) of item (iii) of sub-paragraph V shall display on a large notice boards at the site and at the office of the implementing or executing agency the names of the eligible builders, total number of tenements being made, names of eligible slum dwellers who are to be provided the dwelling units and the extra area available for free sale.
  - (v) Projects being developed under sub-items (b) and (c) of item (iii) of sub-paragraph V shall be given permission only if the project proponent agree to be covered under the Right to Information Act, 2005.
2. MoEF may appoint statutory auditors, who are empanelled by the Comptroller and auditor General (hereinafter referred to as the C&AG) to undertake performance and fiscal audit in respect of the projects relating to redevelopment of dilapidated, cessed and unsafe buildings and the projects relating to Slum Rehabilitation Scheme shall be audited by C&AG.
  3. A High Level Oversight Committee may be set up by the Government of Maharashtra for periodic review of implementation of V(iii)(b) and (c) which shall include eminent representatives of various Stakeholders, like Architects, Urban Planner, Engineers, and Civil Society, besides the local urban bodies, the State Government and the Central Government.
  4. The individual projects under V(iii)(b) and (c) shall be undertaken only after public consultation in which views of only the legally entitled slum dweller or the legally entitled tenent of the dilapidated or cessed buildings shall be obtained in accordance with



the procedures laid down in EIA notification,2006.

- (e) In order to protect and preserve the 'green lung' of the Greater Mumbai area, all open spaces, parks, gardens, playgrounds indicated in development plans within CRZ-II shall be categorized as CRZ-III, that is, 'no development zone'.
- (f) The Floor Space Index upto 15% shall be allowed only for construction of civic amenities, stadium and gymnasium meant for recreational or sports related activities and the residential or commercial use of such open spaces shall not be permissible.
- (g) Koliwada namely, fishing settlement areas as identified in the Development Plan of 1981 or relevant records of the Government of Maharashtra, shall be mapped and declared as CRZ-III so that any development, including construction and reconstruction of dwelling units within these settlements shall be undertaken in accordance with applicable as per local Town and Country Planning Regulations.
- (h) Reconstruction and repair works of the dwelling units, belonging to fisher communities and other local communities identified by the State Government, shall be considered and granted permission by the Competent Authorities on a priority basis, in accordance with the applicable Town and Country Planning Regulations.
- (i) [**Construction of Memorial in the honour of Bharat Ratna Dr. Babasaheb Ambedkar in Mumbai on India Mills land shall be allowed with change in land use from industrial to construction of Memorial in accordance with the applicable Town and Country Planning Regulations.**]<sup>41</sup>

## 2. CRZ for Kerala

In view of the unique coastal systems of backwater and backwater islands alongwith space limitation present in the coastal stretches of the State of Kerala, the following activities in CRZ shall be regulated as follows, namely:-

- (i) all the islands in the backwaters of Kerala shall be covered under the CRZ notification;
- (ii) the islands within the backwaters shall have 50mts width from the High Tide Line on the landward side as the CRZ area;
- (iii) within 50 mts from the HTL of these backwater islands existing dwelling units of local communities may be repaired or reconstructed however no new construction shall be permitted;
- (iv) beyond 50 mts from the HTL on the landward side of backwater islands, dwelling units of local communities may be constructed with the prior permission of the Gram panchayat;

<sup>41</sup>Inserted *vide* Notification No. S.O.4162 (E) dated 23<sup>rd</sup> December, 2016



- (v) foreshore facilities such as fishing jetty, fish drying yards, net mending yard, fishing processing by traditional methods, boat building yards, ice plant, boat repairs and the like, may be taken up within 50mts width from HTL of these backwater islands.

### 3. CRZ of Goa.-

In view of the peculiar circumstances of the State Goa including past history and other developments, the specific activities shall be regulated and various measures shall be undertaken as follows:-

- (i) the Government of Goa shall notify the fishing villages wherein all foreshore facilities required for fishing and fishery allied activities such as traditional fish processing yards, boat building or repair yards, net mending yards, ice plants, ice storage, auction hall, jetties may be permitted by Grama Panchayat in the CRZ area;
- (ii) reconstruction, repair works of the structures of local communities including fishermen community shall be permissible in CRZ;
- (iii) purely temporary and seasonal structures customarily put up between the months of September to May;
- [(iiia) such structures shall not be removed and dismantled during the month of June to August:**

**Provided that the facilities available in these structures shall remain non-operational during the month of June to August]<sup>42</sup>**

- (iv) the eco sensitive low lying areas which are influenced by tidal action known as khazan lands shall be mapped;
- (v) the mangroves along such as khazan land shall be protected and a management plan for the khazan land prepared and no developmental activities shall be permitted in the khazan land;
- (vi) sand dunes, beach stretches along the bays and creeks shall be surveyed and mapped. No activity shall be permitted on such sand dune areas;
- (vii) the beaches such as Mandrem, Morjim, Galgiba and Agonda has been designated as turtle nesting sites and protected under the Wildlife Protection Act, 1972 and these areas shall be surveyed and management plan prepared for protection of these turtle nesting sites;
- (viii) no developmental activities shall be permitted in the turtle breeding areas referred to in sub-paragraph(vii).

<sup>42</sup>Added *vide* Notification No. S.O. 1392(E) dated 3<sup>rd</sup> May, 2017



4. (a) Critical Vulnerable Coastal Areas (CVCA) which includes Sunderbans and other identified ecological sensitive areas which shall be managed with the involvement of the local coastal communities including the fisherfolk;-
- (b) the entire Sunderbans mangrove area and other identified ecologically important areas such as Gulf of Khambat and Gulf of Kutchchh in Gujarat, Malvan, Achra-Ratnagiri in Maharashtra, Karwar and Coondapur in Karnataka, Vembanad in Kerala, Gulf of Mannar in Tamil Nadu, Bhaitarkanika in Orissa, Coringa, East Godavari and Krishna in Andhra Pradesh shall be declared as Critical Vulnerable Coastal Areas (CVCA) through a process of consultation with local fisher and other communities inhabiting the area and depend on its resources for their livelihood with the objective of promoting conservation and sustainable use of coastal resources and habitats;
- (c) the process of identifying planning, notifying and implementing CVCA shall be detailed in the guideline which will be developed and notified by MoEF in consultations with the stakeholders like the State Government, local coastal communities and fisherfolk and the like inhabiting the area;
- (d) the Integrated Management Plans (IMPs) prepared for such CVCA shall inter alia keep in view the conservation and management of mangroves, needs of local communities such as, dispensaries, schools, public rain shelter, community toilets, bridges, roads, jetties, water supply, drainage, sewerage and the impact of sea level rise and other natural disasters and the IMPs will be prepared in line with the para 5 above for preparation of Coastal Zone Management Plans;
- (e) till such time the IMPs are approved and notified, construction of dispensaries, schools, public rain shelters, community toilets, bridges, roads, jetties, water supply, drainage, sewerage which are required for traditional inhabitants shall be permitted on a case to case basis, by the CZMA with due regards to the views of coastal communities including fisherfolk.

[F.No.11-83/2005-IA-III]

J. M. MAUSKAR, Addl. Secy.



**ANNEXURE I****GUIDELINES FOR PREPARATION OF COASTAL ZONE MANAGEMENT PLANS****I. A. Demarcation of High TideLine**

1. Demarcation of High Tide Line (HTL) and Low Tide Line (LTL) shall be carried out by one of the agencies authorised by MoEF based on the recommendations of the National Centre for Sustainable Coastal Management (NCSCM).
2. Demarcation of the High Tide Line or LTL shall be made on the Coastal Zone Management (CZM) Maps of scale 1:25,000 prepared by the agencies identified by the MoEF.
3. Local level CZM Maps shall be prepared for use of officials of local bodies for determination of the CRZ.
4. The local level CZM Maps shall be prepared on a Cadastral scale in accordance with the CZM Maps approved by the Central Government.

**B. Preparation of CZM Maps**

5. Base Maps of 1:25,000 scale shall be acquired from the Survey of India (SOI) and wherever 1:25,000 maps are not available, 1:50,000 maps shall be enlarged to 1:25,000 for the purpose of base map preparation and these maps will be of the standard specification given below:

Unit	:	7.5 minutes X7.5minutes
Numbering	:	Survey of India Sheet Numbering System
Horizontal Datum	:	Everest or WGS84
Vertical Datum	:	Mean Sea Level (MSL)
Topography	:	Topography in the SOI maps will be updated using latest satellite imageries or aerial photographs

6. The High Water Level (HWL) and Low Water Level (LWL) marked on the Base maps will be transferred to the CZM maps.
7. Coastal geomorphological signatures in the field or satellite imageries or aerial photographs will be used for appropriate adjustment, in the HWL or LWL for demarcating HTL or LTL in accordance with the CRZ notification.
8. The following geomorphological features shall be considered while demarcating in HTL or LTL:



Landward (monsoonal) berm crest in the case of sandy beaches

Rocks, Headlands, Cliffs

Seawalls or revetments or embankments

9. 500 meter and 200 metre lines will be demarcated with respect of HTL.
10. HTL (as defined in the CRZ notification) and LTL shall also be demarcated in the CZM maps along the banks of tidal influenced inland water bodies with the help of the geomorphological signatures or features.
11. Classification of different coastal zones shall be done as per the CRZ notification
12. Standard national or international colour codes shall be used to highlight sub-classification of data.

#### C. Local level CZM Maps

Local level CZM Maps are for the use of local bodies and other agencies to facilitate implementation of the Coastal Zone Management Plans

13. Cadastral (village) maps in 1:3960 or the nearest scale, shall be used as the base maps.
14. These maps are available with revenue Authorities and are prepared as per standard norms.
15. HTL (as defined in the CRZ notification) and LTL will be demarcated in the cadastral map based on detailed physical verification using coastal geomorphological signatures or features in accordance with the CZM Maps approved by the Central Government.
16. 500metre and 200metre lines shall be demarcated with respect to the HTL thus marked.
17. HTL (as defined in the CRZ notification, 1991) and LTL will also be demarcated along the banks of tidal influenced inland water bodies with the help of geomorphological signatures or features.
18. Classifications shall be transferred into local level CZM maps from the CZM Plans.
19. Symbols will be adopted from CZM Maps.
20. Colour codes as given in CZM Maps shall be used.
21. Demarcation of cadastral maps will be done by local agencies approved by the Central Government. The local agencies shall work under the guidance of the concerned State Government or Union Territory Coastal Zone Management Authorities.

#### D. Hazard mapping:-



## II. Classification of CRZ areas

1. The CZM Maps shall be prepared in accordance with para 5 of the CRZ notification demarcating CRZ I, II, III, IV and V.
2. The CZM Maps shall clearly demarcate the land use plan of the area and lists out the CRZ-I areas. All the CRZ-I areas listed under para 7(I)A and B shall be clearly demarcated and colour codes given so that each of the CRZ-I areas can be clearly identified.
3. Buffer zone along mangrove areas of more than 1000sq mts shall be stipulated with a different colour distinguishing from the mangrove area.
4. The buffer zone shall also be classified as CRZ-I area.
5. The hazard line to be drawn up by MoEF shall be superimposed on the CZM maps in 1:25,000 scale and also on the cadastral scale maps.
6. The CRZ-II areas shall be those areas which have been substantially built-up with a ratio of built-up plots to that of total plots is more than 50%.
7. In the CRZ areas, the fishing villages, common properties of the fishermen communities, fishing jetties, ice plants, fish drying platforms or areas infrastructure facilities of fishing and local communities such as dispensaries, roads, schools, and the like, shall be indicated on the cadastral scale maps. States shall prepare detailed plans for long term housing needs of coastal fisher communities in view of expansion and other needs, provisions of basic services including sanitation, safety, and disaster preparedness.
8. No developmental activities other than those listed above shall be permitted in the areas between the hazard line and 500 mts or 100 mts or width of the creek on the landward side. The dwelling unit of the local communities including that of the fishers will not be relocated if the dwelling units are located on the seaward side of the hazard line. The State Government will provide necessary safeguards from natural disaster to such dwelling units of local communities.
9. The water areas of CRZ IV shall be demarcated and clearly demarcated if the water body is sea, lagoon, backwater, creek, bay, estuary and for such classification of the water bodies the terminology used by Naval Hydrographic Office shall be relied upon.
10. The fishing Zones in the water bodies and the fish breeding areas shall be clearly marked.
11. The water area shall be demarcated indicating the pollution levels as per Central Pollution Control Board standards on water quality.
12. In the CRZ V areas the land use maps shall be superimposed on the Coastal Zone Management Plan and clearly demarcating the CRZ I, II, III, IV.

13. The existing authorized developments on the sea ward side shall be clearly demarcated.
14. The features like cyclone shelters, rain shelters, helipads and other infrastructure including road network may be clearly indicated on the CZM Maps for the purpose of rescue and relief operations during cyclones, storms, tsunami and the like.

### III. CZMPs approved by MoEF in accordance with CRZ notification, 1991

1. While preparing the CZMPs under CRZ notification, 2011, the CZMPs that have been approved under the CRZ Notification, 1991 shall be compared. A justification shall be provided by the concerned CZMA in case the CZMPs prepared under CRZ notification, 2011 varies with respect to the approved CZMP prepared under CRZ notification, 1991.

### IV. Public Views on the CZMP.

- a) The draft CZMPs prepared shall be given wide publicity and suggestions and objections received in accordance with the Environment (Protection) Act, 1986. Public hearing on the draft CZMPs shall be held at district level by the concerned CZMAs.
- b) Based on the suggestions and objections received the CZMPs shall be revised and approval of MoEF shall be obtained.
- c) The approved CZMP shall be put up on the website of MoEF, concerned website of the State, Union Territory CZMA and hard copy made available in the panchayat office, District collector office and the like.

### V. Revision of Coastal Zone Management Plans

1. Whenever there is a doubt the concerned State or Union territory Coastal Zone Management Authority shall refer the matter to the National Centre for Sustainable Coastal Management who shall verify the CZMP based on latest satellite imagery and ground truthing.
2. The rectified map would be submitted to MoEF for its record.

\*\*\*\*



**ANNEXURE-II**

List of petroleum and chemical products permitted for storage in [CRZ except CRZ-I(A)]

- (i) Crude oil;
- (ii) Liquefied Petroleum Gas;
- (iii) Motor spirit;
- (iv) Kerosene;
- (v) Aviation fuel;
- (vi) High speed diesel;
- (vii) Lubricating oil;
- (viii) Butane;
- (ix) Propane;
- (x) Compressed Natural Gas;
- (xi) Naphtha;
- (xii) Furnace oil;
- (xiii) Low Sulphur Heavy Stock;
- (xiv) Liquefied Natural Gas;
- (xv) Fertilizers and raw materials for manufacture of fertilizers.

\*\*\*\*



ANNEXURE-III**Guidelines for development of beach resorts or hotels in the designated areas of CRZ-III and CRZ-II for occupation of tourist or visitors with prior approval of the Ministry of Environment and Forests**

I. Construction of beach resorts or hotels with prior approval of MoEF in designated areas of CRZ-II and III for occupation of tourist or visitors shall be subject to the following conditions, namely:-

- (a) The project proponent shall not undertake any construction within 200 metres in the landward side of High Tide Line and within the area between Low Tide Line and High Tide Line;
- (b) The proposed constructions shall be beyond the hazard line or 200 mts from the High Tide Line whichever is more;
- (c) live fencing and barbed wire fencing with vegetative cover may be allowed around private properties subject to the condition that such fencing shall in no way hamper public access to the beach;
- (d) no flattening of sand dunes shall be carried out;
- (e) no permanent structures for sports facilities shall be permitted except construction of goal posts, net posts and lamp posts;
- (f) Construction of basement may be allowed subject to the condition that no objection certification is obtained from the State Ground Water Authority to the effect that such construction will not adversely affect fee flow of groundwater in that area;
- (g) the State Ground Water Authority shall take into consideration the guidelines issued by Central Government before granting such no objection certificate;
- (h) though no construction is allowed in the no development zone for the purposes of calculation of Floor Space Index, the area of entire plot including the portion which falls within the no development zone shall be taken into account;
- (i) the total plot size shall not be less than 0.4 hectares and the total covered area on all floors shall not exceed 33 percent of the plot size i.e., the Floor Space Index shall not exceed 0.33 and the open area shall be suitably landscaped with appropriate vegetal cover;
- (j) the construction shall be consistent with the surrounding landscape and local architectural style;
- (k) the overall height of construction upto the highest ridge of the roof, shall not exceed 9metres and the construction shall not be more than two floors (ground floor plus one upper floor);
- (l) groundwater shall not be tapped within 200 metre of the High Tide Line; within the 200 metre 500 metre zone it can be tapped only with the concurrence of the Central or State Ground Water Board;



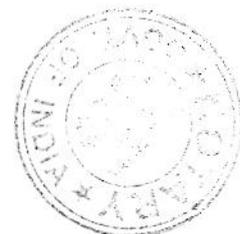
33

- (m) extraction of sand, leveling or digging of sandy stretches except for structural foundation of building, swimming pool shall not be permitted within 500 metres of the High Tide Line;
- (n) the quality of treated effluents, solid wastes, emissions and noise levels and the like, from the project area must conform to the standards laid down by the competent authorities including the Central or State Pollution Control Board and under the Environment (Protection) Act, 1986;
- (o) necessary arrangements for the treatment of the effluents and solid wastes must be made and it must be ensured that the untreated effluents and solid wastes are not discharged into the water or on the beach; and no effluent or solid waste shall be discharged on the beach;
- (p) to allow public access to the beach, atleast a gap of 20metres width shall be provided between any two hotels or beach resorts; and in no case shall gaps be less than 500metres apart; and
- (q) if the project involves diversion of forestland for non-forest purposes, clearance as required under the Forest (Conservation) Act, 1980 shall be obtained and the requirements of other Central and State laws as applicable to the project shall be met with; and
- (r) approval of the State or Union territory Tourism Department shall be obtained.
- (s)

II. In ecologically sensitive areas (such as marine parks, mangroves, coral reefs, breeding and spawning grounds of fish, wildlife habitats and such other area as may be notified by the Central or State Government Union territories) construction of beach resorts or hotels shall not be permitted

Note: For the development of beach resorts or hotels in the CRZ-II area, the guidelines at sub-items (c), (d), (e), (f), (g), (n), (o),(q), (r) of item I and at item II shall be applicable.<sup>43</sup>

\*\*\*\*



<sup>43</sup>Inserted *vide* Notification No. S.O. 383 (E) dated 4<sup>th</sup> February, 2015

**Annexure-IV****Form-I for seeking clearance for project attracting CRZ notification**

Basic information:

Name of the Project:-

Location or site alternatives under consideration:-

Size of the project (in terms of total area) :-

CRZ classification of the area :-

Expected cost of the project:-

Contact Information:-

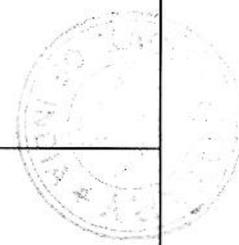
**(II) Activity**

1. Construction, operation or decommissioning of the Project involving actions, which will cause physical changes in the locality (topography, land use, changes in water bodies, and the like)

S. No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
1.1	Permanent or temporary change in land use, land cover or topography including increase in intensity of land use (with respect to local land use plan)		
1.2	Details of CRZ classification as per the approved Coastal Zone Management Plan?		
1.3	Whether located in CRZ-I area?		
1.4	The distance from the CRZ-I areas.		
1.5	Whether located within the hazard zone as mapped by Ministry of Environment and Forests/National Disaster Management Authority?		
1.6	Whether the area is prone to cyclone, tsunami, tidal surge, subduction, earthquake etc.?		
1.7	Whether the area is prone for saltwater ingress?		



1.8	Clearance of existing land, vegetation and buildings?		
1.9	Creation of new land uses?		
1.10	Pre-construction investigations e.g. bore hole, soil testing?		
1.11	Construction works?		
1.12	Demolition works?		
1.13	Temporary sites used for construction works or housing of construction workers?		
1.14	Above ground buildings, structures or earthworks including linear structures, cut and fill or excavations		
1.15	Underground Works including mining or tunneling?		
1.16	Reclamation works?		
1.17	Dredging/reclamation/land filling/disposal of dredged material etc.?		
1.18	Offshore structures?		
1.19	Production and manufacturing processes?		
1.20	Facilities for storage of goods or materials?		
1.21	Facilities for treatment or disposal of solid waste or liquid effluents?		
1.22	Facilities for long term housing of operational workers?		
1.23	New road, rail or sea traffic during construction or operation?		
1.24	New road, rail, air waterborne or other transport infrastructure including new or altered routes and stations, ports, airports etc?		
1.25	Closure or diversion of existing transport routes or infrastructure leading to changes in traffic movements?		
1.26	New or diverted transmission lines or pipelines?		



1.27	Impoundment, damming, culverting, realignment or other changes to the hydrology of watercourses or aquifers?		
1.28	Stream and river crossings?		
1.29	Abstraction or transfers of water form ground or surface waters?		
1.30	Changes in water bodies or the land surface affecting drainage or run-off?		
1.31	Transport of personnel or materials for construction, operation or decommissioning?		
1.32	Long-term dismantling or decommissioning or restoration works?		
1.33	Ongoing activity during decommissioning which could have an impact on the environment?		
1.34	Influx of people to an area in either temporarily or permanently?		
1.35	Introduction of alien species?		
1.36	Loss of native species or genetic diversity?		
1.37	Any other actions?		

2. Use of Natural resources for construction or operation of the Project (such as land,water, materials or energy, especially any resources which are non-renewable or in short supply):

S. No.	Information/checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
2.1	Land especially undeveloped or agricultural land (ha)		
2.2	Water (expected source & competing users) unit: KLD		
2.3	Minerals (MT)		
2.4	Construction material – stone, aggregates, sand/soil (expected source – MT)		
2.5	Forests and timber (source – MT)		



37

2.6	Energy including electricity and fuels (source, competing users) Unit: fuel(MT), energy (MW)		
2.7	Any other natural resources (use appropriate standard units)		

3. Use, storage, transport, handling or production of substances or materials, which could be harmful to human health or the environment or raise concerns about actual or perceived risks to human health.

S. No.	Information/Checklist confirmation	Yes/ No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
3.1	Use of substances or materials, which are hazardous (as per MSIHC rules) to human health or the environment (flora, fauna, and water supplies)		
3.2	Changes in occurrence of disease or affect disease vectors (e.g. insect or water borne diseases)		
3.3	Affect the welfare of people e.g. by changing living conditions?		
3.4	Vulnerable groups of people who could be affected by the project e.g. hospital patients, children, the elderly etc.,		
3.5	Any other causes, that would affect local communities, fisherfolk, their livelihood, dwelling units of traditional local communities Etc		



4. Production of solid wastes during construction or operation or decommissioning (MT/month)

S. No.	Information/Checklist confirmation	Yes/ No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
4.1	Spoil, overburden or mine wastes		
4.2	Municipal waste (domestic and or commercial wastes)		
4.3	Hazardous wastes (as per Hazardous Waste Management Rules)		
4.4	Other industrial process wastes		
4.5	Surplus product		
4.6	Sewage sludge or other sludge from effluent Treatment		
4.7	Construction or demolition wastes		
4.8	Redundant machinery or equipment		
4.9	Contaminated soils or other materials		
4.10	Agricultural wastes		
4.11	Other solid wastes		

5. Release of pollutants or any hazardous, toxic or noxious substances to air(Kg/hr)

S. No.	Information/Checklist confirmation	Yes/ No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
5.1	Emissions from combustion of fossil fuels from stationary or mobile sources		
5.2	Emissions from production processes		
5.3	Emissions from materials handling including storage or transport		
5.4	Emissions from construction activities including plant and equipment		
5.5	Dust or odours from handling of materials including construction materials, sewage and waste		
5.6	Emissions from incineration of waste		

39

5.7	Emissions from burning of waste in open air (e.g. slash materials, construction debris)		
5.8	Emissions from any other sources		

6. Generation of Noise and Vibration, and Emissions of Light and Heat:

S. No.	Information/Checklist confirmation	Yes/ No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
6.1	From operation of equipment e.g. engines, ventilation plant, crushers		
6.2	From industrial or similar processes		
6.3	From construction or demolition		
6.4	From blasting or piling		
6.5	From construction or operational traffic		
6.6	From lighting or cooling systems		
6.7	From any other sources		

7. Risks of contamination of land or water from releases of pollutants into the ground or into sewers, surface waters, groundwater, coastal waters or the sea:

S. No.	Information/Checklist confirmation	Yes/ No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
7.1	From handling, storage, use or spillage of hazardous materials		
7.2	From discharge of sewage or other effluents to water or the land (expected mode and place of discharge)		
7.3	By deposition of pollutants emitted to air into the land or into water		
7.4	From any other sources		

40

7.5	Is there a risk of long term build up of pollutants in the environment from these sources?		
-----	--	--	--

8. Risk of accidents during construction or operation of the Project, which could affect human health or the environment

S. No.	Information/Checklist confirmation	Yes/ No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
8.1	From explosions, spillages, fires etc from storage, handling, use or production of hazardous substances		
8.2	From any other causes		
8.3	Could the project be affected by natural disasters causing environmental damage (e.g., floods, earthquakes, landslides, cloudburst etc)?		

9. Factors which should be considered (such as consequential development) which could lead to environmental effects or the potential for cumulative impacts with other existing or planned activities in the locality

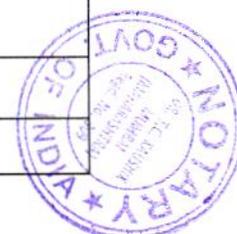
S. No.	Information/Checklist confirmation	Yes/ No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
9.1	Lead to development of supporting facilities, ancillary development or development stimulated by the project which could have impact on the environment e.g.:  Supporting infrastructure (roads, power supply, waste or waste water treatment, etc.)		



	housing development extractive industries supply industries other		
9.2	Lead to after-use of the site, which could have an impact on the environment		
9.3	Set a precedent for later developments		
9.4	Have cumulative effects due to proximity to other existing or planned projects with similar effects		

### III. Environmental Sensitivity

S. No.	Areas	Name/ Identity	Aerial distance (within 15 km.) Proposed project location boundary
1	Areas protected under international conventions, national or local legislation for their ecological, landscape, cultural or other related value		
2	Areas which are important or sensitive for ecological reasons - Wetlands, watercourses or other water bodies, coastal zone, biospheres, mountains, forests		
3	Areas used by protected, important or sensitive species of flora or fauna for breeding, nesting, foraging, resting, over wintering, migration		
4	Inland, coastal, marine or underground waters		
5	State, National boundaries		
6	Routes or facilities used by the public for access to recreation or other tourist, pilgrim areas		
7	Defence installations		
8	Densely populated or built-up area		



42

9	Areas occupied by sensitive man-made land uses (hospitals, schools, places of worship, community facilities)		
10	Areas containing important, high quality or scarce resources (ground water resources, surface resources, forestry, agriculture, fisheries, tourism, minerals)		
11	Areas already subjected to pollution or environmental damage. (those where existing legal environmental standards are exceeded)		
12	Areas susceptible to natural hazard which could cause the project to present environmental problems (earthquakes, subsidence, landslides, erosion, flooding or extreme or adverse climatic conditions)		

\*\*\*\*

**Explanation:-**For the purpose of the Notification, the word “existing” used in the Notification shall mean existence of the features or regularization or norms as on 19<sup>th</sup> February, 1991 wherein CRZ Notification, was notified.<sup>44</sup>

<sup>44</sup>Inserted *vide* Notification No. S.O. 3552 (E) dated 30<sup>th</sup> December, 2017



**MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**  
**NOTIFICATION**

New Delhi, the 18th January, 2019

**G.S.R. 37(E).**—Whereas by notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O.19 (E), dated the 6<sup>th</sup> January, 2011 (hereinafter referred to as the Coastal Regulation Zone Notification, 2011), the Central Government declared certain coastal stretches as Coastal Regulation Zone (hereinafter referred to as the CRZ) under section 3 of Environment (Protection) Act, 1986 (29 Of 1986);

And Whereas, the Ministry of Environment, Forest and Climate Change has received representations from various coastal States and Union territories, besides other stakeholders, regarding certain provisions in the Coastal Regulation Zone Notification, 2011 related to management and conservation of marine and coastal ecosystems, development in coastal areas, eco-tourism, livelihood options and sustainable development of coastal communities etc.;

And Whereas, various State Governments and Union territory administrations and stakeholders have requested the Ministry of Environment, Forest and Climate Change to address the concerns related to coastal environment and sustainable development with respect to the Coastal Regulation Zone Notification, 2011;

And Whereas, the Ministry of Environment, Forest and Climate Change had constituted a Committee under the Chairmanship of Dr. Shailesh Nayak to examine various issues and concerns of coastal States and Union territories and various stakeholders, relating to the Coastal Regulation Zone Notification 2011 and to recommend appropriate changes in the said Notification;

And Whereas, the report submitted by Dr. Shailesh Nayak Committee has been examined in the Ministry and consultations have been held with various stakeholders in this regard;

And Whereas, a draft Coastal Regulation Zone Notification, 2018 was issued and hosted in the website of the Ministry of Environment, Forest and Climate Change on the 18<sup>th</sup> April, 2018 seeking comments and suggestions from all concerned;

And Whereas, objections and suggestions received in response to the above mentioned draft Coastal Regulation Zone Notification, 2018 have been duly considered by the Central Government;

Now, therefore in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) and in supersession of the Coastal Regulation Zone Notification 2011, number S.O. 19(E), dated the 6<sup>th</sup> January, 2011, except as respects things done or omitted to be done before such supersession, the Central Government, with a view to conserve and protect the unique environment of coastal stretches and marine areas, besides livelihood security to the fisher communities and other local communities in the coastal areas and to promote sustainable development based on scientific principles taking into account the dangers of natural hazards, sea level rise due to global warming, do hereby, declares the coastal stretches of the country and the water area up to its territorial water limit, excluding the islands of Andaman and Nicobar and Lakshadweep and the marine areas surrounding these islands, as Coastal Regulation Zone as under:-

- (i) The land area from High Tide Line (hereinafter referred to as the HTL) to 500 meters on the landward side along the sea front.

Explanation. - For the purposes of this notification, the HTL means the line on the land upto which the highest water line reaches during the spring tide, as demarcated by the National Centre for Sustainable Coastal Management (NCSCM) in accordance with the laid down procedures and made available to various coastal States and Union territories.

- (ii) CRZ shall apply to the land area between HTL to 50 meters or width of the creek, whichever is less on the landward side along the tidal influenced water bodies that are connected to the sea and the distance upto which development along such tidal influenced water bodies is to be regulated shall be governed by the distance upto which the tidal effects are experienced which shall be determined based on salinity concentration of five parts per thousand (ppt)

measured during the driest period of the year and distance up to which tidal effects are experienced shall be clearly identified and demarcated accordingly in the Coastal Zone Management Plan (hereinafter referred to as the CZMP):

Provided that the CRZ limit of 50 meters or width of the creek whichever is less, shall be subject to revision and final approval of the respective CZMPs as per this notification, framed with due consultative process, public hearing etc. and environmental safeguards enlisted therein, and till such time the CZMP to this notification is approved, the limit of 100 meters or width of the creek whichever is less, shall continue to apply.

Explanation.- For the purposes of this sub-paragraph the expression "tidal influenced water bodies" means the water bodies influenced by tidal effects from sea in the bays, estuaries, rivers, creeks, backwaters, lagoons, ponds that are connected to the sea.

- (iii) The "intertidal zone" means land area between the HTL and the Low Tide Line (hereinafter referred to as the LTL).
- (iv) The water and the bed area between the LTL to the territorial water limit (12 Nm) in case of sea and the water and the bed area between LTL at the bank to the LTL on the opposite side of the bank, of tidal influenced water bodies.

**2.0 Classification of CRZ.** – For the purpose of conserving and protecting the coastal areas and marine waters, the CRZ area shall be classified as follows, namely: -

**2.1 CRZ-I** areas are environmentally most critical and are further classified as under:

**2.1.1 CRZ-I A:**

- (a) CRZ-I A shall constitute the following ecologically sensitive areas (ESAs) and the geomorphological features which play a role in maintaining the integrity of the coast viz.:
  - (i) Mangroves (in case mangrove area is more than 1000 square meters, a buffer of 50 meters along the mangroves shall be provided and such area shall also constitute CRZ-I A);
  - (ii) Corals and coral reefs;
  - (iii) Sand dunes;
  - (iv) Biologically active mudflats;
  - (v) National parks, marine parks, sanctuaries, reserve forests, wildlife habitats and other protected areas under the provisions of Wild Life (Protection) Act, 1972 (53 of 1972), Forest (Conservation) Act, 1980 (69 of 1980) or Environment (Protection) Act, 1986 (29 of 1986), including Biosphere Reserves;
  - (vi) Salt marshes;
  - (vii) Turtle nesting grounds;
  - (viii) Horse shoe crabs' habitats;
  - (ix) Sea grass beds;
  - (x) Nesting grounds of birds;
  - (xi) Areas or structures of archaeological importance and heritage sites.
- (b) A detailed environment management plan shall be formulated by the states and Union territories for such ecologically sensitive areas in respective territories, as mapped out by the National Centre for Sustainable Coastal Management (NCSCM), Chennai based on guidelines as contained in **Annexure-I** to this notification and integrated with the CZMP.

**2.1.2 CRZ-I B:**

The intertidal zone i.e. the area between Low Tide Line and High Tide Line shall constitute the CRZ-I B.



**2.2 CRZ-II:**

CRZ-II shall constitute the developed land areas up to or close to the shoreline, within the existing municipal limits or in other existing legally designated urban areas, which are substantially built-up with a ratio of built-up plots to that of total plots being more than 50 per cent and have been provided with drainage and approach roads and other infrastructural facilities, such as water supply, sewerage mains, etc.

**2.3 CRZ-III:**

Land areas that are relatively undisturbed (viz. rural areas, etc.) and those which do not fall under CRZ-II, shall constitute CRZ-III, and CRZ-III shall be further classified into following categories: -

**2.3.1 CRZ-III A:**

Such densely populated CRZ-III areas, where the population density is more than 2161 per square kilometre as per 2011 census base, shall be designated as CRZ-III A and in CRZ-III A, area up to 50 meters from the HTL on the landward side shall be earmarked as the 'No Development Zone (NDZ)', provided the CZMP as per this notification, framed with due consultative process, have been approved, failing which, a NDZ of 200 meters shall continue to apply.

**2.3.2 CRZ-III B:**

All other CRZ-III areas with population density of less than 2161 per square kilometre, as per 2011 census base, shall be designated as CRZ-III B and in CRZ-III B, the area up to 200 meters from the HTL on the landward side shall be earmarked as the 'No Development Zone (NDZ)'.

**2.3.3:**

Land area up to 50 meters from the HTL, or width of the creek whichever is less, along the tidal influenced water bodies in the CRZ III, shall also be earmarked as the NDZ in CRZ III.

*Note: The NDZ shall not be applicable in the areas falling within notified Port limits.*

**2.4 CRZ- IV:**

The CRZ- IV shall constitute the water area and shall be further classified as under:-

**2.4.1 CRZ- IVA:**

The water area and the sea bed area between the Low Tide Line up to twelve nautical miles on the seaward side shall constitute CRZ-IV A.

**2.4.2 CRZ- IVB:**

CRZ-IV B areas shall include the water area and the bed area between LTL at the bank of the tidal influenced water body to the LTL on the opposite side of the bank, extending from the mouth of the water body at the sea up to the influence of tide, i.e., salinity of five parts per thousand (ppt) during the driest season of the year.

**3.0 Areas requiring special consideration in the CRZ.-** Following coastal areas shall be accorded special consideration for the purpose of protecting the critical coastal environment and difficulties faced by local communities: -

**3.1 Critically Vulnerable Coastal Areas (CVCA):**

Sundarban region of West Bengal and other ecologically sensitive areas identified as under Environment (Protection) Act, 1986 such as Gulf of Khambat and Gulf of Kutchh in Gujarat, Malvan, Achra-Ratnagiri in Maharashtra, Karwar and Coondapur in Karnataka, Vembanad in Kerala, Gulf of Mannar in Tamil Nadu, Bhaitarkanika in Odisha, Coringa, East Godavari and Krishna in Andhra Pradesh shall be treated as Critical Vulnerable Coastal Areas (CVCA) and managed with the involvement of coastal communities including fisher folk who depend on coastal resources for their sustainable livelihood.

**3.2 CRZ for inland Backwater islands and islands along the mainland coast.****3.3 CRZ falling within municipal limits of Greater Mumbai.**

**4. Prohibited activities within CRZ.-** The following activities shall be prohibited, in general, within the entire CRZ and exceptions to these and other permissible and regulated activities in specific CRZ categories viz. CRZ-I, II, III and IV, shall be governed by the provisions of paragraph 5:-

- (i) Setting up of new industries and expansion of existing industries, operations or processes.
- (ii) Manufacture or handling of oil, storage or disposal of hazardous substances as specified in the notification of the Ministry of Environment, Forest and Climate Change number G.S.R.395 (E), dated the 4<sup>th</sup> April, 2016.
- (iii) Setting up of new fish processing units.
- (iv) Land reclamation, bunding or disturbing the natural course of seawater except for the activities permissible under this notification and executed with prior permission from the competent authority.
- (v) Discharge of untreated waste and effluents from industries, cities or towns and other human settlements.
- (vi) Dumping of city or town wastes including construction debris, industrial solid wastes, fly ash for the purpose of land filling.
- (vii) Port and harbour projects in high eroding stretches of the coast.
- (viii) Mining of sand, rocks and other sub-strata materials.
- (ix) Dressing or altering of active sand dunes.
- (x) In order to safeguard the aquatic system and marine life, disposal of plastic into the coastal waters shall be prohibited and adequate measures for management and disposal of plastic materials shall be undertaken in the CRZ.
- (xi) Drawal of ground water.

#### **5. Regulation of permissible activities in CRZ:**

##### **5.1 CRZ-I:**

##### **5.1.1. CRZ-IA:**

These areas are ecologically most sensitive and generally no activities shall be permitted to be carried out in the CRZ-I A area, with following exceptions:-

- (i) Eco-tourism activities such as mangrove walks, tree huts, nature trails, etc., in identified stretches areas subject to such eco-tourism plan featuring in the approved CZMP as per this notification, framed with due consultative process, public hearing, etc. and further subject to environmental safeguards and precautions related to the Ecologically Sensitive Areas, as enlisted in the CZMP.
- (ii) In the mangrove buffer, only such activities shall be permitted like laying of pipelines, transmission lines, conveyance systems or mechanisms and construction of road on stilts, etc. that are required for public utilities.
- (iii) Construction of roads and roads on stilts, by way of reclamation in CRZ-I areas, shall be permitted only in exceptional cases for defence, strategic purposes and public utilities, subject to a detailed marine or terrestrial or both environment impact assessment, to be recommended by the Coastal Zone Management Authority and approved by the Ministry of Environment, Forest and Climate Change; and in case construction of such roads passes through mangrove areas or is likely to damage the mangroves, a minimum three times the mangrove area affected or destroyed or cut during the construction process shall be taken up for compensatory plantation of mangroves.

##### **5.1.2 CRZ-I B - The inter tidal areas:**

Activities shall be regulated or permissible in the CRZ-I B areas as under:-

- (i) Land reclamation, bunding, etc. shall be permitted only for activities such as,-





Provided that the manual mining operations shall be carried out only by deploying persons using baskets and hand spades for collection of ore or mineral within the intertidal zone and as per approved mining plan, without deploying or using drilling and blasting or Heavy Earth Moving Machinery in the intertidal zone.

- (xiii) Exploration and extraction of oil and natural gas and all associated activities and facilities thereto;
- (xiv) Foreshore requiring facilities for transport of raw materials, facilities for intake of cooling water, intake water for desalination plants, etc, and outfall for discharge of treated wastewater or cooling water from thermal power plants in conformity with the environmental standards notified by Ministry of Environment, Forest and Climate Change and relevant directions of Central Pollution Control Board (CPCB) or State Pollution Control Board (SPCB) or Pollution Control Committee (PCC), as the case may be.
- (xv) Pipelines, conveying systems including transmission lines.
- (xvi) Weather radar for monitoring of cyclones prediction, ocean observation platforms, movement and associated activities.
- (xvii) Salt harvesting and associated facilities.
- (xviii) Desalination plants and associated facilities.

## 5.2 CRZ-II:

- (i) Activities as permitted in CRZ-I B, shall also be permissible in CRZ-II, in so far as applicable.
- (ii) Construction of buildings for residential purposes, schools, hospitals, institutions, offices, public places, etc. shall be permitted only on the landward side of the existing road, or on the landward side of existing authorised fixed structures:

Provided that no permission for construction of buildings shall be given on landward side of any new roads which are constructed on the seaward side of an existing road.

- (iii) Buildings permitted as in (ii) above, shall be subject to the local town and country planning regulations as applicable from time to time, and the norms for the Floor Space Index (FSI) or Floor Area Ratio (FAR) prevailing as on the date of this Notification, and in the event that there is a need for amendment of the FSI after the date of publication of this notification in the official Gazette, the Urban Local Body or State Government or Union territory Administration shall approach the Ministry of Environment, Forest and Climate Change through the concerned State Coastal Zone Management Authority (SCZMA) or Union Territory Coastal Zone Management Authority, as the case may be and the SCZMA shall forward the proposal to the National Coastal Zone Management Authority (NCZMA) with its views in the matter, and the NCZMA shall thereafter examine various aspects like availability of public amenities, environmental protection measures, etc., and take a suitable decision on the proposal and it shall be the responsibility of the concerned Town Planning Authority to ensure that the Solid Wastes are handled as per respective Solid Waste Management Rules and no untreated sewage is discharged on to the coast or coastal waters.
- (iv) Reconstruction of authorised buildings shall be permitted, without change in present land use, subject to the local town and country planning regulations as applicable from time to time, and the norms for the Floor Space Index or Floor Area Ratio, prevailing as on the date of publication of this notification in the official Gazette and in the event that there is a need for amendment of the FSI after the said date of this notification, the Urban Local Body or State Government or Union territory Administration shall approach the Ministry of Environment, Forest and Climate Change through the concerned State Coastal Zone Management Authority (SCZMA) or Union Territory Coastal Zone Management Authority, as the case may be and the CZMA shall forward the proposal to the National Coastal Zone Management Authority (NCZMA) with its views in the matter, and the NCZMA shall thereafter examine various aspects like availability of public amenities, environmental protection measures etc., and take a suitable decision on the proposal and it shall be the responsibility of the concerned Town Planning Authority to ensure that the Solid Wastes are



handled as per respective Solid Waste Management Rules and no untreated sewage is discharged on to the coast or coastal waters.

- (v) Development of vacant plots in designated areas for construction of beach resorts or hotels or tourism development projects subject to the conditions or guidelines at **Annexure-III** to this notification.
- (vi) Temporary tourism facilities shall be permissible in the beaches which shall only include shacks, toilets or washrooms, change rooms, shower panels; walk ways constructed using interlocking paver blocks, etc, drinking water facilities, seating arrangements, etc. and such facilities shall however be permitted only subject to the tourism plan featuring in the approved CZMP as per this notification, framed with due consultative process or public hearing, etc. and further subject to environmental safeguards enlisted in the CZMP, however, a minimum distance of 10 meter from HTL shall be maintained for setting up of such facilities.

### 5.3 CRZ-III:

- (i) Activities as permitted in CRZ-I B, shall also be permissible in CRZ-III, in so far as applicable.

#### (ii) Regulation of activities in NDZ:

Following shall be permissible and regulated in the NDZ:-

- (a) No construction shall be permitted within NDZ in CRZ III, except for repairs or reconstruction of existing authorised structure not exceeding existing Floor Space Index, existing plinth area and existing density and for permissible activities under this notification including facilities essential for activities and construction or reconstruction of dwelling units of traditional coastal communities including fisher folk, incorporating necessary disaster management provisions and proper sanitation arrangements.
- (b) Agriculture, horticulture, gardens, pastures, parks, playfields and forestry.
- (c) Construction of dispensaries, schools, public rain shelter, community toilets, bridges, roads, provision of facilities for water supply, drainage, sewerage, crematoria, cemeteries and electric sub-station which are required for the local inhabitants may be permitted on a case to case basis by Coastal Zone Management Authority (CZMA).
- (d) Construction of units or auxiliary thereto for domestic sewage, treatment and disposal with the prior approval of the concerned Pollution Control Board or Committee.
- (e) Facilities required for local fishing communities such as fish drying yards, auction halls, net mending yards, traditional boat building yards, ice plant, ice crushing units, fish curing facilities and the like.
- (f) Wherever there is a national or State highway passing through the NDZ of CRZ-III areas, temporary tourism facilities such as toilets, change rooms, drinking water facility and temporary shacks can be taken up on the seaward side of the road.  
On landward side of such roads in the NDZ, resorts or hotels and associated tourism facilities shall be permitted and such facilities shall, however, be permitted only subject to the incorporation of tourism plan in the approved CZMP as per this notification and the conditions or guidelines at Annexure-III, to this notification as applicable.
- (g) Temporary tourism facilities shall be permissible in the NDZ and beaches in the CRZ-III areas and such temporary facilities shall only include shacks, toilets or washrooms, change rooms, shower panels, walk ways constructed using interlocking paver blocks, etc, drinking water facilities, seating arrangements etc., and such facilities shall, however, be permitted only subject to the tourism plan featuring in the approved CZMP as per this notification subject to maintaining a minimum distance of 10 meters from HTL for setting up of such facilities.
- (h) Mining of atomic minerals notified under Part-B of the First Schedule to Mining and



Minerals (Development and Regulation) Act, 1957 (67 of 1957) occurring as such or in association with one or other minerals by such agencies as authorised by the Department of Atomic Energy, Government of India, as per mining plan by the Atomic Mineral Directorate for Exploration and Research.

(iii) **Regulation of activities for CRZ-III areas beyond NDZ:**

- (a) Development of vacant plots in designated areas for construction of beach resorts or hotels or tourism development projects subject to the conditions or guidelines at Annexure-III to this notification.
- (b) Construction or reconstruction of dwelling units, so long it is within the ambit of traditional rights and customary uses such as existing fishing villages, etc. and building permission for such construction or reconstruction will be subject to local town and country planning rules, with an overall height of construction not exceeding 9 meters and with only two floors (ground + one floor).
- (c) The local communities including fishermen may be permitted to facilitate tourism through 'home stay' without changing the plinth area or design or facade of the existing houses.
- (d) Construction of public rain shelters, community toilets, water supply drainage, sewerage, roads, bridges, etc.
- (e) Limestone mining:

Selective mining of limestone minerals may be permitted in specific identified areas under the mining plans, which are adequately above the height of HTL, based on the recommendations of reputed National Institutes in the mining field such as Council of Scientific and Industrial Research (CSIR), Central Mining Research Institute etc., provided that the extraction of minerals shall be carried out not below a height of 1 meter above the HTL and an adequate barrier shall be created so as to safeguard against saline water incursion and subject to appropriate safeguards related to pollution of coastal waters and prevention of coastal erosion.

- (f) Mining of atomic minerals notified under Part-B of the First Schedule of Mining and Minerals (Development and Regulation) Act, 1957 (67 of 1957) occurring as such or in association with one or other minerals by such agencies as authorised by Department of Atomic Energy, Government of India, as per mining plan by the Atomic Mineral Directorate for Exploration and Research.
- (iv) Drawing of groundwater and construction related thereto shall be prohibited within 200 meters of HTL except for the use of local communities in areas inhabited by them and in the areas between 200 to 500 meters of the HTL, groundwater withdrawal may be permitted only through manual means from ordinary wells for drinking, horticulture, agriculture and fisheries, etc. where no other source of water is available and restrictions for such drawal may be imposed by the designated Authority by State Government or Union territory Administration in the areas affected by sea water intrusion, however, for horticulture and agriculture purpose, micro irrigation promoted by Government welfare schemes shall be permitted.
- (v) Development of airports in wastelands and non-arable lands in CRZ-III areas with adequate environmental safeguards.

**5.4 CRZ-IV:**

Activities shall be permitted and regulated in the CRZ IV areas as under:-

- (i) Traditional fishing and allied activities undertaken by local communities.
- (ii) Land reclamation, bunding, etc to be permitted only for activities such as.-
  - (a) foreshore facilities like ports, harbours, Jetties, wharves, quays, slipway, bridges, sea links and hover ports for coast guard ,etc;
  - (b) projects for defence, strategic and security purpose including coast guard;



- (c) measures for control of erosion;
  - (d) maintenance and clearing of waterways, channels and ports;
  - (e) measures to prevent sand bars, installation of tidal regulators, laying of storm water drains or for structure for prevention of salinity ingress and freshwater recharge.
- (iii) Activities related to waterfront or directly needing foreshore facilities, such as ports and harbours, jetties, quays, wharves, erosion control measures, breakwaters, pipelines, navigational safety facilities and the like.
  - (iv) Power by non-conventional energy sources and associated facilities such as offshore wind, wave energy, ocean thermal energy conversion, etc.
  - (v) Transfer of hazardous substances from ships to Ports.
  - (vi) Storage of non-hazardous cargo like edible oil, fertilizers and food grains in notified Ports.
  - (vii) Facilities for discharging treated effluents into the water course.
  - (viii) Projects classified as strategic and defence related projects including coast guard coastal security network.
  - (ix) Projects of department of Atomic Energy.
  - (x) Exploration and extraction of oil and natural gas and all associated activities and facilities thereto.
  - (xi) Exploration and mining of atomic minerals notified under Part-B of the First Schedule of the Mining and Minerals (Development and Regulation) Act, 1957 (67 of 1957), occurring as such or in association with other mineral(s) and of such associated mineral(s).
  - (xii) Foreshore requiring facilities for transport of raw materials, facilities for intake of cooling water and outfall for discharge of treated wastewater or cooling water from thermal power plants, and foreshore requiring facilities for transport of raw materials, facilities for intake of cooling water and outfall for discharge of treated wastewater or cooling water from thermal power plants, in conformity with the environmental standards notified by Ministry of Environment, Forest and Climate Change and relevant directions of the Central Pollution Control Board or State Pollution Control Board or Pollution Control Committee.
  - (xiii) Pipelines, conveying systems including transmission lines.
  - (xiv) Weather radar for monitoring of cyclone prediction, ocean observation platforms, movement and associated activities.
  - (xv) Construction of memorials or monuments and allied facilities by the concerned State Government in CRZ-IV (A) areas, in exceptional cases, with adequate environmental safeguards, subject to the following, namely: -
    - (a) the concerned State Government shall submit justification for locating the project in CRZ-IVA area along with details of alternate sites considered and weightage matrix on various parameters including environmental parameters, to State Coastal Zone Management Authority who will examine the project and make recommendation to the Central Government (Ministry of Environment, Forest and Climate Change) for grant of Terms of Reference (ToRs) for preparation of an environmental impact assessment report by the State Government;
    - (b) On grant of ToRs by the Central Government, the concerned State Government shall submit the draft Environmental Impact Assessment report (EIA) with Environmental Management Plan (EMP), draft Risk Assessment Report with Disaster Management Plan (DMP) including on-site and off-site emergency plan and evacuation plan during emergency, to the State Pollution Control Board for conduct of public hearing for the proposed project in accordance with the procedure laid down under the Environment Impact Assessment (EIA) notification number S.O. 1533(E), dated the 14<sup>th</sup> September, 2006;



- (c) The concerned State Government shall, after addressing the relevant issues raised by the public during the public hearing referred to in sub-item (b), submit the final EIA, EMP, Risk Assessment and DMP, to the State CZMA for their examination and recommendation to MoEF&CC;
- (d) The Central Government may, if it considers necessary so to do, dispense with the requirement of public hearing referred to in sub-clause (b), if it is satisfied that the project will not involve rehabilitation and resettlement of the public or the project site is located away from human habitation.

### 5.5 Requirement for Clearance from Department of Atomic Energy installations:

Prior to undertaking any developmental activity including construction of new structures, falling in the boundary limits specified by Atomic Energy Regulatory Board (AERB) guidelines, prior clearance shall be obtained from Department of Atomic Energy installations.

### 6. Coastal Zone Management Plan (CZMP)

- (i) All coastal States and Union territory administrations shall revise or update their respective coastal zone management plan (CZMP) framed under CRZ Notification, 2011 number S.O. 19(E), dated 6<sup>th</sup> January, 2011, as per provisions of this notification and submit to the Ministry of Environment, Forest and Climate Change for approval at the earliest and all the project activities attracting the provisions of this notification shall be required to be appraised as per the updated CZMP under this notification and until and unless the CZMPs is so revised or updated, provisions of this notification shall not apply and the CZMP as per provisions of CRZ Notification, 2011 shall continue to be followed for appraisal and CRZ clearance to such projects.
- (ii) The CZMP may be prepared or updated by the coastal State Government or Union territory by engaging reputed and experienced scientific institution(s) or the agencies including the National Centre for Sustainable Coastal Management (hereinafter referred to as the NCSCM) of Ministry of Environment, Forest and Climate Change and in consultation with the concerned stakeholders.
- (iii) The coastal States and Union territories shall prepare draft CZMP in 1:25,000 scale map identifying and classifying the CRZ areas within the respective territories in accordance with the guidelines given in **Annexure-IV** to this notification, which involve public consultation.
- All developmental activities listed in this notification shall be regulated by the State Government, Union territory administration, the local authority or the concerned Coastal Zone Management Authority within the framework of such approved CZMP, as the case may be, in accordance with provisions of this notification.
- (iv) The draft CZMP shall be submitted by the State Government or Union territory to the concerned Coastal Zone Management Authority for appraisal, including appropriate consultations, and recommendations in accordance with the procedure(s) laid down in the Environment (Protection) Act, 1986 (29 of 1986).
- (v) The Ministry of Environment, Forest and Climate Change shall thereafter consider and approve the respective CZMP of concerned State Governments or Union territory administrations.
- (vi) The CZMP shall not normally be revised before a period of five years after which, the concerned State Government or the Union territory may consider undertaking a revision.

### 7. CRZ clearance for permissible and regulated activities- Delegation:

- (i) All permitted or regulated project activities attracting the provisions of this notification shall be required to obtain CRZ clearance prior to their commencement.
- (ii) All development activities or projects in CRZ-I and CRZ-IV areas, which are regulated or permissible as per this notification, shall be dealt with by Ministry of Environment, Forest and Climate Change for CRZ clearance, based on the recommendation of the concerned Coastal Zone Management Authority.



- (iii) For all other permissible and regulated activities as per this notification, which fall purely in CRZ-II and CRZ-III areas, the CRZ clearance shall be considered by the concerned Coastal Zone Management Authority and such projects in CRZ -II and III, which also happen to be traversing through CRZ-I or CRZ-IV areas or both, CRZ clearance shall, however be considered only by the Ministry of Environment, Forest and Climate Change, based on recommendations of the concerned Coastal Zone Management Authority.
- (iv) Projects or activities which attract the provisions of this notification as also the provisions of EIA notification, 2006 number S.O. 1533(E), dated the 14<sup>th</sup> September, 2006, shall be dealt with for a composite Environmental and CRZ clearance under EIA Notification, 2006 by the concerned approving Authority, based on recommendations of the concerned Coastal Zone Management Authority, as per delegations i.e., State Environmental Impact Assessment Authority (hereinafter referred to as the SEIAA) or the Ministry of Environment, Forest and Climate Change for category 'B' and category 'A' projects respectively.
- (v) In case of building or construction projects with built-up area less than the threshold limit stipulated for attracting the provisions of the EIA Notification, 2006 these shall be approved by the concerned local State or Union territory Planning Authorities in accordance with this notification, after obtaining recommendations of the concerned Coastal Zone Management Authority.
- (vi) Only for self-dwelling units up to a total built up area of 300 square meters, approval shall be accorded by the concerned local Authority, without the requirement of recommendations of concerned Coastal Zone Management Authority and such authorities shall, however, examine the proposal from the perspective of the Coastal Regulation Zone notification before according approval.

**8. Procedure for CRZ clearance for permissible and regulated activities:**

- (i) The project proponents shall apply with the following documents to the concerned State or the Union territory Coastal Zone Management Authority for seeking prior clearance under this notification:-
  - (a) Project summary details as per Annexure-V to this notification.
  - (b) Rapid Environment Impact Assessment (EIA) Report including marine and terrestrial component, as applicable, except for building construction projects or housing schemes.
  - (c) Comprehensive EIA with cumulative studies for projects, (except for building construction projects or housing schemes with built-up area less than the threshold limit stipulated for attracting the provisions of the EIA Notification, 2006 number S.O 1533(E), dated 14<sup>th</sup> September, 2006) if located in low and medium eroding stretches, as per the CZMP to this notification.
  - (d) Risk Assessment Report and Disaster Management Plan, except for building construction projects or housing schemes with built-up area less than the threshold limit stipulated for attracting the provisions of the EIA Notification, 2006 number S.O 1533(E), dated 14<sup>th</sup> September, 2006).
  - (e) CRZ map in 1:4000 scale, drawn up by any of the agencies identified by the Ministry of Environment, Forest and Climate Change vide its Office Order number J-17011/8/92-IA-III, dated the 14<sup>th</sup> March, 2014 using the demarcation of the HTL or LTL, as carried out by NCSCM.
  - (f) Project layout superimposed on the CRZ map duly indicating the project boundaries and the CRZ category of the project location as per the approved Coastal Zone Management Plan under this notification.
  - (g) The CRZ map normally covering 7 kilometre radius around the project site also indicating the CRZ-I, II, III and IV areas including other notified ecologically sensitive areas.
  - (h) "Consent to establish" or No Objection Certificate from the concerned State Pollution Control Board or Union territory Pollution Control Committee for the projects involving treated discharge of industrial effluents and sewage, and in case prior consent of

Pollution Control Board or Pollution Control Committee is not obtained, the same shall be ensured by the proponent before the start of the construction activity of the project, following the clearance under this notification.

- (ii) The concerned Coastal Zone Management Authority shall examine the documents in clause (i) above, in accordance with the approved Coastal Zone Management Plan and in compliance with this notification and make recommendations within a period of sixty days from date of receipt of complete application as under: -
- (a) For the projects or activities also attracting the EIA Notification, 2006 number S.O. 1533(E), dated 14<sup>th</sup> September, 2006, the Coastal Zone Management Authority shall forward its recommendations to Ministry of Environment, Forest and Climate Change or SEIAA for category 'A' and category 'B' projects respectively, to enable a composite clearance under the EIA Notification, 2006 number S.O. 1533(E), dated 14<sup>th</sup> September, 2006, however, even for such Category 'B' projects located in CRZ-I or CRZ-IV areas, final recommendation for CRZ clearance shall be made only by the Ministry of Environment, Forest and Climate Change to the concerned SEIAA to enable it to accord a composite Environmental Clearance and CRZ clearance to the proposal.
- (b) Coastal Zone Management Authority shall forward its recommendations to the Ministry of Environment, Forest and Climate Change for the projects or activities not covered in the EIA notification, 2006, but attracting this notification and located in CRZ-I or CRZ-IV areas.
- (c) Projects or activities not covered in the aforesaid EIA Notification, 2006, but attracting this notification and located in CRZ-II or CRZ-III areas shall be considered for clearance by the concerned Coastal Zone Management Authority within sixty days of the receipt of the complete proposal from the proponent.
- (d) In case of construction projects attracting this notification but with built-up area less than the threshold limit stipulated for attracting the provisions of the aforesaid EIA Notification 2006, Coastal Zone Management Authority shall forward their recommendations to the concerned State or Union territory planning authorities, to facilitate granting approval by such authorities.
- (iii) The Ministry of Environment, Forest and Climate Change shall consider complete project proposals for clearance under this notification, based on the recommendations of the Coastal Zone Management Authority, within a period of sixty days.
- (iv) In case the Coastal Zone Management Authorities are not in operation due to their reconstitution or any other reasons, then it shall be responsibility of the Department of Environment in the State Government or Union territory Administration, who are the custodian of the CZMP of respective States or Union territories, to provide comments and recommend the proposals in terms of the provisions of the said notification.
- (v) The clearance accorded to the projects under this notification shall be valid for a period of seven years, provided that the construction activities are completed and the operations commence within seven years from the date of issue of such clearance.
- The validity may be further extended for a maximum period of three years, provided an application is made to the concerned authority by the applicant within the validity period, along with recommendation for extension of validity of the clearance by the concerned State or Union territory Coastal Zone Management Authority.
- (vi) Post clearance monitoring:
- (a) It shall be mandatory for the project proponent to submit half-yearly compliance reports in respect of the stipulated terms and conditions of the environmental clearance in hard and soft copies to the regulatory authority(s) concerned, on the 1<sup>st</sup> June and 31<sup>st</sup> December of each calendar year and all such compliance reports submitted by the project proponent shall be published in public domain and its copies shall be given to any person on application to the concerned Coastal Zone Management Authority.



(b) The compliance report shall also be displayed on the website of the concerned regulatory authority.

- (vii) To maintain transparency in the working of the Coastal Zone Management Authority, it shall be the responsibility of the Coastal Zone Management Authority to create a dedicated website and post the agenda, minutes, decisions taken, clearance letters, violations, action taken on the violations and court matters including the Orders of the Hon'ble Court as also the approved CZMP of the respective State Government or Union territory.

**9. Enforcement of this notification:**

- (i) For the purposes of implementation and enforcement of the provisions of this notification and compliance with conditions stipulated thereunder, the powers either original or delegated are available under Environment (Protection) Act, 1986 (29 of 1986) with the Ministry of Environment, Forest and Climate Change, State Government or the Union territory Administration, National Coastal Zone Management Authority and the State or Union territory Coastal Zone Management Authority;
- (ii) The composition, tenure and mandate of National Coastal Zone Management Authority and State Government or the Union territory Coastal Zone Management Authority have already been notified by the Ministry of Environment, Forest and Climate Change in terms of Orders of Hon'ble Supreme Court in Writ Petition 664 of 1993;
- (iii) The State Government or the Union territory Coastal Zone Management Authority shall primarily be responsible for enforcing and monitoring of this notification and to assist in this task, the State Government and the Union territory shall constitute district level Committees under the Chairmanship of the District Magistrate concerned comprising at least three representatives of local traditional coastal communities including from fishermen, and the State Government may consider the enforcement of this notification to the level of respective District Magistrates.
- (iv) The dwelling units of the traditional coastal communities including fishermen, tribals as were permissible under the provisions of the Coastal Regulation Zone notification, 2011 number S.O. 19(E), dated the 6<sup>th</sup> January, 2011, but which have not obtained formal approval from concerned authorities under the said Notification shall be considered by the respective Coastal Zone Management Authority and the dwelling units shall be regularised subject to the following condition, namely: -
- (a) these are not used for any commercial activity;
- (b) these are not sold or transferred to non-traditional coastal community.

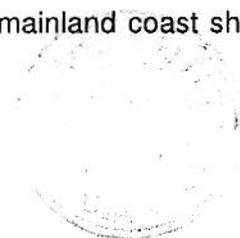
**10. Areas requiring special consideration:**

**10.1 Critically Vulnerable Coastal Areas (CVCAs):**

- (i) For all the CVCAs mentioned in sub-paragraph 3.1, Integrated Management Plans (IMPs) shall be prepared, which shall, inter alia, keep in view the conservation and management of mangroves, needs of local communities, such as dispensaries, schools, public rain shelter, community toilets, bridges, roads, jetties, water supply, drainage, sewerage and the impact of sea level rise and other natural disasters and the IMPs will be prepared in line with the guidelines for preparation of Coastal Zone Management Plan.
- (ii) Till such time the IMPs are approved and notified, construction of dispensaries, schools, public rain/cyclone shelters, community toilets, bridges, roads, jetties, water supply, drainage, sewerage which are required for traditional inhabitants shall be permitted on a case to case basis, by the Coastal Zone Management Authority with due regards to the views of coastal communities including fisher folk.

**10.2 CRZ for inland backwater islands and islands along mainland coast:**

- (i) All the inland islands in the coastal backwaters and islands along the mainland coast shall also be covered under this notification.



- (ii) In view of the unique coastal systems of backwater islands and islands along the mainland coast, along with space limitations in such coastal stretches, CRZ of 20 meters from the HTL on the landward side shall uniformly apply to such islands and activities shall be regulated as under:-
- (a) existing dwelling units of local communities may be repaired or reconstructed within 20 meters from the HTL of these islands, however, no new construction shall be permitted in this zone.
- (b) foreshore facilities, such as fishing jetty, fish drying yards, net mending yard, fishing processing by traditional methods, boat building yards, ice plant, boat repairs and the like, may be taken up in CRZ limits subject to due environmental safeguards.
- (iii) Integrated Island Management Plans (IIMPs), as applicable to smaller islands in Lakshadweep and Andaman & Nicobar, as per Island Protection Zone Notification, 2011 number S.O. 20(E), dated the 6<sup>th</sup> January, 2011, shall be formulated by respective States or Union territory for all such islands and submitted to Ministry of Environment, Forest and Climate Change and till the IIMPs are framed, provisions of this notification shall not apply and the CZMP as per provisions of CRZ Notification 2011 number S.O. 19(E), dated the 6<sup>th</sup> January, 2011, shall continue to apply.

### 10.3 CRZ areas falling within municipal limits of Greater Mumbai:

- (i) In order to protect and preserve the 'green lung' of the Greater Mumbai area, all open spaces, parks, gardens, playgrounds indicated in development plans within CRZ-II shall be categorised as No Development Zone and a Floor Space Index up to 15% shall be allowed only for construction of civic amenities, stadium and gymnasium meant for recreational or sports related activities and the residential or commercial use of such open spaces shall not be permissible.
- (ii) Construction of sewage treatment plants in CRZ-I area for the purpose of treating the sewage from the municipal area shall be taken only by the municipal authorities in exceptional circumstances, where no alternate site is available to set up such facilities, subject to recommendations of the Coastal Zone Management Authority and approval by the Central Government and in case the construction of such plant is inevitable in a mangrove area, a minimum three times the mangrove area affected or destroyed or cut during the construction process shall be taken up for compensatory plantation of mangroves.

[F. No. 19-112/2013-IA-III]

RITESH KUMAR SINGH, Jt. Secy.

### Annexure-I

### **CONSERVATION, PROTECTION AND MANAGEMENT FRAMEWORK FOR ECOLOGICALLY SENSITIVE AREAS**

The coastal and marine Ecologically Sensitive Areas (ESAs) and the geo-morphological features play a vital role in maintaining the functions of the coast. Mangroves, beaches, coral reefs, etc., aid in controlling coastal erosion, shoreline change, saltwater intrusion and also serve as natural defence against coastal hazards such as storm surges, cyclones and tsunamis. The ESAs maintain the biological integrity of the coast by providing direct and indirect ecosystem services to the coastal livelihood. In addition, several invaluable archaeological and heritage sites are also located along the coast. Hence conservation and protection of the above areas, features and sites become necessary.

#### **1. General measures**

- (i) All ESAs shall be identified and boundary delineated by NCSCM using satellite data.
- (ii) The State Governments or Union territory Administrations through the authorised agencies shall prepare CZMP as per the guidelines contained in this notification highlighting the conservation and protection of the ESAs.
- (iii) Those activities permissible under this notification shall be included in the CZMP.



Specific conditions shall be adopted for the conservation, protection and management of each of the ESAs as under: -

### 1.1 Mangroves:

- (i) Mangroves declared as forest under the Forest (Conservation) Act, 1980 (69 of 1980).

Notwithstanding anything contained in this notification, such mangroves declared by the concerned State Governments or Union territory Administrations or Central Government as forest land under the Forest (Conservation) Act, 1980 (69 of 1980) shall attract the provisions of the said Act.

- (ii) Mangroves not declared under Forest (Conservation) Act, 1980:

(a) Mangroves in Government land shall be protected based on a detailed plan to be prepared by the concerned State Governments or Union territory administrations, and in case the mangrove area is more than 1000 square meters, a buffer of 50 metre along the periphery of mangrove area shall be provided. This buffer zone of 50 metre may be utilised for public facilities for developing parks, research facilities related to mangrove biodiversity, facilities for conservation and the like.

(b) Mangroves in private land will not require a buffer zone.

### 1.2 Corals and coral reefs and associated biodiversity:

- (i) Destruction of coral and coral reefs and the surroundings is a prohibited activity.
- (ii) All coral and coral reefs shall be protected except for those small quantities required for research purposes.
- (iii) Coral and coral reefs transplantation activities shall be through recognised research institutions wherever required for regeneration after obtaining necessary approvals under Wildlife (Protection) Act 1972 (53 of 1972).
- (iv) The dead or destroyed or both coral areas shall be taken up for rejuvenation and rehabilitation. The conservation and protection of corals and coral reefs shall be taken up as follows:-
- (a) active and live coral and coral reefs identified and delineated shall be declared and notified as ESA under Environment (Protection) Act 1986 (29 of 1986);
- (b) it shall be ensured that no activities that are detrimental to the health of corals, coral reefs and its associated biodiversity, such as mining, effluent and sewage discharge, dredging, ballast water discharge, ship washings, fishing other than traditional non-destructive fisheries, construction activities and the like are taken up in and around the coral areas.

1.3 **The National Parks, marine parks, Sanctuaries**, reserve forests, wildlife habitats and other protected areas declared under the provisions of Wild Life (Protection) Act, 1972 (53 of 1972), the Forest (Conservation) Act 1980 (69 of 1980) or Environment (Protection) Act 1986 (29 of 1986); including Biosphere Reserves shall be conserved and protected as follows:-

- (i) Conservation and protection of the above mentioned areas shall be as per the provisions of the respective Acts, notifications or guidelines as the case may be.
- (ii) Efforts shall be made to increase the forest area in the coastal region in order to prevent loss of life and property from increased storms, tides and floods.
- (iii) The concerned State Governments or Union territory administrations shall provide for adequate funds for such measures to undertake shelter belt plantation or bio-shields with planting material suitable to the location.

### 1.4. Salt marshes:

The conservation and protection of salt marshes shall be as follows:-



- (i) The salt marsh areas shall be conserved and protected and efforts shall be made to promote the endemic biodiversity in the salt marshes.
- (ii) Only those activities required for overhead conveying or transmission of cables and underground laying of transmission line cables and so on, shall be permissible.
- (iii) Traditional fishing shall be permissible in salt marshes.
- (iv) Temporary tourism facilities around the salt marsh areas may be considered subject to adhering to norms laid down in the guidelines.
- (v) Certain salt marshes which have less biodiversity, identified by NCSCM and demarcated in Coastal Zone Management Plan can be considered for salt pan activities.

**1.5 Turtle nesting grounds shall be protected and conserved as follows:-**

- (i) Turtle nesting grounds identified by the concerned State Governments or Union territory administrations shall be protected as per Wildlife (Protection) Act of 1972.
- (ii) No activities shall be permitted in and around the turtle nesting ground including those causing light and sound pollution except for those required for conservation and protection of these sites.
- (iii) Strict management plans for protecting the turtle nesting grounds shall be undertaken and implemented by the concerned State or Union territory Authorities.

**1.6 Horse shoe crabs habitats shall be protected and conserved as follows:-**

- (i) The habitat identified shall be taken up for conservation and protection.
- (ii) No activities shall be taken up in and around these habitats which affect the horse shoe crab ecosystem.

**1.7 Sea grass beds shall be protected and conserved as follows:-**

- (i) Identified sea grass beds shall be conserved and protected.
- (ii) No developmental activities that have adverse effect on the sea grass bed shall be undertaken.
- (iii) Efforts shall be made to propagate sea grass beds along the coastal waters where ever possible by States or Union territories as it acts as a carbon sink.

**1.8 Nesting grounds of birds shall be protected and conserved as follows:-**

- (i) The nesting ground of birds including their local migratory route shall be protected. No developmental activities which have adverse impact on the nesting grounds and the migratory routes shall be undertaken including construction of wind mills, transmission lines and the like in the locality.
- (ii) Efforts shall be made to increase the forest cover and mangrove cover including enriching the biodiversity of salt marsh and other coastal water bodies so as to provide for suitable habitat for the avifauna.

**1.9 Geo-morphologically Important Zones shall be protected and managed as follows:**

- (i) **Sand dunes** identified shall be conserved and protected as follows:
  - (a) sand dunes identified shall be notified under Environment (Protection) Act 1986;
  - (b) no developmental activities shall be permissible except for providing eco-friendly temporary tourism facilities on stilts such as walkways, tents and the like;
  - (c) mining of sand from sand dunes shall be prohibited activity except for the removal of atomic minerals with proper replenishment using the tailings or other suitable sand;
  - (d) no activities on the sand dunes shall be taken up that would lead to erosion/destruction of sand dunes;
  - (e) afforestation, if any, on the sand dunes shall be done only with native flora;

(f) the States or Union territory shall prepare management plans for the demarcated sand dunes.

(iii) **Sandy beaches:**

(a) Mining of beach sand is prohibited except for manual mining of atomic minerals with proper replenishment using the tailings or other suitable sand.

(b) When the permissible developmental activities are taken up on the beaches if loss of beach in the neighbourhood is predicted, necessary beach nourishment to compensate for the losses shall be undertaken by the project authorities and its long term maintenance shall be ensured by them.

(c) The States or Union Territory shall prepare management plans for the demarcated beaches.

(iv) **Biologically active mudflats:**

(a) Biologically active mudflats shall be identified by NCSCM in association with State Governments or Union territory administrations.

(b) The States or Union territories shall prepare management plans for such demarcated biologically active mudflats.

**1.10 Areas or structures of archaeological importance and heritage value sites:**

(i) State Archaeological agencies shall be responsible for conservation and protection of all archaeological structures and heritage sites identified by the Archaeological Survey of India, as per the provisions of the respective Acts, notifications or guidelines.

(ii) No activities that are detrimental to the identified areas or structures of archaeological and heritage value shall be permitted.

(iii) It shall be ensured that these structures or areas are preserved and activities undertaken without changing the façade/plinth of such structures. Such structures could be considered for use in accordance with the relevant norms after undertaking careful designing of the interiors without changing the exterior architectural design of the structure.

\*\*\*\*

**Annexure-II**

**LIST OF PETROLEUM AND CHEMICAL PRODUCTS PERMITTED FOR STORAGE IN CRZ, EXCEPT CRZ-I A**

- (i) Crude oil;
- (ii) Liquefied Petroleum Gas;
- (iii) Motor spirit;
- (iv) Kerosene;
- (v) Aviation fuel;
- (vi) High speed diesel;
- (vii) Lubricating oil;
- (viii) Butane;
- (ix) Propane;
- (x) Compressed Natural Gas;
- (xi) Naphtha;
- (xii) Furnace oil;
- (xiii) Low Sulphur Heavy Stock;



- (xiv) Liquefied Natural Gas;
- (xv) Fertilizers and raw materials for manufacture of fertilizers;
- (xvi) Acetic acid;
- (xvii) Mono ethylene glycol;
- (xviii) Paraxylene;
- (xix) Ethane;
- (xx) Butadine;
- (xxi) Methanol;
- (xxii) Caustic;
- (xxiii) Bitumen.

\*\*\*\*

### Annexure-III

## **GUIDELINES FOR DEVELOPMENT OF BEACH RESORTS, HOTELS AND TOURISM DEVELOPMENT PROJECTS IN THE DESIGNATED CRZ AREAS**

### **1. CRZ-II**

Construction of beach resorts or hotels in designated areas of CRZ-II for occupation of tourist or visitors shall be subject to the following conditions, namely: -

- (i) construction shall be permitted only to the landward side of an existing road or existing authorized fixed structures;
- (ii) live fencing and barbed wire fencing with vegetative cover may be allowed around private properties subject to the condition that such fencing shall in no way hamper public access to the beach;
- (iii) no flattening of sand dunes shall be carried out;
- (iv) no permanent structures for sports facilities shall be permitted except construction of goal posts, net posts and lamp posts;
- (v) construction of basement may be allowed subject to the condition that no objection certification is obtained from the State Ground Water Authority to the effect that such construction will not adversely affect the flow of groundwater in that area;
- (vi) the State Ground Water Authority shall take into consideration the guidelines issued by the Central Government before granting such no objection certificate;
- (vii) the quality of treated effluents, solid wastes, emissions and noise levels and the like, from the project area must conform to the standards laid down by the competent authorities including the Central or State Pollution Control Board and under the Environment (Protection) Act, 1986 (29 of 1986);
- (viii) necessary arrangements for the treatment of the effluents and solid wastes must be made and it must be ensured that the untreated effluents and solid wastes are not discharged into the water or on the beach; and no effluent or solid waste shall be discharged on the beach;
- (ix) if the project involves diversion of forest land for non-forest purposes, clearance as required under the Forest (Conservation) Act, 1980 (69 of 1980) shall be obtained and the requirements of other Central and State laws as applicable to the project shall be met with and approval of the State or Union territory Tourism Department shall be obtained.

### **2. CRZ-III**

Construction of beach resorts and hotels in designated areas of CRZ- III for occupation of tourists or visitors shall be subject to the following conditions, namely: -



- (i) live fencing and barbed wire fencing with vegetative cover may be allowed around private properties subject to the condition that such fencing shall in no way hamper public access to the beach;
- (ii) no flattening of sand dunes shall be carried out;
- (iii) no permanent structures for sports facilities shall be permitted except construction of goal posts, net posts and lamp posts;
- (iv) construction of basement may be allowed subject to the condition that no objection certification is obtained from the State Ground Water Authority to the effect that such construction will not adversely affect the flow of groundwater in that area;
- (v) the State Ground Water Authority shall take into consideration the guidelines issued by the Central Government before granting such no objection certificate;
- (vi) though no construction is allowed in the no development zone for the purposes of calculation of Floor Space Index, the area of entire plot including the portion which falls within the no development zone shall be taken into account;
- (vii) the total covered area on all floors shall not exceed 33 per cent of the plot size i.e., the Floor Space Index shall not exceed 0.33 and the open area shall be suitably landscaped with appropriate vegetal cover;
- (viii) the construction shall be consistent with the surrounding landscape and local architectural style;
- (ix) the overall height of construction up to the highest ridge of the roof, shall not exceed 9 metres and the construction shall not be more than two floors (ground floor plus one upper floor);
- (x) groundwater shall not be tapped within 200 metre of the High Tide Line; and within the 200 to 500 metre zone it can be tapped only with the concurrence of the Central or State Ground Water Board;
- (xi) extraction of sand, leveling or digging of sandy stretches, except for structural foundation of building or swimming pool, shall not be permitted within 500 metres of the High Tide Line;
- (xii) the quality of treated effluents, solid wastes, emissions and noise levels and the like, from the project area must conform to the standards laid down by the competent authorities including the Central or State Pollution Control Board and under the Environment (Protection) Act, 1986 (29 of 1986);
- (xiii) necessary arrangements for the treatment of the effluents and solid wastes must be made and it must be ensured that the untreated effluents and solid wastes are not discharged into the water or on the beach; and no effluent or solid waste shall be discharged on the beach;
- (xiv) to allow public access to the beach, at least a gap of 20 metres width shall be provided between any two hotels or beach resorts; and in no case shall gaps be less than 500 metres apart; and
- (xv) If the project involves diversion of forestland for non-forest purposes, clearance as required under the Forest (Conservation) Act, 1980 (69 of 1980) shall be obtained and the requirements of other Central and State laws as applicable to the project shall be met with; and approval of the State or Union territory Tourism Department shall be obtained.

**Note:** Construction of beach resorts or hotels shall not be permitted in Ecologically sensitive areas (such as marine parks, mangroves, coral reefs, breeding and spawning grounds of fish, wildlife habitats and such other area as may be notified by the Central Government or State Government or Union territory administrations).

\*\*\*\*



**ANNEXURE -IV****GUIDELINES FOR PREPARATION OF COASTAL ZONE MANAGEMENT PLANS****1. Demarcation of High Tide Line and Low Tide Line:**

Demarcation of High Tide Line (HTL) and Low Tide Line (LTL) as carried out by NCSCM for the entire coastline of the country, has been made available to the Coastal States or Union territories and only such demarcation of HTL and LTL shall be applicable for all purposes of this notification.

**2. Hazard Line:**

A 'Hazard line' has been demarcated by the Survey of India (SOI) taking into account the extent of the flooding on the land area due to water level fluctuations, sea level rise and shoreline changes (erosion or accretion) occurring over a period of time. The hazard line mapped by SOI has been shared with the coastal States or Union territories through NCSCM. The hazard line shall be used as a tool for disaster management plan for the coastal environment, including planning of adaptive and mitigation measures. With a view to reduce the vulnerability of the coastal communities and ensuring sustainable livelihood, while drawing the CZMP, the land use planning for the area between the Hazard line and HTL shall take into account such impacts of climate change and shoreline changes.

**3. Preparation of CZM Maps:**

- (i) Base Maps of 1:25,000 scale shall be acquired from the Survey of India (SOI) and wherever 1:25,000 maps are not available, 1:50,000 maps shall be enlarged to 1:25,000 for the purpose of base map preparation and these maps will be of the standard specification given below:-

Unit : 7.5 minutes X 7.5 minutes

Numbering : Survey of India Sheet Numbering System

Horizontal Datum : Everest or WGS 84

Vertical Datum : Mean Sea Level (MSL)

Topography : Topography in the SOI maps will be updated using latest satellite imageries or aerial photographs

- (ii) Coastal Zone Management (CZM) Maps of scale 1:25,000 shall be got prepared by any of the agencies identified by the Ministry of Environment, Forest and Climate Change vide its Office Order number J-17011/8/92-IA-III dated the 14<sup>th</sup> March, 2014 using the demarcation of the High Tide Line or LTL, as carried out by NCSCM.
- (iii) Various regulatory lines viz. at a distance of 20 metres, 50 metres, 200 metres and 500 metres from HTL respectively, as applicable in various CRZ categories, and the Hazard line shall be demarcated and transferred to the CZM maps.
- (iv) HTL, LTL and CRZ boundaries, as applicable, shall also be demarcated in the CZM maps along the banks of tidal influenced inland water bodies.
- (v) Classification of different coastal zones shall be done as per the CRZ notification and Standard national or international colour codes shall be used.

**4. Local level CZM Maps:**

- (i) Local level CZM Maps are for the use of local bodies and other agencies to facilitate implementation of the Coastal Zone Management Plans.
- (ii) Cadastral (village) maps in 1:3960 or the nearest scale, as available with revenue authorities shall be used as the base maps.
- (iii) HTL, LTL, other CRZ regulatory lines and the Hazard line shall be demarcated in the cadastral maps and classifications shall be transferred into local level CZM maps.



**5. Classification of CRZ areas:**

- (i) The CZM Maps shall clearly demarcate the land use plan of the area and map out the Ecologically Sensitive Areas (ESAs) or the CRZ-IA areas as per mapping made available by NCSCM to coastal State or Union territories. All such ESAs shall be appropriately demarcated with colour codes.
- (ii) Buffer zone along mangrove areas of more than 1000 square metres shall be stipulated with a different colour distinguishing from the mangrove area. The buffer zone shall also be classified as CRZ-I area.
- (iii) In the CRZ areas, the fishing villages, common properties of the fishermen communities, fishing jetties, ice plants, fish drying platforms or areas infrastructure facilities of fishing and local communities such as dispensaries, roads, schools, and the like, shall be indicated on the cadastral scale maps. States and Union territories shall prepare detailed plans for long term housing needs of coastal fisher communities in view of expansion and other needs, provisions of basic services including sanitation, safety, and disaster preparedness.
- (iv) The water areas of CRZ-IV shall be demarcated and clearly demarcated if the water body is sea, lagoon, backwater, creek, bay, and estuary and for such classification of the water bodies the terminology used by Naval Hydrographic Office shall be relied upon.
- (v) The fishing Zones in the water bodies and the fish breeding areas shall be clearly marked.
- (vi) In CVCAs, the land use maps shall be superimposed on the Coastal Zone Management Plan clearly demarcating the CRZ-I, II, III, IV.
- (vii) The existing authorised developments on the seaward side shall be clearly demarcated.
- (viii) The features like cyclone shelters, rain shelters, helipads and other infrastructure including road network may be clearly indicated on the CZM Maps for the purpose of rescue and relief operations during cyclones, storms, tsunami and the like.
- (ix) Construction of buildings or other activities shall be permitted under the CZMP provided adequate arrangements are made for proper management and disposal of solid and liquid wastes in accordance with the environmental standards, rules and statutes, and under no circumstances, untreated effluents shall be disposed off in the coastal waters.

**6. Public consultations on CZMP:**

- (i) The draft CZMP prepared shall be given wide publicity and suggestions and objections received in accordance with the Environment (Protection) Act, 1986. Public hearing on the draft CZMP shall be held at district level by the concerned CZMA.
- (ii) Based on the suggestions and objections received the CZMPs shall be revised and approval of Ministry of Environment, Forest and Climate Change shall be obtained.
- (iii) The approved CZMP shall be put up on the website of Ministry of Environment, Forest and Climate Change, concerned website of the State or Union Territory Coastal Zone Management Authority and hard copy made available in the Panchayat Office and District Collector Office.

**7. Revision of Coastal Zone Management Plans:**

- (i) Whenever there is a doubt, the concerned State or Union territory Coastal Zone Management Authority shall refer the matter to the National Centre for Sustainable Coastal Management who shall verify the CZMP based on latest satellite imagery and ground truthing.
- (ii) If required, the rectified map shall be submitted to Ministry of Environment, Forest and Climate Change for consideration.

\*\*\*\*\*



**ANNEXURE-V****PROJECT INFORMATION DETAILS****1. PROJECT DETAILS**

- A. Project Name
- B. Survey No./ Village/ Co-ordinates
- C. District
- D. State
- E. Whether the proposal is for (Select relevant field)
  - (i) Fresh Clearance under CRZ
  - (ii) Amendment to an already issued CRZ clearance
  - (iii) Extension of validity of an already issued CRZ clearance
- F. Name of the Applicant
- G. Address of the Applicant
- H. Contact details (Telephone nos. and e-mail address)
- I. Cost of the project (Rs in crores)

**2. BENEFITS OF THE PROJECT**

- A. Details of Project Benefits
- B. Employment Likely to be Generated (Yes/No)
  - If Yes
    - (i) Total Manpower Requirement
    - (ii) Permanent Employment (Numbers)
    - (iii) Temporary Employment (Numbers)
    - (iv) Temporary Employment- During Construction (Numbers)
    - (v) Temporary Employment- During Operation (Numbers)

**3. DESCRIPTION OF THE PROJECT UNDER CONSIDERATION (Select the Category of the project):****A. Resort / Buildings / civic amenities**

- (i) Total area/Built-up area (in sqm.)
- (ii) Height of structure
- (iii) FSI ratio
- (iv) Name of concerned town planning authority/ Panchayat etc.
- (v) Details of provision of car parking area

**B. Coastal Roads / Roads on Stilt**

- (i) Area of land reclamation
- (ii) Estimated quantity of muck/earth for reclamation
- (iii) Traffic carrying capacity
- (iv) Dimensions of road

**C. Pipelines from thermal power blow down**

- (i) Length of pipeline
- (ii) Length traversing CRZ area



- (iii) Depth of excavation
- (iv) Width of excavation
- (v) Length of pipeline from seashore to deep sea
- (vi) Depth of outfall point from surface of sea water
- (vii) Temperature of effluent above ambient at disposal point

**D. Marine Disposal of Treated Effluent through pipelines**

- (i) Location of intake/ outfall
- (ii) Depth of outfall point
- (iii) Length of pipeline
- (iv) Length traversing CRZ area
- (v) Depth of excavation
- (vi) Width of excavation
- (vii) Length of pipeline from shore to deep sea/creek
- (viii) Depth of outfall point from surface of water
- (ix) Depth of water at disposal point
- (x) BOD, COD, TSS, oil and grease, heavy metals in the effluent

**E. Facility for storage of goods/chemicals**

- (i) Name of chemical
- (ii) End use of the chemical
- (iii) No. of tanks for storage
- (iv) Capacity of tanks

**F. Offshore structures**

- (i) Exploration or development
- (ii) Depth of sea bed
- (iii) No. of rigs
- (iv) No. of platform
- (v) Details of group gathering stations

**G. Desalination Plant**

- (i) Capacity of desalination
- (ii) Total brine generation
- (iii) Temperature of effluent above ambient at disposal point
- (iv) Ambient salinity
- (v) Disposal point

**H. Mining of atomic minerals**

- (i) Capacity of mining
- (ii) Type of mineral to be extracted
- (iii) End use of the mineral
- (iv) Government order for mining lease/exploration and approved mining plan details
- (v) Extent of mining lease area

**I. Sewage Treatment Plants**

- (i) Capacity
- (ii) Total area of construction
- (iii) Compliance of effluent parameters as laid down by cpcb/spcb/other authorised agency
- (iv) Whether discharge is in sea water/creek?
  - If yes
    - Distance of marine outfall point from shore/from the tidal river bank
    - Depth of outfall point from sea water/river water surface
    - Depth of seabed/riverbed at outfall point

**J. Lighthouse**

- (i) Total ground area of foundation/platform
- (ii) Height of the structure

**K. Wind Mills**

- (i) Capacity (MW)
- (ii) Height of the windmill
- (iii) Diameter of the windmill
- (iv) Length of blade
- (v) Speed of rotation
- (vi) Transmission lines (overhead or underground)

**L. Others**

- (i) Please specify with salient features
- (ii) Upload relevant Documents (upload PDF only)

**4. PROJECT LOCATION AS PER CRZ CLASSIFICATION** (If project site falls in different/multiple CRZ categories the same may also be elaborated)

**5. CLAUSE OF CRZ NOTIFICATION UNDER WHICH PROJECT IS A PERMISSIBLE /REGULATED ACTIVITY**

**6. MANDATORY FIELDS FOR PROJECT ASSESSMENT**

**A. CRZ map in 1:4000 scale indicating HTL, LTL demarcation and distance of the nearest project boundary (in meters) from HTL to be stated**

(i) Upload Map (kml file)

**B. Project layout superimposed on CRZ Map 1:4000 scale with classification of project location including other notified ESAs prepared**

(i) Upload Map (kml file)

**C. CRZ map 1:25000 scale covering 7 km radius around Project site**

(i) Upload Map (kml file)

**7. PROJECT LOCATED IN (Select Type)**

- (i) Non eroding Coast
- (ii) Low and Medium eroding coast
- (iii) High eroding Coast



**8. DETAILS OF FOREST/ MANGROVES LAND INVOLVED (YES/NO)****IF YES**

- (i) Detail of area diverted
- (ii) Forest clearance to be submitted (Upload document)
- (iii) No. of trees to be cut under the project
- (iv) Compensatory afforestation plan to be submitted (Upload document)

**9. DISTANCE OF PROPOSED PROJECT FROM ESA/MARINE PARK/ WILD LIFE SANCTUARY**

- (i) Within 10 kilometre radius from the project site (Yes/No)

**If YES**

- Permission from NBWL to be submitted (Upload document)

**10. NOC OR CONSENT TO ESTABLISH FROM STATE/UT POLLUTION CONTROL BOARDS OBTAINED (YES/NO)****If YES**

- (i) Copy of NOC to be provided (Upload document)
- (ii) Conditions imposed to be stated (Upload document)

**11. Environment Impact Assessment (EIA) studies (relevant fields to be filled)****A. Terrestrial studies:**

- (i) Summary details of EIA (Terrestrial) Studies
- (ii) Upload Recommendation made in EIAs (Upload document)
- (iii) State period of Study

**B. Marine Studies**

- (i) Summary details of EIA (Marine) Studies
- (ii) Upload Recommendation made in EIAs (Upload document)
- (iii) State period of Study

**12. DISASTER MANAGEMENT PLAN / NATIONAL OIL SPILL DISASTER CONTINGENCY PLAN (if applicable)****13. PROJECT INVOLVING DISCHARGE OF LIQUID EFFLUENTS:**

- (i) Capacity of Sewage Treatment Plant
- (ii) Quantity of effluent generated
- (iii) Quantity of effluent treated
- (iv) Method of treatment and disposal

**14. PROJECT INVOLVING DISCHARGE OF SOLID WASTE:**

- (i) Type of solid waste
- (ii) Quantity of solid waste generated
- (iii) Method of disposal
- (iv) Mode of transport

**15. WATER REQUIREMENT in kilo litres per day (KLD)**

- (i) Quantity of water required
- (ii) Source of water



- (iii) If Ground water (Upload a copy of approval from Central Ground Water Authority or other authorised body)
- (iv) If other Source (Upload a copy of permission from competent authority)
- (v) Mode of transport
- (vi) Commitment of water supply (Upload document)

**16. DETAILS OF WATER TREATMENT AND RECYCLING (If any) (Multiple Entries Allowed)**

Type/ Source	Quantity of Waste Water Generated (Kilos Litre per Day)	Treatment Capacity (Kilos Litre per Day)	Treatment Method	Mode of Disposal	Quantity of Discharged Water (Kilos Litre per Day)	Quantity of Treatment Water used in Recycling/Reuse (Kilo Litre per Day)

**17. DETAILS OF RAINWATER HARVESTING**

- (i) No. of Storage tanks
- (ii) Total capacity of tanks
- (iii) No. of Recharge Pits
- (iv) Capacity of pits

**18. ENERGY REQUIREMENT AND SOURCES**

- (i) Total Power Requirements (kwh)
- (ii) Source
- (iii) Upload Copy of Agreement (upload pdf only)
- (iv) Stand by Arrangement (Details)

**19. ENERGY EFFICIENCY/SAVING MEASURES**

- (i) Source/Mode
- (ii) Details of savings

**20. RECOMMENDATION OF STATE COASTAL ZONE MANAGEMENT AUTHORITY**

- (i) Upload Copy of CZMA recommendations (Upload pdf only)
- (ii) Compliance status of the Conditions Imposed

**21. WHETHER PROPOSAL ATTRACTS EIA NOTIFICATION, 2006. (Yes/No)**

**If YES,**

- (i) the category thereof
- (ii) Status of proposal for EC (as applicable)

**22. SOCIAL AND ENVIRONMENTAL ISSUES AND MITIGATIONS MEASURES SUGGESTED INCLUDING BUT NOT LIMITED TO R&R, WATER, AIR, HAZARDOUS WASTES, ECOLOGICAL ASPECTS, ETC. (Brief Details to be Provided)**

**23. DETAILS OF COURT CASES Whether there is any Court Cases pending against the project and/or land in which the project is proposed to be set up? (Yes/No)**

**If Yes, Pending or Disposed (Select relevant)**

- (i) Name of the Court (Supreme Court, High Court, National Green Tribunal)
- (ii) Case No.

- (iii) Case Details
- (iv) Orders/Directions of the court, if any and its relevance with the proposed project  
(Upload document)

**24. ADDITIONAL INFORMATION, If any**

**UNDERTAKING:** It is certified that the information given above are true to the best of my knowledge and belief and nothing contravening the provisions of CRZ Notification, 2011 has been concealed therefore.

Name and Signature of the applicant:

Date:

HOME DEPARTMENT (PORTS & TRANSPORT)  
 MAHARASHTRA MARITIME BOARD  
 OFFICE OF THE HYDROGRAPHER  
 Nautsagar Al-Mara, Kharandanda, Khar (W), Mumbai - 400 052.  
 Tel. : 022-26041274. Fax : 022-26015702



गृह विभाग (वंदर व परिवहन)  
 महाराष्ट्र सागरी मंडळ  
 जलआलेखक यांचे कार्यालय  
 नौका मंडळ, खारानदा, खार (पश्चिम), मुंबई - ४०० ०५२  
 दूरध्वनी क्र. ०२२-२६०४१२७४. फॅक्स क्र. ०२२-२६०१५७०२

Website : <https://mahammb.maharashtra.gov.in> Email : [hgmumbai@mahammb.maharashtra.gov.in](mailto:hgmumbai@mahammb.maharashtra.gov.in)

जा.क्र. मसाम/मुकाअ/जआ टां-११ Vol.II/हा. उत्खनन सिंधुदुर्ग/२०२१-२२/ ८४३

दिनांक : 08 OCT 2021

प्रति,  
 जिल्हाधिकारी,  
 जिल्हा - सिंधुदुर्ग  
 ओरस

विषय :- महाराष्ट्र सागरी किनारपट्टी विनियमन क्षेत्रातून (CRZ) नौकानयन जलमार्ग जलवाहतूकीस सुकर करण्यासाठी हातपाटी/डूबी पध्दतीने उत्खनन - कालावल खाडी व कर्ली खाडी.  
 सन २०२१-२२ करीता.

संदर्भ :- महाराष्ट्र शासन, महसूल व वन विभागाचे सागरी किनारपट्टी विनियमन क्षेत्रातून (CRZ) नौकानयन जलमार्ग जलवाहतूकीस सुकर करण्यासाठी निश्चित करण्यात आलेले निर्गती धोरण,  
 दिनांक २१.०५.२०१५.

संदर्भाधीन निर्णयान्वये, महसूल व वन विभागाने शासन निर्णय क्र.गौर्खान - १०/१०१४/ प्र.क्र.५००/ख, दिनांक २१.०५.२०१५ नुसार महाराष्ट्र सागरी किनारपट्टी विनियमन क्षेत्रातून (CRZ) नौकानयन जलमार्ग जलवाहतूकीस सुकर करण्यासाठी शासनाने उत्खनन विषयक धोरण निश्चित केले आहे.

२. शासनाच्या दिनांक २१.०५.२०१५ च्या वाळू/रेती निर्गती धोरणानुसार नौकानयन जलमार्गामध्ये हातपाटी/डूबी पध्दतीने उत्खनन करण्याची कार्यपध्दती निश्चित केली आहे. त्यानुसार जिल्हाधिकारी, सिंधुदुर्ग यांना सन २०२१-२२ करीता नौकानयन जलमार्ग जल वाहतूकीस खुले राहण्याच्या दृष्टीकोनातून महाराष्ट्र सागरी मंडळ, सिंधुदुर्ग जिल्ह्यातील कालावल व कर्ली खाडीमध्ये हातपाटी/डूबी पध्दतीने उत्खननास प्रस्तावित करित आहे. ज्या नदी/खाडीमध्ये हातपाटी/डूबी पध्दतीने उत्खनन करावयाचे आहे, त्या नदी/खाडीचे नाव, उत्खनन खोली, उत्खननाचे परिमाण निश्चित करून (जोडपत्र - १ व २) गटाचे भौगोलिक स्थान (अक्षांश व रेखांश) (जोडपत्र ३ ते ४) सोबत जोडलेल्या जलआलेखन सर्वेक्षण नकाशावर गट रेखांकित करून दर्शाविण्यात आले आहेत. हातपाटी/मनुष्य बळाने उत्खनना करीता केंद्र शासनाच्या दिनांक ८.११.२०११ च्या अधिसूचनेप्रमाणे कार्यपध्दती अवलंबून उत्खनन करावयाचे असून त्याकरीता यांत्रिकी बोट वापरण्यात येऊ नये, तसेच उत्खनन हे फक्त मनुष्यबळानेच ("Sand collection in non-mechanised dinghies or small boats using baskets/buckets by human beings") करावे. नदी/खाडीतील उत्खनन करण्यास शासनाच्या धोरणानुसार संवशन पंप पध्दतीचा अवलंब करण्यास सक्त मनाई केलेली आहे.

शासन वाळू/रेती निर्गती धोरण दिनांक २१.०५.२०१५ नुसार महाराष्ट्र सागरी मंडळाकडून जिल्हाधिकारी यांना उत्खनन विषयक कार्यवाही करण्यास प्राधिकृत केल्यानंतर, परवानाधारक / संस्था यांचेकडून मंजूर क्षेत्रातून वाळू / रेती उत्खनन करताना नैसर्गिक संपत्तीस व पर्यावरणास धोका निर्माण होणार नाही ह्या बाबींचा विचार करून परवाना देण्याची

(P.T.O.)



कार्यवाही करावी प्रस्तावित करण्यात येत असलेला उत्खनन साटा परिमाण हा फक्त नोंदनायन जलमार्ग जलवाहतूकीस  
सुकर होण्याच्या दृष्टीकोनातून देण्यात येत असून परवानाधारकांना परवाने देताना पर्यावरणास हानी होणार नाही ह्या बाबोबा  
विचार अभ्यास करून केंद्र शासनाच्या दि.०८.११.२०११ च्या अधिसूचनाप्रमाणे कार्यवाही करून उत्खननाचे परवाने आदेश  
दावेत

३. शासनाच्या दि.२१.०५.२०१५ च्या वाळू रेंती निर्गती धोरणातील तरतुदीनुसार जिल्हाधिकारी, मिथुर्ग यांचे सर्व  
मुद्द्यांचा व अटी व शर्तीचा काटेकोरपणे पूर्तता पालन करावे, तसेच :-

अ) शासन निर्णय दिनांक २१.०५.२०१५ च्या निर्गती धोरणामधील परिच्छेद B-४ (१) नुसार उत्खनन  
परवान्याचा कालावधी १ ऑक्टोबर ते ३० सप्टेंबर असा एका वर्षाचा राहिल. परवाना देण्याची तारीख काढीले असले तरी  
उत्खननाचा कालावधी वर्षाच्या ३० सप्टेंबर रोजीच संपुष्टात येईल व या पत्राची मुदत हे पत्र दिल्याच्या तारखेपासून दिनांक  
३० सप्टेंबर २०२२ पर्यंत राहिल.

ब) शासन निर्णय दिनांक २१.०५.२०१५ च्या धोरणातील परिच्छेद B-४ (१४) नुसार उत्खनन करावयाच्या  
वाळू रेंतीची हातची किंमत (offset Price) निश्चित करून, ज्या व्यक्ती संस्थेला ज्या ज्या वेळी परवाना देण्यात येईल त्या  
त्या वेळी प्रत्येक व्यक्ती संस्थेकडून हातची किंमत प्रमाणे देण्यात येणाऱ्या एकूण साट्याच्या किंमतीवर १०% एवढे  
जलसर्वेक्षण शुल्क व १०% जलसर्वेक्षण शुल्कावर १८% G.S.T. (वस्तू व सेवाकर) प्रत्येक परवानाधारकाकडून वसूल  
करण "Hydrographer, Maharashtra Maritime Board, Mumbai" यांचे नावे धनाकरंडांडो डो, प्रेंस  
महाराष्ट्र सागरी मंडळाला देण्यात यावा. संबंधित टेकेदाराने सर्वेक्षण शुल्क जमा केल्याचे खात्री झाल्यावरच  
परवानाधारकाला उत्खननाचे अंतिम आदेश देण्यात यावेत. तसेच संबंधित टेकेदाराकडून सर्वेक्षण शुल्कावर १८%  
G.S.T. (वस्तू व सेवाकर) वसूल केल्यानंतर प्रत्येक महिन्यामध्ये सर्वेक्षण शुल्कासंबंधी तपशिल पाठविताना यांचे  
संबंधीत टेकेदाराचा G.S.T. (वस्तू व सेवाकर) क्रमांक उपलब्ध असल्यास देण्यात यावा अन्यथा लिलावधारकांना  
G.S.T. (वस्तू व सेवाकर) क्रमांक न दिल्यास, G.S.T. (वस्तू व सेवाकर) परतावा संबंधी अडचणी निर्माण झाल्यास  
त्यास महाराष्ट्र सागरी मंडळ जबाबदार राहणार नाही (महाराष्ट्र सागरी मंडळाचा GSTIN No. :  
27AAALM0034CIZP).

क) शासन निर्णय दिनांक २१.०५.२०१५ च्या निर्गती धोरणामध्ये नमूद असलेल्या मुद्द्यानुसार उत्खनन विषयक  
कार्यवाही करताना धोरणातील अटी व शर्ती परिच्छेद C-१ व जोडपत्र (अ) मध्ये नमूद असलेल्या सर्व अटी व शर्तीचे  
काटेकोरपणे पालन होत असल्याची जबाबदारी जिल्हाधिकारी यांची असेल.

ड) शासन निर्णय दिनांक २१.०५.२०१५ च्या निर्गती धोरणातील परिच्छेद C-१ (३) मध्ये नमूद असल्याप्रमाणे,  
वाळू गटाच्या टिकाणी फलकाबाय टाकून सीमा निश्चित झाल्याशिवाय परवानाधारकाला जिल्हाधिकारी यांचे आदेश देण्यात  
येऊ नयेत. सिमांकनाकरीता जलआलेखक कार्यालयाकडून जी.पी.एस. उपकरणाद्वारे गटाची भौगोलिक स्थिती (Latitude &  
Longitude) प्रत्यक्ष स्थळी दर्शविण्यात येईल. त्याकरिता शासन गृहविभाग अधिसूचना, दि.२४.०५.२०१६ अन्वये निश्चित  
केलेले सर्वेक्षण शुल्क प्रतिदिन रु. ५८,०००.०० + १८% G.S.T. असे एकूण मूल्य ६८,४४०/- (रुपये अडसठ हजार चारशे



चाळीस मात्र) प्रमाणे लागणा-या कालावधीचे सर्वेक्षण शुल्क आकारले जाईल. परवानाधारकाने सर्वेक्षण शुल्क भरणा करून घ्याव्यात अशा उद्देशाने उद्देशाने निश्चित करून देण्यात येईल.

इ) महाराष्ट्र सागरी मंडळ अधिनियम १९९६ मधील कलम ३७ नुसार परवानाधारकाकडून करण्यात येणारे उत्खनन क्षेत्र हे ज्या बंदर हद्दीत येत असेल, त्या संबंधित बंदर निरीक्षक/महाबंदर निरीक्षक, महाराष्ट्र सागरी मंडळ कार्यालयामध्ये चढणावळ व उतरणावळ शुल्क (Landing & Shipping fees) परवानाधारक भरणा करतील.

- ई) पावसाळी हंगामामध्ये खालील नमुद केलेल्या मुद्द्यांचे पालन होईल याची जिल्हाधिकारी यांनी दखल घ्यावी
- परवानाधारक हे नदी/खाडी पात्रामध्ये उत्खनन करणार असल्याने त्यांनी खुल्या ममुद्रामध्ये जाऊ नये.
  - उत्खनन कालावधी पावसाळी असल्यामुळे ज्यावेळी हवामान खाल्याकडून अतिवृष्टी/खराब हवामानाचा इशारा दिला जाईल त्यावेळी परवानाधारकाने उत्खनन करू नये हे जिल्हाधिकारी यांनी पहावे.
  - उत्खनन कालावधी हा पावसाळी असल्यामुळे उत्खनन साधनांचे तसेच इतर बाबींचे नुकसान/अपघात झाल्यास सर्वस्वी जबाबदारी ही जिल्हाधिकारी यांची असेल.

फ) शासन निर्णय दिनांक २१.०५.२०१५ च्या निर्गती धोरणानुसार उत्खननाचा परवाना हा परवानाधारक व्यक्ती संस्थांना दिल्यानंतर, देण्यात आलेल्या हातपाटी उत्खननाच्या कार्यादेशाची एक प्रत महाराष्ट्र सागरी मंडळाला देण्यात यावी असे प्राधिकृत पत्रात नमूद करण्यात आले आहे.

६. महाराष्ट्र सागरी मंडळ, शामन वाळू / रेंती निर्गती धोरण दि.२१.०५.२०१५, ला अनुसरून या पत्रासोबतच्या जोडपत्र - १ ते ४ (Annexure - 1 to 4) नुसार सन २०२१-२२ करीता सिंधुदुर्ग जिल्ह्यातील कालावल व कर्ली खाडीमधील रेंतीगटामध्ये परवाना पध्दतीने हातपाटी/डुबीद्वारे उत्खनन प्रक्रिया पूर्ण करणेसाठी जिल्हाधिकारी, सिंधुदुर्ग यांना प्राधिकृत करित आहे.

मुख्य कार्यकारी अधिकारी,  
महाराष्ट्र सागरी मंडळ, मुंबई

सोबत - जलमार्गातील उत्खनन क्षेत्राचे भौगोलिक स्थान दर्शवून (Geographical Co-ordinates) गट रेखांकित केलेले जलआलेखन नकाशे.

- प्रत- १) मा. अपर मुख्य सचिव, महसूल व वन विभाग, मंत्रालय, मुंबई यांचे माहितीसाठी सविनय सादर.  
२) मा. विभागीय आयुक्त, कोंकण विभाग, कोकण भवन, नवी मुंबई यांचे माहितीसाठी.  
३) संचालक, पर्यावरण विभाग, नवीन प्रशासकीय इमारत, मुंबई यांचे माहितीसाठी.  
४) नौकानयन सल्लागार, महाराष्ट्र सागरी मंडळ, मुंबई यांचे माहितीसाठी.  
५) मुख्य बंदर अधिकारी, महाराष्ट्र सागरी मंडळ, मुंबई यांचे माहितीसाठी.  
६) प्रादेशिक बंदर अधिकारी, वेंगुर्ला बंदरे समूह, वेंगुर्ला यांचे माहिती व योग्य त्या कार्यवाहीसाठी.  
७) बंदर निरीक्षक, मालवण बंदर यांचे माहितीसाठी व योग्य त्या कार्यवाहीसाठी.



जिल्द्याचे नाव :- मिथुदुर्ग.

नदीचे/खाडीचे नाव :- कानावल खाडी (सन २०२१-२२ करीता).

उत्खननाचे माध्यम :- हातपाटीद्वारे

१. (i) गट "A" कालावल खाडीच्या मुखापासून सुरु होत असून सदर गटाची लांबी ५.० कि.मी एवढी आहे. हा गट हातपाटीद्वारे उत्खननास राखीव ठेवण्यात आलेला आहे.

(ii) नकाशा क्र. २०३८ - सर्व्हेकॉट ते शेल्टी, गट "A" मधील उत्खननाचे परिमाण खालीलप्रमाणे उपगटाद्वारे देण्यात येत आहे.

अ. क्र.	नकाशा क्र. व गटाचे नाव	उपगटाचे नाव	नाकानयन जलमागांतील गटाची लांबी व रुंदी (मीटरमध्ये)	उप गटातील उपलब्ध सरासरी खोली (मीटरमध्ये)	निर्माण / निश्चित करावयाची खोली (मीटरमध्ये)	उत्खननाचे परिमाण घनमीटरमध्ये (M <sup>3</sup> ) सन २०२१ च्या जलसर्वेक्षणानुसार उत्खनन साठा प्रस्तावित करण्यात येत आहे.
		A-१	५०० x ५०	०.८ मी.	३.० मी.	५५,००० घ.मी. (१९,४३५ ब्रास)
		A-२	५०० x ५०	०.२६ मी.	३.० मी.	७२,५०० घ.मी. (२५,२६५ ब्रास)
	नकाशा क्र. २०३८/२०२१	A-३	५०० x ५०	०.२९ मी.	३.० मी.	५२,२५० घ.मी. (१८,११० ब्रास)
	गट - A	A-४	५०० x ५०	१.३९ मी.	३.० मी.	४०,२५० घ.मी. (१४,२२३ ब्रास)
		A-५	५०० x ५०	०.६० मी.	३.० मी.	६०,००० घ.मी. (२१,२०१ ब्रास)
		A-६	६६० x ५०	१.७९ मी.	३.० मी.	३९,९३० घ.मी. (१४,११० ब्रास)
गट "A" एकूण उत्खननाची लांबी ३.१६ कि.मी.				गटातील एकूण परिमाण ३,१७,९३० घ.मी. (१,१२,३४४ ब्रास)		

२. (i) गट "B" हा कालावल खाडीच्या मुखापासून ५.० कि.मी. अंतरावर खाडीमध्ये सुरु होत असून सदर गटाची लांबी ५.७ कि.मी. एवढी आहे. हा गट हातपाटीद्वारे उत्खननास राखीव ठेवण्यात आलेला आहे.

(ii) नकाशा क्र. २०३९ - शेल्टी ते हडी-कालावल, गट "B" मधील उत्खननाचे परिमाण खालीलप्रमाणे उपगटाद्वारे देण्यात येत आहे.

अ. क्र.	नकाशा क्र. व गटाचे नाव	उपगटाचे नाव	नाकानयन जलमागांतील गटाची लांबी व रुंदी (मीटरमध्ये)	उप गटातील उपलब्ध सरासरी खोली (मीटरमध्ये)	निर्माण / निश्चित करावयाची खोली (मीटरमध्ये)	उत्खननाचे परिमाण घनमीटरमध्ये (M <sup>3</sup> ) सन २०२१ च्या जलसर्वेक्षणानुसार उत्खनन साठा प्रस्तावित करण्यात येत आहे.
	नकाशा क्र. २०३९/२०२१	B-१	५०० X ५०	१.९७ मी.	३.० मी.	२५,७५० घ.मी. (९,०९९ ब्रास)
	गट - B	B-२	५०० X ५०	१.७४ मी.	३.० मी.	३१,५०० घ.मी. (११,९३१ ब्रास)
गट "B" एकूण उत्खननाची लांबी १ कि.मी.				गटातील एकूण परिमाण : ५७,२५० घ.मी. (२०,२३० ब्रास)		



३. (i) गट " C " हा कालावल खाडीच्या मुखापासून १०.७ कि.मी. अंतरावर खाडीमध्ये सुरू होत असून मंदर गटाची लांबी २.८ कि.मी. एवढी आहे. हा गट हातपाटीद्वारे उत्खननास राखीव ठेवण्यात आलेला आहे.

(ii) नकाशा क्र. २०४० कालावल ते मसुरे गट " C " मधील उत्खननाचे परिमाण खालीलप्रमाणे देण्यात येत आहे.

अ. क्र.	नकाशा क्र. व गटाचे नाव	उपगटाचे नाव	नोकानयन जलमार्गातील गटाची लांबी व रुंदी (मीटरमध्ये)	उप गटातील उपलब्ध सरासरी खोली (मीटरमध्ये)	निर्माण / निश्चित करावयाची खोली (मीटरमध्ये)	उत्खननाचे परिमाण घनमीटरमध्ये (M <sup>3</sup> ) सन २०२१ च्या जलसंदेक्षणांनुसार उत्खनन साठा प्रस्तावित करण्यात येत आहे.
०३.	नकाशा क्र. २०४०/२०२१ गट - B	C-१	५०० X ५०	१.८८ मी.	३.० मी.	३८,००० घ.मी. (१३,४२८ ब्रास)
		C-२	५०० X ५०	१.१२ मी.	३.० मी.	४७,००० घ.मी. (१६,६०८ ब्रास)
गट "C" एकूण उत्खननाची लांबी १ कि.मी.				गटातील एकूण परिमाण : ८५,००० घ.मी. (३०,०३६ ब्रास)		

४. (i) गट " D " हा कालावल खाडीच्या मुखापासून १३.५ कि.मी. अंतरावर खाडीमध्ये सुरू होत असून मंदर गटाची लांबी २.३ कि.मी. एवढी आहे. हा गट हातपाटीद्वारे उत्खननास राखीव ठेवण्यात आलेला आहे.

(ii) नकाशा क्र. २०४१ - मसुरे ते बांदीवडे-खुर्द, गट " D " मधील उत्खननाचे परिमाण खालीलप्रमाणे देण्यात येत आहे.

अ. क्र.	नकाशा क्र. व गटाचे नाव	उपगटाचे नाव	नोकानयन जलमार्गातील गटाची लांबी व रुंदी (मीटरमध्ये)	उप गटातील उपलब्ध सरासरी खोली (मीटरमध्ये)	निर्माण / निश्चित करावयाची खोली (मीटरमध्ये)	उत्खननाचे परिमाण घनमीटरमध्ये (M <sup>3</sup> ) सन २०२१ च्या जलसंदेक्षणांनुसार उत्खनन साठा प्रस्तावित करण्यात येत आहे.
०४.	नकाशा क्र. २०४१/२०२१ गट - B	D-१	६५० X ५०	०.६ मी.	३.० मी.	१,१७,००० घ.मी. (४१,३४३ ब्रास)
		D-२	३८० X ५०	०.०० मी.	३.० मी.	५७,००० घ.मी. (२०,१४१ ब्रास)
गट "D" एकूण उत्खननाची लांबी १.३ कि.मी.				गटातील एकूण परिमाण : १,७४,००० घ.मी. (६१,४८४ ब्रास)		

५. (i) गट " E " हा कालावल खाडीच्या मुखापासून १५.८ कि.मी. अंतरावर खाडीमध्ये सुरू होत असून मंदर गटाची लांबी २.१ कि.मी. एवढी आहे. हा गट हातपाटीद्वारे उत्खननास राखीव ठेवण्यात आलेला आहे.

(ii) नकाशा क्र. २०४२ - बांदीवडे ते खुर्द ते चारीवडे, गट " E " मधील उत्खननाचे परिमाण खालीलप्रमाणे देण्यात येत आहे.

अ. क्र.	नकाशा क्र. व गटाचे नाव	उपगटाचे नाव	नोकानयन जलमार्गातील गटाची लांबी व रुंदी (मीटरमध्ये)	उप गटातील उपलब्ध सरासरी खोली (मीटरमध्ये)	निर्माण / निश्चित करावयाची खोली (मीटरमध्ये)	उत्खननाचे परिमाण घनमीटरमध्ये (M <sup>3</sup> ) सन २०२१ च्या जलसंदेक्षणांनुसार उत्खनन साठा प्रस्तावित करण्यात येत आहे.
०५.	नकाशा क्र. २०४२/२०२१ गट - B	E-१	५०० X ५०	०.८२ मी.	३.० मी.	८५,५०० घ.मी. (३०,३१२ ब्रास)

	E-२	५०० X ५०	- ०.२८ मी.	३.० मी.	८२,००० घ.मी. (२८,९७५ ब्रास)
	E-३	५०० X ५०	०.७७ मी.	३.० मी.	५५,७५० घ.मी. (१९,६९९ ब्रास)
	E-४	६०० X ५०	- ०.४८ मी.	३.० मी.	१,०४,४०० घ.मी. (३६,८१० ब्रास)
गट "I" एकूण उत्खननाची लांबी १.३ कि.मी.				गटातील एकूण परिमाण : ३,२७,६५० घ.मी. (१,१५,७७६ ब्रास)	

६. (i) गट "I" हा कालावल खाडीच्या मुखापासून १७.९ कि.मी. अंतरावर खाडीमध्ये मुरू हात असून सदर गटाची लांबी १.९ कि.मी. एवढी आहे. हा गट हातपाटीद्वारे उत्खननास राखीव ठेवण्यात आलेला आहे.

(ii) नकाशा क्र. २०४३ - चारीवडे ते कोईल, गट "I" मधील उत्खननाचे परिमाण खालीलप्रमाणे उपगटाद्वारे देण्यात येत आहे.

अ. क्र.	नकाशा क्र. व गटाचे नाव	उपगटाचे नाव	नौकानयन जलमार्गातील गटाची लांबी व रुंदी (मीटरमध्ये)	उप गटातील उपलब्ध सरासरी खोली (मीटरमध्ये)	निर्माण / निश्चित करावयाची खोली (मीटरमध्ये)	उत्खननाचे परिमाण घनमीटरमध्ये (M <sup>3</sup> ) सन २०२१ च्या जलसर्वेक्षणानुसार उत्खनन साठा प्रस्तावित करण्यात येत आहे.
०६.	नकाशा क्र. २०४३/२०२१ गट - F	F-१	६०० X ५०	- ०.१३ मी.	३.० मी.	९३,९०० घ.मी. (३३,१८० ब्रास)
		F-२	३०० X ५०	१.५५ मी.	३.० मी.	१४,५०० घ.मी. (५,१२४ ब्रास)
		F-३	५०० X ५०	०.८० मी.	३.० मी.	५५,००० घ.मी. (१९,४३५ ब्रास)
		F-४	३०० X ५०	१.६९ मी.	३.० मी.	१९,६५० घ.मी. (६,९४३ ब्रास)
गट "F" एकूण उत्खननाची लांबी १.३ कि.मी.				गटातील एकूण परिमाण : १,८३,०५० घ.मी. (६४,६८२ ब्रास)		

जलअधीक्षक

महाराष्ट्र मेरीटाईम बोर्ड, मुंबई.



## Annexure - II

जिल्ह्याचे नाव :- सिंधुदुर्ग.

नदीचे/खाडीचे नाव :- कर्ली खाडी (सन २०२१-२२ करीता)

उत्खननाचे साधन :- हातपाटीद्वारे.

१. (i) गट "A" हा कर्ली खाडीच्या मुखापासून सुरू होत असून सदर गटाची लांबी २.३ कि.मी. एवढी आहे. हा गट हातपाटीद्वारे उत्खननास राखीव ठेवण्यात आलेला आहे.

(ii) नकाशा क्र. १९६९ मुखापासून ते मोबारवाडी, गट "A" उत्खननाचे परिमाण खालीलप्रमाणे देण्यात येत आहे.

अ. क्र.	नकाशा क्र. व गटाचे नाव	उपगटाचे नाव	नोकानयन जलमार्गातील गटाची लांबी व रुंदी (मीटरमध्ये)	उप गटातील उपलब्ध सरासरी खोली (मीटरमध्ये)	निर्माण / निश्चित करावयाची खोली (मीटरमध्ये)	उत्खननाचे परिमाण घनमीटरमध्ये (M <sup>3</sup> ) सन २०२० च्या जलसर्वेक्षणानुसार उत्खनन साठा प्रस्तावित करण्यात येत आहे.
०१.	नकाशा क्र. १९६९/ २०२० गट - A	A-१	४४० X १००	०.७२ मी.	३.० मी.	१,००,३२० घ.मी. (३५,४४९ ब्रास)
		A-२	५०० X १००	१.७७ मी.	३.० मी.	६१,५०० घ.मी. (२१,७३१ ब्रास)
		A-३	५२० X १००	१.६२ मी.	३.० मी.	७१,७६० घ.मी. (२५,३५७ ब्रास)
गट "A" एकूण उत्खननाची लांबी १.४६ कि.मी.				गटातील एकूण परिमाण : २,३३,५८० घ.मी. (८२,५३७ ब्रास)		

२. (i) गट "B" हा कर्ली खाडीच्या मुखापासून २.३ कि.मी. अंतरावर खाडीमध्ये सुरू होत असून सदर गटाची लांबी २.६ कि.मी. एवढी आहे. हा गट हातपाटीद्वारे उत्खननास राखीव ठेवण्यात आलेला आहे.

(ii) नकाशा क्र. १९७० मोबारवाडी ते तारकर्ली, गट "B" उत्खननाचे परिमाण खालीलप्रमाणे उपगटाद्वारे देण्यात येत आहे.

अ. क्र.	नकाशा क्र. व गटाचे नाव	उपगटाचे नाव	नोकानयन जलमार्गातील उपगटाची लांबी व रुंदी (मीटरमध्ये)	उपगटातील उपलब्ध सरासरी खोली (मीटरमध्ये)	निर्माण / निश्चित करावयाची खोली (मीटरमध्ये)	सन २०१०-११ साठी उत्खननास प्रस्तावित करण्यात आलेलासाठा (ब्रास)	सन २०२०-२१ मध्ये प्रत्यक्ष उत्खनन केलेले परिमाण (ब्रास)	सन २०२१-२२ करिता उत्खननाचे परिमाण (ब्रास)
२.	नकाशा क्र. १९७० गट - B	B-१	५०० X १००	०.६६ मी.	३.० मी.	१,१७,००० घ.मी. (४१,३४३ ब्रास)	---	१,१७,००० घ.मी. (४१,३४३ ब्रास)
		B-२	५०० X १००	०.४४ मी.	३.० मी.	१,२८,००० घ.मी. (४५,२३० ब्रास)	---	१,२८,००० घ.मी. (४५,२३० ब्रास)
		B-३	५०० X १००	०.०१ मी.	३.० मी.	१,५०,५०० घ.मी. (५३,१८० ब्रास)	---	१,५०,५०० घ.मी. (५३,१८० ब्रास)
		B-४	५०० X १००	०.८२ मी.	३.० मी.	१,०९,००० घ.मी. (३८,५१६ ब्रास)	---	१,०९,००० घ.मी. (३८,५१६ ब्रास)
		B-५	६०० X १००	१.३१ मी.	३.० मी.	१,०१,४०० घ.मी. (३५,८३० ब्रास)	---	१,०१,४०० घ.मी. (३५,८३० ब्रास)
गट "B" एकूण उत्खननाची लांबी २.६ कि.मी.				गटातील एकूण परिमाण ६,०५,९०० घ.मी. (२,१४,०९९ ब्रास)				



३. (i) गट "C" हा कर्ली खाडीच्या मुखापासून ८.९ कि.मी. अंतरावर खाडीमध्ये सुरु होत असून सदर गटाची लांबी ३.८ कि.मी. एवढी आहे. हा गट हातपाटीद्वारे उत्खननास राखीव ठेवण्यात आलेला आहे.

(ii) नकाशा क्र. १९७१ तारकली ते देवली, गट "C" मधील उत्खननाचे परिमाण खालीलप्रमाणे उपगटाद्वारे देण्यात येत आहे.

अ. क्र.	नकाशा क्र. व गटाचे नाव	उपगटाचे नाव	नोकानयन जलमार्गातील उपगटाची लांबी व रुंदी (मीटर मध्ये)	उपगटातील उपलब्ध सरासरी खोली (मीटरमध्ये)	निर्माण / निश्चित करावयाची खोली (मीटरमध्ये)	सन २०२०-२१ साठी उत्खननास प्रस्तावित करण्यात आलेलासाठा (ग्राम)	सन २०२०-२१ मध्ये प्रत्यक्ष उत्खनन केलेले परिमाण (ग्राम)	सन २०२१-२२ करिता उत्खननाचे परिमाण (ग्राम)
३.	नकाशा क्र. १९७१/२०२० गट-C	C-१	५०० X ५०	०.८७ मी.	३.० मी.	५३,२५० घ.मी. (१८,८१६ ब्रास)	---	५३,२५० घ.मी. (१८,८१६ ब्रास)
		C-२	५०० X ५०	१.१० मी.	३.० मी.	४७,५०० घ.मी. (१६,७८४ ब्रास)	---	४७,५०० घ.मी. (१६,७८४ ब्रास)
		C-३	५०० X ५०	१.७५ मी.	३.० मी.	३१,२५० घ.मी. (११,०४२ ब्रास)	५०० ग्राम	२९,८३८ घ.मी. (१०,५४२ ब्रास)
		C-४	५७० X ५०	०.६७ मी.	३.० मी.	६६,४०५ घ.मी. (२३,४६५ ब्रास)	१,४०० ग्राम	६२,८८३ घ.मी. (२२,०६५ ब्रास)
		C-५	७३० X ५०	१.८२ मी.	३.० मी.	४३,०७० घ.मी. (१५,२१९ ब्रास)	५०० ग्राम	४२,६५५ घ.मी. (१४,७१९ ब्रास)
गट "C" एकूण उत्खननाची लांबी २.८ कि.मी.					गटातील एकूण परिमाण २,३४,६८३ घ.मी. (८२,९२७ ब्रास)			

४. (i) गट "D" हा कर्ली खाडीच्या मुखापासून ७.० कि.मी. अंतरावर खाडीमध्ये सुरु होत असून सदर गटाची लांबी ४.६ कि.मी. एवढी आहे. हा गट हातपाटीद्वारे उत्खननास राखीव ठेवण्यात आलेला आहे.

(ii) नकाशा क्र. १९७२ देवली ते कोळवण, गट "D" मधील उत्खननाचे परिमाण खालीलप्रमाणे उपगटाद्वारे देण्यात येत आहे.

अ. क्र.	नकाशा क्र. व गटाचे नाव	उपगटाचे नाव	नोकानयन जलमार्गातील उपगटाची लांबी व रुंदी (मीटर मध्ये)	उपगटातील उपलब्ध सरासरी खोली (मीटरमध्ये)	निर्माण / निश्चित करावयाची खोली (मीटरमध्ये)	सन २०२०-२१ साठी उत्खननास प्रस्तावित करण्यात आलेलासाठा (ग्राम)	सन २०२०-२१ मध्ये प्रत्यक्ष उत्खनन केलेले परिमाण (ग्राम)	सन २०२१-२२ करिता उत्खननाचे परिमाण (ग्राम)
८.	नकाशा क्र. १९७२/२०२० गट-D	D-१	३८० X ५०	१.९२ मी.	३.० मी.	२०,५२० घ.मी. (७,२५१ ब्रास)	---	२०,५२० घ.मी. (७,२५१ ब्रास)
		D-२	३०० X ५०	२.०७ मी.	३.० मी.	१३,९५० घ.मी. (४,९२९ ब्रास)	४०० ग्राम	१२,८१८ घ.मी. (४,५२९ ब्रास)
		D-३	८३० X ५०	१.७८ मी.	३.० मी.	२६,२३० घ.मी. (९,२६९ ब्रास)	१,००० ग्राम	२३,४३० घ.मी. (८,२६९ ब्रास)
गट "D" एकूण उत्खननाची लांबी १.११ कि.मी.					गटातील एकूण परिमाण ५६,७३८ घ.मी. (२०,०४९ ब्रास)			



(i) गट "E" हा कर्ली खाडीच्या मुखापासून ११.६ कि.मी. अंतरावर खाडीमध्ये सुरू होत असून सदर गटाची लांबी ३.२ कि.मी. एवढी आहे. हा गट हातपाटीद्वारे उत्खननास राखीव ठेवण्यात आलेला आहे.

(ii) नकाशा क्र. १९७३ कोळवण ते आंबेरी गट "E" उत्खननाचे परिमाण खालीलप्रमाणे उपगटाद्वारे देण्यात येत आहे.

नकाशा क्र. व गटाचे नाव	उपगटाचे नाव	सोपानयन जलमार्गातील उपगटाची लांबी व रुंदी (मीटर मध्ये)	उपगटातील उपलब्ध सरासरी खोली (मीटरमध्ये)	निर्माण / निश्चित करावयाची खोली (मीटरमध्ये)	सन २०२०-२१ साठी उत्खननास प्रस्तावित करण्यात आलेलासाठा (ग्राम)	सन २०२०-२१ मध्ये प्रत्यक्ष उत्खनन केलेले परिमाण (ग्राम)	सन २०२१-२२ करिता उत्खननाचे परिमाण (ग्राम)
नकाशा क्र. १९७३ गट - E	E-१	२८० X ५०	१.६४ मी.	३.० मी.	१९,०४० घ.मी. (६,७२८ ग्राम)	१,१०० ग्राम	१५,९२७ घ.मी. (५,६२८ ग्राम)
	E-२	५०० X ५०	१.९७ मी.	३.० मी.	२५,७५० घ.मी. (९,०९९ ग्राम)	---	२५,७५० घ.मी. (९,०९९ ग्राम)
	E-३	५०० X ५०	२.०४ मी.	३.० मी.	२८,००० घ.मी. (८,४८९ ग्राम)	---	२८,००० घ.मी. (८,४८९ ग्राम)
गट "E" एकूण उत्खननाची लांबी १.२८ कि.मी.				गटातील एकूण परिमाण ६५,६७९ घ.मी. (२३,२०८ ग्राम)			

(i) गट "F" हा कर्ली खाडीच्या मुखापासून १४.८ कि.मी. अंतरावर खाडीमध्ये सुरू होत असून सदर गटाची लांबी ३.० कि.मी. एवढी आहे. हा गट हातपाटीद्वारे उत्खननास राखीव ठेवण्यात आलेला आहे.

(ii) नकाशा क्र. १९७४ आंबेरी ते वालावल, गट "F" उत्खननाचे परिमाण खालीलप्रमाणे उपगटाद्वारे देण्यात येत आहे.

नकाशा क्र. व गटाचे नाव	उपगटाचे नाव	सोपानयन जलमार्गातील उपगटाची लांबी व रुंदी (मीटर मध्ये)	उपगटातील उपलब्ध सरासरी खोली (मीटरमध्ये)	निर्माण / निश्चित करावयाची खोली (मीटरमध्ये)	सन २०२०-२१ साठी उत्खननास प्रस्तावित करण्यात आलेलासाठा (ग्राम)	सन २०२०-२१ मध्ये प्रत्यक्ष उत्खनन केलेले परिमाण (ग्राम)	सन २०२१-२२ करिता उत्खननाचे परिमाण (ग्राम)
नकाशा क्र. १९७४/२०२० गट-F	F-५	५०० X ५०	२.४० मी.	३.० मी.	१५,००० घ.मी. (५,३०० ग्राम)	---	१५,००० घ.मी. (५,३०० ग्राम)
	F-६	५०० X ५०	२.३७ मी.	३.० मी.	१५,७५० घ.मी. (५,५६५ ग्राम)	१,००० ग्राम	१२,९२० घ.मी. (४,५६५ ग्राम)
गट "F" एकूण उत्खननाची लांबी १.० कि.मी.				गटातील एकूण परिमाण २७,९२० घ.मी. (९,८६६ ग्राम)			

(i) गट "J" हा कर्ली खाडीच्या मुखापासून २५.७ कि.मी. अंतरावर खाडीमध्ये सुरू होत असून सदर गटाची लांबी २.७ कि.मी. एवढी आहे. हा गट हातपाटीद्वारे उत्खननास राखीव ठेवण्यात आलेला आहे.

(ii) नकाशा क्र. १९७४ वराड ते सोनवडे गट "J" उत्खननाचे परिमाण खालीलप्रमाणे उपगटाद्वारे देण्यात येत आहे.



क्र.	सकारण क्र.	उत्पादन वर्ष	सोडियम सल्फेट उत्पादनाची साधी व मती (मोटर घणत्व)	उत्पादन सामग्री खोली (मोटरघणत्व)	विराण निश्चल करावघाची खोली (मोटरघणत्व)	सम २०२०-२१ मती उत्पादनास प्रस्तावित करावयाल आलेखामाटी (ग्राम)	सम २०२०-२१ सद्य उत्पादक उत्पादन केल्यास परिमित (ग्राम)	सम २०२०-२१ इतिहास उत्पादनास परिमित (ग्राम)
३	नकारण क्र १९७८ २०२० मट - १	१५	५०० X ५०	१.५९ मी	३.० मी	३५,२५० घ मी (१२,४५६ ग्राम)	४०० ग्राम	३४,२२८ घ मी (१२,०५६ ग्राम)
मट "१" एकूण उत्पादनाची खोली ०.५ कि मी					मटावरील एकूण परिमिता ३४,२२८ घ मी (१२,०५६ ग्राम)			

जान भागवत  
महाराष्ट्र भरोटाईम बोर्ड, मुंबई



Kalaval Creek  
Geographical co-ordinates of Hatpati Dredging Gut  
Year : 2021-22

Sr. No	River / Creek Name	Chart No. & Gut	Sub Gut No.	Latitude	Longitude
1.	Kalaval Creek	Chart No. 2038-2021 Gut : A	A-1	1) 16° 05' 39" N	73° 27' 57" E
				2) 16° 05' 39" N	73° 27' 58" E
				3) 16° 05' 55" N	73° 27' 56" E
				4) 16° 05' 55" N	73° 27' 54" E
			A-2	1) 16° 05' 55" N	73° 27' 54" E
				2) 16° 05' 55" N	73° 27' 56" E
				3) 16° 06' 11" N	73° 27' 53" E
				4) 16° 06' 11" N	73° 27' 51" E
			A-3	1) 16° 06' 11" N	73° 27' 51" E
				2) 16° 06' 11" N	73° 27' 53" E
				3) 16° 06' 28" N	73° 27' 48" E
				4) 16° 06' 27" N	73° 27' 46" E
			A-4	1) 16° 06' 27" N	73° 27' 46" E
				2) 16° 06' 28" N	73° 27' 48" E
				3) 16° 06' 44" N	73° 27' 46" E
				4) 16° 06' 44" N	73° 27' 45" E
			A-5	1) 16° 06' 44" N	73° 27' 45" E
				2) 16° 06' 44" N	73° 27' 46" E
				3) 16° 07' 00" N	73° 27' 46" E
				4) 16° 07' 00" N	73° 27' 45" E
			A-6	1) 16° 07' 00" N	73° 27' 45" E
				2) 16° 07' 00" N	73° 27' 46" E
				3) 16° 07' 21" N	73° 27' 47" E
				4) 16° 07' 21" N	73° 27' 46" E
2.	Kalaval Creek	Chart No. 2039/2021 Gut : B	B-1	1) 16° 08' 08" N	73° 27' 33" E
				2) 16° 08' 08" N	73° 27' 35" E
				3) 16° 08' 23" N	73° 27' 41" E
				4) 16° 08' 22" N	73° 27' 42" E
			B-2	1) 16° 08' 23" N	73° 27' 41" E
				2) 16° 08' 22" N	73° 27' 42" E
				3) 16° 08' 36" N	73° 27' 50" E
				4) 16° 08' 36" N	73° 27' 51" E
3.	Kalaval Creek	Chart No. 2040/2021 Gut : C	C-1	1) 16° 09' 49" N	73° 28' 51" E
				2) 16° 09' 48" N	73° 28' 52" E
				3) 16° 10' 05" N	73° 28' 54" E
				4) 16° 10' 05" N	73° 28' 53" E
			C-2	1) 16° 10' 47" N	73° 28' 29" E
				2) 16° 10' 45" N	73° 28' 30" E
				3) 16° 10' 44" N	73° 28' 45" E
				4) 16° 10' 45" N	73° 28' 45" E
4.	Kalaval Creek	Chart No. 2041/2021 Gut : D	D-1	1) 16° 10' 45" N	73° 29' 45" E
				2) 16° 10' 44" N	73° 29' 45" E
				3) 16° 10' 45" N	73° 29' 45" E
				4) 16° 10' 44" N	73° 30' 07" E
			D-2	1) 16° 10' 48" N	73° 30' 47" E
				2) 16° 10' 46" N	73° 30' 47" E
				3) 16° 10' 50" N	73° 30' 59" E
				4) 16° 10' 51" N	73° 30' 59" E
5.	Kalaval Creek	Chart No. 2042/2021 Gut : E	E-1	1) 16° 10' 51" N	73° 30' 59" E
				2) 16° 10' 50" N	73° 30' 59" E
				3) 16° 10' 56" N	73° 31' 15" E
				4) 16° 10' 58" N	73° 31' 15" E



6.	Kalaval Creek	Chart No. 2043/2021 Gut : F	E-2	1) 16° 10' 38" N	73° 31' 15" E
				2) 16° 10' 56" N	73° 31' 15" E
				3) 16° 11' 05" N	73° 31' 29" E
				4) 16° 11' 07" N	73° 31' 28" E
			E-3	1) 16° 11' 07" N	73° 31' 28" E
				2) 16° 11' 05" N	73° 31' 29" E
				3) 16° 11' 15" N	73° 31' 13" E
				4) 16° 11' 16" N	73° 31' 42" E
			E-4	1) 16° 11' 16" N	73° 31' 42" E
				2) 16° 11' 15" N	73° 31' 13" E
				3) 16° 11' 24" N	73° 32' 00" E
				4) 16° 11' 26" N	73° 32' 00" E
			F-1	1) 16° 11' 26" N	73° 32' 00" E
				2) 16° 11' 24" N	73° 32' 00" E
				3) 16° 11' 31" N	73° 32' 16" E
				4) 16° 11' 33" N	73° 32' 15" E
F-2	1) 16° 11' 33" N	73° 32' 15" E			
	2) 16° 11' 31" N	73° 32' 16" E			
	3) 16° 11' 38" N	73° 32' 31" E			
	4) 16° 11' 39" N	73° 32' 30" E			
F-3	1) 16° 11' 39" N	73° 32' 30" E			
	2) 16° 11' 38" N	73° 32' 31" E			
	3) 16° 11' 37" N	73° 32' 47" E			
	4) 16° 11' 38" N	73° 32' 47" E			
F-4	1) 16° 11' 38" N	73° 32' 47" E			
	2) 16° 11' 37" N	73° 32' 47" E			
	3) 16° 11' 35" N	73° 33' 00" E			
	4) 16° 11' 36" N	73° 33' 00" E			

Hydrographer  
Maharashtra Maritime Board, Mumbai



## Annexure - IV

Karli Creek  
Geographical co-ordinates of Hatpati Dredging Gut  
Year : 2021-22

Sr. No.	River / Creek Name	Chart No. & Gut	Sub Gut No.	Latitude	Longitude
I.	Karli Creek	Chart No.1969/2020 Gut : A	A-1	15° 57' 45.13" N	73° 29' 55.88" E
				15° 57' 41.93" N	73° 29' 55.87" E
				15° 57' 42.07" N	73° 30' 10.53" E
				15° 57' 45.34" N	73° 30' 10.43" E
			A-2	15° 57' 42.07" N	73° 30' 10.53" E
				15° 57' 45.34" N	73° 30' 10.43" E
				15° 57' 55.34" N	73° 30' 22.13" E
				15° 57' 55.35" N	73° 30' 18.81" E
			A-3	15° 58' 01.36" N	73° 30' 15.95" E
				15° 58' 01.69" N	73° 30' 19.58" E
				15° 58' 16.61" N	73° 30' 12.32" E
				15° 58' 16.40" N	73° 30' 08.94" E
		Chart No.1970/2020 Gut : B	B-1	15° 58' 30.75" N	73° 30' 07.60" E
				15° 58' 30.75" N	73° 30' 10.12" E
				15° 58' 46.00" N	73° 30' 06.70" E
				15° 58' 46.00" N	73° 30' 02.60" E
			B-2	15° 58' 46.00" N	73° 30' 02.60" E
				15° 58' 46.00" N	73° 30' 06.70" E
				15° 58' 59.00" N	73° 29' 57.50" E
				15° 59' 00.00" N	73° 29' 53.40" E
			B-3	15° 59' 00.00" N	73° 29' 53.40" E
				15° 58' 59.00" N	73° 29' 57.50" E
				15° 59' 13.40" N	73° 29' 48.10" E
				15° 59' 13.40" N	73° 29' 44.10" E
			B-4	15° 59' 13.40" N	73° 29' 44.10" E
				15° 59' 13.40" N	73° 29' 48.10" E
				15° 59' 26.60" N	73° 29' 38.40" E
				15° 59' 26.60" N	73° 29' 34.40" E
B-5	15° 59' 26.60" N	73° 29' 34.40" E			
	15° 59' 26.60" N	73° 29' 38.40" E			
	15° 59' 44.69" N	73° 29' 31.90" E			
	15° 59' 44.69" N	73° 29' 28.60" E			
Chart No.1971/2020 Gut : C	C1	15° 59' 45.08" N	73° 29' 31.45" E		
		15° 59' 45.02" N	73° 29' 33.12" E		
		16° 00' 01.26" N	73° 29' 33.64" E		
	C2	16° 00' 01.31" N	73° 29' 31.95" E		
		16° 00' 01.26" N	73° 29' 33.64" E		
		16° 00' 11.57" N	73° 29' 45.91" E		
	C3	16° 00' 12.47" N	73° 29' 44.46" E		
		16° 00' 12.47" N	73° 29' 44.46" E		
		16° 00' 11.57" N	73° 29' 45.91" E		
	C4	16° 00' 22.13" N	73° 29' 58.59" E		
		16° 00' 23.34" N	73° 29' 57.44" E		
		16° 00' 23.34" N	73° 29' 57.44" E		
C5	16° 00' 22.13" N	73° 29' 58.59" E			
	16° 00' 27.97" N	73° 30' 16.07" E			
	16° 00' 29.60" N	73° 30' 15.72" E			
		16° 00' 27.97" N	73° 30' 16.07" E		
		16° 00' 29.60" N	73° 30' 15.72" E		
		16° 00' 34.99" N	73° 30' 38.81" E		
		16° 00' 36.76" N	73° 30' 38.79" E		



Chart No. 1972/2020 Gut : D	D-1	16° 00' 49.53" N	73° 31' 02.85" E
		16° 00' 48.09" N	73° 31' 03.65" E
		16° 00' 54.83" N	73° 31' 14.60" E
		16° 00' 56.19" N	73° 31' 13.63" E
	D-2	16° 00' 56.19" N	73° 31' 13.63" E
		16° 00' 54.83" N	73° 31' 14.60" E
		16° 00' 57.90" N	73° 31' 23.67" E
		16° 00' 59.55" N	73° 31' 23.28" E
	D-3	16° 01' 01.66" N	73° 31' 33.15" E
		16° 01' 00.05" N	73° 31' 33.20" E
		16° 01' 01.34" N	73° 31' 47.58" E
		16° 01' 02.97" N	73° 31' 47.52" E
Chart No. 1973/2020 Gut : E	E-1	16° 00' 57.39" N	73° 32' 52.22" E
		16° 00' 55.69" N	73° 32' 52.45" E
		16° 00' 58.70" N	73° 33' 01.70" E
		16° 00' 57.08" N	73° 33' 01.97" E
	E-2	16° 00' 58.70" N	73° 33' 01.70" E
		16° 00' 57.08" N	73° 33' 01.97" E
		16° 00' 57.45" N	73° 33' 18.54" E
		16° 00' 59.07" N	73° 33' 18.53" E
	E-3	16° 00' 59.07" N	73° 33' 18.53" E
		16° 00' 57.45" N	73° 33' 18.54" E
		16° 00' 54.25" N	73° 33' 34.73" E
		16° 00' 55.78" N	73° 33' 35.22" E
Chart No. 1974/2020 Gut : F	F-5	16° 01' 19.59" N	73° 35' 15.30" E
		16° 01' 18.03" N	73° 35' 14.89" E
		16° 01' 10.23" N	73° 35' 29.23" E
	F-6	16° 01' 11.60" N	73° 35' 30.12" E
		16° 01' 10.23" N	73° 35' 29.23" E
		16° 01' 01.42" N	73° 35' 43.35" E
Chart No. 1978/2020 Gut : J	J-5	16° 01' 02.70" N	73° 35' 44.23" E
		16° 03' 19.44" N	73° 39' 12.32" E
		16° 03' 19.30" N	73° 39' 14.02" E
	J-5	16° 03' 34.52" N	73° 39' 18.85" E
		16° 03' 35.26" N	73° 39' 17.24" E

Q.

Hydrographer  
Maharashtra Maritime Board, Mumbai

सागरी किनारपट्टी विनियमन क्षेत्रातून  
(Coastal Regulation Zone)  
नौकानयन मार्ग सुकर करण्यासाठी  
वाळू/रेती निर्गती धोरण

महाराष्ट्र शासन  
महसूल व वन विभाग  
शासन निर्णय क्रमांक: गौखनि-१०/१०१४/प्र.क्र.५००/ख  
मंत्रालय, मुंबई - ४०० ०३२  
तारीख: २१ मे, २०१५

### वाचा

- १) शासन निर्णय, महसूल व वन विभाग, क्रमांक : गौखनि १०/०५१२/प्र.क्र. ३००/ ख, दिनांक १२ मार्च, २०१३.
- २) मा. राष्ट्रीय हरित न्यायाधिकरण, पश्चिम विभाग, खंडपिठ पुणे यांचे अर्ज क्र. ३४ (टीएचसी)/२०१३ (डब्ल्यूझेड) मधील दिनांक २९.०५.२०१४ रोजीचे आदेश.
- ३) मा. मुंबई उच्च न्यायालयाचे जनहित याचिका क्रमांक ७९/२०१४, ८२/२०१४ व २०२/२०१३ मधील दिनांक १४.१०.२०१४ रोजीचे आदेश.
- ४) शासन निर्णय, महसूल व वन विभाग, क्रमांक : गौखनि १०/१०१४/प्र.क्र. ४९८/ ख, दिनांक : २६ डिसेंबर, २०१४

### प्रस्तावना

माननीय सर्वोच्च न्यायालयाने विशेष अनुमती याचिका क्रमांक १९६२८-१९६२९/२००९ मध्ये दिनांक २७.२.२०१२ रोजी दिलेले आदेश, जनहित याचिका क्रमांक ०१/२०११ आणि जनहित याचिका क्रमांक ११६/२०१२ मधील माननीय मुंबई उच्च न्यायालयाचे आदेश, वाळू/ रेती निर्गती धोरणाच्या अंमलबजावणीतील अडचणी इत्यादी बाबींचा साकल्याने विचार करून, पर्यावरण संतुलन राखत समतोल व स्थायी विकास साधणे, त्यात लोकांना सहभागी करून घेणे, वाळू/रेती उत्खननाचा पारंपारिक व्यवसाय करणाऱ्यांच्या हिताचे रक्षण करणे, वाळू/रेतीगटाच्या लिलाव प्रक्रियेत पारदर्शकता

आणणे आणि अवैध उत्खनन व वाहतुकीच्या घटनांना आळा घालून राज्याच्या महसूलात वाढ करणे, या दृष्टीने संदर्भाधीन दिनांक १२ मार्च, २०१३ च्या शासन निर्णयान्वये वाळू/रेती निर्गती सुधारित धोरण शासनाने निश्चित केले आहे. तसेच, वाळूच्या अवैध उत्खनन व वाहतूकीस आळा घालण्याच्या दृष्टीने महाऑनलाईन या शासनप्रणीत कंपनीने निर्माण केलेली मोबाईल आधारित सुलभ प्रणाली "SMATS" (Sand Mining Approval and Tracking System) संदर्भाधीन दिनांक २६ डिसेंबर, २०१४ च्या शासन निर्णयान्वये राज्यात लागू करण्यात आली आहे.

माननीय राष्ट्रीय हरित न्यायाधिकरण, पश्चिम विभाग, खंडपीठ पुणे यांनी अर्ज क्र. ३४(टीएचसी)/२०१३ (डब्ल्यूझेड) मध्ये दिनांक २९.०५.२०१४ रोजी कोकण विभागातील सागरी किनारपट्टी विनियमन क्षेत्रातून (Coastal Regulation Zone) नौकानयन मार्ग सुकर करण्यासाठी वाळू/रेती उत्खननासंदर्भात आदेश पारित केले आहेत. तसेच मा. मुंबई उच्च न्यायालयाने जनहित याचिका क्रमांक ७९/२०१४, ८२/२०१४ व २०२/२०१३ मध्ये दिनांक १४.१०.२०१४ रोजी वाळूच्या अवैध उत्खननासंबंधीच्या तक्रारींच्या निवारणासाठी राज्य शासनाने स्वतंत्र व्यवस्था निर्माण करावी असे आदेश दिले आहेत.

मा. मुंबई उच्च न्यायालयाचे उक्त आदेश, तसेच माननीय राष्ट्रीय हरित न्यायाधिकरणाचे उक्त आदेश, सागरी किनारपट्टी क्षेत्रातील नौकानयन मार्ग सुकर करण्याची आवश्यकता, पर्यावरणाची हानी टाळून स्थायी विकासासाठी सर्व यंत्रणांमध्ये समन्वय साधून करावयाची कृती, नौकानयन मार्ग सुकर करण्याची महाराष्ट्र मेरी टाईम बोर्डाची (Maharashtra Maritime Board) असलेली महत्वपूर्ण भूमिका आणि या प्रक्रियेत महाराष्ट्र सागरी किनारपट्टी क्षेत्र व्यवस्थापन प्राधिकरण (Maharashtra Coastal Zone Management Authority) ची संनियंत्रणात्मक जबाबदारी आणि त्याचबरोबर अवैध उत्खननास प्रतिबंध/आळा घालण्याची आवश्यकता, या सर्व बाबींचा साकल्याने विचार करून सागरी किनारपट्टी क्षेत्रातून नौकानयन मार्ग सुकर करण्यासाठी वाळू/रेती उत्खननाबाबत धोरण निश्चित करण्याची बाब शासनाच्या विचाराधीन होती.



## शासन निर्णय

प्रस्तावनेत नमूद केलेली वस्तुस्थिती विचारात घेऊन, कोकण विभागातील सागरी किनारपट्टी क्षेत्रातून नौकानयन मार्ग सुकर करण्यासाठी वाळू/रेती उत्खननासंदर्भात पुढील कार्यपध्दती व मार्गदर्शक तत्वे विहित करण्याचा शासनाने निर्णय घेतला आहे :-

### A १. महाराष्ट्र सागरी किनारपट्टी क्षेत्रातील नौकानयन मार्ग सुकर करण्यासाठी वाळू/रेती गटांचे सर्वेक्षण व निश्चिती :-

(अ) महाराष्ट्र सागरी किनारपट्टी क्षेत्रातील नौकानयन मार्ग सुकर करण्यासाठी वेळोवेळी वाळू / रेतीचे उत्खनन करणे आवश्यक असल्याने, अशा ठिकाणातील वाळू उत्खननाबाबत महाराष्ट्र मेरीटाईम बोर्डाने दरवर्षी सप्टेंबर महिन्यापर्यंत उपलब्ध असलेल्या सर्वेक्षण डेटाच्या आधारे वाळू/रेती गट निश्चित करावेत. तसेच संबंधित वाळू/रेती गटात उपलब्ध होणारा अंदाजित वाळू/रेती साठा, उत्खनन किती खोलीपर्यंत करावे, उत्खननासाठी यांत्रिक साधनांचा वापर करावा किंवा कसे व यांत्रिक साधनांचा वापर करावयाचा झाल्यास त्या क्षेत्रात किती ड्रेझर्स लावावेत याबाबीसुद्धा महाराष्ट्र मेरीटाईम बोर्डाने निश्चित कराव्यात.

(ब) मुख्य कार्यकारी अधिकारी, महाराष्ट्र मेरीटाईम बोर्ड यांच्याकडून सागरी किनारपट्टी क्षेत्रातून नौकानयन मार्ग सुकर करण्यासाठी वाळू उत्खनन करावयाच्या क्षेत्रात वाळू / रेती गट, त्यांचे भौगोलिक स्थान, वाळू / रेतीचा अंदाजित साठा, नौकानयन मार्ग सुकर करण्यासाठी करावयाच्या उत्खननाचे परिमाण इत्यादी निश्चित झाल्यानंतर संबंधित जिल्हाधिकाऱ्यांना महाराष्ट्र मेरीटाईम बोर्डच्या वतीने वरीलप्रमाणे निश्चित करण्यात आलेल्या वाळू / रेती गटातून वाळू/रेती उत्खननाची व्यवस्था करण्यास व सदर व्यवस्थेवर सनियंत्रण ठेवण्यास प्राधिकृत करण्यात यावे व जिल्हाधिकारी/ अपर जिल्हाधिकारी यांनी अशा वाळू/रेती गटातून उत्खननासाठी पोच मार्गाची निश्चिती करावी.

(क) महाराष्ट्र सागरी किनारपट्टी क्षेत्रातील स्थानिक व्यक्तींच्या, डूबी / हातपाटी पध्दतीने वाळू/रेतीचे उत्खनन या पारंपारिक व्यवसायासाठी, मुख्य कार्यकारी अधिकारी, महाराष्ट्र मेरीटाईम बोर्ड यांचे वतीने संबंधित जिल्हाधिकारी / अपर जिल्हाधिकारी यांनी असे गट "विनालिलाव परवाना पध्दतीने डूबी / हातपाटीद्वारे वाळू/रेती उत्खननासाठी राखीव गट " असे चिन्हांकित करावेत.

(ड) नौकानयन मार्ग सुकर करण्यासाठी ज्या गटात वाळू/रेती उत्खननासाठी ड्रेझर सारख्या यांत्रिक साधनांचा वापर करणे आवश्यक असेल त्यासाठी मुख्य कार्यकारी अधिकारी, महाराष्ट्र

मेरीटाईम बोर्ड यांच्या वतीने संबधित जिल्हाधिकारी / अपर जिल्हाधिकारी यांनी असे गट "यांत्रिक साधनाव्दारे वाळू/रेती उत्खननासाठी राखीव गट" असे चिन्हांकित करावेत.

## A २. वाळू / रेती उत्खननासाठी पर्यावरण अनुमती :-

मा. सर्वोच्च न्यायालयाने विशेष अनुमती याचिका क्रमांक (सी) क्र. १९६२८-१९६२९/२००९ मध्ये दि. २७/०२/२०१२ रोजी दिलेल्या आदेशानुसार व मा. राष्ट्रीय हरित न्यायाधिकरण, पश्चिम विभाग, खंडपिठ पुणे यांनी अर्ज क्र. ३४ (टीएचसी)/२०१३ (डब्ल्यूझेड) मध्ये दिनांक २९.०५.२०१४ रोजी दिलेल्या आदेशानुसार वाळू/रेती उत्खननापूर्वी केन्द्र शासनाच्या पर्यावरण व वन मंत्रालयाच्या दिनांक १४ सप्टेंबर, २००६ च्या अधिसूचनेतील (EIA Notification -२००६) तरतुदीनुसार, पर्यावरण अनुमती घेण्याची कार्यवाही मुख्य कार्यकारी अधिकारी, महाराष्ट्र मेरीटाईम बोर्ड यांनी करणे आवश्यक राहिल.

(अ) " विनालिलाव परवाना पध्दतीने डूबी / हातपाटीव्दारे वाळू/रेती उत्खननासाठी राखीव गट" यामधून पारंपारिक व्यवसाय करणाऱ्या स्थानिक व्यक्तींना तसेच अशा व्यक्तींच्या संस्थांना वाळू/रेती उत्खननाचे परवाने देण्यासाठी पर्यावरण अनुमती घेणे आवश्यक नाही. मात्र, याबाबत संबधित जिल्हाधिकारी यांनी केंद्रीय पर्यावरण व वन मंत्रालयाचे कार्यालयीन ज्ञापन No. 11-83/2005-IA-III(Vol.III), Dated 08.11.2011 अनुसार कार्यवाही करणे आवश्यक राहिल.

(ब) " यांत्रिक साधनाव्दारे वाळू/रेती उत्खननासाठी राखीव गट " यामधील वाळू/रेती उत्खननासाठी अशा वाळू/रेती गटाच्या लिलावापूर्वी पर्यावरण अनुमती घेणे आवश्यक राहिल. त्यासाठी केंद्र शासनाच्या पर्यावरण व वन मंत्रालयाच्या दिनांक १४ सप्टेंबर, २००६ च्या अधिसूचनेतील तरतुदीनुसार Accredited Environment Consultant ची नेमणूक करण्यात यावी. यासाठी येणारा खर्च शासन निर्णय, उद्योग, ऊर्जा व कामगार विभाग क्रमांक- एमडीएफ-१०१०/प्र.क्र.१०३७/उद्योग-९, दिनांक १ ऑगस्ट, २०१२ मधील परिच्छेद ३ (क) (४) मधील तरतुदीनुसार जिल्ह्यास देय खनिज विकास निधीतून पर्यावरणासाठी उपलब्ध होणाऱ्या अनुदानातून भागविता येईल. पर्यावरण अनुमतीसाठी आवश्यक असलेल्या निधीचा प्रस्ताव मुख्य कार्यकारी अधिकारी, महाराष्ट्र मेरी टाईम बोर्ड यांनी व्यवस्थापकीय संचालक, महाराष्ट्र राज्य खनिकर्म महामंडळ, नागपूर यांना सादर करावा.

(क) सागरी किनारपट्टी विनियमन क्षेत्रातील (Coastal Regulation Zone) वाळू/रेती उत्खननासाठी महाराष्ट्र सागरी किनारपट्टी क्षेत्र व्यवस्थापन प्राधिकरण (Maharashtra Coastal Zone Management Authority) ची पूर्व मान्यता मुख्य कार्यकारी अधिकारी, महाराष्ट्र मेरी टाईम बोर्ड यांनी घेणे आवश्यक राहिल.



शासन निर्णय क्रमांक: गौखनि-१०/१०१४/प्र.क्र.५००/ख

**B १. नौकानयन मार्ग सुकर करण्यासाठी वाळू / रेती उत्खननाबद्दल जिल्हाधिकारी यांनी अनुसरावयाची सर्वसाधारण कार्यपध्दती :-**

(अ) कोकण विभागातील सागरी किनारपट्टी क्षेत्रातून नौकानयन मार्ग सुकर करण्यासाठी उत्खनन करण्यात येणाऱ्या वाळू/रेतीची निर्गती लिलावाद्वारे ई-टेंडरिंग/ई-ऑक्शन पध्दतीने करण्यात यावी.

(ब) मात्र, पारंपारिक व्यवसाय करणाऱ्या स्थानिक व्यक्तींना तसेच अशा व्यक्तींच्या संस्थांना "विनालिलाव परवाना पध्दतीने डूबी / हातपाटीद्वारे वाळू/रेती उत्खननासाठी राखीव गट " यामधून वाळूची निर्गती वाळू/रेती उत्खननाचे परवाने देऊन करण्यात यावी.

(क) सागरी किनारपट्टी क्षेत्रातून करण्यात येणाऱ्या उत्खननासही महाऑनलाईन या शासनप्रणीत कंपनीने निर्माण केलेली मोबाईल आधारित सुलभ SMATS (Sand Mining Approval and Tracking System) प्रणाली याचा वापर करणे अनिवार्य राहिल.

**B २. उत्खनन करावयाच्या वाळू/रेती गटासाठी हातची किंमत (अपसेट प्राईसची) निश्चिती :-**

**अ) नौकानयन मार्ग सुकर करण्याच्या दृष्टीने लिलावात ठेवण्यात येणाऱ्या वाळू/रेतीगटांसाठी हातची किंमत (अपसेट प्राईस) ठरविणे :-**

(एक) लिलावात ठेवण्यात येणाऱ्या वाळू/रेती गटांसाठी हातची किंमत ठरविण्याच्यादृष्टीने जिल्हाधिकारी / अपर जिल्हाधिकारी यांनी प्रत्येक वाळू गटामधील निर्गतीसाठी उपलब्ध असलेला वाळूसाठा विचारात घ्यावा.

(दोन) गतवर्षी ज्या वाळू गटाचा लिलाव झाला असेल, त्या गटाच्या लिलावामध्ये प्राप्त झालेली सर्वोच्च बोलीची रक्कम व सदर लिलावातील अंदाजित वाळूसाठा यांचा भागाकार करून प्रती ब्रास रक्कम परिगणित करण्यात यावी.

(तीन) लिलाव वर्षी जिल्ह्यातील सर्व वाळूगटांचा पर्यावरण विषयक आघात मुल्यांकन अभ्यास करून घेण्यासाठी आलेला खर्च व जिल्ह्यातील सर्व वाळूगटातील अंदाजित वाळूसाठा यांचा भागाकार करून प्रती ब्रास रक्कम परिगणित करण्यात यावी.

(चार) वरील अ. क्र. २ (अ) (दोन) व २ (अ) (तीन) या रकमेमध्ये १५ टक्के वाढ करण्यात यावी. अशी वाढ केल्यानंतर येणाऱ्या प्रतिब्रास रकमेचा व लिलाव वर्षी निर्गतीसाठी अंदाजित वाळूसाठा यांचा गुणाकार केल्यानंतर येणारी रक्कम हातची किंमत म्हणून निश्चित करण्यात यावी.

(पाच) एखाद्या वाळूगटाचा गतवर्षी लिलाव झाला नसल्यास, त्याच सागरी किनारपट्टी क्षेत्रातील लगतच्या वाळूगटाच्या गतवर्षीच्या लिलावाचा तपशील विचारात घेण्यात यावा.



पृष्ठ २१ पैकी ५

**ब) हातपाटी/डुबीसाठी राखीव वाळू/रेतीगटांसाठी हातची किंमत (अपसेट प्राईस) ठरविणे :-**

(एक) हातपाटी व डुबीसाठी राखीव ठेवण्यात येणाऱ्या वाळू/रेती गटांसाठी हातची किंमत ठरविण्याच्यादृष्टीने जिल्हाधिकारी / अपर जिल्हाधिकारी यांनी प्रत्येक वाळू गटामधील निर्गतीसाठी उपलब्ध असलेला वाळूसाठा विचारात घ्यावा.

(दोन) गतवर्षी संबंधित वाळू गटामधील हातपाटी/डुबीद्वारे पारंपारिक पध्दतीने व्यवसाय करणाऱ्या स्थानिक व्यावसायीकांना परवाना देताना आकारण्यात आलेला प्रती ब्रास दर व जिल्ह्यात लिलावात प्राप्त झालेला सरासरी प्रती ब्रास दर, या दोन्ही दराची सरासरी काढून हातपाटी व डुबीद्वारे वाळू उत्खननाचे परवाने देण्यासाठी संबंधित वाळू गटासाठी प्रतिब्रास रक्कम परिगणित करण्यात यावी.

(तीन) वरील अ. क्र. २ (ब) (दोन) मधील प्रतिब्रास रकमेमध्ये १५ टक्के वाढ करण्यात यावी व अशी वाढ केल्यानंतर येणारी प्रती ब्रास रक्कम व लिलाव वर्षी निर्गतीसाठी अंदाजित वाळूसाठा याचा गुणाकार करून हातची किंमत म्हणून निश्चित करण्यात यावी.

(चार) हातपाटी व डुबीद्वारे वाळू उत्खननासाठी स्थानिक व्यक्तींना / संस्थांना परवाने देताना प्रतिब्रास सरासरी किंमत जास्त होत असल्याची संबधितांकडून मोठ्या प्रमाणावर तक्रारी आल्यास जिल्हाधिकारी / अपर जिल्हाधिकारी यांनी त्याबाबतचा अहवाल शासनास सादर करावा जेणेकरून त्यावर शासनास यथोचित निर्णय घेता येईल.

**B ३. लिलावधारक / परवानाधारक यांच्यासाठी आवश्यक पात्रता :-**

(अ) नियमित आयकर भरत असल्याचा पुरावा, पॅन क्रमांक व विक्री कर विभागाचा TIN क्रमांक असलेल्या लिलावधारकांनाच सागरी किनारपट्टी विनियमन क्षेत्रातील वाळू/रेती गटाच्या लिलावात सहभागी होता येईल.

(ब) लिलावाच्या निविदा भरु इच्छिणा-या व्यक्तींना निविदा अर्जाचे शुल्क रु. ५,०००/- रोखीने भरावे लागेल. मात्र, ज्या वाळूगटाची हातची किंमत रु. १० लाख व त्यापेक्षा कमी असेल अशा वाळूगटासाठी निविदा अर्जाचे शुल्क रु. २०००/- रोखीने भरावे लागेल.

(क) लिलावात भाग घेणाऱ्या व्यक्तीला अनामत रक्कम म्हणून रुपये ३,००,०००/- (रुपये तीन लक्ष फक्त) किंवा अपसेट प्राईसच्या २०% यापैकी जी जास्त असेल ती रक्कम अनामत रक्कम म्हणून रोखीने भरावी लागेल. परंतु, ज्या वाळूगटाची हातची किंमत रु. १० लाखापेक्षा कमी असेल त्या वाळूगटासाठी हातच्या किंमतीच्या २०% रक्कम अनामत रक्कम रोखीने भरावी लागेल.



शासन निर्णय क्रमांक: गौखनि-१०/१०१४/प्र.क्र.५००/ख

**B ४. सागरी किनारपट्टी विनियमन क्षेत्रातील वाळू/रेतीगटांच्या लिलावाची प्रक्रिया :-**

(१) वाळू / रेती लिलाव / ठेक्याचा कालावधी एक वर्षाचा राहिल व तो १ ऑक्टोबर ते ३० सप्टेंबर असा राहिल. लिलाव घेण्याची तारीख काहीही असली तरी लिलावाचा कालावधी वर्षाच्या ३० सप्टेंबर रोजीच संपुष्टात येईल.

(२) “ यांत्रिक साधनाद्वारे वाळू/रेती उत्खननासाठी राखीव गट ” यामधील सर्व वाळू/रेती गटासाठी मुख्य कार्यकारी अधिकारी, महाराष्ट्र मेरीटाईम बोर्ड यांचे वतीने लिलावाची प्रक्रिया जिल्हाधिकारी/अपर जिल्हाधिकारी यांनी आणि दोन जिल्ह्यातील संयुक्त वाळू/रेती गटासाठी लिलाव प्रक्रिया विभागीय आयुक्त यांनी जिल्ह्याच्या /विभागाच्या मुख्यालयी गटनिहाय एकाच दिवशी आयोजित करावी. लिलावाच्या दिवशी सर्व वाळूगटांची लिलावाची कार्यवाही पूर्ण न झाल्यास लगतच्या पुढील कामाच्या दिवशी सकाळी कार्यालयीन वेळेत पुढे सुरु करण्यात यावी.

(३) वाळू/रेती गटाच्या लिलावाची जाहिरात जिल्ह्यातील दोन प्रमुख वर्तमानपत्रात लिलावापूर्वी किमान १५ दिवस अगोदर प्रसिध्द करण्यात यावी. रुपये १० लाखापेक्षा जास्त अपसेट प्राईस असलेल्या वाळू गटाची जाहिरात त्या महसूल विभागात प्रसिध्द होणाऱ्या दोन प्रमुख वर्तमानपत्रात अथवा राज्यस्तरावरून प्रसिध्द होणाऱ्या दोन प्रमुख वर्तमानपत्रात प्रसिध्द करण्यात यावी. त्यांच्या प्रती जिल्ह्यातील सर्व तहसिल कार्यालय, उप विभागीय कार्यालय, जिल्हा कार्यालय व विभागीय आयुक्त यांच्या कार्यालयातील सूचना फलकावर लावण्यात याव्यात. तसेच जाहिरात शासनाच्या व जिल्हाधिकारी यांच्या वेबसाईटवर सुध्दा प्रसिध्द करण्यात यावी.

लिलावाच्या जाहीरातीमध्ये लिलावाचा कालावधी, संबंधित वाळू/रेतीगटाचा सर्व क्रमांक, वाळू/रेतीगट क्रमांक व वाळू/रेतीगटाचे नाव, वाळू/रेती गटातील अंदाजित वाळू/रेतीसाठा व हातची किंमत (Upset Price) ठळकपणे नमूद करण्यात यावी.

(४) लिलावात भाग घेऊ इच्छिणाऱ्या व निविदा भरू इच्छिणाऱ्या प्रत्येक व्यक्तीला अनामत रक्कम (EMD) लिलाव सुरु होण्याच्या १ तासापूर्वी / निविदेचा अर्ज सादर करतांना रोखीने भरावी लागेल.

(५) लिलावाने घ्यावयाच्या वाळू/रेतीगटात अपेक्षित वाळूसाठा आहे किंवा नाही, वाहतुकीसाठी आवश्यक रस्ते उपलब्ध आहेत किंवा नाहीत याची खात्री करून घेण्याची जबाबदारी संबंधित लिलावधारकाची राहिल. त्यानंतर याबद्दलच्या कोणत्याही तक्रारीचा विचार केला जाणार नाही.

(६) जिल्ह्यातील सागर किनारपट्टी क्षेत्रातील सर्व वाळू/रेती गटांचे लिलाव जिल्हाधिकारी / अपर जिल्हाधिकारी यांच्या नियंत्रणाखाली व देखरेखीखाली पार पाडण्यात यावेत.



पृष्ठ २१ पैकी ७

जिल्हाधिकारी/अपर जिल्हाधिकारी यांना हे काम कोणत्याही परिस्थितीत कोणत्याही अन्य अधिकाऱ्याला नेमून देता येणार नाही.

तसेच सागर किनारपट्टी क्षेत्रातील संयुक्त वाळूगटांचे लिलाव विभागीय आयुक्त यांच्या नियंत्रणाखाली व देखरेखीखाली पार पाडण्यात यावेत. विभागीय आयुक्त यांना हे काम कोणत्याही परिस्थितीत कोणत्याही अन्य अधिकाऱ्याला नेमून देता येणार नाही.

(७) वाळू/रेतीगटासाठी निश्चित करण्यात आलेल्या हातच्या किंमतीपेक्षा (अपसेट प्राईस) अधिक रकमेने लिलावाच्या बोलीची सुरुवात करण्यात यावी.

(८) वाळू/रेती गटाच्या लिलावातील / निविदेतील सर्वोच्च बोलीचा देकार स्विकारावयाचा किंवा नाकारावयाचा निर्णय जिल्हातील वाळू/रेती गटासाठी जिल्हाधिकारी/अपर जिल्हाधिकारी यांनी व संयुक्त वाळू/रेती गटासाठी विभागीय आयुक्त यांनी घ्यावयाचा असून, सदर निर्णय संबंधितास लिलावाच्या दिवशीच कळविणे आवश्यक राहिल.

(९) ज्या लिलावधारकाची बोली / निविदा स्विकारण्यात येईल, त्याला लिलावाच्या बोलीच्या रकमेच्या १/४ इतकी रक्कम लिलाव संपताच त्याच दिवशी प्रकरणपरत्वे जिल्हाधिकारी/विभागीय आयुक्त कार्यालयात भरावी लागेल. लिलावापूर्वी शासनजमा केलेली अनामत रक्कम (EMD) ही सदर लिलाव बोलीच्या रकमेच्या १/४ रकमेत समायोजित करण्यात येईल. तसेच, उर्वरित ३/४ रक्कम लिलावाच्या दिनांकापासून १५ दिवसांच्या आत प्रकरणपरत्वे जिल्हाधिकारी/ विभागीय आयुक्त कार्यालयात भरावी लागेल.

(१०) लिलावात सर्वोच्च देकार देणाऱ्या लिलावधारकाने, लिलावाची संपूर्ण रक्कम विहित मुदतीत शासनजमा केल्यानंतर, त्यांनी स्वखर्चाने खरेदी करावयाच्या रुपये १००/- च्या स्टॅम्प पेपरवर अशा व्यक्तीबरोबर विहित अटी व शर्तीसह करारनामा करून घेण्यात यावा. करारनामा केल्यानंतर लिलावधारकास वाळू स्थळाचा प्रत्यक्षात ताबा उशीरात उशीरा सात दिवसात देण्यात यावा. वाळू/रेती स्थळाचा ताबा यशस्वी लिलावधारकास सात दिवसात न दिल्यास त्यास जबाबदार असलेल्या अधिकारी /कर्मचारी यांच्याविरुद्ध शिस्तभंगविषयक कारवाई करण्यात यावी.

(११) विहित मुदतीनंतर लिलावाची १/४ व ३/४ रक्कम कोणत्याही परिस्थितीत स्वीकारण्यात येऊ नये. तसेच विहित कालावधीत करारनामा न केल्याने लिलावधारकास होणाऱ्या कोणत्याही नुकसानीची जबाबदारी शासनावर राहणार नाही, याची स्पष्ट जाणीव संबंधितास करून देण्यात यावी.

(१२) लिलावधारकाने विहित वेळेत करारनामा करून न दिल्यास तसेच देकाराची उर्वरित ३/४ रक्कम १५ दिवसांच्या कालावधीत न भरल्यास त्याला वाळू गटाचा ताबा देण्यात येऊ नये. अशा

वाळू/रेतीगटाचा फेरलिलाव करण्यात यावा व त्याने भरणा केलेली १/४ रक्कम जप्त करण्यात यावी.

फेरलिलावात पूर्वीच्या लिलावाच्या किंमतीपेक्षा कमी किंमत आल्यास फरकाची रक्कम पूर्वीच्या लिलावधारकाकडून जमीन महसूलाची थकबाकी म्हणून वसूल करण्यात येईल. तथापि, फेरलिलावात पूर्वीच्या किंमतीपेक्षा अधिक (जादा) किंमत आल्यास त्यावर पूर्वीच्या लिलावधारकाचा कोणताही हक्क राहणार नाही.

(१३) सर्वोच्च बोलीद्वारे लिलावधारकास वाळूगट निश्चित झाल्यास आणि त्याने लिलावाच्या बोलीच्या रकमेच्या ¼ रक्कम जमा केल्यास अशा लिलावधारक व संबंधितांना जिल्हाधिकारी यांच्याकडून SMATS प्रणालीचा अवलंब करणे सुलभ व्हावे, यादृष्टीने प्रशिक्षण देण्यात यावे.

(१४) ज्या व्यक्तीचा उच्चतम देकार स्वीकारण्यात येईल त्या देकाराच्या १० टक्के रक्कम ही जलसर्वेक्षण शुल्कापोटी (हायड्रोग्राफीक सर्वे फी) लिलावाच्या दिवशी उच्चतम देकार सादर करणाऱ्या लिलावधारकाकडून "Hydrographer, Maharashtra Maritime Board" यांच्या नावाने काढलेला धनाकर्ष महाराष्ट्र मेरी टाईम बोर्डकडे जमा करण्यात यावा.

(१५) लिलावधारक/परवानाधारकास जिल्हा परिषद / पंचायत समिती यांनी विहित केलेले कर/शुल्क अदा करणे बंधनकारक राहिल.

(१६) लिलावात भाग घेणाऱ्या ज्या व्यक्तीचा देकार / निविदा स्वीकारण्यात आली नसेल, त्यांनी लिलावात भाग घेण्यासाठी भरलेली अनामत रक्कम (EMD) लिलावाची कार्यवाही संपताच लिलावाच्या ठिकाणीच परत करण्यात यावी.

(१७) लिलावासंदर्भात काही तक्रारी / आक्षेप / सूचना प्राप्त झाल्यास प्रकरणपरत्वे विभागीय आयुक्त /जिल्हाधिकारी/अपर जिल्हाधिकारी यांनी त्याची तपासणी / चौकशी करावी. तपासणी / चौकशीअंती विभागीय आयुक्त /जिल्हाधिकारी/अपर जिल्हाधिकारी यांची लिलाव न करण्यास सबळ कारणे असल्याची खात्री झाल्यास लिलावाची प्रक्रिया स्थगित करण्यात यावी.

(१८) (एक) वाळू/रेती गटांच्या लिलावात बोलण्यात आलेल्या बोलीच्या रकमा तसेच निविदाद्वारे प्राप्त झालेले देकार हातच्या किंमतीपेक्षा कमी असल्यास त्याची सविस्तर कारणे नोंदवून त्या वाळू/रेतीगटाचा दोनदा फेरलिलाव करण्यात येईल.

(दोन) दोनदा फेरलिलाव लावूनही, सदर गटासाठी बोली प्राप्त न झाल्यास त्यांची सर्वसाधारण कारणे सविस्तरपणे नोंदवून व योग्य कारणामिमांसा देवून त्या वाळू/ रेतीगटाची हातची किंमत जास्तीत जास्त २५ % पर्यंत कमी करून त्या रेतीगटाचा फेरलिलाव करण्यात यावा. ही प्रक्रिया १५ दिवसांच्या कालावधीत पुर्ण होईल याची दक्षता घेण्यात यावी.



(तीन) वाळू/रेती गटाचा दोनदा फेरलिलाव तसेच २५ % पर्यंत हातची किंमत (अपसेट प्राईस) कमी करुनही फेरलिलाव न झाल्यास सक्षम प्राधिकारी म्हणून विभागीय आयुक्त यांनी अशी कामे करण्यासाठी अर्हता प्राप्त कंत्राटदारांना तसेच संबंधित जिल्ह्याच्या आजुबाजूस कार्यरत असलेल्या कंत्राटदारांना एका ठराविक, दिवशी, ठराविक वेळी व ठराविक ठिकाणी एकत्रित बोलावून देकार देण्यास किंवा त्यात सुधारणा करण्यास त्यांना संधी द्यावी. अशा वेळी अंतिम देकार जर हातच्या किंमतीच्या जवळपास राहिला किंवा अगदी हातच्या किंमतीपेक्षा २५% पर्यंत कमी राहिला तरी तो स्वीकारता येईल.

(चार) वरीलप्रमाणे प्रयत्न करुनसुद्धा अशा गटाचा लिलाव न झाल्यास नौकानयन मार्ग सुकर करणे आवश्यक असल्याने अपवादात्मक परिस्थितीत शेवटचा उपाय म्हणून शासकिय व निमशासकीय कामासाठी, अशा वाळू/रेती गटातून उत्खननाचा परवाना देण्याबद्दल विचार करता येईल. यासाठी शक्यतोवर जाहिरातीत नमूद केलेल्या हातच्या किंमतीशी तुलना करुन, जर ती हातच्या किंमतीपेक्षा कमी असेल व त्यातील तफावत हातच्या किंमतीपेक्षा फक्त २५ % पर्यंत कमी असेल किंवा २५% पेक्षा अधिक असेल तर परवाना द्यावयाचा झाल्यास त्या प्रस्तावाची शिफारस जिल्हाधिकारी / अपर जिल्हाधिकारी / विभागीय आयुक्त यांनी शासनाकडे करावी. (१९) लिलावधारकाने/परवानाधारकाने करारनामा करतेवेळी लिलावाच्या अटी व शर्तीचे यथोचित पालनार्थ रुपये ३,००,०००/- (रुपये तीन लक्ष फक्त) किंवा अपसेट प्राईसच्या २०% यापैकी अधिक असेल तेवढी रक्कम अनामत रक्कम म्हणून जिल्हाधिकारी / अपर जिल्हाधिकारी / विभागीय आयुक्त यांच्याकडे ठेवणे आवश्यक आहे. परंतु ज्या वाळुगटाची हातची किंमत रु. १० लाखापेक्षा कमी असेल तर हातच्या किंमतीच्या २०% रक्कम अनामत रक्कम म्हणून घ्यावी. ही रक्कम लिलावधारकाने/परवानाधारकाने लिलावाच्या/परवान्याच्या मुदतीत सर्व अटी व शर्तीचे योग्यरित्या पालन केल्यास, लिलावाची/परवान्याची मुदत संपल्यावर परत करण्यात येईल. अटी व शर्तीचे पालन न केल्यास अनामत रक्कम जप्त करण्यात येईल.

#### B ५. हातपाटी व डुबीसाठी राखीव गटातून परवाना देण्याची कार्यपध्दती :-

(अ) " विनालिलाव परवाना पध्दतीने डूबी / हातपाटीद्वारे वाळू/रेती उत्खननासाठी राखीव गट" यामधून पारंपारिक व्यवसाय करणाऱ्या स्थानिक व्यक्तींना तसेच अशा व्यक्तींच्या संस्थांना वाळू/रेती उत्खननाचे परवाने देण्याच्या दृष्टीने मुख्य कार्यकारी अधिकारी, महाराष्ट्र मेरीटाईम बोर्ड यांच्या वतीने संबंधित जिल्हाधिकारी/अपर जिल्हाधिकारी यांनी वर्तमानपत्रात जाहिरात देऊन अर्ज मागवावेत. प्राप्त अर्जांची छाननी करुन, पात्र स्थानिक व्यक्तींना तसेच अशा व्यक्तींच्या संस्थांना डूबी किंवा हातपाटीद्वारे वाळू/रेती उत्खननाचे परवाने जिल्हाधिकारी/अपर जिल्हाधिकारी यांच्या स्तरावरून देण्यात येतील.

(ब) " विनालिलाव परवाना पध्दतीने डूबी / हातपाटीद्वारे वाळू/रेती उत्खननासाठी राखीव गट" यामधून वाळू उत्खननासाठी पारंपारिक साधनांचा वापर करण्यात यावा. अशा गटात कोणत्याही परिस्थितीत कोणत्याही यांत्रिक साधनाचा वापर होणार नाही, याची दक्षता घेण्यात यावी.

### C-१. वाळू / रेती उत्खननावरील सर्वसाधारण निर्बंध व अटी / शर्ती :-

वाळू / रेती उत्खननावरील सर्वसाधारण निर्बंध व अटी / शर्ती पुढीलप्रमाणे राहतील. सदर अटींचा समावेश संबंधित लिलावधारक/परवानाधारकासोबत करावयाच्या करारपत्रात न चूकता करण्यात यावा :-

- (१) लिलावधारक / परवानाधारक यांना पर्यावरण विषयक व सागरी किनारपट्टी विनियमन क्षेत्राच्या नियमातील तरतूदींचे पालन करणे बंधनकारक आहे.
- (२) वाळू/रेतीचे उत्खनन सकाळी ६.०० ते सायंकाळी ६.०० या कालावधीतच करता येईल. या कालावधीनंतर केलेले उत्खनन अवैध समजून कारवाई करण्यात येईल.
- (३) लिलावधारकाने/परवानाधारकाने त्याला मंजूर केलेल्या वाळूगटाच्या ठिकाणी फलक लावून, उत्खनन क्षेत्राची सीमा निश्चित करून सीमा दर्शविणारे खांब उभारणे अनिवार्य राहिल. विहित केलेल्या क्षेत्राच्या पलिकडे असलेल्या क्षेत्रातून वाळू/रेतीचे उत्खनन करता येणार नाही.
- (४) मुख्य कार्यकारी अधिकारी, महाराष्ट्र मेरीटाईम बोर्ड निश्चित करतील तितक्या खोलीपर्यंतच लिलावधारक/परवानाधारकाला वाळू/रेतीचे उत्खनन करता येईल.
- (५) विहित केलेल्या खोलीपेक्षा जास्त खोलीपर्यंत उत्खनन केल्याचे निदर्शनास आल्यास लिलावधारक/परवानाधारकाकडून घेण्यात आलेली अनामत रक्कम जप्त करण्यात येऊन, लिलाव/परवाना रद्द करण्यात येईल. तसेच असे उत्खनन अवैध ठरवून नियमानुसार कारवाई करण्यात येईल.
- (६) रेल्वेपुल व रस्तेपुलाच्या कोणत्याही बाजूने ६०० मीटर्स (२००० फूट) अंतराच्या आत रेतीचे उत्खनन करता येणार नाही.
- (७) वाळू/रेतीचे उत्खनन करताना किंवा ती काढताना खाजगी मालमत्तेस कोणतीही हानी/नुकसान पोहचल्यास त्याची भरपाई करण्याचे दायित्व लिलावधारकावर राहिल. अशा हानीची / नुकसानीची परिगणना जिल्हाधिकारी/अपर जिल्हाधिकारी यांच्याकडून करण्यात येईल व त्याबाबतचा त्यांचा निर्णय अंतिम राहिल व अशी रक्कम जमीन महसूलाच्या थकबाकीच्या वसूलीप्रमाणे संबंधित लिलावधारकाकडून वसूल करण्यात येईल.
- (८) महाऑनलाईनने निर्माण केलेली मोबाईल आधारित सुलभ SMATS (Sand Mining Approval and Tracking System) प्रणालीनुसार लिलावधारकास त्याचे ३ मोबाईल नंबर रजिस्टर करणे बंधनकारक राहिल.



(९) लिलावधारकाने निर्धारित वाळूगटातून वाळूचे उत्खनन करून प्रत्येक वाहनामधील वाळूचे परिमाण, वाहन क्रमांक, वाळूगटाचे नाव/क्रमांक, वाहन कोठून कोठे जाणार आहे, त्या दोन ठिकाणांमधील अंतर इत्यादी तपशिल नोंदणीकृत मोबाईलवरून एसएमएसद्वारे (SMS) निर्दिष्ट क्रमांकावर कळविणे बंधनकारक राहिल. SMATS प्रणालीकडून लिलावधारकास नोंदणीकृत मोबाईलवर त्याने केलेल्या विनंतीनुसार त्यास एसएमएसद्वारे टोकन नंबर प्राप्त होईल. असा टोकन नंबर प्राप्त झाल्याशिवाय वाळू/रेतीची वाहतूक करता येणार नाही.

(१०) वाळू/रेतीची वाहतूक करणाऱ्या वाहनचालकाकडे वैध टोकन नंबर आहे किंवा नाही, याबाबतचे निरीक्षण संबंधित महसूल यंत्रणेकडून, नियुक्त भरारी पथकाकडून अथवा जिल्हाधिकारी नामनिर्देश करतील अशा व्यक्तींकडून केले जाईल. अशा निरीक्षणाच्या वेळी संबंधित वाहनचालकाकडे वैध टोकन नंबर आढळला नाही किंवा टोकन नंबरचा निर्दिष्ट कालावधी संपलेला असेल तर सदर वाळूचे उत्खनन/वाहतूक अवैध समजून त्याविरुद्ध महाराष्ट्र जमीन महसूल संहिता १९६६ मधील कलम ४८ (७) व (८) नुसार कारवाई करण्यात येईल.

(११) अवैध उत्खनन अधिक प्रभावीपणे रोखण्याच्या दृष्टीने उक्त प्रणालीबरोबरच शासनास कोणताही आर्थिक भार पडणार नाही, अशा अतिरिक्त उपाययोजना करण्याची संबंधित जिल्हाधिकाऱ्यांना मुभा राहिल. त्यादृष्टीने अतिरिक्त उपाययोजनांच्या संदर्भात संबंधित जिल्हाधिकारी लिलावधारकांबरोबर करावयाच्या करारनाम्यात तत्संबंधी अटी व शर्तीचा समावेश करू शकतील.

(१२) या व्यतिरिक्त वाळू/रेती उत्खननासंदर्भात इतर अटी व शर्ती परिशिष्ट-अ येथे देण्यात आल्या असून, त्या लिलावधारकांवर बंधनकारक असतील.

### C-२. वाळू/रेती उत्खननाबद्दल मासिक अहवाल सादर करणे :-

सागरी किनारपट्टी विनियमन क्षेत्रातील जिल्हानिहाय वाळू/रेतीगटांची एकूण संख्या, त्यापैकी लिलाव झालेल्या वाळूगटांची एकूण संख्या, लिलाव न झालेल्या वाळूगटांची एकूण संख्या, लिलावात शासनास प्राप्त झालेला महसूल, प्रत्येक वाळूगटातून करण्यात आलेले वाळू उत्खनन याबाबतचे मासिक विवरणपत्र संबंधित जिल्हाधिकारी यांनी विभागीय आयुक्त व संचालक, भूविज्ञान व खनिकर्म संचालनालय, नागपूर यांना सादर करावेत.

### C-३. वाळू/रेती उत्खननातील अडचणीबाबत करावयाची कार्यवाही :-

(१) एकदा अत्युच्च बोली स्वीकारून अंतिम करण्यात आलेल्या लिलावात वाळू उत्खनन करण्यास लिलावधारकास काही अडचणी / अडथळे आल्यास लिलावधारकाने याबाबत संबंधित

शासन निर्णय क्रमांक: गौखनि-१०/१०१४/प्र.क्र.५००/ख

तहसिलदार यांना माहिती देणे आवश्यक राहिल. संबंधित तहसिलदार यांनी प्राप्त तक्रारीनुसार त्या वाळूगटातून उत्खनन करण्यात येणाऱ्या अडचणींची चौकशी करुन, त्याबाबतचा अहवाल जिल्हाधिकारी/अपर जिल्हाधिकारी यांना सादर करावयाचा असून, सदर तक्रारीच्या अनुषंगाने गरजेनुसार मुख्य कार्यकारी अधिकारी, महाराष्ट्र मेरीटाईम बोर्ड यांच्याशी विचार विनिमय करुन जिल्हाधिकारी/अपर जिल्हाधिकारी यांनी १५ दिवसात निर्णय घेणे आवश्यक राहिल.

(२) एकदा अत्युच्च बोली स्विकारुन अंतिम करण्यात आलेल्या लिलावात कोणत्याही परिस्थितीत वाळू/रेती उत्खननाचा कालावधी वाढवून देण्याची अथवा कोणत्याही कारणास्तव वाळू/रेती गट बदलून देण्याची मागणी लिलावधारकास करता येणार नाही. वाळू/रेती उत्खननाचा कालावधी वाढवून देण्याचे व वाळू/रेतीगट बदलून देण्याचे अधिकार जिल्हाधिकारी/अपर जिल्हाधिकारी किंवा मुख्य कार्यकारी अधिकारी, महाराष्ट्र मेरीटाईम बोर्ड यांना राहणार नाहीत. अपवादात्मक परिस्थितीत याबाबत अंतिम निर्णय घेण्याचे अधिकार शासनास राहतील.

#### C-४ वाळू/रेती उत्खननासंबंधी तक्रारीसंदर्भात समिती व कार्यपध्दती :-

(अ) शासनाने विहित केलेल्या कार्यपध्दतीनुसार लिलाव करण्यात आलेल्या वाळू/रेतीगटासंदर्भात कालांतराने, वाळू/रेतीगटातून लिलावाच्या अटी/शर्तीचे उल्लंघन करुन वाळूचे उत्खनन होण्यासंबंधी किंवा अवैध/नियमबाह्य वाळू उत्खननामुळे तसेच वाहतूकीमुळे खाडीकाठच्या शेतीची/रस्त्यांची हानी होण्यासंबंधी किंवा तत्सम स्वरूपाच्या तक्रारी विविध व्यक्ती व संस्थाकडून अनेकवेळा करण्यात येतात. अशा तक्रारींची दखल घेऊन त्यासंदर्भात चौकशी करुन चौकशीच्या निष्कर्षानुसार पुढील उचित कार्यवाही करण्यासाठी विभागीय आयुक्त यांच्या अध्यक्षतेखाली पुढील अधिकाऱ्यांचा समावेश असलेली समिती गठीत करण्यात येत आहे:-

१) विभागीय आयुक्त	-	अध्यक्ष
२) जिल्हाधिकारी	-	सदस्य
३) मुख्य कार्यकारी अधिकारी, जिल्हा परिषद	-	सदस्य
४) सार्वजनिक बांधकाम विभागाचा जिल्हातील कार्यकारी अभियंता	-	सदस्य
५) महाराष्ट्र प्रदुषण नियंत्रण मंडळाचा अधिकारी	-	सदस्य
६) संबंधित बंदर अधिकारी	-	सदस्य
७) जिल्हा खनिकर्म अधिकारी	-	सदस्य सचिव

(ब) लिलावात दिलेल्या / परवाना दिलेल्या वाळू/रेतीगटातून लिलावधारक/परवानाधारकास उत्खनन करण्यास स्थानिक विरोध झाल्यास किंवा नैसर्गिक किंवा लिलावधारक/परवानाधारकाच्या नियंत्रणाबाहेरील सबळ कारणामुळे अशा वाळू/रेतीगटात

उत्खनन होवू शकले नाही तर, लिलावधारक/ परवानाधारकाने तक्रार / अर्ज करुन ती बाब संबंधित जिल्हाधिकारी /अपर जिल्हाधिकारी यांच्या निदर्शनास आणावी. जिल्हाधिकारी/अपर जिल्हाधिकारी यांनी याबद्दल चौकशी करुन त्याबद्दलची वस्तुस्थिती विभागीय आयुक्त यांच्या अध्यक्षतेखालील समितीसमोर पुढील उचित कार्यवाहीसाठी सादर करावी.

(क) जिल्ह्यातील एखाद्या वाळू/रेती गटासंदर्भात वरील स्वरुपाच्या लेखी तक्रारी प्राप्त झाल्यास उपरोक्त समितीने अशा वाळू/ रेतीगटांना प्रत्यक्ष भेट देऊन, त्या वाळू/ रेतीगटांचे पुनश्चः सर्वेक्षण करुन घ्यावे. तसेच तक्रारीतील अन्य मुद्यांबाबत स्थानिक चौकशी करुन, समितीच्या बैठकीत त्यावर विचार विनिमय करुन, समितीने १५ दिवसांत तक्रारी संदर्भात योग्य तो निर्णय घेऊन, निर्णय संबंधित लिलावधारक, परवानाधारक, तक्रारदार व क्षेत्रिय महसूल अधिकाऱ्यांना कळवावा.

(ड) जर तक्रारदाराला त्याच्या तक्रारीच्या संदर्भात उपरोक्त समितीने घेतलेला निर्णय मान्य नसेल तर अशा तक्रारदाराला त्याबाबत शासनाकडे अपील करता येईल. याप्रमाणे प्राप्त अपीलावर तसेच यासंदर्भात शासनस्तरावर प्राप्त झालेल्या तक्रारीबाबत शासनस्तरावर उचित निर्णय घेण्यात येईल.

(इ) लिलावाने/परवान्याने वाळू/रेती उत्खननासाठी केलेल्या करारनाम्याच्या कालावधीत शासनाने तो लिलाव/परवाना रद्द केल्यास किंवा त्याला मंजूर केलेल्या क्षेत्रात उत्खनन करण्यास किंवा वाळू/रेती काढण्यास बंदी घातल्यास लिलावधारकास / परवानाधारकास शासनावर खटला भरता येणार नाही.

लिलावधारकास / परवानाधारकास कोणत्याही वैध कारणामुळे उदा. ग्रामस्थांचा विरोध, न्यायालयीन निर्णय, नैसर्गिक अडीअडचणी, प्रशासकिय यंत्रणांचा विरोध यांमुळे उत्खननास किंवा वाहतूकीस बाधा आल्यास किंवा वाळूगटाचा ताबा प्राप्त न झाल्यास आणि या कारणास्तव लिलावाचा ठेका/परवाना रद्द करण्यात आल्यास लिलावाची/परवान्याची मुदत संपण्यापूर्वी ज्या कालावधीसाठी ठेका/परवाना रद्द केला जाईल त्या कालावधीसाठी, त्याने ज्या किंमतीला लिलाव/परवाना घेतला असेल त्या रकमेच्या प्रमाणात त्याला परतावा देण्यात येईल. अशी रक्कम परत करतांना लिलावाची देकाराची/परवान्याची रक्कम, लिलावातील/परवान्यातील अंदाजीत वाळूसाठा व प्रत्यक्ष उत्खनन केलेला वाळूसाठा विचारात घेऊन त्यानुसार परताव्याच्या रकमेची परिगणना करण्यात येईल.

#### C-५. लिलावधारक/परवानाधारकाने अटी/शर्तीचे उल्लंघन केल्यास करावयाची कारवाई :-

(अ) (एक) वाळू/रेती गटाच्या लिलावात लिलावधारकांमध्ये संगनमत होणार नाही याबाबत जिल्हाधिकारी/अपर जिल्हाधिकारी यांनी दक्षता घ्यावी. लिलावामध्ये संगनमत करुन

शासनाच्या महसूलाचे नुकसान करणाऱ्या तसेच वारंवार न्यायालयीन दावे उपस्थित करणाऱ्या लिलावधारकास काळ्या यादीत (Black List) टाकण्याबाबत व लिलावात सहभागी होण्यास प्रतिबंध करण्याचे अधिकार जिल्हाधिकारी/अपर जिल्हाधिकारी यांना असतील. तसेच संयुक्त वाळू/रेती गटांबाबतचे यासंबंधी अधिकार विभागीय आयुक्त यांना राहतील.

(दोन) लिलावधारकाने लिलावाची उर्वरित रक्कम लिलावाच्या दिनांकापासून १५ दिवसात न भरल्यास त्याला संपुर्ण राज्यासाठी काळ्या यादीत टाकून कोणत्याही जिल्ह्यात लिलावात भाग घेण्यासाठी अपात्र ठरविण्यात यावे.

(ब) लिलावधारकाने / परवानाधारकाने मंजूर वाळू / रेती गटाच्या चिन्हांकित केलेल्या क्षेत्राबाहेर वाळू / रेतीचे उत्खनन केल्यास, तसेच महाराष्ट्र मेरीटाईम बोर्डाने निश्चित केलेल्या खोलीपेक्षा जास्त खोल तसेच विहित केलेल्या क्षेत्राबाहेर उत्खनन केल्यास, सदर उत्खनन अवैध समजून त्यांच्याविरुद्ध प्रचलित नियमानुसार कारवाई करण्यात यावी. तसेच त्याचा ठेका / परवाना रद्द करून फौजदारी स्वरूपाची कारवाई करण्यात यावी व शासनजमा केलेली रक्कम जप्त करण्यात यावी.

(क) वाळू/रेतीच्या अवैध उत्खनन / वाहतुक/साठवणूकीची प्रकरणे उघडकीस आल्यास व अशा प्रकरणी संबंधित ठेकेदार / लिलावधारक / परवानाधारक / वाहनमालक / वाहनचालक दोषी आढळल्यास त्यांच्याविरुद्ध महाराष्ट्र जमीन महसूल संहिता, १९६६ मधील नियम ४८ (७) व (८) नुसार कारवाई करण्यात यावी. प्रचलित नियमानुसार कारवाई करताना संबंधितांविरुद्ध भारतीय दंड विधि संहिता कलम ३७९ प्रमाणे गुन्हा दाखल करणे, वाहन जप्त करणे, अवैध उत्खनन केलेली वाळू जप्त करणे, स्वामित्वधन व दंडाची रक्कम वसूल करणे इ. कारवाई करण्यात यावी. तसेच वाळू/रेतीचे अवैध उत्खनन / वाहतुक इत्यादीच्या अनुषंगाने दंडात्मक कारवाई करतांना महसूल अधिकारी / कर्मचारी यांच्यावर हल्ले होत असल्याचे निदर्शनास आल्यास व अशा ठिकाणी संघटित गुन्हेगारीचे प्रकार आढळून आल्यास अशा संघटित गुन्हेगारीविरुद्ध कायद्यातील तरतुदीनुसार 'मोक्का' सारख्या अधिनियमान्वये कारवाई करण्याबद्दल सुध्दा विचार करण्यात यावा.

(ड) सागरी किनारपट्टी क्षेत्रातून नौकानयन मार्ग सुकर व्हावा या हेतुने वाळू उत्खनन केले जाते. त्यामुळे लिलाव/परवाना मंजूर केल्यानंतर लिलावधारकाने / परवानाधारकाने वाळू/रेतीगटाचा ताबा घेतल्याच्या दिनांकापासून एका आठवड्याच्या आत प्रमाणशीर उत्खनन सुरू करणे आवश्यक राहिल. लिलावधारक/परवानाधारक उत्खनन प्रमाणशीर करतो किंवा कसे याबाबत संबंधित जिल्हाधिकारी यांनी सनियंत्रण करणे आवश्यक आहे. प्रमाणशीर उत्खननाबाबत काही तक्रारी असतील तर त्याचे निवारण वर उल्लेखित समितीने करावे. यासंदर्भात समितीचा निर्णय

अंतिम राहिल. याकामी आवश्यक ते तांत्रिक सहकार्य महाराष्ट्र मेरी टाईम बोर्ड यांनी करावे. जर लिलावधारक/परवानाधारक प्रमाणशीर उत्खनन करीत नसेल तर त्याने शासनास लिलावापोटी जमा केलेल्या रकमेव्यतिरिक्त नौकानयन मार्ग सुकर करण्यासाठी व पूरसदृश्य परिस्थिती उद्भवू नये म्हणून येणारा खर्च हा दंडात्मक रक्कम म्हणून लिलावधारक/परवानाधारकाकडून वसूल करण्यात येईल. तसेच लिलाव रद्द करण्यात येऊन लिलावात भरलेली रक्कम जप्त करण्यात येईल.

### C- ६. वाळू / रेती उत्खननाबाबत सनियंत्रण :-

(अ) वाळू/रेती उत्खनन/वाहतुकीवर प्रभावी नियंत्रण ठेवणे शक्य व्हावे, यासाठी तहसिल व जिल्हा स्तरावर महाराष्ट्र मेरीटाईम बोर्ड यांचे क्षेत्रिय कर्मचारी, पोलीस, तटरक्षक पोलीस दल व महसूल अधिकारी / कर्मचारी यांची स्वतंत्र भरारी / दक्षता पथके जिल्हाधिकारी / अपर जिल्हाधिकारी यांनी निर्माण करावीत. वाळू/रेतीच्या अवैध उत्खनन व वाहतुकीस अटकाव करणे ही या पथकाची सुध्दा जबाबदारी राहिल.

(ब) अवैध उत्खनन / वाहतुकीची घटना वा प्रकरण ज्या अधिकारी / कर्मचारी यांच्या कार्यक्षेत्रात उघडकीस येईल, ते अधिकारी / कर्मचारी सदर प्रकरणात जबाबदार आहेत काय याची कसून तपासणी करण्यात यावी. तपासणीमध्ये सदर स्थानिक अधिकारी / कर्मचारी अवैध उत्खननास जबाबदार असल्याचे आढळून आले किंवा त्यांनी अवैध उत्खनन / वाहतुकीवर पुरेसे नियंत्रण न ठेवल्याचे आढळल्यास त्या अधिकारी / कर्मचारी यांच्यावर जबाबदारी निश्चित करून, त्यांच्याविरुद्ध प्रचलित नियमानुसार शिस्तभंग विषयक कारवाई अपर जिल्हाधिकारी /जिल्हाधिकारी यांनी करावी.

(क) वाळू/रेतीच्या अवैध उत्खनन/वाहतुकीसंबंधीच्या तक्रारी/निनावी तक्रारी online करण्यासाठी प्रणाली तयार करण्यात यावी. सदर प्रणालीत तक्रारीस/ निनावी तक्रारीस online तक्रार क्रमांक देण्याबाबत तरतुद असावी. वाळू/रेतीच्या अवैध उत्खनन/वाहतुकीच्या तक्रारी करण्यासाठी प्रत्येक जिल्ह्याच्या ठिकाणी Toll free number उपलब्ध करून देण्यात यावा. तसेच वाळू/रेतीच्या अवैध उत्खनन/वाहतुकीच्या तक्रारी/ निनावी तक्रारी संदर्भात प्रत्येक जिल्हाधिकारी/उपविभागीय अधिकारी/तहसिलदार कार्यालयांनी नोंदवही ठेवावी. सदर नोंदवहीत तक्रारीबाबत संपूर्ण माहिती व सदर तक्रारीच्या अनुषंगाने केलेल्या कार्यवाहीची सविस्तर माहिती ठेवण्यात यावी. तसेच सदर तक्रारी/निनावी तक्रारीबाबतची माहिती ऑनलाईन उपलब्ध करून देण्यात यावी.

(ड) नौकानयन मार्ग सुकर करण्यासाठी परवानगी दिलेल्या ठिकाणी होणाऱ्या वाळू उत्खननाच्या अनुषंगाने व CRZ क्षेत्रात वाळू/रेतीचे अवैध उत्खनन होते किंवा नाही या अनुषंगाने महाराष्ट्र मेरी



शासन निर्णय क्रमांक: गौखनि-१०/१०१४/प्र.क्र.५००/ख

टाईम बोर्ड, महाराष्ट्र सागरी किनारपट्टी क्षेत्र व्यवस्थापन प्राधिकरण व भरारी पथकांद्वारे वेळोवेळी तपासण्या करण्यात याव्यात.

**D. जप्त वाळू/रेती साठ्याच्या विल्हेवाटीबाबत अनुसरावयाची कार्यपध्दती:-**

(१) जप्त केलेल्या वाळू/रेतीसाठ्याचा लिलाव जिल्हाधिकारी/ अपर जिल्हाधिकारी यांनी निश्चित केलेल्या हातच्या किंमतीनुसार करावा.

(२) जप्त केलेल्या वाळू/रेतीसाठ्याच्या लिलावासाठी, जिल्ह्यात लिलावात गेलेल्या वाळू/रेतीच्या सरासरी प्रतीब्रास किंमतीनुसार हातची किंमत निश्चित करण्यात यावी. लिलाव झाले नसल्यास मागील वर्षाच्या लिलावात गेलेल्या वाळू/रेतीच्या सरासरी प्रतीब्रास किंमतीनुसार हातची किंमत निश्चित करण्यात यावी.

**E. महाराष्ट्र खनिज विकास निधीमधून संबंधित ग्रामपंचायतीसाठी निधी:-**

गौण खनिजाच्या स्वामित्वधनातून लगतच्या वर्षात जमा झालेल्या निधीपैकी १० % टक्के निधी महाराष्ट्र खनिज विकास निधीत जमा करण्यात येतो. या निधीपैकी १/३ निधी, भूविज्ञान व खनिकर्म संचालनालय, नागपुर आणि महाराष्ट्र राज्य खनिकर्म महामंडळ नागपुर यांच्या प्रशासकीय कार्य पार पाडण्यासाठी खर्च करण्यात यावा व उर्वरित २/३ रक्कमेमधून ५०% टक्के हिस्सा ज्या गावातील वाळू गटातून वाळूचे उत्खनन होते त्या गावच्या ग्रामपंचायतींना गावाच्या विकासकामासाठी म्हणजेच आरोग्यसेवा, पर्यावरण संतुलन इत्यादी करीता देण्यात यावा व उर्वरित रक्कम गावातील रस्ते, गावाला जोडणारे रस्ते तसेच मुख्य रस्त्यापर्यंत ज्या मार्गावरून वाळूची वाहतूक होते त्या रस्त्यांच्या दुरुस्तीसाठी वापरण्यात यावी. जिल्हाधिकार्यांनी या बदलचे प्रस्ताव तयार करताना ग्रामपंचायतीची मागणी उद्योग, ऊर्जा व कामगार विभागाच्या या संदर्भातील मार्गदर्शक सूचना विचारात घ्याव्यात व प्रस्ताव तयार करून उद्योग, ऊर्जा व कामगार विभागाला सादर करण्यात यावेत. उद्योग, ऊर्जा व कामगार विभागाने सध्याच्या कार्यपध्दतीनुसार महाराष्ट्र राज्य खनिकर्म महामंडळामार्फत कार्यान्वयन यंत्रणांना संबंधित ग्रामपंचायती क्षेत्रातील कामांसाठी, शासन निर्णय, उद्योग, उर्जा व कामगार विभाग क्र.एमडीएफ-१०१०/प्र.क्र.१०३७/उद्योग-९, दि. ०१.०८.२०१२ मधील तरतुदीनुसार निधी उपलब्ध करून द्यावा.

F. वाळू/रेती निर्गतीबाबत अथवा त्याअनुषंगाने यापूर्वी निर्गमित करण्यात आलेल्या शासन निर्णय, शासन ज्ञापन, शासन परिपत्रक अथवा शासन पत्रान्वये देण्यात आलेले आदेश, सूचना जर या शासन निर्णयातील काही तरतुदींशी विसंगत असतील तर अशा प्रकरणी या शासन निर्णयातील तरतुदी अंतीम समजून त्यानुसार कार्यवाही/अंमलबजावणी करण्यात यावी.

शासन निर्णय क्रमांक: गौखनि-१०/१०१४/प्र.क्र.५००/ख

सदर शासन निर्णय महाराष्ट्र शासनाच्या [www.maharashtra.gov.in](http://www.maharashtra.gov.in) या संकेतस्थळावर उपलब्ध करण्यात आला असून त्याचा संकेतांक २०१५०५२०१७३४५१७५१९ असा आहे. हा आदेश डिजीटल स्वाक्षरीने साक्षांकित करून काढण्यात येत आहे.

महाराष्ट्राचे राज्यपाल यांच्या आदेशानुसार व नावाने.

**Manukumar  
Srivastava**

Digitally signed by Manukumar Srivastava  
DN: c=IN, o=ALL INDIA SERVICE, ou=IAS,  
postalCode=110001, st=NEW DELHI,  
cn=Manukumar Srivastava  
Date: 2015.05.21 11:28:00 +05'30'

**मनु कुमार श्रीवास्तव**  
शासनाचे प्रधान सचिव

प्रत,

- १) मा.राज्यपाल यांचे सचिव, राजभवन मलबार हिल, मुंबई (पत्राने)
- २) मा.मुख्यमंत्री, महाराष्ट्र राज्य यांचे प्रधान सचिव, मंत्रालय, मुंबई.
- ३) सर्व मा.मंत्री / मा.राज्यमंत्री यांचे खाजगी सचिव, मंत्रालय, मुंबई.
- ४) अपर मुख्य सचिव/प्रधान सचिव/सचिव, सर्व मंत्रालयीन विभाग.
- ५) सर्व विभागीय आयुक्त.
- ६) मुख्य कार्यकारी अधिकारी, महाराष्ट्र मेरीटाईम बोर्ड, बॅलार्ड इस्टेट, मुंबई-०१
- ७) सर्व जिल्हाधिकारी.
- ८) सर्व उपविभागीय अधिकारी.
- ९) सर्व तहसिलदार.
- १०) संचालक, भूविज्ञान व खनिकर्म संचालनालय, नागपूर.
- ११) व्यवस्थापकीय संचालक, महाराष्ट्र राज्य खनिकर्म महामंडळ, नागपूर.
- १२) प्रधान मुख्य वन संरक्षक, नागपूर.
- १३) महालेखापाल-१, महाराष्ट्र राज्य (लेखा व अनुज्ञेयता), (लेखापरिक्षा), मुंबई.
- १४) महालेखापाल-२, महाराष्ट्र राज्य (लेखा व अनुज्ञेयता), (लेखापरिक्षा), नागपूर.
- १५) सर्व कार्यासन, महसूल व वन विभाग, मंत्रालय, मुंबई-४०० ०३२.
- १६) निवडनस्ती "ख" कार्यासन, महसूल व वन विभाग, मंत्रालय, मुंबई ४०० ०३२.

पृष्ठ २१ पैकी १८



शासन निर्णय क्रमांक : गौखनि-१०/१०१४/प्र.क्र.५००/ख, दि. २१/५/२०१५ सोबतचे

### परिशिष्ट-अ

#### वाळू/रेती लिलावाच्या अनुषंगाने इतर अटी व शर्ती

- (१) लिलावधारक/परवानाधारकाने मंजूर क्षेत्रातून वाळू /रेती उत्खनन करताना नैसर्गिक संपत्तीस व पर्यावरणास धोका होणार नाही याची सर्व खबरदारी घेणे बंधनकारक आहे.
- (२) लिलावधारक/परवानाधारकाने वाळू/रेती उत्खनन करताना गावकऱ्यांच्या निस्तार हक्कांस बाधा पोहोचविता कामा नये.
- (३) लिलावधारक/परवानाधारकाने वाळू/रेतीचे केलेले उत्खनन, विक्री व वाहतूक याबाबत दैनंदिन हिशोब नोंदवही ठेवणे आवश्यक आहे. ही नोंदवही व इतर कागदपत्रे जिल्हा खनिकर्म अधिकारी, खनिकर्म निरीक्षक, महसूल अधिकारी, महाराष्ट्र मेरीटाईम बोर्ड यांच्या कार्यालयातील आणि भूविज्ञान व खनिकर्म संचालनालयातील निरीक्षण करणाऱ्या अधिकाऱ्यांच्या निरीक्षणसाठी उत्खननाच्या जागेवर उपलब्ध करून देणे अनिवार्य राहिल.
- (४) लिलावधारकास वाळू / रेतीची वाहतूक करण्यासाठी परवाना द्यावयाचा असल्यास, त्याने सहकारी संस्था/संस्थांना प्राधान्य दिले पाहिजे.
- (५) (एक) वाळू उत्खननासाठी किंवा वाळू वाहतुकीसाठी नोंदणी केलेल्या बोटी, बार्ज याचाच वापर केला जाईल याबद्दल दक्षता घ्यावी. वाळू उत्खनन करताना किंवा वाहतूक करताना नोंदणी न केलेली बोट, सक्शन पंप, ड्रेझर्स व बार्ज आढळून आल्यास त्यांच्याविरुद्ध दंडात्मक कारवाई करण्यात यावी. तसेच सीआरझेड क्षेत्रात उत्खनन केलेली वाळू ही मुंबईकडे वाहतूक करताना रस्त्याने वाहतूक न करता सदरची वाहतूक ही प्राधान्याने जलमार्गे/लोहमार्गे करण्याचे प्रयत्न करण्यात यावेत.
- (दोन) जिल्हाधिकारी /अपर जिल्हाधिकारी यांनी वाळूची वाहतूक करणाऱ्या ट्रकना एकाच प्रकारचा रंग देणे शक्य आहे का याबाबतची शक्यता तपासून पाहून वाळू वाहतूकीसाठी एकाच प्रकारचा रंग दिलेले ट्रक वापरण्यात येईल, याबाबत लिलावधारक/परवानाधारक यांच्यासोबत चर्चा करून निर्णय घ्यावा.

(तीन) वाळू/रेतीची वाहतूक करतांना वाहनातील वाळू प्लॅस्टीक पेपरने / ताडपत्रीने आच्छादित करूनच वाहतूक करणे बंधनकारक आहे. अशी वाहतूक न केल्यास दंडात्मक कारवाई करण्यात येईल.

(६) लिलावधारक/परवानाधारकाने त्यांच्या लिलावस्थळातील वाळू/रेतीची वाहतूक करणाऱ्या वाहनास वहनक्षमते इतक्याच परिमाणाची वाळू द्यावी. कोणतेही वाहन वहनक्षमतेपेक्षा अधिक परिमाणाची वाळू/रेती वाहून नेत असल्याचे आढळून आल्यास त्या वाहनातील संपूर्ण वाळू अवैध आहे असे समजून वाळू जप्त करण्यात येईल व नियमानुसार दंडात्मक कारवाई करण्यात येईल. तसेच क्षमतेपेक्षा जास्त वाहतूकीबाबत मोटर वाहन कायदानुसारही कारवाई करण्यात येईल.

(७) वाळू/रेतीचे उत्खनन अथवा वाहतूक करताना अपघात झाल्यास लिलावधारक/परवानाधारकाने अपघाताची माहिती तात्काळ जवळच्या पोलीस ठाण्यात द्यावी.

(८) लिलावधारक/परवानाधारकास करारनाम्यातील अटी व शर्तीचे, गौण खनिज उत्खनन नियमातील तरतूदींचे आणि महाराष्ट्र जमीन महसूल संहिता, १९६६ मधील लागू असलेल्या तरतूदींचे पालन करणे बंधनकारक राहिल. त्याचप्रमाणे लिलावधारक/परवानाधारकाने वाळू/रेतीचा उपयोग गौण खनिज म्हणूनच केला पाहिजे.

(९) वाळू/रेतीचे उत्खनन करतेवेळी काही प्रमुख खनिज आढळून आल्यास संबंधित लिलावधारक/परवानाधारकाने मुख्य कार्यकारी अधिकारी, महाराष्ट्र मेरीटाईम बोर्ड, विभागीय आयुक्त व जिल्हाधिकारी /अपर जिल्हाधिकारी यांना सात दिवसात कळविणे बंधनकारक राहिल.

(१०) वाळू/रेती गटात अंदाजित परिमाणापेक्षा अधिक वाळूसाठा असल्यास त्यावर लिलावधारक/परवानाधारकाचा कोणताही अधिकार राहणार नाही व अंदाजित परिमाणापेक्षा अधिक उत्खनन करण्यास लिलावधारक/परवानाधारकास परवानगी देता येणार नाही.

(११) लिलाव/परवाना दिलेल्या क्षेत्रातून करारनाम्यात नमूद केलेल्या कालावधीत, परवानगी दिलेल्या साधनांच्या सहाय्यानेच वाळू/रेतीचे उत्खनन करण्याची जबाबदारी लिलावधारक/परवानाधारकाची राहिल. वाळू स्थळात अपेक्षित साठा नाही, रस्ते उपलब्ध नाहीत अशा तसेच मानवी वा नैसर्गिक आपत्तीच्या कारणास्तव सदर कालावधी कोणत्याही परिस्थितीत वाढवून दिला जाणार नाही व वाळूगट बदलून दिला जाणार नाही.



(१२) मुख्य कार्यकारी अधिकारी, महाराष्ट्र मेरीटाईम बोर्ड यांना नौकानयन मार्गातील अडथळे दूर करणे तसेच जल-जीवन व जल संपत्तीच्या हिताच्या दृष्टीने वाळू/रेती उत्खननासाठी ड्रेझर्सचा वापर करण्यावर उचित बंधने घालता येतील.

(१३) उत्खनन केलेल्या वाळू/रेतीची साठवणूक, लिलाव/परवाना ज्या जिल्ह्यातील असेल त्याच जिल्ह्यात करावी लागेल व त्यासाठी अकृषक परवान्यासह आवश्यक जमीन उपलब्ध करून घेण्याची जबाबदारी लिलावधारक/परवानाधारकाची असेल. वाळू/रेती ठेक्याची/ परवान्याची मुदत संपण्यापूर्वी ज्या वाळू/ रेतीचे उत्खनन केलेले आहे त्या वाळू/रेतीचा साठा मुदत संपल्यानंतर १० दिवसात उत्खननाच्या जागेवरून हलविण्यात आला नाही तर तो शासनाच्या मालकीचा होईल. अशा वाळू / रेतीच्या किंमतीबाबत अथवा मालकीबाबत लिलावधारकास/ परवानाधारकास कोणताही हक्क सांगता येणार नाही किंवा त्याबाबत शासनाविरुद्ध दावा दाखल करता येणार नाही.

तसेच लिलावाचा/परवान्याचा कालावधी संपल्यानंतर तसेच वर उल्लेखित १० दिवसाची मुदत संपल्यानंतर कोणत्याही परिस्थितीत वाळू/रेतीचा साठा करण्यास परवानगी देता येणार नाही किंवा त्याच्या वाहतुकीसाठी दुय्यम वाहतूक पासेस देण्यात येणार नाहीत.

(१४) शासनाच्या पूर्वपरवानगीशिवाय लिलावधारक/परवानाधारकास लिलाव / ठेका / परवाना दुसऱ्या कोणाकडेही हस्तांतरीत करता येणार नाही किंवा दुसऱ्या कोणालाही चालविण्यास देता येणार नाही किंवा लिलावानंतर भागीदारही घेता येणार नाही.

(१५) लिलावधारक/परवानाधारकाने त्यांना मंजूर केलेल्या वाळूगटातून केलेल्या उत्खननाबाबतचे विवरणपत्र पुढील महिन्याच्या १० तारखेपर्यंत मुख्य कार्यकारी अधिकारी, महाराष्ट्र मेरीटाईम बोर्ड व जिल्हाधिकारी/अपर जिल्हाधिकारी यांना सादर करणे सक्तीचे आहे. ज्या लिलावधारक/परवानाधारकाकडून मासिक विवरणपत्र विहित वेळेत सादर करण्यात येणार नाही, त्यांच्याविरुद्ध दंडात्मक कारवाई करण्याचे तसेच त्यांचा ठेका/परवाना रद्द करण्याचे अधिकार जिल्हाधिकारी/अपर जिल्हाधिकारी यांना राहतील.

\*\*\*\*\*



## EXHIBIT G

शासनामार्फत वाळू / रेतीचे उत्खनन,  
साठवणूक व ऑनलाईन प्रणालीद्वारे विक्री  
याबाबतचे सर्वकष घोरण.

महाराष्ट्र शासन

महसूल व वन विभाग

शासन निर्णय क्रमांक : गौखनि-१०/१२२२/प्र.क्र.८२/ख-१

मादाम कामा मार्ग, हुतात्मा राजगुरु चौक,

मंत्रालय, मुंबई-३२

दिनांक : १९ एप्रिल, २०२३

**वाचा :-**

- १) महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम, २०१३ मधील प्रकरण पाच.
- २) शासन निर्णय महसूल व वन विभाग क्रमांक : गौखनि-१०/१०२१/प्र.क्र.८२/ख-१  
दिनांक २८ जानेवारी, २०२२

**प्रस्तावना :-**

महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) नियम, २०१३ मधील प्रकरण पाच मध्ये, नाला, नदी व खाडीपात्रातील वाळू/रेतीच्या निर्गतीबाबत तरतुदी केल्या असून, नियम ७० मध्ये, "लिलाव, विनियोग इत्यादीच्या अटी व शर्ती यासंबंधातील कार्यपध्दती शासनाकडून वेळोवेळी सूचनांच्याद्वारे विनिर्दिष्ट करण्यात येईल," अशी तरतूद केली आहे.

वाळू उत्खननासाठी निविदा किंवा परवाना देण्यामागे वाणिज्यिक किंवा महसूल मिळविणे हा एकमेव उद्देश नसून, विकास कामासाठी आवश्यक वाळू उपलब्ध व्हावी हा प्रमुख उद्देश आहे. तसेच नदीपात्रात वाळू साठल्याने आजुबाजूच्या परिसरात पूरसदृश्य परिस्थिती उद्भवूनये म्हणून वाळूचे उत्खनन केले जाते.

महाराष्ट्रातील नद्या व धरणांमध्ये मोठ्याप्रमाणात वाळूचे साठे आहेत. गेल्या काही वर्षांमध्ये असेही निदर्शनास आले आहे की, पावसाळ्यामध्ये नदीतील वाळूच्या साठ्यामुळे काही अंशी पूरसदृश्य परिस्थिती निर्माण झाली होती. तसेच, धरणामधील गाळ, गाळमिश्रित वाळू यामुळे धरणाची पाणी साठवणूक क्षमता दिवसेंदिवस कमी होत आहे. त्यामुळे नदी व धरणातील गाळ, गाळमिश्रित वाळू काढण्यासाठी जलसंपदा विभागाशी अनौपचारिकरित्या चर्चा करण्यात आली होती. जलसंपदा विभागाच्या असेही निदर्शनास आणून देण्यात आले होते की, केंद्र शासनाच्या पर्यावरण, वन व वातावरणीय बदल विभागाच्या दिनांक २८/०३/२०२० च्या अधिसूचने अन्वये नदीपात्रातील गाळ, गाळ मिश्रित वाळू काढणे, धरणातील गाळ काढणे (Dredging and De-silting of dams, rivers, canals etc.) याकरीता पर्यावरण अनुमती घेण्यापासून सूट देण्यात आलेली आहे. व अशा प्रकारची कार्यवाही ही यांत्रिकी पद्धतीने करता येवू शकते. तथापि, यास अपेक्षित प्रतिसाद मिळाला नाही. तसेच, खनिकर्म महामंडळ, नागपूर यांनाही या अनुषंगाने विचारणा केली असता त्यांनीही असमर्थता दर्शविली आहे.

त्याचप्रमाणे केंद्र शासनाच्या खनिकर्म विभागाने मार्च, २०१८ मध्ये Sand Mining Framework-२०१८ प्रसिद्ध केले, त्यामध्ये देशातील काही ठळक राज्यांचा अभ्यास करून वाळू/ रेती निर्गती करताना आवश्यक असणाऱ्या बाबींसंदर्भात काही दिशानिर्देश दिले. तसेच मा.राष्ट्रीय हरित न्यायाधिकरणाने (NGT) यांनी O.A.No.३६८/२०१५ मध्ये दिनांक १९/०९/२०१८ रोजी केंद्र शासनाच्या पर्यावरण, वने व वातावरणीय बदल मंत्रालय यांच्याशी समन्वय साधून Sustainable Sand Mining Guidelines, २०१६ व Sand Mining Framework, २०१८ नुसार घोरणात अनुकूल बदल करण्याचे निदेश दिले होते. त्यानुसार केंद्र शासनाच्या पर्यावरण, वने व वातावरणीय बदल मंत्रालय यांच्याशी समन्वय साधून नवीन वाळू/ रेती निर्गती घोरण तयार करण्यासाठी संचालक, भूविज्ञान व खनिकर्म संचालनालय यांच्या अध्यक्षतेखालील समिती स्थापन करून काही ठळक राज्यांच्या वाळू घोरणांचा अभ्यास करण्यात आला. त्यानुसार दि.२८/०९/२०२२ रोजीच्या शासन निर्णयान्वये नवीन सुधारित वाळू/ रेती निर्गती घोरण निर्गमित करण्यात आले होते. सदर वाळू/रेती घोरण



शासन निर्णय क्रमांक गौखनि-१०/१२२२/प्र.क्र.८२/ख-१

अधिक्रमित करुन राज्यातील नागरिकांना स्वस्त दराने रेती उपलब्ध करुन देणे व अनधिकृत उत्खननास आळा घालण्याच्या उद्देशाने शासनामार्फत रेती उत्खनन, साठवणूक व्यवस्थापन व ऑनलाईन प्रणालीद्वारे विक्री करण्याबाबतचे सर्वकष धोरण तयार करण्याची बाब शासनाच्या विचाराधिन होती.

### शासन निर्णय :-

शासन निर्णय, महसूल व वन विभाग क्रमांक : गौखनि-१०/१०२१/प्र.क्र.८२/ख-१ दिनांक २८/०१/२०२२ रोजी निर्गमित केलेले वाळू/रेती निर्गती सुधारित धोरण अधिक्रमित करुन राज्यातील नागरिकांना बांधकाम योग्य वाळू स्वस्त दराने उपलब्ध करुन देणे तसेच अनाधिकृत उत्खननास आळा घालण्याच्या उद्देशाने जिल्हाधिकारी यांचे स्तरावर समिती स्थापन करुन शासनामार्फत वाळू/रेतीचे उत्खनन, साठवणूक व विक्री व्यवस्थापन करण्यासाठी प्रायोगिक तत्वावर १ वर्षासाठी शासन पुढीलप्रमाणे धोरण निश्चित करित आहे.

### प्रकरण क्रमांक - एक

#### १] वाळू/रेती गटांचे सर्वेक्षण व निश्चिती :

अ). महाराष्ट्र सागरी किनारपट्टी क्षेत्रातील नौकानयन मार्ग सुकर करण्यासाठी खाडीपात्रातील वाळू/रेती गटांचे सर्वेक्षण व निश्चिती :-

- १) महाराष्ट्र सागरी किनारपट्टी क्षेत्रातील नौकानयन मार्ग सुकर करण्यासाठी वेळोवेळी वाळू/रेतीचे उत्खनन करणे आवश्यक असल्याने, अशा ठिकाणातील वाळू उत्खननाबाबत महाराष्ट्र मेरीटाईम बोर्डाने दरवर्षी "मे" महिन्यापर्यंत उपलब्ध असलेल्या सर्वेक्षण डेटाच्या आधारे वाळू/रेतीगट निश्चित करावेत,
- २) सागरी किनारपट्टी क्षेत्रात (Coastal Regulation Zone) यांत्रिकी/ड्रेजर पध्दतीने वाळू/रेती उत्खननासाठी महाराष्ट्र सागरी किनारपट्टी क्षेत्र व्यवस्थापन प्राधिकरणाची (Maharashtra Coastal Zone Management Authority) पूर्व मान्यता मुख्य कार्यकारी अधिकारी, महाराष्ट्र मेरीटाईम बोर्ड यांनी घेणे आवश्यक राहिल"
- ३) नौकानयन मार्ग सुकर करण्यासाठी ज्या गटात वाळू/रेती उत्खननासाठी ड्रेजर सारख्या यांत्रिक साधनांचा वापर करणे आवश्यक असल्यास त्यासाठी मुख्य कार्यकारी अधिकारी, महाराष्ट्र मेरीटाईम बोर्ड यांच्यावतीने संबंधित जिल्हाधिकारी / अपर जिल्हाधिकारी जिल्हास्तरीय वाळू नियंत्रण समितीच्या शिफारशीनुसार "यांत्रिक साधनाद्वारे वाळू/रेती उत्खननासाठी राखीव गट" असे चिन्हांकित करतील.
- ४) सागरी विनियमन क्षेत्रामध्ये येणा-या खाडी क्षेत्रात वाळूचे उत्खनन व वाहतूक करण्यासाठी केंद्र शासनाच्या पत्तन, पोत परिवहन आणि जलमार्ग मंत्रालय यांनी निर्गमित केलेले Dredging Guidelines for Major Ports, २०२१ यांमध्ये नमूद केलेल्या मार्गदर्शक तत्त्वानुसार निविदा तयार करावी तसेच, Geophysical व Geotechnical Investigation नुसार उत्खननांची प्रक्रिया राबविण्यात यावी.
- ५) केंद्र शासनाच्या पर्यावरण व वन मंत्रालयाच्या दिनांक १४ सप्टेंबर, २००६ च्या अधिसूचनेतील तरतुदीनुसार Accredited Environment Consultant ची नेमणूक करण्यात येईल. "पर्यावरण अनुमतीसाठी आवश्यक असलेल्या निधीचा प्रस्ताव मुख्य कार्यकारी अधिकारी, महाराष्ट्र मेरीटाईम बोर्ड यांनी संबंधित जिल्हाधिकारी यांना जिल्हा खनिज प्रतिष्ठान अंतर्गत सादर करावा"
- ६) मुख्य कार्यकारी अधिकारी, महाराष्ट्र मेरीटाईम बोर्ड हे सागरी किनारपट्टी क्षेत्रातून नौकानयन मार्ग सुकर करण्यासाठी वाळू उत्खनन करावयाच्या क्षेत्रात वाळू / रेती गट, त्यांचे भौगोलिक स्थान, वाळू / रेतीचा अंदाजित साठा, नौकानयन मार्ग सुकर करण्यासाठी

करावयाच्या उत्खननाचे परिमाण व उपलब्ध पोचमार्ग इत्यादी निश्चित केल्यानंतर महाराष्ट्र मेरीटाईम बोर्ड यांच्यावतीने निश्चित करण्यात आलेल्या वाळू / रेती गटातून वाळू/रेती उत्खननाची व्यवस्था करण्यास व सदर व्यवस्थेवर सनियंत्रण ठेवण्यास संबंधित जिल्हाधिकारी यांना प्राधिकृत करतील.

- ७) महाराष्ट्र सागरी किनारपट्टी क्षेत्रातील स्थानिक व्यक्तींना त्यांच्या पारंपारिक व्यवसाय करणे शक्य व्हावे म्हणून सागरी किनारपट्टी/खाडी येथील Intertidal क्षेत्रातील डूबी / हातपाटी पध्दतीने वाळू/रेतीचे उत्खनन करण्यासाठी मुख्य कार्यकारी अधिकारी, महाराष्ट्र मेरीटाईम बोर्ड यांचे वतीने संबंधित जिल्हाधिकारी / अपर जिल्हाधिकारी जिल्हास्तरीय वाळू नियंत्रण समितीच्या शिफारशीनुसार "विनानिविदा परवाना पध्दतीने डूबी / हातपाटीद्वारे वाळू/रेती उत्खननासाठी राखीव गट " असे चिन्हांकित करून अंतीम निर्णय घेतील.

### ब] नदीपात्रातील वाळू/रेती गटांचे सर्वेक्षण व निश्चिती :-

- १) नदी पात्रातील वाळूगटांचे स्थळनिरीक्षण करण्याची कार्यवाही खालील तांत्रिक उपसमिती मार्फत करण्यात येईल:-

१.	तहसिलदार	अध्यक्ष
२.	उप अभियंता, जलसंपदा विभाग	सदस्य
३.	कनिष्ठ भूवैज्ञानिक (भूविज्ञान खनिकर्म संचालनालयामार्फत नामनिर्देशित)	सदस्य
४.	कनिष्ठ भूवैज्ञानिक (भूजल सर्वेक्षण व विकास यंत्रणा यांचे मार्फत नामनिर्देशित)	सदस्य
५.	महाराष्ट्र प्रदूषण नियंत्रण मंडळ विभागाचे प्रतिनिधी	सदस्य

- २) तांत्रिक उप समितीने अवर्षण व सतत टंचाईग्रस्त भागात वाळू उत्खननामुळे पर्यावरण तसेच पिण्याच्या पाण्याच्या उपलब्धतेवर परिणाम होत असल्यास अशा भागात वाळू/ रेती गट निश्चित करू नये.

- ३) सदर तांत्रिक उप समितीमार्फत वाळूगट निश्चित करताना स्थानिक पर्जन्यमान तसेच भौगोलिक परिस्थिती व इतर पर्यावरण विषयक अनुकूल बाबी, वाळू निर्मिती (Replenishment) याचा विचार करूनच वाळूगट उत्खननासाठी योग्य आहेत किंवा कसे, याबाबत तालुकास्तरीय वाळू सनियंत्रण समितीस शिफारस करील.

### ॥] वाळू सनियंत्रण समिती:-

#### (१) तालुकास्तरीय वाळू सनियंत्रण समिती -

जिल्ह्यातील प्रत्येक तालुक्यासाठी तालुकास्तरीय वाळू सनियंत्रण समिती (Taluka Sand Monitoring Committee) स्थापन करण्यात येईल. (सदर समितीचा उल्लेख यापुढे "तालुकास्तरीय समिती" म्हणून करण्यात येईल.) सदर समितीची रचना खालीलप्रमाणे असेल:-

१.	उप विभागीय अधिकारी	अध्यक्ष
२.	उप विभागीय पोलीस अधिकारी	सदस्य
३.	कनिष्ठ भूवैज्ञानिक (भूविज्ञान व खनिकर्म संचालनालयामार्फत नामनिर्देशित)	सदस्य
४.	कनिष्ठ भूवैज्ञानिक (भूजल सर्वेक्षण व विकास यंत्रणा यांचे मार्फत नामनिर्देशित)	सदस्य
५.	गटविकास अधिकारी, पंचायत समिती	सदस्य
६.	कार्यकारी अभियंता, सार्वजनिक बांधकाम विभाग	सदस्य
७.	कार्यकारी अभियंता, जलसंपदा विभाग	सदस्य

शासन निर्णय क्रमांक गौखनि-१०/१२२२/प्र.क्र.८२/ख-१

८. महाराष्ट्र प्रदूषण नियंत्रण मंडळ यांचे प्रतिनिधी	सदस्य
९. प्रादेशिक परिवहन अधिकारी यांचे प्रतिनिधी	सदस्य
१०. तहसिलदार	सदस्य सचिव

एखाद्या विशिष्ट मुद्याबाबत सल्ला व मार्गदर्शनासाठी या समितीचे अध्यक्ष अन्य तज्ञ व्यक्ती तथा अधिकारी यांची निमंत्रित सदस्य म्हणून नियुक्ती करू शकतील.

**तालुकास्तरीय वाळू / रेती सनियंत्रण समितीचे अधिकार व कार्य :-**

- १) तालुकास्तरीय समितीची बैठक दोन महिन्यात किमान एकदा घेण्यात यावी.
- २) तालुका स्तरीय समितीने त्यांच्या क्षेत्रातील निविदेकरीता उपलब्ध असलेले वाळू गट निश्चित करून तशी शिफारस जिल्हास्तरीय समितीला करील.
- ३) तालुकास्तरीय समिती वाळू उत्खननासाठी निश्चित केलेल्या वाळूगटातून उत्खननाचे अंदाजीत परिमाण ठरवेल. वाळूगट निश्चित करताना सदर गटाचे अक्षांश रेखांशासह प्रमाणित नकाशा सादर करणे आवश्यक राहिल.
- ४) तालुकास्तरीय समिती ही जिल्हास्तरीय समितीस Sustainable Sand Mining Guidelines, २०१६, Sand Mining Framework, २०१८, Enforcement & Monitoring Guidelines for Sand Mining, २०२० आणि केंद्र शासनाच्या पर्यावरण, वन व वातावरणीय बदल मंत्रालयाने वेळोवेळी दिलेल्या निर्देशानुसार District Survey Report तयार करण्यास सहकार्य करील.
- ५) तालुकास्तरीय समितीने निश्चित केलेल्या वाळूगटाचे निरसन ऑनलाईन ई- निविदा पध्दतीने जाहीर करण्यासाठी जिल्हास्तरीय समितीस सादर करील.
- ६) सदर समिती पर्यावरण अनुमतीमधील अटी व शर्तीनुसार वाळूगटातून उत्खनन होत आहे किंवा कसे याबाबत सनियंत्रण व पर्यवेक्षण करील.
- ७) सदर समिती या धोरणाच्या प्रभावी अंमलबजावणीसाठी आवश्यक त्या शिफारशी जिल्हास्तरीय वाळू सनियंत्रण समितीस करील.
- ८) कार्यक्षेत्रात उपलब्ध असणारे वाळूसाठी शोधणे तसेच नदीपात्रातील वाळू उत्खननाला पर्याय म्हणून इतर स्रोत शोधणे (जसे मातीमिश्रीत वाळू, धरणातील वाळू इ.) याबाबतही समिती शिफारस करील.
- ९) सदर समिती अधिसूचित क्षेत्रासाठी पेसा कायदा, २०११ मधील तरतूदीनुसार किंवा त्यामध्ये वेळोवेळी होणाऱ्या सुधारणांनुसार रेतीगटांचे निर्धारण करील.
- १०) वरील व्यतिरिक्त तालुकास्तरीय समिती ही जिल्हास्तरीय वाळू सनियंत्रण समितीने वेळोवेळी सोपविलेल्या जबाबदाऱ्या पार पाडतील.

तालुकास्तरीय सनियंत्रण समिती वर उल्लेख केलेल्या बाबींची माहिती जिल्हा सनियंत्रण समितीस सादर करतील.

**(२) जिल्हास्तरीय वाळू सनियंत्रण समिती -**

प्रत्येक जिल्ह्यामध्ये वाळू/रेती निर्गती संबंधी संपूर्ण प्रक्रियेचे सनियंत्रण करण्यासाठी जिल्हा वाळू सनियंत्रण समिती (District Sand Monitoring Committee) गठीत करण्यात येईल. (यापुढे ज्याचा उल्लेख "जिल्हास्तरीय समिती" म्हणून करण्यात येईल.) सदर समितीची संरचना पुढीलप्रमाणे असेल:-

१. जिल्हाधिकारी	अध्यक्ष
२. मुख्य कार्यकारी अधिकारी, जिल्हा परिषद	सदस्य
३. पोलीस अधीक्षक/पोलीस आयुक्त	सदस्य
४. अपर जिल्हाधिकारी	सदस्य



५. अधीक्षक अभियंता, सार्वजनिक बांधकाम विभाग	सदस्य
६. कार्यकारी अभियंता, जलसंपदा विभाग	सदस्य
७. उप वनसंरक्षक	सदस्य
८. प्रादेशिक परिवहन अधिकारी	सदस्य
९. प्रादेशिक अधिकारी, महाराष्ट्र प्रदूषण नियंत्रण मंडळ	सदस्य
१०. वरिष्ठ भूवैज्ञानिक, भूजल सर्वेक्षण यंत्रणा	सदस्य
११. महाराष्ट्र मेटिटाईम बोर्डाचे प्रतिनिधी (खाडी क्षेत्रासाठी)	सदस्य
१२. जिल्हा खनिकर्म अधिकारी	सदस्य सचिव

एखाद्या विशिष्ट मुद्याबाबत सल्ला व मार्गदर्शनासाठी या समितीचे अध्यक्ष, अन्य तज्ञ व्यक्ती तथा अधिकारी यांची निमंत्रित सदस्य म्हणून नियुक्ती करू शकतील.

### **जिल्हास्तरीय सनियंत्रण समितीचे अधिकार व कार्य :-**

- १) सदर समितीची बैठक तीन महिन्यातून किमान एकदा घेणे आवश्यक राहिल.
- २) योग्य सनियंत्रणाकरीता समितीला जिल्ह्यातील वाळूगटांचे Digitization महाराष्ट्र सुदूर संवेदन यंत्रणा अथवा मान्यता प्राप्त अभिकर्त्यामार्फत आवश्यकतेनुसार करता येईल.
- ३) तालुकास्तरीय समित्यांकडून प्राप्त प्रस्तावांवर विचार करून तसेच आवश्यकता असल्यास त्यामध्ये आवश्यक ते बदल करून, जिल्हास्तरीय समिती खालीलप्रमाणे कार्यवाही करील:-
  - i) वाळू डेपोमध्ये वाळूसाठा उपलब्ध करून घेण्यासाठी वाळूगट निश्चित करतील.
  - ii) हातपाटी/डूबी यासारख्या पारंपारिक पध्दतीने वाळू काढण्यासाठी स्थानिक व्यक्ती तसेच स्थानिक संस्थांना परवाना देण्याकरीता वाळूगट राखीव ठेवतील.
- ४) उपरोक्त नमूद प्रयोजनार्थ वाळूगटांच्या पर्यावरणविषयक मान्यतेसाठी शिफारस प्रदान करतील.
- ५) वाळूगट निश्चिती व उत्खननाबाबत सर्व कार्यपद्धती ही मा.राष्ट्रीय हरित न्यायाधिकरण यांनी वेळोवेळी दिलेले निदेश तसेच केंद्र शासनाच्या पर्यावरण, वन व वातावरणीय बदल मंत्रालयामार्फत वेळोवेळी निर्गमित केलेल्या अधिसूचनेतील तरतूदीनुसार राहिल याची दक्षता घेईल.
- ६) पर्यावरणविषयक अनुमती व त्याबाबतच्या अन्य कामांसाठी व District Survey Report तयार करण्यासाठी मान्यताप्राप्त सल्लागाराची नेमणूक करण्याचे अधिकार सदर समितीस असतील.
- ७) सदर समिती वाळू/रेती उत्खनन/विकसन व वाहतूकीबाबत आवश्यकतेनुसार यथायोग्य निर्णय घेईल.
- ८) या निर्णयाच्या प्रभावी अंमलबजावणीकरिता सदर समिती जिल्ह्यातील शासकीय / निमशासकीय तथा स्थानिक स्वराज्य संस्थांमधील अधिकाऱ्यांना आवश्यक त्या सूचना निर्गमित करतील.
- ९) या धोरणाच्या अनुषंगाने निर्धारित केलेल्या तरतूदी, अटी व शर्तीच्या अधिन राहून सदर समिती वाळूगटांतून वाळू उत्खनन व वाळू डेपोपर्यंत वाहतूक, डेपो निर्मिती व व्यवस्थापन करण्यास निविदेद्वारे मंजूरी देण्याबाबत जिल्हाधिकारी यांना शिफारस करील.
- १०) राज्यातील पूर परिस्थितीचा धोका कमी करणे, नदीचा प्रवाह पूर्ववत/सुरळीत करणे यासारख्या बाबींसाठी जलसंपदा विभागाने नदी पात्रातील काही गट/स्थळ निश्चित केल्यास अशा ठिकाणाहून गाळ, गाळ मिश्रित वाळू काढण्याबाबत जलसंपदा विभाग जिल्हाधिकारी यांना प्राधिकृत करू शकेल. त्याचप्रमाणे खाडीपात्राकरीता महाराष्ट्र सागरी मंडळही जिल्हाधिकारी यांना प्राधिकृत करू शकेल अथवा खाडीतील प्रवाह सुयोग्य राखण्यासाठी मंडळाने उत्खनन केल्यास त्यातील वाळू वरीलप्रमाणे नागरीकांना विक्री करता येईल.



शासन निर्णय क्रमांक गौखनि-१०/१२२२/प्र.क्र.८२/ख-१

### III) ग्रामसभेची शिफारस -

नदी पात्रातील वाळू गट निश्चित केल्यानंतर सदर वाळूगटातून वाळूचे उत्खनन व वाहतुकीच्या निविदेसाठी ग्रामसभेची शिफारस घेणे अनिवार्य राहिल. ग्रामपंचायतीकडे संदर्भ प्राप्त झाल्यानंतर ग्रामसभा बोलावून त्यावर १ महिन्याच्या आत निर्णय घेणे ग्रामपंचायतीवर बंधनकारक राहिल. ग्रामसभेने नकारात्मक ठराव दिल्यास उपविभागीय अधिकारी (महसूल) यांच्या अध्यक्षतेखाली पुढील १० दिवसात ग्रामसभा आयोजित करण्यात यावी व त्यांच्या शिफारशी आधारे गुणवत्तेनुसार वाळूगटातून वाळू उत्खनन करुन ती वाळू डेपोपर्यंत पोहोचविण्याकरीता निविदा काढण्याबाबतचा अहवाल जिल्हास्तरीय वाळू सनियंत्रण समितीला तातडीने सादर करण्यात येईल.

### IV] केंद्र/राज्य शासनाच्या मोठ्या प्रकल्पाकरीता वाळू उपलब्ध करुन देणे:-

केंद्र/राज्य शासनाच्या मोठ्या प्रकल्पाकरीता वाळू उपलब्ध व्हावी म्हणून संबंधित जिल्हाधिकारी यांनी त्यांच्या जिल्ह्यातील सुयोग्य असा वाळू गट/घाट राखून ठेवावा. संबंधित विभागाने मागणी केल्यास तो गट/घाट त्या विभागास नियमानुसार उपलब्ध करुन द्यावा.

- V] प्रधानमंत्री आवास योजनेतर्गत तसेच आर्थिक दृष्ट्या मागास प्रवर्गातील लाभार्थ्यांच्या घरकुलासाठी सक्षम प्राधिकारी यांनी सादर केलेली यादी संबंधित तहसिलदार यांनी तपासून तशी लेखी परवानगी दिल्यानंतर वाळू डेपोतून विनामुल्य वाळू उपलब्ध करुन देण्यात येईल. वाहतुकीचा खर्च लाभार्थ्यांस करावा लागेल.

### प्रकरण क्रमांक - दोन

### I] वाळू/रेती उत्खननासाठी खाणकाम आराखडा -

Sustainable Sand Mining Guidelines, २०१६, Sand Mining Framework, २०१८, Enforcement & Monitoring Guidelines for Sand Mining, २०२० आणि केंद्र शासनाच्या पर्यावरण, वन व वातावरणीय बदल मंत्रालयाने वेळोवेळी दिलेल्या निर्देशानुसार जिल्हाधिकारी कार्यालयामार्फत वाळूगटांचा योग्य त्या कालावधीचा खाणकाम आराखडा तयार करतील.

### II] पर्यावरण अनुमती -

#### अ) खाडी पात्रातील वाळूगटांमधून वाळू / रेती उत्खननासाठी पर्यावरण अनुमती -

- १) मा.सर्वोच्च न्यायालयाने विशेष अनुमती याचिका क्रमांक (सी) क्र.१९६२८-१९६२९/२००९ मध्ये दि.२७/०२/२०१२ रोजी दिलेल्या आदेशानुसार व मा.राष्ट्रीय हरित न्यायाधिकरण, पश्चिम विभाग, खंडपीठ पुणे यांनी अर्ज क्र.३४ (टीएचसी)/२०१३ (डब्ल्यूझेड) मध्ये दिनांक २९.०५.२०१४ रोजी दिलेल्या आदेशानुसार वाळू/रेती उत्खननापूर्वी केंद्र शासनाच्या पर्यावरण व वन विभागाच्या दिनांक १४ सप्टेंबर, २००६ च्या अधिसूचनेतील (EIA Notification -२००६) तरतुदीनुसार, पर्यावरण अनुमती घेण्याची कार्यवाही मुख्य कार्यकारी अधिकारी, महाराष्ट्र मेरीटाईम बोर्ड यांनी करणे आवश्यक राहिल. पर्यावरण विभागाच्या सहमतीने ३ वर्षांपर्यंत पर्यावरण अनुमती घेण्याची कार्यवाही करण्यात यावी.
- २) "विनालिलाव परवाना पध्दतीने खाडीपात्रातील वाळू गट हातपाटीद्वारे वाळू/रेती उत्खननासाठी राखीव गट" यामधून पारंपारिक व्यवसाय करणाऱ्या स्थानिक व्यक्तींना तसेच अशा व्यक्तींच्या संस्थांना वाळू/रेती उत्खननाचे परवाने देण्यासाठी पर्यावरण अनुमती घेणे आवश्यक नाही. याबाबत संबंधित जिल्हाधिकारी यांनी केंद्रीय पर्यावरण, वन व वातावरणीय बदल मंत्रालयाने दिनांक २४/११/२०२२ रोजी निर्गमित केलेल्या अधिसूचनेतील तरतुदीनुसार कार्यवाही करावी.

#### ब) नदी पात्रातील वाळू/रेती उत्खननासाठी पर्यावरण अनुमती -

- १) मा.सर्वोच्च न्यायालय, मा.उच्च न्यायालय, मा.राष्ट्रीय हरित लवाद यांनी वेळोवेळी दिलेले निदेश तसेच केंद्र शासनाच्या पर्यावरण, वन व वातावरणीय बदल मंत्रालयामार्फत वेळोवेळी



निर्गमित केलेल्या अधिसूचनेतील तरतूदीनुसार पर्यावरण अनुमती व अनुषंगीक बाबींबद्दल कार्यवाही करणे आवश्यक आहे. पर्यावरण अनुमती प्राप्त झाल्याशिवाय वाळूचे उत्खनन करता येणार नाही.

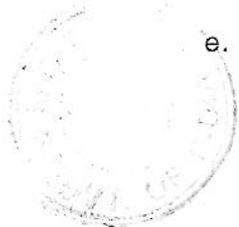
- २) वाळू/रेती गटांतून वाळू उत्खननापूर्वी केंद्र शासनाच्या पर्यावरण, वन व वातावरणीय बदल मंत्रालयाच्या वेळोवेळी प्रसिध्द होणाऱ्या अधिसूचनेनुसार त्या-त्या वेळी कार्यक्षेत्र असलेली तज्ञ मूल्यांकन समिती (Expert Appraisal Committee) व पर्यावरण परिणाम व्यवस्थापन प्राधिकरण (Environment Impact Assessment Authority) या समित्यांची मान्यता घेण्यासाठी जिल्ह्यातील वाळूगटाचे प्रस्ताव सर्वेक्षणानुसार विहित केलेल्या फॉर्म मध्ये प्रकल्प प्रवर्तक म्हणून जिल्हा खनिकर्म अधिकारी यांच्याकडून अशा समितीसमोर सादर करण्यात यावेत. पर्यावरण विभागाच्या सहमतीने ३ वर्षांपर्यंत पर्यावरण अनुमती घेण्याची कार्यवाही करण्यात यावी.
- ३) पर्यावरण अनुमतीसाठी आवश्यकतेनुसार Accredited Environment Consultant ची नेमणूक करण्यात येईल. यासाठी येणारा खर्च जिल्हा खनिज प्रतिष्ठान निधीतून पर्यावरणासाठी उपलब्ध होणाऱ्या अनुदानातून भागविता येईल.
- ४) सादर प्रस्ताव ज्या बैठकीत विचारार्थ ठेवण्यात येतील, त्या बैठकीस Accredited Environment Consultant यांच्यासह जिल्हा खनिकर्म अधिकारी हे स्वतः उपस्थित राहतील.
- ५) प्रकल्प प्रवर्तक म्हणून प्रकरणपरत्वे यथास्थिती पर्यावरण समितीसमोर पर्यावरण अनुमतीचे प्रस्ताव सादर करणाऱ्या अधिकाऱ्यांच्या पदनामाने पर्यावरण अनुमती प्राप्त होईल.
- ६) वाळू/रेती गटांतून वाळू उत्खननापूर्वी केंद्र शासनाच्या पर्यावरण, वन व वातावरणीय बदल मंत्रालयाच्या वेळोवेळी प्रसिध्द होणाऱ्या अधिसूचनेनुसार त्या-त्या वेळी कार्यक्षेत्र असलेल्या तज्ञ मूल्यांकन समिती (Expert Appraisal Committee) व पर्यावरण परिणाम व्यवस्थापन प्राधिकरण (Environment Impact Assessment Authority) या समित्यांची मान्यता घेण्याची प्रक्रिया वाळूगट निश्चितीनंतर करण्यात यावी.

#### प्रकरण क्रमांक - तीन

#### 1] निविदा धारकांसाठी आवश्यक पात्रता :

अ) वाळूगटांतून वाळू उत्खनन व उत्खनन केलेल्या वाळूची वाळू डेपोपर्यंत वाहतूक व डेपो व्यवस्थापन करण्याकरीता निविदाधारक यांच्यासाठी आवश्यक पात्रता

- १) कोणतीही व्यक्ती किंवा कंपनी / संस्था निविदा प्रक्रियेत भाग घेण्यास खालील कारणास्तव अपात्र असतील :-
  - a. वयाने अज्ञान, दिवाळखोर किंवा मतिमंद व्यक्ती किंवा
  - b. केंद्र अथवा राज्य शासनामध्ये लाभाचे पद धारण केलेल्या व्यक्ती किंवा
  - c. यापूर्वी गौण खनिजाच्या स्वामित्वधनाची थकबाकी किंवा मृतभाटकाची रक्कम (Dead Rent) थकविण्यात आली असणारी व्यक्ती / संस्था या प्रयोजनार्थ जिल्हाधिकारी कार्यालयामार्फत गौण खनिजाचे स्वामित्वधन, मृतभाटक रक्कम, किंवा शासनाच्या महसूलाची थकबाकीदारांची यादी वेळोवेळी तयार करण्यात येवून ती प्रसिद्ध करण्यात यावी.
  - d. नैतिक अधःपतन केल्याबद्दल किंवा गौण खनिजाचे अवैध उत्खनन किंवा वाहतूक केल्याबाबत न्यायालयाकडून शिक्षा झाली असेल अशी व्यक्ती / संस्था
  - e. लगतपूर्वीच्या आर्थिक वर्षातील उलाढाल विहित मर्यादेपेक्षा कमी असल्यास



- २) निविदा प्रक्रियेत भाग घेणाऱ्या व्यक्ती/संस्था यांच्याकडे मागील ३ वर्षांचा नियमित आयकर भरत असल्याचा पुरावा, पॅन क्रमांक, वस्तु व सेवाकर विभागाचा GSTIN क्रमांक असणे आवश्यक राहिल.
- ३) वाळूगटांतून वाळू उत्खनन व उत्खनन केलेल्या वाळूची वाळू डेपोपर्यंत वाहतूक, डेपो निर्मिती व व्यवस्थापन करण्यासाठी निविदा भरु इच्छिणाऱ्या व्यक्ती/संस्था यांना निविदा अर्जाचे शुल्क रु.५,०००/- संबंधित जिल्ह्याच्या जिल्हाधिकाऱ्याच्या नावाने ऑनलाईन(Online) पद्धतीने किंवा जिल्हाधिकारी सूचित करतील त्या पद्धतीने भरावी लागेल.
- ४) निविदा प्रक्रियेत भाग घेणाऱ्या व्यक्ती/संस्थेला निविदेसोबत अनामत रक्कम (EMD) म्हणून रु. ५.०० लक्ष इतकी रक्कम भरावी लागेल.

### II] वाळूगटातून वाळूचे उत्खनन, वाहतूक व साठवणूक करण्याच्या निविदेकरीता अधिकारिता:-

- १) जिल्ह्यातील सर्व वाळूगटांतून वाळू उत्खनन व उत्खनन केलेल्या वाळूची वाळू डेपोपर्यंत वाहतूक, डेपो निर्मिती व व्यवस्थापन करण्यासाठी निविदा प्रक्रिया जिल्हास्तरावर जिल्हाधिकारी यांच्या नियंत्रणाखाली राबविण्यात यावी.
- २) एखादा वाळूगट एका महसूल विभागातील दोन जिल्ह्यांमध्ये संयुक्तरित्या येत असेल तर दोन्ही जिल्हाधिकारी यांनी संयुक्त पाहणी करुन व सल्लामसलत करुन संयुक्त वाळूगट म्हणून निश्चिती करावी आणि यासंबंधीचा अहवाल विभागीय आयुक्त यांना सादर करावा. तदनंतर विभागीय आयुक्त दोन जिल्हाधिकाऱ्यांपैकी ज्या एका जिल्हाधिकाऱ्यास अशा संयुक्त वाळूगटाबाबत कार्यवाही करण्यास निर्देश देतील, त्या जिल्हाधिकाऱ्याने सदर संयुक्त वाळूगटांतून वाळू उत्खनन, वाळूची डेपोपर्यंत वाहतूक, वाळू डेपो निर्मिती व व्यवस्थापन करण्यासाठी निविदा प्रक्रिया राबवावी.
- ३) एखादा वाळूगट दोन महसूल विभागामधील दोन जिल्ह्यांमध्ये संयुक्तरित्या येत असेल तर अशा प्रकरणांत सुध्दा दोन्ही जिल्हाधिकारी यांनी संयुक्त पाहणी करुन व सल्लामसलत करुन, यासंबंधीचा अहवाल संबंधित दोन्ही विभागीय आयुक्त यांना सादर करावा. विभागीय आयुक्त हे सल्लामसलत करुन, दोन जिल्हाधिकाऱ्यांपैकी ज्या एका जिल्हाधिकाऱ्यास उक्त निविदा प्रक्रियेची कार्यवाही करण्यास निर्देश देतील, त्या जिल्हाधिकाऱ्याने सदर संयुक्त वाळूगटांतून वाळू उत्खनन व उत्खनन केलेल्या वाळूची वाळू डेपोपर्यंत वाहतूक, वाळू डेपो निर्मिती व व्यवस्थापन करण्याच्या निविदा प्रक्रियेची कार्यवाही पूर्ण करावी. अशा संयुक्त वाळूगटाबाबतच्या निविदा प्रक्रियेविषयी दोन्ही विभागीय आयुक्त यांचे एकमत न झाल्यास त्यासंबंधीचा स्वयंस्पष्ट प्रस्ताव शासनास निर्णयार्थ सादर करण्यात यावा. याबाबत शासनाचा निर्णय अंतीम राहिल.

### III] वाळू/रेती उत्खनन, वाहतूक, डेपो निर्मिती व व्यवस्थापन करण्याची कार्यपध्दती :-

१. वाळूगटातून वाळू उत्खनन व उत्खनन केलेल्या बांधकाम योग्य वाळूची वाळू डेपोपर्यंत वाहतूक, डेपो निर्मिती, व्यवस्थापन यासाठी निविदा प्रक्रिया राबविण्यात यावी.
२. वाळूगटांचा उत्खननाचा कालावधी केंद्र शासनाच्या पर्यावरण, वन व वातवरणीय बदल मंत्रालयाने वेळोवेळी निर्गमित केलेले आदेश विचारात घेवून जिल्हाधिकारी यांनी निश्चित करावा. तसेच वाळूगटाचे क्षेत्र ५ हेक्टर पर्यंत किंवा सदर गटात उत्खननासाठी उपलब्ध वाळूसाठ्यानुसार निश्चित करण्यात यावा. वाळूगट निश्चितीची प्रक्रिया, गटातील वाळू उत्खननाची प्रक्रिया पुढीलप्रमाणे राहिल:-  
अ) खाणकाम आराखड्यातील त्या त्या वर्षासाठी केलेल्या वार्षिक नियोजनानुसार संबंधित वाळूगटाच्या नकाशावर व प्रत्यक्ष क्षेत्रस्तरावर त्या त्या वर्षातून करावयाच्या उत्खननाबाबत हद्दी निश्चित करण्यात याव्यात व याप्रमाणे निविदा कालावधीत करावयाच्या उत्खननाचे नियोजन करण्यात यावे.



- ब) खाणकाम आराखड्याप्रमाणे उत्खनन पूर्ण झालेल्या भागामध्ये पुन्हा कोणतेही उत्खनन होणार नाही याची दक्षता घेण्यात यावी.

**प्रकरण क्रमांक- चार**

**निविदा प्रक्रियेसाठी सर्वसाधारण मार्गदर्शक तत्वे**

- १) नदी/खाडीपात्रातील वाळूगटातून वाळू उत्खनन व उत्खनन केलेल्या बांधकाम योग्य वाळूची, वाळू डेपोपर्यंत वाहतूक, वाळू डेपो निर्मिती व व्यवस्थापन यासाठी निविदा प्रक्रिया राबविण्यात यावी.
- २) निविदेची जाहिरात जिल्ह्यातील दोन प्रमुख वर्तमानपत्रात निविदा काढण्यापूर्वी किमान १५ दिवस अगोदर प्रसिध्द करण्यात यावी. त्याच्या प्रती सर्व क्षेत्रीय महसूल अधिकाऱ्यांच्या कार्यालयात सूचना फलकावर लावण्यात याव्यात. तसेच जाहिरात शासनाच्या संकेतस्थळावर सुध्दा प्रसिध्द करण्यात यावी.
- ३) प्रस्तावित निविदासंदर्भात काही तक्रारी / आक्षेप / सूचना प्राप्त झाल्यास जिल्हाधिकारी/ अपर जिल्हाधिकारी व संयुक्त वाळूगटाच्या बाबतीत विभागीय आयुक्त यांनी त्याची तपासणी / चौकशी करावी व चौकशीच्या अनुषंगाने संबंधित वाळूगटाच्या निविदेच्या प्रक्रियेबाबत योग्य तो निर्णय घेतील.
- ४) जिल्ह्यातील सर्व वाळूगटांची निविदा प्रक्रिया संबंधित जिल्हाधिकारी किंवा अपर जिल्हाधिकारी यांच्या व्यक्तीगत नियंत्रणाखाली व देखरेखीखाली पार पाडण्यात यावी. जिल्हाधिकारी किंवा अपर जिल्हाधिकारी यांना हे काम कोणत्याही परिस्थितीत कोणत्याही अन्य अधिकाऱ्याला नेमून देता येणार नाही.
- ५) संयुक्त वाळूगटाच्या बाबतीत संबंधित विभागीय आयुक्त यांच्या व्यक्तीगत नियंत्रणाखाली व देखरेखीखाली निविदेची प्रक्रिया पार पाडण्यात येईल. विभागीय आयुक्त यांना हे काम कोणत्याही परिस्थितीत कोणत्याही अन्य अधिकाऱ्याला नेमून देता येणार नाही.
- ६) ३ पेक्षा कमी निविदा प्राप्त झाल्यास फेर निविदा प्रक्रिया अवलंबविण्यात यावी. अशा प्रकारे ३ वेळा निविदा प्रक्रिया राबवूणही ३ किंवा ३ पेक्षा जास्त निविदा प्राप्त न झाल्यास प्राप्त निविदा स्विकारावयाच्या किंवा कसे याबाबतचा निर्णय घेण्याचे अधिकार यथास्थितीत जिल्हाधिकारी/ विभागीय आयुक्त यांना असतील.
- ७) निविदा उघडण्याचा दिनांक व वेळ प्रसिध्द करण्यात यावा.
- ८) यामध्ये सर्वात कमी दराने प्राप्त होणारी निविदा ही यशस्वी निविदाधारक म्हणून समजली जाईल.
- ९) सदर यशस्वी बोलीधारकास ०२ दिवसांचे आत जिल्हाधिकारी यांच्या कार्यालयाकडून इरादा पत्र (LOI) देण्याची कार्यवाही करण्यात यावी.
- १०) निविदा धारकासोबत शासनाचा करारनामा करण्यात येईल. व त्यानंतरच वाळूगटातून वाळू उत्खनन करण्यास व वाळू डेपोमध्ये वाळू आणून साठा करण्यास परवानगी देण्यात येईल.
- ११) निविदा प्रक्रियेत भाग घेणाऱ्या ज्या व्यक्तीचा देकार / निविदा स्वीकारण्यात आली नसेल, त्यांनी निविदा प्रक्रियेत भाग घेण्यासाठी भरलेली अनामत रक्कम (EMD) रु.५.०० लक्ष निविदेची कार्यवाही संपताच तात्काळ परत करण्यात यावी. यशस्वी निविदाधारकाने भरलेली अनामत रक्कम (EMD) रु.५.०० लाख सूरक्षा ठेव म्हणून समायोजित करण्यात यावी.
- १२) निविदेतील सर्वात कमी बोलीचा देकार स्वीकारावयाचा किंवा नाकारावयाचा निर्णय प्रकरणपरत्वे अपर जिल्हाधिकारी/जिल्हाधिकारी किंवा यथास्थिती विभागीय आयुक्त यांनी

- घ्यावयाचा असून, सदर निर्णय संबंधितास कळविणे आवश्यक राहिल. निविदा नाकारावयाचा निर्णय घेतल्यास त्याची सविस्तर कारणे नोंदविण्यात यावीत.
- १३) यशस्वी निविदाधारकासोबत वाळूगटातून वाळू/रेतीच्या उत्खनन, वाळूची वाळू डेपोपर्यंत वाहतूक, डेपो निर्मिती व व्यवस्थापन निविदेच्या अनुषंगाने करण्यात येणारा करारनामा नोंदणीकृत करण्यात यावा. हा करारनामा इरादा पत्र (LOI) दिल्यानंतर १५ दिवसामध्ये करण्यात यावा.
- १४) करारनामा केल्यानंतर निविदाधारकास वाळू स्थळाचा प्रत्यक्षात ताबा देण्यात यावा. ताबा दिल्यानंतर ३० दिवसांच्या आत उत्खनन सुरु करणे आवश्यक राहिल.
- १५) वाळूगटातून वाळू उत्खनन, वाळू डेपोपर्यंत वाहतूक, डेपो निर्मिती व डेपो व्यवस्थापन करणारे संबंधित निविदाधारक यांनी mahakhanij प्रणाली अथवा शासन निर्देशित करेल अशी प्रणाली वापरणे बंधनकारक राहिल.
- १६) वाळू गटातून वाळूचे उत्खनन वाहतूक, डेपो निर्मिती व व्यवस्थापन करणा-या निविदाधारकास प्रत्येक महिन्याच्या अखेरीस वाळू विक्रीच्या ९०% रक्कम विहित नमुन्यात देयक सादर केल्यानंतर अदा करण्यात येईल. उर्वरित रक्कम निविदा धारकाचा निविदा कालावधी समाप्त झाल्यानंतर एकरक्कमी प्रदान करण्यात यावी.
- १७) विभागीय आयुक्त/जिल्हाधिकारी हे त्यांना आवश्यक वाटतील अशा अटी व शर्तीचा समावेश करण्याची मुभा असेल.

#### प्रकरण क्रमांक - पाच

#### निविदेच्या अटी व शर्ती

- 1] अ) वाळूगटातून वाळूचे उत्खनन, उत्खननानंतर वाळूची डेपोपर्यंत वाहतूक याबाबत अटी व शर्ती :-
- १) सर्व वाळूगट मा.सर्वोच्च न्यायालय, मा.उच्च न्यायालय, मा.राष्ट्रीय हरित लवाद यांनी वेळोवेळी दिलेले निदेश तसेच केंद्र शासनाच्या पर्यावरण, वन व वातावरणीय बदल मंत्रालयामार्फत वेळोवेळी निर्गमित केलेल्या अधिसूचनेतील तरतूदीनुसार निश्चित करण्यात यावेत.
- २) निविदेचा कमाल कालावधी ३ वर्षांपर्यंत ( हा पर्यावरण अनुमती मध्ये निर्धारित केलेल्या कालावधीनुसार असेल) अथवा सदर वाळू गटातील वाळू साठा संपेपर्यंत यापैकी जे अगोदर घडेल त्या कालावधीसाठी असेल. पर्यावरण अनुमती घेण्याची जबाबदारी जिल्हाधिकारी यांची असेल. पर्यावरण अनुमती संपण्यापूर्वी नुतनीकरण करण्याची कार्यवाही विहित मुदतीत व्हावी याची जिल्हाधिकारी यांनी दक्षता घ्यावी.
- ३) दिनांक १० जून ते ३० सप्टेंबर हा पावसाळ्याचा कालावधी असेल व या कालावधीमध्ये वाळू उत्खनन करता येणार नाही. याची स्पष्ट जाणीव संबंधित निविदाधारकास करून देण्यात यावी.
- ४) उत्खननाचा कालावधी निश्चित करताना खालील बाबींचा विचार करण्यात यावा :-
- वाळूच्या पुनर्भरणाचे वार्षिक मूल्यांकनाचा दर.
  - भूजल सर्वेक्षण विकास यंत्रणा तसेच पाटबंधारे विभागाचा वाळू उपलब्धतेबाबतचा व्यवहार्यता (feasibility) अहवाल.
  - पर्यावरण अनुमती व खाणकाम आराखड्यात नमूद स्थानिक व भौगोलिक परिस्थिती.
  - Sustainable Sand Mining Guidelines, २०१६, Sand Mining Framework, २०१८ व Enforcement & Monitoring Guidelines for Sand Mining, २०२० मधील मार्गदर्शक तत्वे तसेच केंद्र व राज्य शासनाकडून वेळोवेळी निर्गमित होणा-या मार्गदर्शक सूचना.



- ५) वाळू/रेती गटातून वाळू उत्खनन व वाहतूक करावयाच्या निविदा जाहिरातीमध्ये उत्खननाचा कालावधी, वाळू/रेती गटाचा सर्वे क्रमांक, वाळू/रेतीगट क्रमांक, वाळू/रेतीगटाचे नाव, वाळू/रेतीगटातील अंदाजित वाळू/ रेतीसाठा या बाबी ठळकपणे नमूद करण्यात याव्यात.
- ६) वाळूगटातून वाळू डेपोपर्यंत वाळूची वाहतूक "ट्रॅक्टरद्वारे" अथवा कमाल ६ टायरच्या (टिप्पर) वाहना मार्फत करणे बंधनकारक राहिल.याबाबत अडचण निर्माण झाल्यास जिल्हाधिकारी यांनी तसा प्रस्ताव शासनास सादर करावा.
- ७) वाळूगटातून ते वाळू डेपोपर्यंत वाहतूक करणाऱ्या वाहनांना जीपीएस (GPS) यंत्रणा बंधनकारक राहिल.
- ८) वाळूगटातून ते वाळू डेपोपर्यंत वाळू वाहतूक करणाऱ्या ट्रॅक्टर व ६ टायरच्या टिपरची संख्या व त्यांचे क्रमांक नोंदणी करून घेण्यात यावे. या वाहनांव्यतिरिक्त इतर वाहनांद्वारे वाळू वाहतूक केल्याचे आढळून आल्यास अशी वाळू वाहतूक अवैध समजून संबंधित निविदाधारक/कंत्राटधारकांवर दंडात्मक कारवाई करून नियमानुसार पुढील कारवाई करण्यात येईल..
- ९) वाळूगटातून ते वाळू डेपोपर्यंत वाळू वाहतूक करणाऱ्या वाहनांचा ट्रॉली व ६ टायर टिपरचा संपूर्ण दर्शनिय भाग पिवळ्या रंगाचा असावा. सदर वाहनाने वाळू डेपो वगळता इतरत्र वाळूची वाहतूक केल्यास सदर वाहन जप्त करून दंडात्मक कारवाई करून निविदाधारक, वाहन चालक, मालक यांचेवर नियमानुसार कारवाई करण्यात येईल. वाळू गट/घाटावर वाळू वाहतुकीसाठी नोंद केलेल्या वाहना व्यतिरिक्त इतर कोणतेही वाहन Geo- Fence च्या क्षेत्रामध्ये येणार नाही याची दक्षता निविदा धरकाने घ्यावी.
- १०) निविदाधारक वाळू उत्खनन करण्यास असमर्थ ठरल्यास अनामत रक्कम/सुरक्षा ठेव रक्कम जप्त करून निविदा रद्द करण्याची कार्यवाही करण्यात यावी.
- ११) उत्खननासाठी निश्चित केलेला वाळूभूखंड हा संपूर्ण Geo Fence करणे बंधनकारक राहिल.
- १२) नदी/खाडीपात्रातील वाळू गटामध्ये सीसीटीव्ही लावणे बंधनकारक राहिल.

### II] डेपो निर्मिती व व्यवस्थापन याबाबत अटी व शर्ती

- १) वाळू डेपोमधून महाखनिज अथवा शासन निश्चित करेल त्या Online प्रणालीद्वारे वाळू विक्री करण्यात येईल.
- २) वाळू डेपोची निर्मिती करण्यासाठी उपलब्ध असल्यास शासकीय जागेचा वापर करता येईल. शासकीय जागा उपलब्ध नसल्यास रस्ता उपलब्ध असलेली खाजगी जमीन भाडे तत्वावर प्रथमतः ३ वर्षांपर्यंतच्या कालावधीसाठी घेण्यात यावी तदनंतर, आवश्यक कालावधीसाठी नुतनिकरण करता येईल.
- ३) खाजगी जमीनीसाठी प्रती एकर प्रती वर्षी रुपये ३०,०००/- इतक्या मर्यादेपर्यंत भाडेपट्याची रक्कम अनुज्ञेय राहिल.
- ४) वाळू साठवणूकीच्या वाळू डेपोला काटेरी तारेचे कुंपण करणे बंधनकारक राहिल.
- ५) प्रत्येक वाळू डेपोमध्ये २४/७ छायाचित्रण होण्यासाठी CCTV बसविण्यात यावेत. Weighbridge (वजन काटे) च्या ठिकाणी व वाळू डेपोचे निरीक्षण होईल अशा ठिकाणी CCTV बसविण्यात यावेत.
- ६) वाळू डेपोमध्ये कंट्रोल रुम, सुरक्षा यंत्रणेची व्यवस्था असावी.
- ७) वाळू डेपोकरीता विद्युत पुरवठा कार्यान्वीत करून घेण्याची जबाबदारी निविदा धारकाची राहिल.
- ८) काही अपरिहार्य कारणामुळे वाळू डेपो येथील विद्युत पुरवठा खंडीत झाला तर डेपोतील कामकाजावर परिणाम होऊ नये म्हणून आवश्यक त्या क्षमतेचे जनरेटर (Generator) बसविण्याची जबाबदारी निविदा धारकाची राहिल.
- ९) वाळू डेपोच्या ठिकाणी Electronic Digital Weighbridge (वजन काटे) बसविणे बंधनकारक राहिल.

- १०) वाळू डेपो मध्ये वाळू/रेती टाकण्यापुर्वी तसेच, वाळू डेपोमधून ग्राहकांना वाळू वितरित करण्यापुर्वी सदर वाळूचे वजन Weighbridge (वजन काटे) वर करताक्षणी संबंधित निविदा धारक, संबंधीत ग्राहक व शासकीय यंत्रणांना महाखनिज प्रणालीद्वारे SMS अलर्ट जाईल अशी व्यवस्था निर्माण करणे आवश्यक राहिल.
- ११) वाळू डेपोमधून वाळूच्या विक्रीकरीता संगणकीकृत व्यवस्था निर्माण करणे, साठा रजिस्टर, आवक-जावक (विक्री) रजिस्टर संगणकीकृत असणे आवश्यक राहिल.
- १२) वाळूची विक्री ही मेट्रीक टन या परिमाणानुसार करण्यात यावी.
- १३) वाळू डेपोच्या ठिकाणी शिल्लक वाळूसाठा व विक्री केलेल्या वाळूसाठ्याची माहिती महाखनिज या प्रणालीवर दररोज ऑनलाईन पद्धतीने नोंद करणे बंधनकारक राहिल
- १४) वाळू डेपोमध्ये प्राप्त होणाऱ्या वाळू साठ्यामध्ये खालील मर्यादेपर्यंत घट अनुज्ञेय राहिल:-

उपलब्ध साठा (मेट्रिक टन)		टक्केवारी
५००० पर्यंत साठा	-	०५ टक्के
५००१- १०,००० पर्यंत साठा	-	०४टक्के
१०,००१-२०,००० पर्यंत साठा	-	०३ टक्के
२०,००१ पेक्षा जास्त साठा	-	०१ टक्के

### III] सर्वसाधारण निर्बंध व अटी / शर्ती :-

वाळू / रेती उत्खननासाठी सर्वसाधारण निर्बंध व अटी / शर्ती पुढीलप्रमाणे राहतील व त्यांचा समावेश संबंधित निविदाधारक/परवानाधारकासोबत करावयाच्या करारपत्रात न चुकता करणे अनिवार्य असेल:-

- १) निविदाधारकाने/परवानाधारकाने त्याला मंजूर केलेल्या वाळूगटाच्या ठिकाणी फलक लावून, उत्खनन क्षेत्राची सीमा निश्चित करून सीमा दर्शविणारे खांब उभारणे अनिवार्य राहिल. विहित केलेल्या क्षेत्राच्या बाहेर वाळू/रेतीचे उत्खनन करता येणार नाही. तसेच निविदाधारकाने जिल्हाधिकारी यांच्या पूर्व परवानगीने सदर वाळूगटाचे कामकाज पाहण्यासाठी नियुक्त केलेल्या व्यवस्थापक व कर्मचारी यांची नावे, पत्ता व जागेचा तपशील दर्शविणारा फलक योग्य ठिकाणी लावणे आवश्यक राहिल.
- २) माननीय सर्वोच्च न्यायालयाने विशेष अनुमती याचिका (सी) क्र.१९६२८-१९६२९/२००९ मध्ये दिनांक २७/०२/२०१२ रोजी दिलेले आदेश तसेच नदीपात्रातील पाणी स्वच्छ व शुध्द राहण्यासाठी व नैसर्गिकरित्या पाण्याचे नदीपात्रात वहन होण्यासाठी वाळू/रेती गटातून जास्तीत जास्त ३ मीटर किंवा पाण्याची पातळी यापैकी जे कमी असेल तितक्या खोलीपर्यंत किंवा पर्यावरण अनुमतीमध्ये परवानगी दिलेल्या खोलीपर्यंत यापैकी जे कमी असेल तेवढ्या खोलीपर्यंतच निविदाधारक/ परवानाधारकाला वाळू/रेतीचे उत्खनन करता येईल.
- ३) नदी पात्रातील वाळू थराची जाडी सातत्याने राहण्यासाठी बेंच मार्क निश्चित करून बेंच मार्कच्या खाली कोणत्याही परिस्थितीत वाळूचे उत्खनन करता येणार नाही, निश्चित केलेले बेंच मार्क पडणार नाहीत, तसेच नदी पात्रातील वाळूच्या थराच्या आधारे आजूबाजूच्या विहिरीतील पाण्याची पातळी कमी होणार नाही. याबाबत योग्य ती दक्षता निविदाधारकाने घेणे आवश्यक राहिल.
- ४) निविदाधारकास निविदेत मंजूर केलेल्या वाळूसाठ्याइतकेच उत्खनन करण्याचा अधिकार प्राप्त होईल.
- ५) वाळू/रेतीचे उत्खनन सकाळी ६.०० ते सायंकाळी ६.०० या कालावधीतच करता येईल. या कालावधी व्यतिरिक्तच्या काळात केलेले उत्खनन अवैध समजून कारवाई करण्यात येईल.
- ६) कोणत्याही रेल्वे पुलाच्या व रस्ते पुलाच्या कोणत्याही बाजुने ६०० मीटर्स (२००० फुट) अंतराच्या आत वाळूचे उत्खनन करता येणार नाही.

- ७) कोल्हापूर पध्दतीचे बंधारे असलेल्या ठिकाणी पाटबंधारे विभाग / विभागीय आयुक्त / जिल्हाधिकारी यांनी निश्चित केलेल्या अंतराच्या मर्यादेचे बंधन पाळणे आवश्यक असेल.
- ८) सार्वजनिक पाणवठा / पाणी पुरवठा व्यवस्था असलेल्या ठिकाणापासून १०० मीटर अथवा भूजल सर्वेक्षण व विकास यंत्रणा निश्चित करेल तेवढ्या अंतरापलिकडे उत्खनन करणे आवश्यक राहिल.
- ९) रस्ते/ पायवाट म्हणून वापरण्यात येणाऱ्या जमिनीतून वाळू/रेती काढता येणार नाही.
- १०) नदीपात्रातून वाळूची डेपोपर्यंतची वाहतूक ट्रॅक्टर अथवा कमाल ६ टायरच्या (टिपर) मार्फत करण्यात यावी.
- ११) निविदाधारकाने वाळूगटाच्या नजीकच्या मुख्य रस्त्याच्या बाजूला डेपो निर्मिती करावी.
- १२) निविदाधारकाला नदीपात्रातून / नाल्यातून रेती/वाळू उत्खनन करण्यासाठी ज्या क्षेत्राचे वाटप केले असेल त्या क्षेत्रातून रेती/वाळू उत्खनन करताना नैसर्गिक संपत्तीस व पर्यावरणास धोका होणार नाही याची सर्व खबरदारी निविदाधारकाने घ्यावयाची आहे.
- १३) निविदाधारकाने गावकऱ्यांच्या निस्तार हक्कांस बाधा पोहोचविता कामा नये.
- १४) निविदाधारकाने रेती / वाळूचे केलेले उत्खनन व डेपोमध्ये साठवणूक केलेल्या दैनंदिन हिशोब नोंदवही ठेवणे आवश्यक आहे. ही नोंदवही व इतर हिशोब कागदपत्रे जिल्हा खनिकर्म अधिकारी, खनिकर्म निरीक्षक, महसूल अधिकारी तसेच जिल्हाधिकारी व भूविज्ञान व खनिकर्म संचालनालयातील निरीक्षण करणाऱ्या अधिकाऱ्यांना उत्खननाच्या जागेवर उपलब्ध करून द्यावीत.
- १५) वाळू डेपोतून वाळू विक्री साठी ग्राहकाचा आधार क्रमांक अनिवार्य राहिल.
- १६) एका कुटुंबास एका वेळी कमाल ५० मेट्रिक टन वाळू/रेती अनुज्ञेय असेल. त्यानंतर वाळू हवी असल्यास वाळू मिळाल्याच्या दिनांकापासून १ महिन्यानंतर वाळूची मागणी करता येईल.
- १७) ज्या ग्राहकांना वाळू हवी आहे त्यांनी महा खनिज (Mahakhanij) या प्रणालीवर वाळू खरेदी मागणीची नोंद करणे आवश्यक राहिल. ज्या ग्राहकांना हे शक्य नसेल त्यांनी सेतू केंद्रामार्फत ही मागणी नोंद करू शकतील. सेतू सेवा केंद्राचे प्रक्रिया शुल्क जिल्हाधिकारी यांनी निश्चित करावे.
- १८) वाळूची मागणी नोंदविल्यानंतर १५ दिवसांच्या आत वाळू डेपोमधून वाळू घेऊन जाणे ग्राहकावर बंधनकारक असेल. काही अपरिहार्य कारणामुळे विहित मुदतीत वाळूची उचल केली नाही तर संबंधित तहसिलदार हे मुदतवाढ देऊ शकतील.
- १९) नागरीकांना वाळू डेपोतून वाळू घेऊन जाण्यासाठी जिल्हाधिकारी यांनी परिवहन विभागाच्या सल्याने वाहन प्रकार निहाय प्रती किलोमीटर वाहतूकीचा दर निश्चित करून ती माहिती त्यांच्या संकेतस्थळावर तसेच महाखनिज (mahakhanij) प्रणालीवर नागरीकांच्या माहितीसाठी उपलब्ध करून द्यावी. तसेच, या दराने वाळू वाहतूक करणा-या वाहतूकदारांची माहिती प्रसिद्ध करावी.
- २०) वाळूची वाहतूक करतांना वाहनातील वाळू प्लास्टीक पेपरने / ताडपत्रीने आच्छादित करूनच वाळूची वाहतूक करणे बंधनकारक आहे. अशी वाहतूक न केल्यास दंडात्मक कारवाई करण्यात यावी.
- २१) निविदाधारकाने नदी/खाडी पात्रातून वाळूचे उत्खनन करून बांधकाम योग्य वाळूचा साठा वाळूडेपोमध्ये करणे आवश्यक राहिल.
- २२) निविदाधारकाने त्याच्या निविदास्थळातील रेती / वाळूची वाहतूक करणाऱ्या वाहनास त्याच्या वहनक्षमते इतक्याच परिमाणाची वाळू वाहतूक करावी. वहन क्षमतेपेक्षा अधिक परिमाणाची रेती / वाळू वाहून नेत असल्याचे आढळून आल्यास त्या वाहनातील संपूर्ण वाळू अवैध आहे, असे समजून त्यावर नियमानुसार दंडात्मक कारवाई तसेच क्षमतेपेक्षा जास्त वाहतूकीबाबत मोटर वाहन कायदानुसार कारवाई करावी.



- २३) रेती / वाळूचे उत्खनन करताना अथवा वाहतूक करताना अपघात झाल्यास निविदाधारकाने अपघाताची माहिती तात्काळ जवळच्या पोलीस ठाण्यात द्यावी.
- २४) रेतीचे/ वाळूचे उत्खनन करतेवेळी जर काही प्रमुख खनिज आढळून आल्यास निविदाधारकाने/ ठेकेदाराने विभागीय आयुक्त / जिल्हाधिकारी / अपर जिल्हाधिकारी यांच्याकडे सात दिवसात कळविले पाहिजे.
- २५) शासनाच्या पूर्वपरवानगी शिवाय निविदाधारकास निविदा/ ठेका दुसऱ्या कोणाकडेही हस्तांतरित करता येणार नाही किंवा दुसऱ्या कोणालाही चालविण्यास देता येणार नाही किंवा निविदेनंतर भागीदारही घेता येणार नाही.
- २६) निविदाधारकाने त्यांना मंजूर केलेल्या वाळूघाटातून किती उत्खनन केले आहे त्याचे विवरणपत्र दर महिन्याच्या १० तारखेला जिल्हाधिकारी यांना सादर करणे सक्तीचे आहे. जे निविदाधारक मासिक विवरणपत्र विहित वेळेत सादर करणार नाहीत, त्यांच्याविरुद्ध वाळू निविदा रद्द करण्याबाबत तसेच त्यांच्याविरुद्ध दंडात्मक कारवाई करण्याचे अधिकार अपर जिल्हाधिकारी /जिल्हाधिकारी यांना असतील.
- २७) अवैध वाळू / रेती साठा पकडल्यानंतर महाराष्ट्र जमीन महसूल अधिनियम, १९६६ मधील नियम ४८(७) व (८) नुसार कारवाई करण्यात यावी.
- २८) निविदाधारकाने वाळू वाहतूकीसाठी वापरण्यात येणा-या वाहनांची माहिती तहसिलदार / जिल्हाधिकारी यांना द्यावी. कोणत्याही परिस्थितीत वाहनाच्या वहन क्षमतेपेक्षा जास्त वाहतूक होणार नाही याची दक्षता घेण्यात यावी.
- २९) नदी/खाडी पात्रातून डेपोपर्यंत वाळू/रेती वाहतूक करणा-या ट्रॅक्टर (ट्रॉली) अथवा कमाल ६ टायरच्या (टिपर) या वाहनांना पिवळा रंग देणे बंधनकारक राहिल
- ३०) वाळूचे / रेतीचे उत्खनन करताना किंवा ती काढताना खाजगी मालमत्तेस कोणतीही हानी / नुकसान पोहचल्यास त्याची भरपाई करण्याचे दायित्व निविदाधारकावर राहिल. अशा हानीची/नुकसानीची परिगणना सक्षम अधिकाऱ्याकडून करण्यात येईल व त्याबाबतचा त्यांचा निर्णय अंतिम राहिल व अशी रक्कम जमीन महसूलाच्या थकबाकीच्या वसूलीप्रमाणे संबंधीत निविदाधारकाकडून वसूल करण्यात येईल.

**V] निविदाधारकाने अटी/शर्तीचे उल्लंघन केल्यास करावयाची कारवाई :-**

- १) निविदाधारकांनी आपापसात संगनमत केल्यास, ठराविक वाळू घाटांची निविदा पुन्हा पुन्हा लावून सुध्दा कोणीही निविदाधारक पुढे येत नाहीत व त्यामुळे वाळू घाटाच्या निविदा होऊ शकत नाही, अशाप्रकारे संगनमत करून शासनाच्या महसूलाचे नुकसान करणाऱ्या तसेच अवैध उत्खनन व वाहतूकीसारखे गुन्हे करणाऱ्या निविदाधारकास संपूर्ण राज्यासाठी काळ्या यादीत (Black List) टाकण्यात येईल.
- २) पर्यावरण अनुमतीमध्ये परवानगी दिलेल्या खोलीपेक्षा जास्त खोल उत्खनन केल्याचे निदर्शनास आल्यास निविदाधारकाडून घेण्यात आलेली अनामत रक्कम जप्त करण्यात येऊन, निविदा रद्द करण्यात यावी. तसेच असे उत्खनन अवैध ठरवून महाराष्ट्र जमीन महसूल संहिता १९६६ मधील कलम ४८ (७) व (८) मधील तरतुदीनुसार कारवाई करण्यात यावी.
- ३) वाळू डेपोमधून ग्राहकासाठी वाळू/रेतीची वाहतूक करणाऱ्या वाहनचालकाकडे वैध ETP वाहतूक पास आहे किंवा नाही याची शहानिशा करण्यात यावी. याबाबतच्या निरीक्षणाच्या वेळी संबंधित वाहन चालकाकडे वैध ईटीपी किंवा बारकोडयुक्त वाहतूक पास आढळला नाही तर सदर वाळूचे उत्खनन / वाहतूक अवैध समजून संबंधिताविरुद्ध महाराष्ट्र जमीन महसूल संहिता, १९६६ मधील कलम ४८ (७) व (८) नुसार कारवाई करण्यात यावी.

शासन निर्णय क्रमांक गौखनि-१०/१२२२/प्र.क्र.८२/ख-१

- ४) अवैध उत्खनन व वाहतुकीच्या प्रकरणामध्ये संबंधित निविदाधारक दोषी आढळल्यास त्यांच्याविरुद्ध प्रचलित नियमानुसार कारवाई करण्यात यावी.
- प्रचलित नियमानुसार कारवाई करतांना संबंधितांविरुद्ध भारतीय दंड संहिता कलम, ३४, ११४, ३७९, ३९२, ३९३, ३९४, ३९६ इत्यादी कलमांतर्गत गुन्हा दाखल करणे, महाराष्ट्र जमीन महसूल संहिता, १९६६ मधील कलम ४८(७) मधील तरतुदीनुसार दंडात्मक कारवाई करणे व कलम ४८(८) मधील तरतुदीनुसार वाळू उत्खननासाठी वापरलेली यंत्रसामग्री व वाहतूकीसाठी वापरलेली वाहने जप्त करणे, अवैध उत्खनन केलेली वाळू जप्त करणे इत्यादी कारवाई करण्यात यावी.
- ५) तसेच वाळूचे अवैध उत्खनन / वाहतूकीच्या अनुषंगाने कारवाई करतांना महसूल अधिकारी / कर्मचारी यांच्यावर हल्ले होत असल्याचे निदर्शनास आल्यास किंवा अशा ठिकाणी संघटित गुन्हेगारीचे प्रकार आढळून आल्यास अशा संघटित गुन्हेगारीविरुद्ध "महाराष्ट्र झोपडपट्टी गुंड, हातभट्टीवाले, औषधी द्रव्ये विषयक गुन्हेगार, धोकादायक व्यक्ती व यांच्या विघातक कृत्यांना आळा घालण्याबाबत अधिनियम, १९८१ या अधिनियमान्वये कारवाई करण्यात यावी.
- ६) निविदाधारक / परवानाधारक यांनी पर्यावरण अनुमतीमधील अटी व शर्तीचे तसेच पर्यावरण विषयक नियमातील तरतुदीचे पालन करणे बंधनकारक असेल. सदर तरतुदीचे उल्लंघन झाल्यास ते पर्यावरण (संरक्षण) अधिनियम, १९८६ मधील तरतुदीनुसार कारवाईस पात्र राहतील.

#### प्रकरण क्रमांक - सहा

#### निविदा

#### I] वाळू डेपोसाठी शासकीय अथवा खाजगी जमीन उपलब्ध करणे:-

नदी/खाडीपात्रातून वाळू/रेतीचे उत्खनन करून वाळू डेपोपर्यंत वाहतूक करण्यासाठी लागणारा खर्च याबाबी निश्चित करण्यासाठी जिल्हाधिकारी यांनी निविदा काढण्यापुर्वी वाळू डेपोसाठी शासकीय अथवा खाजगी जमीन निश्चित करण्याची कार्यवाही करावी. तदनंतरच निविदा प्रक्रियेचा अवलंब करण्यात यावा.

वाळू डेपो निर्मितीसाठी उपलब्ध करून देण्यात आलेल्या शासकीय जमिनीसाठी भाडे आकारण्यात येणार नाही. तथापि, शासकीय जमीन उपलब्ध न झाल्यास खाजगी जमिनीसाठी प्रती एकर प्रती वर्ष रुपये ३०,०००/- इतक्या मर्यादेपर्यंत भाडेपट्याची रक्कम अनुज्ञेय राहिल. या करीताचा आवश्यक निधी स्वतंत्रपणे उपलब्ध करून दिला जाईल.

#### II] निविदा प्रक्रिया :-

वाळू गटातून वाळूचे उत्खनन, उत्खननानंतर वाळूची डेपोपर्यंत वाहतूक, डेपो निर्मिती व व्यवस्थापन या बाबीवरील होणारा खर्च गृहित धरून दर (Rate) रुपये प्रती मेट्रीक टन या प्रमाणे एकच निविदा काढण्यात यावी. यामध्ये खालील खर्चाचा समावेश राहिल :-

१. नदी/खाडी पात्रातील वाळूचे उत्खनन, बांधकाम योग्य वाळूची डेपोपर्यंत वाहतूक, वाळूच्या भराई-उतराईसह वाहतूक खर्च.
२. डेपो निर्मिती व डेपो व्यवस्थापन
३. डेपो निर्मिती व डेपो व्यवस्थापन खर्च (तारेचे काटेरी कुंपन, डेपोच्या सर्व बाजूनी सीसीटीव्ही लावणे, विद्युत पुरवठा (Adequate Illumination), इंटरनेट सह सर्व सुविधा, कंट्रोल रुम, कर्मचारी वर्ग, भराईसाठी यंत्रसामुग्री इत्यादी)
४. इलेक्ट्रॉनिक वजनकाटे मे. ५० टन क्षमतेचे (Electronic Weighbridge with Digital Display ) बसविण्यात यावेत,
५. ग्राहकाच्या वाहनामध्ये वाळू भराई खर्च.
६. वाळू डेपोच्या आकारानुसार कर्मचारी वर्गाची निश्चिती जिल्हाधिकारी यांनी करावी.

शासन निर्णय क्रमांक गौखनि-१०/१२२२/प्र.क्र.८२/ख-१

७. Environment management plan च्या अमंलबजावणीसाठी येणारा खर्च निविदा धारकांकडून करण्यात येईल.
८. खाडीपात्रातील वाळू गटाच्या जल सर्व्हेक्षण शुल्कापोटी (हायड्रोग्राफीक सर्व्हे फी) येणारा खर्च निविदाधारकाकडून करण्यात येईल.

### III] वाळू/रेती विक्रीची किंमत :-

- १) प्रायोगिक तत्वावर १ वर्षासाठी संपूर्ण राज्यासाठी रुपये ६००/- प्रती ब्रास (रुपये १३३/- प्रती मेट्रीक टन) वाळू विक्रीचा दर निश्चित करून स्वामित्वधनाची रक्कम माफ करण्यात यावी. याशिवाय वाळू वाहतूकीचा खर्च नागरीक करतील.
- २) त्याशिवाय शासना मार्फत आकारण्यात येणारे जिल्हा खनिज प्रतिष्ठाण निधी व वाहतूक परवाना सेवा शुल्क, इत्यादी खर्च अनिवार्य राहिल.

### IV] लहान वाळू गटासाठी डेपोनिर्मिती :-

जिल्ह्यामध्ये अथवा तालुक्यामध्ये प्रत्येक लहान वाळू गटासाठी स्वतंत्रपणे डेपो निर्मिती करणे किफायतशीर नसल्यास किंवा शक्य नसल्यास जिल्हाधिकारी अशा वाळू गटांच्या समुहासाठी एकच डेपो निर्मिती करू शकतील. व अशा ठिकाणी डेपो व्यवस्थापनाचे काम कोणत्या निविदाधारकाकडे सोपविण्यात येणार आहे याचा स्पष्ट उल्लेख निविदेत करावा.

- V] नदी/खाडीपात्रातील वाळू गटातून वाळूचे उत्खनन, वाळू डेपोपर्यंतची वाहतूक, डेपो निर्मिती व व्यवस्थापन खर्च तसेच, वाळू डेपोसाठी खाजगी जमिनीसाठी लागणारा भाडेपट्याचा खर्चाची रक्कम शासनाकडून उपलब्ध करून देण्यात येईल.
- VI] राज्यातील पूर परिस्थितीचा धोका कमी करणे, नदीचा प्रवाह पूर्ववत/सुरळीत करणे यासारख्या बाबींसाठी जलसंपदा विभागाने नदी पात्रातील काही गट/स्थळ निश्चित केल्यास अशा ठिकाणाहून गाळ, गाळ मिश्रित वाळू काढण्याबाबत जलसंपदा विभाग जिल्हाधिकारी यांना प्राधिकृत करू शकेल. त्याचप्रमाणे खाडीपात्राकरीता महाराष्ट्र सागरी मंडळही जिल्हाधिकारी यांना प्राधिकृत करू शकेल अथवा खाडीतील प्रवाह सुयोग्य राखण्यासाठी मंडळाने उत्खनन केल्यास त्यातील वाळू वरीलप्रमाणे नागरीकांना विक्री करता येईल.

### प्रकरण क्रमांक - सात

#### प्रतिबंधात्मक उपाययोजना :-

वाळूचे अवैध उत्खनन व वाहतूक होणार नाही, यासाठी संबंधित विभागीय आयुक्त/जिल्हाधिकारी यांनी पुढीलप्रमाणे कार्यवाही करावी :-

- १) प्रत्येक वाळूगटांमधील वाळू वाहतूकीसाठी एकच रस्ता ठेवण्यात यावा.
- २) वाळू गटा मध्ये CCTV कॅमेरे बसविण्याबाबत :
  - a. प्रत्येक वाळूगटाच्या ठिकाणी २४/७ छायाचित्रण होण्यासाठी निविदा धारकामार्फत CCTV बसविण्यात यावेत. यापैकी किमान एक CCTV कॅमेरा ज्या ठिकाणी वाळू भरण्यात येते त्या ठिकाणी बसविण्यात यावा व वाळूगटातील वाळूची वाहतूक करणारी सर्व वाहने गावातील ज्या ठिकाणावरून ये-जा करतात त्या ठिकाणाच्या छायाचित्रणासाठी वापरण्यात यावा. वाळूगटाच्या ठिकाणी बसविलेल्या CCTV ची किंमत निविदाधारकांना सोसणे आवश्यक राहिल. तसेच निविदा न झालेल्या वाळूगटातील वाळूची अवैध वाहतूक होवू नये यासाठी ज्या ठिकाणाहून वाहतूक होण्याची शक्यता आहे, अशा ठिकाणीही सीसीटीव्ही कॅमेरे बसविण्यात यावे व यासाठी



- जिल्हा नियोजन समिती यांच्याकडून निधी उपलब्ध करून घेण्याबाबत कार्यवाही करण्यात यावी.
- b. निविदाधारकांनी बसविलेल्या CCTV चा Address जिल्हाधिकारी / विभागीय आयुक्त व शासनाच्या महसूल व वन विभागाकडे देणे आवश्यक राहिल. निविदाधारकाने वाळू उत्खनन व वाहतूकीचे छायाचित्रण असलेली सीडी दर १५ दिवसांनी तहसिलदार कार्यालयात जमा करणे अनिवार्य राहिल.
- c. तहसिलदारांनी सदर सीडी मधील छायाचित्रण आपल्या अधिनस्त यंत्रणेमार्फत तपासून घ्यावे. संबंधित तहसिलदार व उप विभागीय अधिकारी यांनी अधूनमधून स्वतः देखील अशा छायाचित्रणाची तपासणी करावी.
- ३) प्रत्येक गाव कामगार तलाठ्याने त्याच्या कार्यक्षेत्रातील वाळूगटास/वाळू डेपोस नियमितपणे भेट देणे आवश्यक राहिल. त्यासाठी संबंधित निविदाधारकाकडे तहसिलदारांनी प्रमाणित करून दिलेली भेटवही ठेवणे बंधनकारक असेल. तलाठ्याने वाळूगटास/वाळू डेपोस भेट दिल्यानंतर दैनंदिन भेट वहीमध्ये त्याची नोंद करून दिनांकित स्वाक्षरी करावी.
- ४) संबंधित मंडळ अधिकाऱ्यानेही नियमितपणे त्यांच्या कार्यक्षेत्रातील वाळूगटाची/वाळू डेपोची पाहणी करून, त्याची नोंद उक्त दैनंदिन भेट वहीमध्ये करून, दिनांकित स्वाक्षरी करावी.
- ५) संबंधित तहसिलदार, उपविभागीय अधिकारी व अपर जिल्हाधिकारी यांनी त्यांच्या क्षेत्रातील वाळूगटाला/वाळू डेपोला वेळोवेळी आकस्मिक भेट देऊन त्याची दैनंदिन भेटवहीत नोंद करून, दिनांकित स्वाक्षरी करावी.
- ६) अधिकाऱ्यांनी रेंतीगटाची तपासणी करताना खालील बाबी कटाक्षाने पहाव्यात :-
- a. उत्खननास प्रारंभ केल्यापासून तपासणीच्या दिनांकापर्यंत उत्खनन केलेल्या वाळूचे परिमाण व तपासणीच्या दिवसापर्यंत उत्खननाच्या ठिकाणी असलेला वाळूसाठा.
- b. नदी पात्रात पूल असल्यास त्या पुलाच्या आजूबाजूस तसेच बेंच मार्कच्या आजूबाजूस व बेंच मार्कच्या खाली वाळू उत्खनन केले जात आहे किंवा कसे याची पाहणी करण्यात यावी व त्याची नोंद भेटवहीत घेण्यात यावी
- c. नदीच्या काठाजवळच्या लगतच्या भागामध्ये उत्खननासाठी तयार करण्यात आलेला खाणकाम आराखडा व त्यानुसार प्राप्त झालेल्या पर्यावरण मान्यतेमध्ये समाविष्ट केलेल्या अटी शर्तीनुसार उत्खनन करण्यात यावे.
- ७) जिल्हाधिकाऱ्यांनी तपासणी बाबतची वरील मानके काटेकोरपणे पाळली जात आहेत किंवा कसे, याची खात्री करून घ्यावी. तपासणीनंतरही एखाद्या अधिकाऱ्याच्या कार्यक्षेत्रात अवैध वाळू उत्खनन/ वाहतूक अव्याहतपणे होत असल्याचे निष्पन्न झाल्यास, संबंधित अधिकाऱ्याचे अवैध उत्खनन / वाहतूक करणाऱ्या व्यक्तींशी संगनमत आहे असे गृहीत धरून संबंधिताविरुद्ध शिस्तभंगाच्या कारवाईचा प्रस्ताव विभागीय आयुक्तांमार्फत शासनास सादर करण्यात यावा.

#### प्रकरण क्रमांक - आठ

#### १) सनियंत्रण

- a) वाळू वाहतूकीसाठी केंद्र शासन / राज्य शासनामार्फत वेळोवेळी निर्गमित करण्यात येणाऱ्या निदेशांनुसार सनियंत्रण प्रक्रियेचा वापर करणे अनिवार्य राहिल. तसेच वाळूच्या अवैध उत्खनन/ वाहतूकीस प्रभावीपणे आळा घालण्याच्या दृष्टीने उक्त सनियंत्रण प्रक्रियेबरोबरच महाखनिज या संगणक प्रणालीचा वापर करणे बंधनकारक राहिल.



- b) गौण खनिजाच्या अवैध उत्खनन / वाहतूकीवर प्रभावी नियंत्रण ठेवणे शक्य व्हावे, यासाठी तहसिल, उप विभाग, जिल्हास्तरावर व विभागीय स्तरावर पोलीस, परिवहन विभागातील अधिकारी/कर्मचारी व महसूल अधिकारी / कर्मचारी यांची स्वतंत्र भरारी / दक्षता पथके अपर जिल्हाधिकारी / जिल्हाधिकारी व विभागीय आयुक्त यांनी निर्माण करावी. सदर पथकांनी त्यांच्या कार्यक्षेत्रातील अवैध उत्खनन व वाहतूकीस अटकाव करणे ही या पथकाची सामुहिक जबाबदारी राहिल.
- c) गौण खनिजाच्या अवैध उत्खनन / वाहतूकीची घटना वा प्रकरण ज्या महसूल अधिकारी / कर्मचारी यांच्या कार्यक्षेत्रात उघडकीस येईल, ते अधिकारी / कर्मचारी सदर प्रकरणात जबाबदार आहेत काय, याची कसून तपासणी करण्यात यावी. तपासणीमध्ये संबंधित स्थानिक अधिकारी / कर्मचारी अवैध उत्खननाकडे हेतूतः दुर्लक्ष करित असल्याचे आढळून आले किंवा त्यांनी अवैध उत्खनन / वाहतूकीवर पुरेसे नियंत्रण न ठेवल्याचे आढळल्यास त्या अधिकारी / कर्मचारी यांच्यावर जबाबदारी निश्चित करून, त्यांच्याविरुद्ध प्रचलित नियमानुसार शिस्तभंगविषयक कारवाई करण्यात यावी.

## २) उत्खनन व विक्रीचा मासिक अहवाल-

प्रत्येक जिल्ह्यामध्ये एकूण वाळूघाट किती आहेत, त्यापैकी किती वाळूघाटांची निविदा काढण्यात आली व किती वाळूघाटांची निविदा काढली नाही, या वाळूघाटातून दर महिन्याला किती मेट्रिक टन वाळू उत्खनन करण्यात आले व डेपोमधील वाळूची विक्री, तसेच जिल्ह्यामध्ये अवैध उत्खननाची किती प्रकरणे प्रत्येक महिन्याला उघडकीस आली व किती प्रकरणात संबंधितांवर गुन्हे दाखल करण्यात आले, याबाबतचे मासिक विवरणपत्र अपर जिल्हाधिकारी /जिल्हाधिकारी यांनी शासनास व संचालक, भूविज्ञान व खनिकर्म संचालनालय यांना सादर करावे.

### प्रकरण क्रमांक - नऊ

#### जिल्हा खनिज प्रतिष्ठान निधीमधून करावयाच्या कामाबाबतच्या सूचना :-

केंद्र शासनाने खाण व खनिजे (विकास व विनियमन) सुधारणा अधिनियम, २०१५ मधील कलम ९ (ब) मध्ये राज्य शासनाने अधिसूचनेद्वारे खनिकर्मांमुळे बाधित प्रत्येक जिल्ह्यात जिल्हा खनिज प्रतिष्ठान स्थापन करण्याची तरतूद केली आहे. त्यानुसार शासन अधिसूचना, उद्योग, ऊर्जा व कामगार विभाग क्रमांक एमडीएफ ०६१५/५१/प्र.क्र.३४ /उद्योग-९, दिनांक ०१.०९.२०१६ अन्वये, खनिकर्म जिल्ह्यातील पर्यावरण दर्जा वाढ करण्याच्या अनुषंगाने अन्य उपाययोजनाकरीता अनुज्ञेय असलेल्या निधीमधून पर्यावरण विषयक बाबींसाठी होणारा खर्च भागविण्यात यावा.

जिल्हा खनिज प्रतिष्ठान स्थापन करून, सर्व प्रकारच्या गौण खनिज खाणपट्टाधारक, परवानाधारक तसेच वाळू निविदाधारकाकडून शासनास जमा करण्यात येणाऱ्या स्वामित्वधनाच्या रकमेच्या १० टक्के रक्कम जिल्हा खनिज प्रतिष्ठानसाठी अंशदान म्हणून घेण्याचा निर्णय घेण्यात आला आहे. सदर निधीमधून ग्रामपंचायती क्षेत्रातील रस्ते, आरोग्य, इत्यादी साठी निधी मार्गदर्शक सूचनानुसार देय आहे.

शासन अधिसूचना, उद्योग, ऊर्जा व कामगार विभाग, क्रमांक एमडीएफ एमडीएफ ०६१५/५१/प्र.क्र.३४ /उद्योग-९, दिनांक ०१.०९.२०१६ अन्वये, जिल्हा खनिज प्रतिष्ठान निधीमध्ये जमा होणाऱ्या रकमेच्या ५ टक्केपेक्षा जास्त नाही अशी रक्कम प्रशासकीय किंवा आस्थापना खर्च भागविण्यासाठी खर्च करता येते. सदर मर्यादेच्या अधिन राहून उक्त निधीतून खालील बाबींकरिता गरजेनुसार खर्च करता येऊ शकेल :-

- १) अवैध उत्खनन व वाहतूक रोखण्यासाठी करावयाच्या आवश्यक उपाययोजना करणे.



शासन निर्णय क्रमांक गौखनि-१०/१२२२/प्र.क्र.८२/ख-१

- २) जप्त केलेले वाहन बंद स्थितीत असल्यास सदर वाहन सुरक्षित स्थळी हलविण्यासाठी उपाययोजना करणे.
- ३) जप्त केलेल्या वाळूसाठ्याचे संरक्षण करण्यासाठी व क्षेत्रिय अधिकाऱ्यांच्या संरक्षणासाठी सुरक्षारक्षक नियुक्त करणे.
- ४) दक्षता व निरीक्षण पथकासाठी खाजगी वाहने भाड्याने घेणे.
- ५) वाळू उपलब्धतेचा अंदाज काढणे, वाळू उत्खननाचे पर्यवेक्षण व सनियंत्रण याकरीता नावीन्यपूर्ण प्रकल्प/ तंत्रज्ञान विकसीत करणे.

#### प्रकरण क्रमांक - दहा

#### वाळू/रेती उत्खननातील अडचणी व तक्रारीसंदर्भात जिल्हास्तरीय तक्रार निवारण समिती

निविदा झालेल्या वाळू/रेती गटांतून वाळू उत्खननासाठी निविदाधारकास येणाऱ्या अडचणी व विविध व्यक्ती व संस्थांकडून वाळू उत्खननाबाबत करण्यात येणाऱ्या पर्यावरणविषयक तक्रारींचे देखील जिल्हास्तरीय वाळू सनियंत्रण समिती कामकाज पाहील.

- १) रेती / वाळू स्थळातून निविदेच्या अटी/शर्तीचे उल्लंघन करून वाळूचे उत्खनन होते, अवैध / नियमबाह्य वाळू उत्खननामुळे नदी काठच्या गावातील पिण्याच्या व शेतीच्या पाण्यावर विपरीत परिणाम होतो, वाळूच्या वाहतूकीमुळे नदी काठच्या शेतीची/रस्त्यांची हानी होते, अशा स्वरूपाच्या तक्रारी विविध व्यक्ती व संस्थांकडून प्राप्त झाल्यास, अशा तक्रारीची तहसिलदार यांनी चौकशी करून त्याबाबतचा अहवाल जिल्हास्तरीय समितीसमोर सादर करावा. सदर अहवालावर जिल्हास्तरीय समितीने १५ दिवसांत निर्णय घेणे आवश्यक राहिल.
- २) वाळू उत्खनन करण्यास निविदाधारकास काही अडचणी / अडथळे आल्यास अथवा निविदाधारकास वाळू उत्खनन करण्यास होणाऱ्या स्थानिक विरोधामुळे किंवा त्याच्या नियंत्रणाबाहेरील व नैसर्गिक सबळ कारणामुळे वाळूचे उत्खनन करता येत नसल्यास निविदाधारकाने त्वरीत जिल्हास्तरीय समितीसमोर अर्ज करावा. याप्रमाणे लेखी अर्ज प्राप्त झाल्यास, सदर समितीने अशा वाळू / रेती स्थळांना प्रत्यक्ष भेट देऊन, त्या वाळू/रेती स्थळाचे पुनश्चः सर्वेक्षण करावे, तसेच तक्रारीतील अन्य मुद्द्यांबाबत स्थानिक चौकशी करावी व समितीच्या बैठकीत त्यावर विचार विनिमय करून, संबंधीत वाळू / रेती गटातून वाळूचे उत्खनन चालू ठेवण्याविषयी किंवा ते बंद करण्याबाबत १५ दिवसांत उचित निर्णय घ्यावा व तो निर्णय संबंधीत निविदाधारक, तक्रारदार व क्षेत्रिय महसूल अधिकाऱ्यांना कळवावा. जिल्हास्तरीय समितीने वाळूगटाच्या सर्वेक्षणाच्या वेळी व्हिडीओ चित्रीकरण करण्याची दक्षता घ्यावी.
- ३) ज्या तक्रारदाराला त्याच्या तक्रारीच्या संदर्भात समितीने घेतलेला निर्णय मान्य नसेल, अशा तक्रारदाराला त्याबाबत संबंधीत विभागीय आयुक्तांकडे अपील करता येईल. संबंधीत विभागीय आयुक्त, जिल्हास्तरीय समितीने घेतलेल्या निर्णयाचा फेरविचार करून कोणत्याही परिस्थितीत १५ दिवसात उचित निर्णय घेतील. सदर निर्णय संबंधित तक्रारदार व संबंधित जिल्हाधिकारी यांना कळविण्यात येईल.
- ४) वरीलप्रमाणे वाळू उत्खननासंदर्भात प्राप्त तक्रारीच्या अनुषंगाने सदर समितीने चौकशी करून, ज्या वाळूगटातील वाळूचे उत्खनन बंद करण्याविषयी निर्णय घेतला असेल, अशावेळी निविदाधारकासोबत करण्यात आलेला करारनामा तात्काळ रद्द करण्यात यावा.

वाळू/रेती निर्गतीबाबत अथवा त्याअनुषंगाने यापूर्वी निर्गमित करण्यात आलेल्या शासन निर्णय, शासन जापन, शासन परिपत्रक अथवा शासन पत्रान्वये देण्यात आलेले आदेश, सूचना जर या शासन निर्णयातील काही तरतूदींशी विसंगत असतील तर अशा प्रकरणी या शासन निर्णयातील तरतूदी अंतीम समजून त्यानुसार कार्यवाही करण्यात यावी.

